Thursday, March 17, 1966 Phalguna 26, 1887(Saka)

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LOK SABHA

Thursday, March 17, 1966/Phalguna 26, 1887 (Saka)

The Lok Sabha met at Eleven of the Clock.

[Mr. Deputy-Speaker in the Chair] ORAL ANSWERS TO QUESTIONS

Rates of Electricity for Industries

*593, Shri Yashpal Singh:
Shri Bagri:
Shri Kishen Pattnayak:
Dr. Ram Manohar Lohia:
Shri Ram Sewak Yadav:
Shri Utiya:
Shri Vishram Prasad:

Will the Minister of Irrigation and Power be pleased to state:

- (a) whether it is a fact that there is a great difference in the rate of electricity which is supplied to the cottage industries, small scale industries and sugar industries in the country;
 - (b) if so, the reasons therefor; and
- (c) the steps taken by Government to rationalise the rate of electricity supplied to the above mentioned industries?

The Minister of State in the Ministry of Irrigation and Power (Dr. K. L. Rao): (a) to (c). A statement is laid on the Table of the House.

- (a) Yes, sir.
- (b) and (c). The tariff rate for sugar industries is comparatively lower than that for cottage and small scale industries because the load demands in the

case of sugar industry are comparatively much higher and supply to them is given at high voltage instead of lower voltage as is the case with small scale and cottage industries. In order to encourage the growth of small scale and cottage industries, the Government introduced in 1959 a scheme of subsidy whereby in the case of small industrial units with a connected load upto 20 H.P. the rate in excess of 1-1/2 annas (9.37 paise per unit) is subsidized by the Centre and the respective State Governments in equal proportions provided such subsidy does not exceed 1-12 annas per unit.

श्रीयशपाल सिंह : रिहन्द से बिड़ला साहब को जो बिजली दी जा रही है वह तीन रैसे प्रति यूनिट के हिसाब मे दी जा रही है भीर किसान को जो बिजली दी जा रही है वह 19 पैसे प्रति यूनिट के हिसाब से दी जा रही है । इस स्टेटमेंट से यह पता नहीं चलता कि इस इननी बड़ी डिन्सपैरिटी को कैसे दूर किया जाएगा ?

Dr. K. L. Rao: Rihand is a special category. The question does not arise here because this relates to sugar industry. Nevertheless I would like to submit that in Bihar power that is being supplied to alumina is a special power industry, special power intensive industry, special power intensive industry. Therefore, the rate for that is always much less than what is possible for being supplied to the other smaller loads. The reason for this kind of a difference had been mentioned in the statement.

श्री यक्षपाल सिंह : क्या सरकार यह बतला सकती है कि इस वक्त कुल कितना फर्क है, सारे देण में इस वक्त ज्यादा से ज्यादा बिजली की दर कीनसी है और कम से कम कीन सी है ? Dr. K. L. Rao: The rates differ for various types of loads. For example, in this particular case the cottage industries rate is anything from 8 to 12 nP; for cottage and small-scale industries it is something like 2 to 20 nP; for the heavy industry it is about 5 to 12 nP. This kind of variation is boun dto be there because of the reasons mentioned in the statement.

श्री बागड़ी: क्या मंत्री महोदय यह बताने की क्रपा करेंगे कि भारत की कुल बिजली का कितना हिस्सा जमीन का उत्पादन बढ़ाने के लिए खर्च होता है भ्रीर कितना उद्योग पर, भीर उनकी दरों में क्या भन्तर है ?

Dr. K. L. Rao: The industrial demand for power utilisation in the country varies from 45 to 75 per cent and the amount of power used for agricultural purposes varies from 24 per cent in Madras to 13 low as one per cent in some other States. With regard to agricultural rates, government has said recently that it would subsidise rates above 12 nP. For the heavy industry of course the power rates will be much less.

श्री किञ्चन पटनायक : भारी उद्योगों को जो रियायती दर पर बिजली दी जाती है, क्या वह लागत खर्च में भी कम होती है ? ग्रीर सारे देश के पैमाने पर ग्रगर लागत खर्च से कम है तो कुल कितना नुकसान राज्य सरकारों ग्रीर केन्द्र सरकार को होता है ?

Dr. K. L. Rao: For the heavy industry the rate was fixed for earning a profit, and not a loss, it is only in the case of specially negotiated industries as I said with regard to power intensive industries like alumina, fertiliser and so on, in these special cases the power rates are negotiated as for as possible not to incur a loss. In some cases power rate has been less than the cost of production.

Shri Kishen Pattnayak: I want to know the total amount of loss in negotiated industries. Dr. K. L. Rao: That will not be possible to give.

बार राम मनोहर लोहिया : यह मैं माने लेता हूं कि माप पिम्परी भीर कोटा के कारखानों को 6 पैसे की दर पर बिजनी दे रहे हैं, हालांकि मेरी इत्तला है कि तीन पैसे पर दे रहे हैं। भीर सिचाई की बिजनी की दर भाग ने कितनी बनायी?

एक माननीय सबस्य: 12 पैंगे ।

बार राम मनोहर सोहिया: लेकिन मुझे मालूम है कि विजली की दर सिंचाई के लिए कहीं बीस पैसे और कहीं 24 पैसे है। यह मैं इसलिए कह रहा हूं कि बाद में यह न कहें कि हम से भूल हो गयी।

तो प्रक्रन यह है कि जब पहले में तीन गुना, चार गुना और पांच गुना फक है दरों में, तो क्या मंत्री महोदय ने प्रध्ययन किया है कि बिजली की कमी के कारण बहुत कुछ सिचाई जो हो सकती थी वह माज नहीं हो पा रही है, और कायदे कानून भी ऐसे बने हुए हैं कि प्रगर कहीं कोई एक ट्यूब बैल हो तो उसके एक मील या प्राधे मील या चौचाई मील की दूरी पर दूसरा ट्यूब बैल नहीं हो सकता, भीर उसका नतीजा यह है कि

उपाष्यक्ष महोदय : प्राप तो दयान दे रहे हैं।

डा॰ राम मनोहर लोहियाः ठीक है, प्रशर उनको यह मालूम है तो बता दें कि क्या इस के लिए कुछ कर रहे हैं ?

Dr. K. L. Rao: With regard to the first part of the question, in respect of the rate for agriculture. I would submit that the rates vary from 8 paise to 20 paise in various parts of the country. Why I said that it was 12 paise is because of this: the Government of India has recently passed orders that above 12 paise, whatever be the amount, it will be subsidised by the Government and that is why I said it is 12 paise. Otherwise, the rate

varies from eight paise in Madras and Andhra Pradesh to as much as 20 paise in parts of Uttar Pradesh.

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With regard to the other part of the question I wish to submit once again that we charge the industries at less than what we charge for other purposes like pumping, cottage and smallscale industries. There are three reasons for this. The first is, for the heavy industries we supply at what is called high voltage, that is, 3300 volts. wheareas for the other purposes, we supply at a lower voltage, say 400 volts, Therefore, we have to have more equipment for the supply of load for domestic or scall-scale industry. Secondly, most of the power that is taken in the heavy industries is nearly 100 to 1,000 times more than the power that is taken for agriculture, pumping and small-scale industries. Thirdly, in the case of pumping for agriculture, for example, the time in which power is required is only 10 per cent of the year, whereas in the case of heavy industries the percentage of time during which power is supplied is about 60. Therefore, on account of these three reasons, the rates for industry have got to be naturally less than those for other categories of loads.

श्री रामसेक्क याववः प्रध्यक्ष महोदय, मैं जानना चाहता हूं कि मिर्जापुर के रिहन्द हैम से मिलने वाली विजली का कितना प्रतिशत सिचाई के लिए दिया जाता है भौर कितना प्रतिशत विङ्ला के घल्यूमीनियम कारखाने को, धीर उन दोनों की दरों में कितना प्रत्नर है, क्या इस भारी घल्तर के कारण खेती के उत्पादन पर बुरा घसर पड़ रहा है, यदि हां, तो उसको दूर करने के लिए क्या कदम उठाए जा रहे हैं?

Dr. K. L. Rao: It is not possible to give the figure for agricultural pumping and particularly for the aluminium industry, because it is one local industry there. The power taken by the industry, the aluminium industry, if I remember rightly, is about 55 megawatts, out of the total of 105 which is about one-half of the total power available at Rihand. I quite appreciate that we should give the utmost attention to agricultural pumping. If the hon. Member has got any particular place to mention where power for agriculture and pumping for agricultural purposes has not been given, we would look into it and we will try to give it.

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भी रामसेवक यादव : घष्यक्ष महोदय, मेरे प्रश्न का उत्तर नहीं घाया । मैं जानना चाहता हूं

उपाध्यक्ष महोदय : ग्राप बैठिए ।

भी रामसेंबक यादव : घष्यक्ष महोदय, मेरे प्रश्न का उत्तर नहीं भ्राया है।

Mr. Deputy Speaker: If you are not satisfied, you may take some other occasion to raise it. You may raise a half-hour discussion; there are other methods.

Shri Ram Sewak Yadav: The answer has not come.

Shri Ranga: It is not the proper

Mr. Deputy Speaker: You cannot go on discussing it in the Question Hour.

Shri Ranga: You cannot expect proper co-operation unless they deal with them properly.

श्री रामसेषक यादव : प्रध्यक्ष महोदय, मैं ने यह जानना चाहा था कि रेट में क्या धन्तर है धौर उसको दूर करने के लिए क्या कोई कदम उठाए जा रहे हैं ?

श्री विश्वाम प्रसाव: मभी मभी मंत्री जी ने बतलाया कि क्योंकि अल्युमीनियम की जो इंडरट्टी है वह स्पेनल है इसलिए वहां तीन नए पैसे पर विजली दी जा रही है। लेकिन मैं बताऊं कि जिस वक्त यह रिहन्द हैम बनने वासा था तो इसकी बुदाई डा॰ सम्पूर्णानन्द ने भांदी के फावड़े से घारस्थ की थी घौर उस बक्त यह कहा गया था कि इस बांध से उत्तर प्रदेश के 24 पूर्वी जिलों को सस्ती बिजली दी जाएगी लेकिन घाज हो यह रहा है कि बिड़ला को तो तीन पैसे पर बिजली मिल रही है घौर किसानों को जो कि खेती का उत्पादन बढ़ाना चाहते हैं 19 नए पैसे पर मिलती है। मैं जानना चाहता हूं कि क्या सरकार किसानों को सस्ती बिजली देने का कष्ट करेगी या नहीं?

Oral Answers

Dr. K. L. Rao: I do not know exactly what the hon. Member says. The answer I have already given covers the particular aspect of this problem. For the reasons that I have already given, it is not possible for us to give power for agricultural pumping at rates less than those for heavy industry and more so for an industry like the aluminium industry, because of the various reasons I have already mentioned; the question has been very carefully gone into, and it was thought that 12 paise is an economical rate and that is why the Government of India has thought that this rate is a proper one and has fixed it. If there is any State where the rates are higher, they are subsidised. So, for all practical purposes, the rate is only 12 paise.

Shri Shashi Ranjan: For the last two years, we have been demanding uniformity of rates of electricity throughout India for the different categories of industries. The minister also assured us, but so far it has not been implemented. Just now the minister has given certain rates of electricity for small-scale industries and cottage industries. May I know if that rate holds good for Bihar State?

Dr. K. L. Rao: Uniform rates have been introduced in 9 States including Bihar. There are only four States where uniform rates have not been introduced, namely, Orissa, Madhya Pradosh, Uttar Pradesh and Rajasthan. Even in these four States we expect to introduce uniform rates in the course of this year. In Maharashtra,

an attempt was made to introduce uniform rates, but the matter was taken to the court. We have brought a Bill before the House saying that there should be no objection for having uniform rates.

Shri Shashi Ranjan: The assurance given by the minister was uniform rates throughout India; now he talks of uniformity in individual States.

Dr. K. L. Rao: We never stated that there will be uniform rates throughout India. That would be possible only when we have an all-India grid system, which may take 5 or 10 years.

Shri R. Ramanathan Chettiar: May I know whether the rates vary from State to State in respect of the three categories of consumers—heavy industries, small-scale industries and agriculturists—and in view of the necessity of increased agricultural production, what steps the government will take to see that the States fall in line and have a uniform rate throughout the country?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed): The rates vary from State to State because the rates depend upon various factors—particularly whether power is generated through hydel, steam or diesel. We have taken one step, i.e. to to make within a State the rate uniform for similar consumers. About 9 or 10 States have already taken steps in the direction. But unless and until we have an all-India grid system throughout the country, it will not be possible to have uniform rates through India.

The rates for agriculture also vary from State to State. But wherever the rate exceeds 12 paise, the excees will be subsidised by the Central and State Governments. Where the rates are less than 12 paise, the question of subsidy does not arise.

उपाध्यक्ष महोदय : श्री शिव नारायण . .

बी म० ला० हिकेरी: यह सवाल पिछले 15 सिनट से चल रहा है गीर ग्रगर एक ही सवाल इस तरह से 15 मिनट चलाया जायेगा तो एक घंटे में कै सवाल ग्रा सकेंगे ?

श्री शिव नारायण: यह हमारी सरकार समाजवादी समाज की स्थापना के लिए कृतसंकल्प है, यह सोशिलिस्टिक पैट्रन श्रीफ़ सोसाइटी वाली सरकार है। ग्रव ग्रन्न एक प्रमुख और धावश्यक चीज है जबिक प्रजनीनियम वैसी नहीं है और जाहिर है कि अलमीनियम से ग्रन्न की समस्या हल नहीं होगी लेकिन ग्राप धलमीनियम की फैक्टरी वाली को तो 3 पैसे के हिसाब से बिजली दे रहे हैं जबिक किसानों को 19 पैसे के हिसाब से बिजली सप्लाई कर रहे हैं तो यह दोनों में इतना मारी भ्रन्तर क्यों है भीर यह समाजवादी समाज को स्थापना के ध्येय से किस तरह मेल खाता है?

श्री रामेश्वरानस्य : उपाध्यक्ष महोदय, यह प्रलमीनियम से क्या ग्राप देशवासियों का पेट भरेंगे ? देश को ग्राज पेट भरने के लिए प्रलमीनियम की नहीं बल्कि ग्रनाज की जरूरत है . . .

उपाध्यक्ष महोदय : प्रार्डर, ग्रार्डर । स्वामो जो ग्राप बैठ जाइये । मैं ने ग्राप की नहीं बुलाया है ।

Dr. K. L. Rao: I may submit, Sir, that aluminium is a very important material not only for the general industrialisation of the country but even for electrification. The main obstacle now why we are not able to send electricity to some of the villages is because we do not have sufficient aluminium which is the basic material for rural electrification. Therefore, we must produce more aluminium in this country. We are only producing 50,000 tons per year whereas it should have been 5 lakh tons. Aluminium is the basic material on which rural electrification depends.

Some hon. Members rose-

Mr. Deputy-Speaker: Let us go to the next question.

Shri Kapur Singh: Sir, you did not call a single Opposition Member whose name is not on the list, whereas you called many Members from the Congress side (Interruptions).

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Mr. Deputy-Speaker: I called Six hon. Members from the Opposition, all of them whose names are on the list. I have given chance only to three Members from the Congress (Interruptions).

Shri Kapur Singh: We should have been called.....(Interruptions).

Mr. Deputy-Speaker: I have spent 15 minutes on this.

Shri P. Venkatasubbaiah; Sir, what does the hon. Member mean by passing such remarks? (Interruptions).

Mr. Deputy-Speaker: Order, order. Let us go to the next question.

Audit Report on National Defence Fund

*594. Shri Vishram Prasad: Shri Yashpal Singh: Shri Bagri:

Will the Minister of Finance be pleased to state:

- (a) whether Government have received the final Audit Report on the accounts of the National Defence Fund collections made in various States;
- (b) if so, whether any irregularities have been detected;
- (c) Government's reaction thereto;and
 - (d) the action taken in the matter?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) Yes, Sir. The comments of the Comptroller and Auditor General on the accounts of the National Defence Fund have been included in the Audit Reports (Civil), 1965 and 1966, already laid on the Table of the Sabha.

(b) Yes, Sir. Audited accounts had not been received by the Citizens'

Central Council in several cases and unspent balances of grants given by the Council had to be refunded in certain cases.

- (c) Necessary action has been taken by the Secretariat of the National Defence Fund Committee as a result of which audited accounts have since been received from the State Citizens' of Punjab. West Bengal, Uttar Pradesh, Gujarat, Kerala and Rajasthan while similar reports still awaited from State Councils of Andhra Pradesh, Delhi, Tripura, Himacha! Pradesh. Bihar Maharashtra.
- (d) When received the reports will be properly examined and such action will be taken as is suitable.

श्री विश्वास प्रसाद : मैं यह जानना चाहता है कि यू० पा० में कितना करोड़ रुपया इकट्टा हुम्रा और कितना रुपया वहां के ट्रस्ट में जमा किया गया और कितना केन्द्रोय फंड में म्राया ?

Shri Sachindra Chaudhuri: Sir, I am afraid I have not got the figures worked out for this particular purpose as to which particular State has subscribed how much and how much is in the central fund. If the hon. Member is interested, I will find that out and give it to him.

श्री बागड़ी: उपाध्यक्ष सहोदय, यह कोई जवाब नहीं है। प्रगर मंत्री महोदय इस तरह में गोल जवाब देकर बचना चाहेंगे तो कैसे काम चलेगा

उपाध्यक्ष महोश्य : माननोय सदस्य शांति से सुनें। उन्हें मैं ने बुलाया नहीं है।

श्री बागड़ी: मगर जो सवाल है उस का जवाब मंत्री महोदय क्यों नहीं देते? सवाल तो यह कि नेशनल डिफेंस फंड में कितना पैसा ग्रा.ा र जब उनको यह ही पता नहीं है तो वह क्य'येंगे क्या? उपाध्यक्ष महोदय : ब्राइंर, ब्राइंर ।

भी बागड़ी: सवाल का जवाब तो नहीं भाषा . . .

Mr. Deputy-Speaker: Order, order. You have not been called, and you get up and shoot on questions. Please sit down. There is Shri Vishram Prasad to ask the question.

भी बागड़ी: सवाल जं पूछा जाता है उस का जवाब तो मंत्रा महोदय की देना चाहिए उसे टालता नो नहीं चाहिए.

Mr. Deputy-Speaker: Order, order If the hon. Member goes on like this and obstructs the proceedings I will have to ask him to go out. There is Shri Vishram Prasad to put the question. Please sit down. It is not vour business.

भी विभाग प्रसाव : मैं ने पूटा था कि यू० पो० में कितना रूपया इकट्टा हुन्ना था लेकिन मिनिस्टर महोदय उसे नहीं बतला सके जबिक 9 करोड़ इकट्टा हुन्ना, 7 करोड़ इधर धाया भीर 2 करोड़ उबर चला गया सब जानते हैं लेकिन मंत्रा महोदय जवाब देने हैं कि उनको यह मालम नहीं है।

में दूसरा सवाल पूछना चाहता हूं कि इस नेशनल डिफेंम फंड के नाम पर गांवों के किसानों और मजदूरों से जरदस्नी रुपया वसूल किया गया जिसकी कि रमोदें तक नहीं दो गई और वह रुपया धापके पटवारियों ने खाया, स्लाक वालों ने खा लिया या तहसोल-दारों ने खाया और क्या इस का भी पता सरकार को है कि इस तरोक़े से कितना रुपया खाया गया, कितने रुपये का गोलमाल इन लोगों के द्वारा किया गया और जिनके खिलाफ सरकार को पता है कि उन्होंने ऐसी नाजायब हरकतें की है उनके खिलाफ आप क्या कार्यवाही कर रहे हैं?

Shri Sachindra Chaudhuri: I do not accept the suggestion that there has been general forcible collection...

.Shri Vishram Prasad: There has been forcible collection.

Shri Sachindra Chaudhurj:....trom kisans and other people and that it has been consumed by the collecting authority. A few cases of forcible collection have come to the notice of Government and they are being dealt with.

भी विश्वाम प्रसाद : उपाध्यक्ष महोदय, मैं एक ग्राप से निवेदन कर दूं . .

भी रामसेवक यादव : मेरा व्यवस्था का प्रश्न है . . .

Mr. Deputy-Speaker: Under what rule?

श्री रामसेवक यादव : रून 41 ।

Mr. Deputy-Speaker: Under what sub-rule?

श्री रामसँबक यादव : सब रूप (2) ।

Mr. Deputy-Speaker: It does not apply. Please sit down. There is no point of order.

भी गुलक्षन : पंकाब में मोना कवर्दस्या बमूल किया का रहा है घीर मंत्रों महोदय कहते हैं . . .

Mr. Deputy-Speaker. Order, order 1 find that some three or four hen. Members are monopolising the time of the House and sometimes disturbing the proceedings of the House. If this continues I will have to take very serious note of it. As I have said earlier, there is no point of order.

श्री किञ्चन पटनायक : व्यवस्था का मवाल कोई उठाता है तो ग्राप मून लीजिये ।

उपाध्यक्ष महोदय : ग्राप बैठ जाइए ।

भी राम सेवक यावव : इमालिए व्यवस्था का प्रथम उठा रहे हैं।

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Mr. Deputy-Speaker: Please sit

श्री बागड़ी: श्रामन, यह प्रश्न इस सदन में 15 दिन पहले उठा था कि 9 करोड़ रुपया उत्तर प्रदेश में बमूल हुआ और उसका दुरुपयोग हुआ। आज पन्द्रह दिन बाद उसका उत्तर मिलता है कि इसका जवाब नहीं है।

Shri Alvares: The Minister has not supplied the information.

Mr. Deputy-Speaker: He has stated that he has not got the reply... (Interruptions) Order, order. We cannot go on like this. Regarding the first question he has replied that no such instance has come to their notice. Regarding the other question he has said that there is no information with him. Also, there is no point of order.

भी गुलकान : हम कहते हैं कि ग्रांज भा पंजाब में सोना जबदेंस्तो लिया जा रहा है. . .

Mr. Deputy-Speaker: Has the Finance Minister anything more to say?

Shri Sachindra Chaudhuri: I have given the reply that there have been a few cases which have come to the notice of Government, of forcible collection. Government is looking into those cases and will take such steps as may be necessary.

श्री विश्वास प्रसाद: एक मिनट में निवेदन कर दू कि मेरा भाई गांव प्रधान है, उनसे 101 रुपया वसून हुमा भीर गांव वालों से तथा स्कूल के लड़कों से वसूल हुमा भीर यह कहते है . . . (श्यवधान)

Shri Sachindra Chaudhuri: I will collect this information and place it before the House.

Mr. Deputy-Speaker: You may please make a complaint and ask for an inquiry.

Oral Answers

श्री यशपाल सिंह : क्या सरकार यह बतला सकती है कि अब तक इस मद में कितना रुपया नेशनल डिफेंस फंड में आया है भीर उसमें से कितना हथियार खरीवने में खर्च हम्रा है, कितना डी० ए० टी० ए० में खर्च हुन्ना है न्नीर कितना बाका है ?

Shri Sachindra Chaudhuri: I collect this information and place it before the House.

श्री यशपाल सिंह : इनमें से, तोनों में से एक बात मा बतला दोजिये।

Mr. Deputy-Speaker: He will collect the information and supply it.

श्री बागडी : उपाध्यक्ष महोदय, सवाल करने से पहले मैं एक निवेदन कर दूं कि यही प्रश्न इसी सन्न में दस पन्द्रह दिन पहले उठा था। उसी की रोमनी में मैं जानना चाहंगा मंत्री महोदय से कि भारत में भारत बचाधी के तहत जो चन्दा इकट्रा हुआ है उसमें कूल कितना रूपया इकट्टा हुआ है भीर उसमें से कितना रूपया खुदं बुदं हुआ भीर भव तक उनका खदं बदं करने वालों के खिलाफ गबन के कितने मुकदम दर्ज हुए ग्रीर नहीं हुए तो भव तक देरी का कारण क्या है ?

Shri Sachindra Chaudhuri: So far as the contribution is concerned, I have got some figures and I will supply them. The progressive contribution to the end of February 1966 was as under. Cash contribution up to August 1965, Rs. 59.47 crores; contribution since 1st September 1965, Rs. 14.97 crores; value of gold and silver contributed to the fund, Rs. 1.16 crores; total Rs. 75.60 crores. Constribution in the form of gold articles and ornaments, 26.65 lakhs grams; contribution in the form of silver and silverware, 15.62 lakhs grams. This is the information that I can certainly give to the House (Interruption).

भी भागही : मुकदमे कितने दर्ज हए ? कोई नीं ? सब बरी हो गये ? खा गये सब ?

Shri Sachindra Chaudhuri: Sir, even the Finance Minister has not got the gigantic memory of my hon, friends opposite. I must confess that I have got to look up my papers for the purpose and find out the information ... (Interruption). I would not venture to put before the House anything which is not truthful or correct; therefore, sometimes I want a little time to consider the matter and give the answer. What I have got to say is this.... (Interruption). The question put to me was in connection with the audited accounts, and what steps have been taken. The questions now being asked really do not relate to the question put before the House in the shape of the qeustions raised before you. Therefore I have to have a little notice to find out without charging my memory. So far as the instances are concerned, I am not in a position to tell you that immediately.

Shri Hem Barua: In view of the fact that the audit report on the National Defence Fund has pinpointed certain irregularities, a serious challenge to people's patriotism, why is it that the Finance Minister has not advised the Home Minister to arrest these people? Is it because of the fact that some of these people occupy very top places in the Congress Party?

Shri Sachindra Chaudhuri: The answer to the second part of the question is in the negative. It is not beause anybody is in the Congress Party. So far as the first part of the question is concerned, so far as I am concerned, I am examining the matter or am getting it examined and as soon as I know that there is a case to go to the Home Ministry, it will go to the Home Minis_

भी मौर्य : श्रीमन्, रक्षा कोष के संबंध में काफी गोलमाल हुआ है। यु० पी० को छोड़िए, दूर की बात है। दिल्ली में एक विशेष कांग्रेस के कमंठ कायकर्ता ने . . .

Shri K. N. Tiwary: Sir, even two questions have not been disposed of and half an hour has passed....(Interruption).

Shri K. C. Sharma: Sir, this vulgar suggestion should not be allowed in the House.....(Interruption).

Mr. Deputy-Speaker: Order, order. I am trying to give a chance to every party. Please contain yourself....(Interruption).

Shri M. L. Dwivedi: We have taken half an hour over two questions only....(Interruption).

भी मौर्य : दिल्ली में कांग्रेस पार्टी के एक विशेष कायकर्ता ने

Shri K. N. Tiwary: You allow them to give lectures in the form of supplementaries....(Interruption).

भी रामसेवक यादव : घष्यक्ष महोदय, यह कौन तय करेगा कि यह सप्लीमेंट्री है या नहीं ?

Mr. Deputy-Speaker: What is your supplementary?

श्री मौर्ष: श्रीमन्, कांग्रेस के एक कार्यकर्ता ने दिल्ली में लगभग 1 लाख 35 हजार रुपया इकट्टा किया भौर उसमें से भ्रभी तक न कांग्रेस के दफ्तर में भीर न सरकार के दफ्तर में पूरा पैसा पहुंचा है। तो उसकी जो विशेष रिपोर्ट सरकार के पास भ्रायी है उस पर कोई कार्यवाही हो रही है?

Mr. Deputy-Speaker: He has replied that there is no Congressman.....

Shri Sachindra Chaudhuri: So far as this question is concerned, unless the hon. Member opposite is prepared to give the name to Government, Government does not know that any Congress member has actually done a mefarious act that has been suggested.

Shri Maurya: The Mayor of Delhi.

श्रीबागड़ीः दिल्लीकामेयर (थ्यवघ।म) भी सिद्धेष्यर प्रसाद : नया सरकार सभा-पटल पर एक ऐसा विवरण रखेगी, जिस से . . . (स्ववधान)

Shri A. P. Sharms: I rise on a point of order.....

Mr. Deputy-Speaker: Order, order.

Shri A. P. Sharma: He has mentioned the name of the Mayor of Delhi....
(Interruptions).

श्री बागड़ी: मंत्री ने यह बात पूछी थी।

Shri Sachindra Chaudhuri: Sir, I would submit that, as a matter of fact, if not legally incorrect, it is undestrable to mention the name of a particular person in the House. He is not here to defend himself. So far as the Mayor of Delhi is concerned, he is a person of great propriety and there has not been any complaint against him so far.

Shri Priya Gupta: Why did he ask for the name then? Does he not know the rules? (Interruptions).

Shri Maurya: It is the charge made against the Congress Mayor. It is not a charge from my side. It is the Congress Party which made the charge against him....(Interruption). It has appeared in the papers. (Interruptions).

श्री सिद्धेश्वर प्रसाद : मैं यह जानना चाहता हूं कि क्या सरकार सभा-पटल पर एक ऐसा विवरण रखने के लिए तैयार है, जिस से स्पष्ट हो सके कि किस राज्य में राष्ट्रीय प्रतिरक्षा कीय के प्रसर्गत कितना घपया इकट्टा किया गया है, उस में से कितने घपये की रसीद प्राप्त हुई हैं धौर कितने घपये के हिसाब का पता नहीं चला है धीर जिस घपये का हिसाब नहीं मिला है, उस के लिए कीन जिस्मेदार है ?

Shri Sachindra Chaudhuri: I have already answered the question. As I said, the figures are not with me at the

moment, I will have the figures collected and put before the House.

Mr. Deputy-Speaker: Next Question. (Interruptions).

Some hon. Members rose-

Mr. Deputy-Speaker: We have already spent 35 minutes on two Questions. (Interruptions). Is this the way to go on during the Question Hour?

श्री सम्बुलिसये: उपाध्यक्ष महोदय, उधर के मानतीय सदस्य कार्यवाही में बाधा डाल रहे हैं। वे श्रागे नहीं बढ़ने दे रहे हैं भीर सवाल नहीं पूछने दे रहे हैं।

Mr. Deputy-Speaker: Shri P. C. Borooah:

Shri P. C. Borooah: We have found that a few Members from the other side are obstructing the business of the House and you have been very lenient to them and in protest, I do not want to put any question.

Shri Sheo Narain: He is not putting the question.

Mr. Deputy-Speaker: Shri M. L. Dwivedi

Shri M. L. Dwivedi: In protest, I do not want to put the question.

Mr. Deputy-Speaker: Shri S. C. Samanta.

Shri S. C. Samanta: In protest, I do not want to put the question.

Mr. Deputy-Speaker: Shri Kachhavaiya—not present. Shri Yashpal Singh.

Foreign Exchange Expenditure on Delegations sent Abroad

*595. Shri Yashpal Singh:
Shri P. C. Borocan.
Shri M. L. Dwivedi:
Shri Bhagwat Jha Azad:
Shri Subodh Hansda:
Shri S. C. Samanta;

Shri Hukam Chand Kachhavaiya: Shri Bade:

Oral Answers

Will the Minister of Finance De pleased to state:

- (a) the amount of foreign exchange spent on Government officials deputed abroad on official business and their official visits during each year of the Third Five Year Plan upto December, 1965 separately;
- (b) how much foreign exchange has been spent on delegations sent abroad by Government, viz., M.Ps., Ministerial and other delegations during each of these years; and
- (c) the steps envisaged to reduce such expenditure?

The Deputy Minister in the Ministry of Finance (Shri L. N. Mishra):
(a) and (b). Information is being collected from the various Ministries/Departments of Government and will be laid on the Table of the House as soon as available.

(c) The proposals for deputations abroad are scrutinised very strictly by a Committee of senior Secretaries including the Cabinet Secretary. Only such deputations as are unavoidable or are likely to lead to substantial saving in foreign exchange or relate to the defence effort or are of direct benefit to administration are permitted.

श्री बदापाल सिंह: क्या मैं जान सकता हूं कि कितन बाई० सी० एस० घाफिसबं ऐसे हैं, जो कि एक साल में दो दो बार विदेशों में क्षेत्र गये हैं?

श्री ला ना मिश्राः मैं इस समय प्राई० सी० एस० प्राफिसर्व के बारे में नहीं कह सकता हूं। जैसा कि मैं ने मूल प्रश्न के उत्तर में बताया है... (श्रयक्वाल)

Shri Sheo Narain: When the Minister is replying, the Members are standing there....(Interruptions).

Mr. Deputy Speaker: Order, order. You please sit down.

Oral Answers

Shri S. M. Banerjee: You do not say anything to them....(Interruptions).

Some hon, Members: You sit down.

Mr. Deputy-Speaker: I request all hon. Members to sit down.

भी किञ्चन पटनायक : स्राप कांग्रेस पार्टी के सदस्यों को सनशासित कीजिये ।

भी मधु लिमयेः : वे झुंड की तरह व्यवहार कर रहे हैं ।

श्री बागड़ी: सदन के नेता को प्रपनी पार्टी के सदस्यों को समझाना चाहिए घौर उनको कंट्रोल करना चाहिए।

भी रामसेवक यावव : उपाध्यक्ष महोदय कांग्रेस के सदस्य नाराज क्यों हो रहे हैं ?

भी गुलक्षन: उपाध्यक्ष महोदय, उधर के सदस्य हल्ला मना रहे हैं, लेकिन धाप उन की रोकने नहीं हैं।

Mr. Deputy-Speaker: Let all hon. Members sit down. Even when I am requesting them to sit down, I find that they are not sitting down. Is this the way in which we can go on? Is this the way to conduct the business of Parliament? I am very sorry we have reduced it to a market place. I would request hon. Members, every one of them, to sit down.

Shri Kishen Pattnayak: You may please direct your orders to the Congress Party Members.

श्री गुनवान : उपाध्यक्ष महोदय, श्राप कांग्रेस के सदस्यों को रोकते क्यों नहीं है ?

Mr. Deputy-Speaker: Order, order. Hon. Members must resume their seats. Every hon. Member should resume his seat. I would advise every hon. Member to maintain the dignity of the House and help me to go on with the proceedings of the House.

Shri Bhagwat Jha Azad: Our patience is exhausted.

Mr. Deputy-Speaker: We cannot go in this manner. We have been able to finish only two questions in 35 minutes. I am trying to give opportantly to every party and to every section. But this is not the way in which we can go on that four or five Members should get up simultaneously and start shouting at the top of their voice and thereby obstruct the proceedings.

भी रामसेवक मावव: कांग्रेस के सदस्य वाधा डाल रहे हैं। श्राप उन को रोकिये।

Shri Kishen Pattnayak: You should address this to the Congress Members.

भी गुल्कान : उपाध्यक्ष महोदय, उधर के सदस्य गोर मचा रहे हैं भीर क्कावट डाल रहे हैं । भ्राप उन को रोकते क्यों नहीं हैं ?

भी मौर्यः : श्रीमन्, कांग्रेम के सवस्य नाराज क्यों हो रहे हैं ?

Mr. Deputy-Speaker: I shall have to ask the hon. Member to go out if he continues like this.

श्री बक्षपाल सिंह : मैं यह जानना चाहता हूं कि ये लोग किस काइटेरियन के श्राधार पर बाहर भेजे जाने हैं । क्या इस बारे में कोई कमेटी है या डिपार्टमेंट कोई रीकमेंडेशन करता है या उन को बाहर से बलाया जाता है ?

भी ला० ना० सिश्च : मैं ने बनाया है कि किसी खास व्यक्ति को बाहर भेजने की बात नहीं है। इन डेलीगेशन्ख में जो लोग जाते हैं, वे सरकारी काम से जाते हैं। जिस मिनिस्ट्री ा फाम होता हैं, उस के लोग या उस में सम्बन्धित लोग बाइर जा सकते हैं, लेकिन उन के जाने से पहले यह जांच होती है कि उनका जाना घावश्यक है या नहीं।

यह देखा जाता है कि ग्रगर बाहर के हमारे मिशन से ही काम चल जाये, तो यहां के लोगों को बाहर नहीं भेजा जाता है। यदि किसी को भेजना ग्रावण्यक होता है, तो एक स्क्रीनिंग कमेटी इस बारे में जांच करती है। उस के बाद फिनांस मिनिस्टर और एक्सटनेंल एफ़ेयर्ज मिनिस्टर के कानकरेंस से डेलीगेशन्ज को बाहर भेजा जाता है।

Shri Thirumala Rao: The Minister was pleased to state that a committee of senior secretaries was going to scrutinise which delegation should be allowed funds and which delegation should go out. Part (b) of the question refers to M.Ps., Ministerial and other delegations. Are the Ministers also subjected to this scrutiny by these senior secretaries and do these senior secretaries have any superior men to scrutinise their jaunts abroad?

Shri L. N. Mishra: The question relates to delegations being sent by the different Ministries. There is no question of scrutiny in the case of Ministers going abroad. The question is whether there is justification for sending a delegation abroad, and if it is justified, it is sent,

Shri P. Venkatasubbaiah: May I know whether the Ministers of the State Governments can go abroad without the permission or rence of the Central Government, and if they go, how the foreign exchange is provided?

Shri L. N. Mishra: I do not think that they can go without our concurrence.

Shri Hari Vishnu Kamath: Is it a fact that on Air India flights, on the planes carrying delegations and others abroad, our own national currency, namely the rupce is not accepted in payment of transactions, and they

insist on payment being made in foreign currency; and if so, what is the reason for this preposterous state of affairs?

Shri U. M. Trivedi: It is shameful. What is this?

Shri Hari Vishnu Kamath: The rupee is refused there.

Shri L. N. Mishra: The main question is something different. It relates to delegations.

Mr. Deputy-Speaker: The main question is different.

Shri Hari Vishnu Kamath: I understand that on the Air India flights the rupee is refused.....

Mr. Deputy-Speaker: That is a separate question. That relates to the Air India.

Shri Hari Vishnu Kamath: carry these delegations.

Mr. Deputy-Speaker: That may be so; but that is too far-fetched with regard to this question.

Shri Hari Vishnu Kamath: want to know whether it is a fact or

Mr. Deputy-Speaker: The Member's question is whether they refuse to take the Indian rupees or not. That is a matter for the Air India. The Minister in charge Aviation will have to answer it.

Shri Hari Vishnu Kamath: I have heard from members of these delegations which have gone abroad that on the Air India planes they refuse to take payment in rupees. Our own currency is disgraced on our own planes. Is this not tantamount to national humiliation?

Shri Hem Barua: That is my personal experience also. I could not buy cigarettes there with Indian rupees.

Shri Hari Vishnu Kamath: Our own rupee is dishonoured there.

Mr. Deputy-Speaker: The hon. Member may table a separate question for that.

Shri Hari Vishnu Kamath: How can you disallow it, I do not understand. Let them state whether it is a fact or not. We may not pursue it. But does he deny it?

Mr. Deputy-Speaker: He is now concerned with delegations that went from India to other countries. Now you are asking another question whether Air India refuses to take money in rupees from them.

Shri H. N. Mukerjee: Foreign exchange has to be spent additionally by members of our delegations who go abroad in Air India planes. Does Government give them that foreign exchange? They should be able to answer that. If Suppose I go as a member of a delegation in an Air India plane. If I have to pay foreign exchange to Air India, I must have it. Do you give it to them?

Mr. Deputy-Speaker: A separate question might be tabled.

Shri S. M. Banerjee: In part (a), information was asked upto December 1965. You remember that information concerning the total amount upto 1964 was already laid on the Table. I would like to know when this particular information will be made available to this House and whether the figure of the total amount given so far to the officials, Ministers and M.Ps. is available, and if so, what is it?

The Minister of Finance (Shri Sachiadra Chaudhuri): I think I can answer it without disclosing names. According to the information received so far, the total amount which has been given to those included in (a) of the question from 1st April 1965 to 31st December 1965 is Rs. 3,183,66 and a few paise. So far as part (b)

is concerned, ministerial delegations and M.Ps. delegations, the amount is Rs. 7,60,302.68 for the same period.

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Shri R. S. Pandey: The delegations which have been sent from here had to do particular work. They have created a good impact on the countries concerned. But the amount allotted to them in terms of foreign exchange is inadequate they are not able to spend nicely or live comfortably; they have not even been able to tip the bearer......

Shri Hari Vishnu Kamath: That is why the question of payment in rupees comes in.

Shri Sachindra Chaudhuri: This is a matter which can be considered in the light of our own stringency of foreign exchange. Whatever amount is given is the best we can do.

Shri Ranga: In view of the fact that no less a person than the Finance Minister himself is interested in this matter and happens to be here, may I suggest that the point made by three Opposition leaders here will be treated as a suggestion which will be given due consideration so that hereafter at least in Air India we need not have to waste foreign exchange and we would have only to pay in rupees?

Shri Hari Vishnu Kamath: It is our own airline.

Shri Sachindra Chaudhuri: So far as Air India is concerned, in the first place, I should make is clear that I do not know whether the rule which obtains is as stated by the hon. Member, but on the assumption that opposition Members are correct . . .

Shri Hari Vishnu Kamath: It is a fact.

Shri Sackindra Chaudhuri: . . . my answer is that Air India also operates in a pool in which pool they have got to share what they have by way of foreign exchange. Therefore,

when do sell anything, they are selling that stuff duty-free because it is out of India. If that stuff is to be sold, whether it is cigarettes, postcards, perfumes etc., they have got to buy the same by paying foreign exchange. Not only that. No duty is paid by Indian nationals when buying them. I should have thought that Indian nationals would recognise that fact and either not buy those things or if they have to buy, pay in foreign exchange for them.

Shri Hari Vishnu Kamath: Is there any other instance of a national of a country being asked to pay on his own country's airline in a currency other than his own country's that is, where his own country's currency is nof accepted?

Shri Sachindra Chaudhuri: So far as that is concerned, we have no control over other foreign airlines.

Shri Hari Vishnu Kamath: Ours is the only country where this kind of thing happens.

श्री म० ला० द्विवेदी : दो सजन खड़े हुए हैं, ग्राप ने किस को इजाजन दी है ?

Shri U. M. Trivedi: The Finance Minister himself has travelled abroad and he must have had the same experience. Does he not know it?

Mr. Deputy-Speaker: If leaders of parties go on like this, how can we proceed?

भी म० ला० द्विचेदी : दो सज्जन खड़े हैं, ग्रापने किसको इजाजन दी है

श्री श्रोंकार लाल बेरवा: मैं पवास बैठकें लगा चका हं, लेकिन मेरा नस्वर नहीं श्राया।

Shri Shashi Ranjan: It is quite convincing that just now the Minister has said that the ability of the delegates is considered before delegations are sent. May I know whether only a few M.Ps. are considered worthy of leading delegations, and others are not considered worthy?

Shri Sachindra Chaudhuri: How can I possibly answer that question?

Mr. Deputy-Speaker: It is not relevant.

Shri Kandappan: I would like to know whether Government can give us a concrete example of any counttry which has changed its attitude of indifference or become friendlier to us by the influence of these deputations and delegations.

Mr. Deputy-Speaker: It is not a question.

भी श्रोंकार लाल बेरवा: मैं यह जानना चाहता हूं कि जगन्नाच पहाड़ी जो राज्य सभा के मेम्बर हैं, विदेश गये तो उनको इतनी कम मुद्रा दी गई कि वे वहां 15 दिन तक खर्चा न होने के कारण पड़े रहें। इतनी कम विदेशी मुद्रा देने का क्या कारण था ?

Mr. Deputy-Speaker: It is an individual question. I have disallowed it. You table a separate question.

श्री झोंकार लाल बरवा : इंडिविजुझल क्वेश्चन नहीं है । मेरा जवाब स्नाना चाहिये । उनको इतनी कम विदेशी मृद्रा क्यों दी गई ?

Shri Basumatari: Whatever the amount spent in sending the delegates abroad, is it not a fact that it is to create an impact and raise the prestige of the country abroad after the conflict with Pakistan?

Shri Sachindra Chaudhuri: It is, of course, to raise the prestige of the country outside.

Regarding Starred Question No. 596
Mr. Deputy-Speaker: Next question.

बी में लां विषेषी: उपाध्यक्ष महोदय इस सदन के तीन-बार सदस्य जिल्ला-जिल्ला कर स्वयं तीस मिनट की बजाय पंचास मिनट समय ले लेते हैं, इसी के विरोध स्वरूप मैं सवाल नहीं करता। Mr. Deputy-Speaker: Shri P. C. Borooah.

Shri P. C. Borocah: I also protest and do not want to ask the question.

Mr. Deputy-Speaker: I am sorry. I have been trying my best to request the Members to maintain decorum and confine themselves strictly to the quetions, but things are going on in spite of several requests by the Speaker and also myself. The hon. Members should co-operate with the Chair to conduct the proceedings in a peaceful manner.

Shri M. L. Dwivedi: Provided he also gives an opportunity to those who labour and table the questions; but those who do not labour are allowed questions, a number of questions, while we who labour are not given an opportunity.

Mr. Deputy-Speaker: It is the duty of every Member of this House to maintain the dignity and decorum of of the House.

श्री म० सा० द्विवेदी: उपाध्यक्ष महोदय, जो मेहनत करके प्रश्न बनाते हैं, उनको समय कम दिया जाता है, लेकिन जो चिल्लाते हैं उनको प्रधिक समय दिया जाता है ।

Mr. Deputy-Speaker: Order, order. Shri Bhagwat Jha Azad.

Shri Bhagwat Jha Asad: We have had enough patience, but we cannot do like those four hon. Members who corner all the questions.

Mr. Deputy-Speaker: I too have enough patience. What can be done?

भी मण् लिनये : यह क्या पड्यन्त रचा जा रहा है, उगाध्यक्ष महोध्य के खिलाफ ? क्या यह उनको बधनाम करने के लिये कर रहे हैं ?

Shri Bhagwat Jha Asad: Three questions and 50 minutes. In protest, I do not put the question.

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Mr. Deputy-Speaker: Shri Subodh Hansda.

Shri Subodh Hansda: I do not like to put the question.

Mr. Deputy-Speaker: Shri Samanta.

Shri S. C. Samanta: With a heavy heart, as a protest, I do not put the question.

Regarding Starred Question No. 597. Mr. Deputy-Speaker: Next question.

Shri Bhagwat Jha Azad: I do not put the question in protest.

Shri M. L. Dwivedi: In protest, I do not put the question.

An hon. Member: Do not call them.

Shri Bhagwat Jha Azad: He will have to call them.

Shri S. C. Samanta: In order to draw your kind attention, in protest I am not putting the question.

The Leader of the House (Shri Satya Narayan Shinha): This complaint, as you know, has been brought to notice. (Interruptions) Please hear me.

Mr. Deputy-Speaker: The Leader of the House is standing.

Shri Hari Vishnu Kamath: Not a national leader, but Leader of the House.

Shri Satya Narayan Sinha: Whatever I am, I am speaking.

Shri Ranga: Is he the Leader of the House?

Shri Satya Narayan Sinha: What am I? This matter has been agitating our minds for long. I had a long talk with the Speaker also the other day. He is also convinced that never has this happened in this House in the history of 18 years. Recently we find that only three or four questions.

tions take away the entire time. In the House of Commons, the practice is that not more than three supplementries are allowed unless it is very important question.

Shri Hari Vishnu Kamath: Not always. I too have seen the Hansard, perhaps more than you have done.

Shri Bhagwat Jha Azad: 12 plementaries is the average in the House of Commons.

Shri Satya Narayan Sinha: It may not act against only those Members because it may happen that sometimes your questions also, hon. Member's questions also, may come behind. It is not a matter which will affect party. It affects the whole House. Sometimes it may happen that some of the important questions hon. Members in the Opposition may happen to be 4th or 5th or 7th. The questions could not be reached. We should at least try to cover ten questions . . . (Interruptions.)

श्री मध् लिमये : मत्री महोदय ठीक उत्तर दें तो इस पन्द्रह प्रश्न यहां भी हो सकते हैं। मंत्रीमडल को सुधारी

Shri Bhagwat Jha Azad: When the Leader of the House is speaking, how can they speak without being called?

Shri Ram Sewak Yadav: How can you speak now? Are you called? . . . (Interruptions.)

भी किशन पटनायक : इनको प्राप कैसे बला रहे हैं

Mr. Deputy-Speaker: If you ceed like this I will ask you go out.

डा० राम मनोहर लोहियाः जब वह बोलते हैं तो मैं तो कुछ नहीं कहता हं।

Mr. Deputy-Speaker: You are leader of a party; you must behave better.

डा॰ राम मनोहर लोहियाः मैं केवल यह कहा रहा हं कि लोक सभा के यहां के मंत्रियों भीर भंग्रेजों की लोक सभा के मंत्रियों. दोनों में फर्क भी बताते जाइये।

Oral Answers

भी सत्यनारायण सिंह : इसीलिये मैंने कहा है भीर लोहिया साहब को तो ज्यादा भच्छी तरह से मालम होगा कि वहां तो ज्यादा क्वेश्चन हो जाते हैं लेकिन मैंने यहां दस क्वेश्चन्त्र के लिए कहा है। वहां तो बीस पच्चीस क्वेश्चन होते हैं।

भी किशन पटनायक : जिस तरह से जवाब दिये जाते हैं. उनके बारे में भी तो कहिये।

Shri Satya Narayan Sinha: Whatever I have to say or any other Member has to say, it must be an appeal to you, to the Chair. We are making a submission to the Chair. Every Member has a right to make a submission to the Chair, not that everyone should shout against the other. It is for the Chair to decide. It is our submission, and appeal and request to the Chair that the Chair should see that at least ten questions are allowed every day, unless there is some important thing which will go against all concerned. It may some times happen that some hon. Members' questions happen to be No. or 2 and more important questions may come downwards. In the terest of all we should try to operate with each other. Our ministers also will certainly co-operate in giving answers. We should all try and see that at least ten questions are disposed of every day.

भी मच लिमये : मंत्री लोग घरों में प्रध्ययन कर के नहीं भाते हैं। उनको चाहिये कि 2 घंटे ग्रध्ययन करके ग्राया करें जब इनकी बारी हो। तमाशा बना रखा है इन्होने ।

Mr. Deputy-Speaker: Order, order. Please sit down. In this very House I have finished 31 questions on one day and two short notice questions also, in 1948 when I was on the panel

of chairmen in the interim Parliament. Now we are not able to finish even half a dozen questions. It is a very sad state of affairs. Every question that comes up before this Parliament is an important question and every Member feels that his question should be taken up. If hon. Members preface their questions with a long preface the Ministers also will have to give long answers; that will be waste of time of the House. I would request the hon. Members to short and pointed questions and pointed answers. I request both sides of the House to co-operate with the Chair and finish at least 12 or questions a day. Let us go on now.

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Shri Radhelal Vyas: My submission to your Sir, is . . .

Mr. Deputy-Speaker: Shall we waste more of our time?

Shri Bhagwat Jha Azad: May I suggest....

श्री मौर्यः यह बोलॅंगे तो मैं भी बोलूंगा। भ्रगर भ्राप इनको बोलने देंगे तो मैं भी बोलूंगा।

Mr. Deputy-Speaker: I have not called you, Please sit down. I would request Shri Bhagwat Jha Azad also to sit down. We had a discussion about this.

Shri Bhagwat Jha Asad: I would suggest that you call a meeting of all the Members who usually put many questions and then we can decide the issue how this Question Hour could be conducted well in the House. If you do not like it, then do as you like.

Mr. Deputy-Speaker: We discussed the matter yesterday.

Shri Bhagwat Jha Asad: We will see that at least 10 questions are answered every day, but then, the point is you are never calling those who table the questions. (Interruption).

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Mr. Deputy-Speaker: I will make the suggestion to the Speaker to call a meeting of the leaders of parties and decide how this matter about the questions could be settled for the smooth conduct of business of the House. Shri Subodh Hansds.

भी मौर्यः हम भी सुझाव देंगे घीर घापको बतायेंगे कि किस तरह से घीर कीन मशोनरी बनाती है घीर कौन स्वीकार करती है घीर किस तरह से सवाल घाते हैं घीर किस तरह से महत्वपूर्ण सवालों को पीछे डाल दिया जाता है घीर किस तरह से कुछ प्रमुख व्यक्ति घीर मंशीनरी है जो सवाल तैयार करती है घीर पैसे वार्ज करती है

Mr. Deputy-Speaker: Order, order. Please sit down.

An hon. Member: He is always like that. (Interruption).

Shri Maurya: I have got the confidence. I will tell you why the supplementaries in this House are more in number. The reasons are three: one is, the answer given by the Ministers are either incomplete or are ambiguous or they try to hide facts; secondly, the important questions are generally rejected; and thirdly, some of the important questions are intentionally put very much at the end of the list. (Interruption).

Mr. Deputy-Speaker: Order, order. Shri Maurya has got up without being called. He is obstructing the proceedings of the House.

An hon, Member: Name him.

Mr. Deputy-Speaker: I ask Shri Maurya to go out. He is going on speaking without being called, and he is obstructing the proceedings of the House. We have spe

House. We have spent 15 minutes like this. Please go out now, Mr. Maurya.

Some hon. Members rose-

Mr. Deputy-Speaker: You cannot go on like this. Order, order. Please go out, Mr. Maurya. After my appeal, even then, the Members go on shouting like this.

Shri Maurya: Please tell me the reason, and I will go out.

Mr. Deputy-Speaker: Please go out.

Shri Maurya: I will go out, but please tell me the reason why I should go out.

Mr. Deputy-Speaker: Because you were not recognised by the Chair and you went on talking and obstructing the proceedings of the House. So, please go out.

Shri Maurya: So many Members have been talking. Why should I alone be asked to go out? (Interruption).

Shri Jaipal Singh: Mr. Deputy-Speaker, Sir, I am sorry that I have to intervene. While I do not challenge your authority, I wish to make a submission. Somebody has proposed from this side or that side—I do not know whether it has been a unanimous proposal—to name an hon. Member of this House. I do feel that if any hon. Member has made serious charges such as my hon. friend behind me has made, it is only fair—I do not know perhaps in the heat of the argument, in the midst of rowdyism, uproar.....

An hon. Member: Melee.

Shri Jaipal Singh:perhaps you did not hear the charges he made—and if you do not mind, I may repeat them.

Shri Maurya: Let me repeat.

Shri Jaipal Singh: If he wants to, let him repeat, but the point is, when serious charges have been made, may I suggest that you do not ignore them.....

An hon, Member: What is the charge?

Shri Jaipal Singh: The hon. Member has to substantiate them or face consequences. The charges have been that questions are put or tabled here, well—there is a revenue on that,... (Interruption).

Some hon. Members rose-

Shri Maurya: No. Let me tell you what I said; if you do not understand, you must please try to understand.

मैंने इल्डाम लगाया है कि यहां पर सप्लीमेंटरी क्यों भ्राते हैं। इसके तीन कारण हैं। पहला तो यह है कि जो सवाल होता है उसका जो उत्तर भ्राना चाहिये मंत्री महोदय उस प्रकार का नहीं देते हैं। उसमें बहुत सी खराबी रह जाती हैं। बहुत से सत्यों को छिपाया जाता है, इसलिये सप्लीमेंटरी भ्राते हैं।

दूसरा यह है कि बहुत से महत्वपूर्ण सवाल यहां पर दिये जाते हैं लेकिन मशीनरी में कुछ ऐसी खराबी है कि वे सवाल यहां पर या तो सब से पीछे रखे जाते हैं या उनको स्वीकार नहीं किया जाता है ।

तीसरे इस देश में कुछ ऐसे प्रमुख व्यक्ति हैं भीर मशीनरी है जो सवाल तैयार करती है भीर वह लोक सभा के भीर राज्य सभा के सदस्यों से कुछ पैसे लेकर उनको मुहैय्या करती है, सवाल देती है। उसके बारे में पन्न मेरे पास भी भाए हैं।

यह मैंने कहा है।

Mr. Deputy-Speaker: The ministers will give the answers. If they have not got the answer, they will

ask for notice. That is the usual procedure. Simply because answer that the member wants has not come, there is no reason why members should stand up and go on at the top of their voice and disturb the proceedings of the House. is what Mr. Maurya has done. I would request him to go out.

Shri Maurya: There were some other members also who were shouting. They should also be asked to go out. I did not say anything against your order.....(Interruptions).

Mr. Deputy-Speaker: No more; please go out.

(Shri Maurya then left the House).

Shri Jaipal Singh: Sir, a very serious charge has been made, not against this side or that side, but it is a reflection on the entire House. I want to know whether by just naming him, we have been absolved. What is the position?

Dr. L. M. Singhvi: I would plead with you to go into the question because the allegations are far more serious than what they might appear to the House because in the uproar and noise they were not quite audible. These charges detract from the dignity of the House. If even a section of it is true, it is very objectionable. If it is untrue, serious consequences might follow.

भी मचुलियवे (मुंगेर): द्वारोपों की जांच के लिये एक निष्पक्ष समिति बनाई जानी चाहिये।

Mr. Deputy-Speaker: I can assure hon, members that I will certainly go through the proceedings of the House and see what steps are required to be taken.

Yesterday also I appealed to the House and said that though there is freedom of speech in the House, every member must take the responsibility for the truth of what he utters. Very serious charges have been made. I will go through the records of the proceedings and see what action has to be taken.

डा॰ राम धनोहर लोहिया : इस समय उन्हें वापिस बुला लीजिये, बाद में सजा दीजियेगा।

> SHORT NOTICE QUESTION Power Cut in Kerala

S.N.Q. 10. Shri Vasudevan Nair: Shri Warior: Shri Maniyangadan:

Will the Minister of Irrigation and Power be pleased to state:

- (a) whether there is a proposal for further power cut in Kerala;
- (b) if so, what will be the impact of this cut on industrial and agricultural production; and
- (c) whether it is a fact that industries like the Travancore-Cochin Chemicals Ltd. and Indian Earths Ltd. are likely to be closed down due to power shortage?

The Minister of State in the Ministry of Irrigation and Power (Dr. K. L. Rao): (a) No. Sir.

- (b) No cuts have been imposed on agriculturists so far. The cuts on industrial consumers are also not being increased.
- (c) TCC have been closed down, since they exceeded their reduced three-month (January-March) power quota ahead of time. Rare Earths are also similarly affected.

Shri Vasudevan Nair: The Kerala Government has stated something contrary to what the minister has stated. They have said there is 80 per cent power cut on the industries. The fertiliser factory, we are told, is about to be c'osed down. May I know whether the government could not make some arrangement or cannot do

so now by supplying some power from Mysore, which is surplus in power, so that at least the fertiliser concern and such other important factories are able to function?

Dr. K. L. Rao: It is true there is very heavy shortage of power in Kerala and a number of very important industries are being closed down. At the moment, Kerala is getting about 3 lakh units every day. We will try our best to see that it may be increased.

Shri Vasudevan Nair: In view of this chronic shortage almost every year now for the last six years, and also in view of the fact that Kerala now depends entirely on hydel power, may I know whether expeditious steps will be taken for the establishment of the proposed thermal plant at Cochin?

Dr. K. L. Rao: We appreciate that there should be a sufficient amount of thermal power backing and therefore we have sanctioned one thermal station at Cochin.

Shri Ravindra Varma: May I know whether this decision to establish a thermal plant in Cochin is contingent upon the ability of the Heavy Electricals in Bhopal and the Heavy Engineering Plant in Ranchi to produce the plant and machinery necessary for this; if so, does the Minister appreciate the fact that this would mean a delay of two or three years or even more during which period the chronic shortage of electricity will continue in the State?

Dr. K. L. Rao: It is quite true that the thermal station at Cochin must be expedited as much as possible, and having regard to the urgency of having a thermal backing, it will be our endeavour to see that the machinery is obtained, either from inaide or outside the country, at the earliest.

Shri Maniyangadan: May I know what is the percentage of cut in

electricity? The hon. Minister stated that no cut is contemplated. I want to know by what percentage it has been reduced now. I also want to know whether immediate steps would be taken to establish a thermal plant in Kerala irrespective of the fact whether the machinery is available in India or not?

Dr. K. L. Rao: It is 50 per cent cut on heavy industries.....

Shri Vasudevan Nair: The Kerala Government has said that the cut is 80 per cent—here is the newspaper report—on industrial consumption.

Dr. K. L. Rao: I am afraid, according to the information available to us, according to the communication we received, it is 50 per cent cut on the heavy industries and 25 per cent cut on the domestic consumption. There is, of course, one point which I would like to say here. In Kerala they have done another thing. What they did in Kerala was, in addition to the cut of 50 per cent, they gave the heavy industries the choice of utilismg power in whatever way tiked in three months. So some of the factories have used the power in two months. That is why TCC had to be closed down earlier.

As regards the other part of the question, I have already submitted that it will be our endeavour to establish the Cochin thermal power station as early as possible.

Shri P. Venkatasubbalah: Since the southern States of Kerala, Andhra and other States—some of them at least—are suffering from acute shortage of electricity, the States that are being fed by the southern grid, may I know whether the Government does not feel it desirable to see that power is supplied from some of those states which are in a happy position so far as electricity is concerned?

Dr. K. L. Rao: It is quite true that Mysore is in a position today to supply the rest of the States. Unfortunately, except for Madras, there have been no adequate transmission lines to other States. There should be sufficient transmission lines and in the absence of that it has not been possible to supply as much as we would have otherwise done.

Shri Kappen: May I know what practical steps have so far been taken by the Government for establishing a thermal plant in Kerala?

Dr. K. L. Rao: As the hon. House is aware, there has been a lot of trouble about getting it sanctioned. A technical committee was set up and they took a lot of time. Later on, as a result of further discussions and because the Ministry of Fuel promised to give us 40,000 tons of furnace oil, it has now been sanctioned. The sanction has just now been given and, as I have submitted already, it will be our utmost endeavour to see that that station is established.

WRITTEN ANSWERS TO QUESTIONS

हिन्दुस्तान कमर्शल बेंक की वित्तीय स्थिति

* 596. भी म० ला० द्विवेदी:

भी प्र० चं० बरुमाः

भी भागवत हा प्राजाद:

भी सुबोध हंसदा :

भी स० चं० सामन्तः

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या हिन्दुस्तान कमशंल बैंक पिछले 17 वर्ष से संतोषजनक कार्य कर रहा है ;
- (ख) क्या उक्त भवधि में उस वैक ने कोई लाभांश नहीं दिया ;
- (ग) यदि हां, तो क्या इसका कारण बैंक का कुप्रबन्ध है या प्रवता उसकी प्रसन्तोच-जनक वित्तीय स्थिति ; ग्रीर
- (घ) बैंक के कार्य संचालन को सुधारने के लिए भारत के रक्षित बैंक ने क्या कार्यवाही की है ?

वित्त मंत्री (श्री शाचीग्द्र चौचरी):
(क), (ग) ग्रीर (घ). बैंक व्यवसय
विनियमन ग्राधिनियम (बैंकिंग रेगुलेशन एक्ट)
1949 के ग्रन्तगंत ग्रपने प्राप्त सांविधिक
ग्राधिकारों का प्रयोग करते हुए, रिजवं बैंक
ने समय-समय पर हिन्दुस्तान कमशंल बैंक
का निरीक्षण किया है ग्रीर निरीक्षण सम्बन्धी
रिपोर्ट के ग्राधार पर उसे कुछ हिधायतें दी हैं।
सार्वजनिक हित की वृष्टि से उन रिपोर्टों में
कही गयी बातों को प्रकट करना ठीक न

(ख) जिस ग्रवधि का जिक किया गया है उसमें बैंक ने कोई लाभांश (डिवीडेण्ड) नहीं दिया ।

Problem of Government Accommodation

*597. Shri Bhagwat Jha Azad: Shri M. L. Dwivedi: Shri S. C. Samanta: Shri Subodh Hansda: Shrimati Savitri Nigam: Shri P. C. Borooah:

Will the Minister of Works, Housing and Urban Development be pleased to state:

- (a) whether he has sought the cooperation of all the Central Ministries in solving the problem of Governmental accommodation; and
- (b) if so, the method of co-operation sought?

The Minister of Works, Housing and Urban Development (Shri Mehr Chand Khanna): (a) Yes.

(b) The difficulties have been explained in a D.O. letter dated the 7th December, 1965 addressed to Ministers, a copy of which is laid on the Table of the House [Placed in Library. See No. LT-5794/86].

Written Answers Stabilisation of Prices

*598. Dr. L. M. Singhvi: Will the Minister of Finance be pleased to state:

- (a) whether it is proposed to set up any machinery for the stabilisation of prices;
- (b) if so, the basic outline thereof;and
 - (c) if not, the reasons therefor?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) to (c). Certain arrangements to deal with the problem already exist which will need examination to see if a change in the machinery is necessary.

Report of Technical Committee on Capital Goods

*599. Shri Shree Narayan Das: Will the Minister of Planning be pleased to state:

- (a) whether the Technical Committee appointed by the Planning Commission under the chairmanship of Dr. A. Nagaraja Rao to take stock of the requirements of capital goods for major industries has completed its work and submitted its report;
- (b) if so, the important features of the report;
- (c) whether the report has been examined by the Planning Commission; and
 - (d) if so, the result thereof?

The Minister of Planning (Shri Asoka Mehta): (a) Not yet, Sir.

(b) to (d). Do not arise.

Raising of Resources by States

*600. Shri Subodh Hansda: Shri S. C. Samanta: Shri Bhagwat Jha Azad: Shri M. L. Dwivedi: Shri P. C. Borooah;

Shri Madbu Limaye: Shri Kishen Pattnayak:

Will the Minister of Planning be pleased to state:

- (a) whether it is a fact that States are to raise the additional revenue to moet the Fourth Five Year Plan requirements;
- (b) whether any policy has been laid down for this purpose by the Centre; and
- (c) the total amount of revenue to be raised by the States and whether any quota has been fixed for each State and, if so, the quota for each State?

The Minister of Planning (Shrinasoka Mehta): (a) Yes, Sir.

- (b) Certain guidelines for additional resource mobilisation by State have been indicated by the Planning Commission. The measures suggested include, among others, the levy of surcharge on land revenue, revision of irrigation rates, levy of surcharge on commercial crop, imposition of betterment levy, increase in electricity tariffs and duties and revision of urban immovable property tax, sales taxes, motor vehicles taxes, etc.
 - (c) The total amount of revenue to be raised by the States and the quota for each State would be determined at the time of the finalisation of the Fourth Plan.

Credit to Sudan

*601. Shri Vishwa Nath Pandey: Shri Ramachandra Ulaka; Shri Dhuleshwar Meena;

Will the Minister of Finance be pleased to refer to the reply given to Starred Question No. 607 on the 2nd December, 1965 regarding credit to be extended to Sudaun and state:

(a) whether the discussion with the Government of Sudan to extend the credit of Rs. 5 crores for setting up the industries has been finalised;

- (b) if so, the terms and conditions of this credit; and
- (c) if not, when it is likely to be finalised?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) and (b). No Sir. The terms and conditions of the credit are yet to be settled.

(c) This would be done with either by an Indian delegation visiting Sudan or a delegation from their side coming to India. The dates for this have not yet been fixed.

Bridging up gulf between need and achievement

*602. Shri P. R. Chakraverti: Shri Bibhuti Mishra: Shri K. N. Tiwary:

Will the Minister of Planning be pleased to state:

- (a) whether Government recognise the fact that there was intense public discontent because of the wide gulf between need and achievement;
- (b) if so, the steps taken by the administration to bridge the gulf; and
- (c) how far the administrative machinery has been geared to the urgency of the situation, created by the non-fulfilment of the minimum necessities, which the people of India were entitled to, even after 18 years of the achievement of freedom?

The Minister of Planning (Shri Asoka Mehta): (a) to (c). The whole process of Planning is directed towards raising the living standards of the people over a period of time. Each Five Year Plan has taken us nearer to this goal. The basic objective of the Fourth and Fifth Plans is to provide opportunities of employment to all who seek it and to ensure a minimum level of living to every family in the country by the end of the next ten years or so.

The Government of India have recently set up the Administrative Reforms Commission to examine the public administration of the country and to make recommendations for its reform, and reorganisation where necessary. In making its recommendations, the Commission will give consideration to the need for making administration a fit instrument for achieving social and economic goals of development.

लाग्र स्थिति

- *603. भी विभूति सिश्च: वया योजना मंत्री यह बताने की कृपा करेंगे कि:
 - (क) क्या यह सच है कि हाल में योजना धायोग के एक विशेषज्ञ ६ल की एक बैठक हैपराब।६ में हुई थी ;
- (ख) यदि हां, तो क्या उन्होंने इस बात पर भी विचार विमर्श किया कि मकानों, कारखानों, सड़कों श्रीर नगरों के निर्माण के लिये ग्रच्छी भूमि का ग्रन्थाधुन्ध उपयोग किया जा रहा है;
- (ग) यदि हां, तो क्या उसने इस बात पर भी विचार किया था कि यदि भूमि का भ्राधक उपयोगी कार्यों के लिये प्रयोग नहीं किया गया तो खाद्य स्थिति की भ्राधिक गम्भीर हों जाने की संभावना है; भ्रार
- (घ) यदि हां, तो इस विशेषज्ञ-६ल की सिफारिशें क्या हैं ?

योजना मंत्री (श्री स्नतोक मेहता) : (क) जी, नहीं।

(स्त्र) से (घ). प्रश्ननहीं उठता।

Economy in Expenditure

*604. Shri Hari Vishnu Kamath: Shri Bhagwat Jha Axad: Shri M. L. Dwivedi: Shri S. C. Samanta: Will the Minister of Finance be pleased to refer to the reply given to Starred Question No. 179 on the 11th November, 1965 regarding economy in expenditure and state:

- (a) whether the Committee headed by the Cabinet Secretary to review the activities of different Ministries has submitted a report;
- (b) if so, its main findings and recommendations; and
- (c) whether the Report will be laid on the Table?

The Deputy Minister in the Ministry of Finance (Shri L. N. Mishra):

(a) No, Sir. The Committee was not required to submit a formal report to the Government. But the budget estimates of the Ministries for 1966-67. particularly the non-plan portion, were framed on the basis of the conclusions of the Committee reached after discussion with the gecretaries of the administrative Ministries.

(b) and (c). A statement is laid on the Table of the House. [Placed in Library. See No. LT-5795/66]

Retail Prices of Commodities

*605. Shri Madhu Limaye: Will the Minister of Finance be plessed to state:

- (a) whether Government have compiled statistics about the increase in the retail prices of essential commodities like cereals (open market), kerosene, pulses, edible oils, sugar and cloth during the period from September, 1965 to February, 1966;
- (b) whether Government have noticed any big gap between the prices fixed by Government manufacturers and the actual prices paid by the consumers; and
- (c) if so, the action proposed to be taken to remedy the situation?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) to (c). Information is being collected from the concerned authorities.

चौची योजना में प्रायोजन का रहान

*606. श्री सिद्धेश्वर प्रसाद : क्या योजना मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या उनका ध्यान इस तथ्य की झोर दिलाया गया है कि तीन योजना भ्रविधयों में हमारे उत्पादन तन्त्र का रुझान जन-साधारण की भ्रावस्यकताओं को पूरा करने की भ्रपेक्षा विलास वस्तुओं के उत्पादन की भ्रोर भ्रधिक रहा है ;
- (ख) यदि हां, तो इसके क्या कारण हैं ; भीर
- (ग) क्या चौथी योजना में इस रुझान में कोई परिवर्तन होने की संभावना है ?

योजना मंत्री (श्री धशोक मेहता) : (क) ध्रौर (ख). हमारी सब विकास योजनाओं में, उत्पादन तन्त्र को ध्रावश्यक उपधोग ध्रौर पूंजीगत सामान की सप्लाई में विस्तार करने की दिशा में मोड़ देने का प्रयस्न किया जा रहा है, न कि विलास की वस्तुओं का।

(ग) जैसा कि ऊपर बताया जा चुकाहै, रुझान में परिवर्तन का प्रश्न नहीं उठता ।

Power Rates of Public Sector Power Undertakings

*607. Shri Mohammad Elias: Dr. Ranen Sen: Shri S. M. Banerjee:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether it is a fact that most of the public sector power supply undertakings in India have recently increased their power rates substantially with a view to increase their earnings as per recommendations of the Venkataraman Committee; and (b) if so, the steps taken by those undertakings for reduction of expenditure and effecting economy in all directions before the increase in power rates?

The Mfnister of Irrigation and Power (Shri Fakhruddin Ahmed): (a) Seven out of fourteen State Electricity Boards have reviewed their rates subsequent to the circulation of the Venkataraman Committee Report. The rates have generally increased though some of the Boards have decreased the rates for certain categories of services. The details of the changes are given in the Annexure laid on the Table of the House. [Placed in Lirary. See No. LT-5796/66] section 59 of the Electricity (Supply) Act, 1948, the Boards are not to carry on their operations at a loss, as far as practicable. The recommendations of the Venkataraman Committee regarding financial returns as accepted by the Government have also influenced the Boards in working out their revised rates.

(b) The State Electricity Boards have taken steps towards reduction of expenditure and effecting economy by taking several steps e.g., reducing the stand-by capacity, saving of capital expenditure on available civil works, economising in the use of vehicles, stationery, curtailment of expenditure on new posts etc.

Committee on Technical Consultancy Services

*608. Shri Dharmalingam: Will the Minister of Planning be pleased to state:

- (a) whether it is a fact that the Union Government have appointed a Committee on Technical Consultancy Services; and
- (b) if so, the constitution and functions thereof?

The Minister of Planning (Shri Asoka Mehta): (a) Yes, Sir.

(b) A copy of the Government Resolution containing the constitution and functions of the Committee is laid on the Table of the House. [Placed in Library. See No. LT-5797/66]

Upper Krishna Project

- *609. Shri Linga Reddy: Will the Minister of Irrigation and Power be pleased to state:
- (a) whether the Government of Mysore have represented that the Upper Krishna Project in Mysore State should be taken over and executed as a centrally sponsored scheme; and
 - (b) if so, the action taken thereon?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed): (a) and (b). The request of the Mysore Government for the financing of the Upper Krishna Project entirely by the Centre is being considered in the context of the general question regarding the manner of financing of large multi-purpose projects.

World Bank's Rate of Interest

*610. Shrimati Maimoona Sultan: Shri Yashpal Singh:

Will the Minister of Finance be pleased to state:

- (a) whether Government's attention has been drawn to the reports that the World Bank is proposing to reise its interest rates;
- (b) if so, the precise proposal of the World Bank, and
 - (c) Government's reaction thereto?

The Minister of Finance (Shri Sachindra Chaudhuri); (a) Yes, Sir.

- (b) The proposal is understood to be to raise the interest rate from 5½% to 6%.
- (c) While the raising of the interest rate will obviously make further loans from the World Bank to developing countries costlier, it will also enable the Bank to raise more funds from

the capital markets of the world for lending to underdeveloped countries; to the extent that the resources of the IDA are augmented by developed member-countries for purposes of long term lending with no interest to the underdeveloped countries, the effects of a rise in the interest rate on Bank loans can be, and it is hoped will be, minimised.

Collection of National Defence Fund

*611. Shrimati Savitri Nigam: Shri Shinkre:

Will the Minister of Finance be pleased to state:

- (a) whether it is a fact that lot of pressure is being exercised on the people and officials for the collection of National Defence Fund and collecttion of gold for Gold Bonds;
- (b) whether it is also a fact that the Principal of a Higher Secondary yayuog ut ureginpeued to looking District of Punjab is forcing the teachers to contribute 10 grams of gold for the Gold Bonds; and
- (c) whether Government propose to make some arrangements for the audit of all types of defence funds throughout the country?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) While it appears that in the past there had been isolated cases of exercise of pressure, Government is not aware that there have been any such cases recently.

- (b) Government of India have no information. However, the facts are being ascertained from the State Government.
- (c) Arrangements already exist for the audit of the accounts of the National Defence Fund and the audit of the National Defence Gold Bonds by the Comptroller & Auditor General of India.

Pamily Planning programme in Fourth Plan

*612. Shri P. C. Borooah: Shri M. L. Dwivedl: Shri Bhagwat Jha Azad: Shri S. C. Samanta: Shri Subodh Hansda:

Will the Minister of Health and Family Planning be pleased to state the Fourth Plan allocation and target to be achieved in respect of the family planning programme?

The Minister of Health and Family Planning (Dr. Sushila Nayar): A tentative allocation of Rs. 95 crores has been made for Family Planning programme during the Fourth Five Plan.

Efforts are being made to set up State-wise, District-wise, and Blockwise targets for IUCDS, and sterilisations with the object of reducing the birth rate to 25 per 1,000 in the shortest possible time.

U. K. Loans

*613. Dr. L. M. Singhyi: Shri Rameshwar Tantia: Shri Himatsingka: Shri P. C. Borooah: Shri M. L. Dwivedi: Shri Bhagwat Jha Azad: Shri S. C. Samanta: Shri Subodh Hansda: Shri Hukam Chand Kachhavaiya: Shri Yashpai Singh: Shri Shinkre: . Shri Ram Harkh Yadav: Shri C. K. Bhattacharyya: Shri Vishwa Nath Pandey: Shri M. Rampure: Shri Mohammad Elias: Dr. Ramen Sen: Shri Murli Manohar: Shri Linga Reddy:

Will the Minister of Finance be pleased to state:

- (a) whether the U.K. Government have given three loans to the Government of India during the current year; and
 - (b) if so, the details thereof?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) and (b). Four loan agreements totalling £26.5 million (Rs.35.33 crores) have so far been signed during the current year with the U.K. Government as follows:

- £5 million on 15-6-65 for general purpose assistance.
- (ii) £10 million on 20-10-65 for general purpose assistance.
- (iii) £4 million on 20-12-65 for components and specialised raw materials for Britishoriented industries.
- (iv) £7.5 million on 11-2-1966 for emergency food assistance.

All these loans are repayable over a period of 25 years inclusive of a grace period of 7 years. The effective interest payable on the first loan is about 3½ per cent per annum while the other three loans are interest free.

Indian Currency in Nepal

*614. Shri Shree Narayan Das:
Shri Subodh Hansda:
Shri S. C. Samanta:
Shri Bhagwat Jha Azad:
Shri M. L. Dwivedi:
Shri P. C. Borooah:
Shri Ram Harkh Yadav:
Shri Hukam Chand
Kachhaviya:
Shrimati Malmoona Sultan:

Will the Minister of Finance be pleased to state:

- (a) whether it is a fact that the Indian currency has completely ceased to be a legal tender throughout the territory of Nepal;
- (b) The exchange rate between Indian rupee and Nepali rupee and what will be its impact on the Indian currency in circulation in Nepal; and
- (c) whether any estimate is available of the Indian currency in circulation in Nepal?

The Minister of Finance (Shri Sachindra Chaudhurl): (a) The Indian currency has not yet completely ceased to be a legal tender throughout the territory of Nepal although the Government of Nepal is taking steps gradually towards that direction.

- (b) The exchange rate is 100 Indian rupees equivalent to 160 Nepali rupees. The circulation of Indian currency is on the decline.
 - (c) No. Sir.

Loan to Ceylon

*615. Shri Vishwa Nath Pandey: Shri Dhuleshwar Meena: Shri Ramachandra Ulaka: Shri P. C. Boroozh: Shri Ram Harkh Yadav: Shri Murli Manohar:

Will the Minister of Finance be pleased to refer to the reply given to the Starred Question No. 612 on the 2nd December, 1965 and state:

- (a) whether it is a fact that Indian has offered a short-term loan to Ceylon in order to enable Ceylon to buy consumer goods from India and whether such credit has been finalised:
- (b) if so, the main features of the loan; and
- (c) if not, when it is likely to be finalised?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) Yes, Sir.

- (b) The main features, of the agreement are:
 - The credit of Rs. 2 crores will be available for drawal up to 31st December, 1966.
 - (ii) The Government of Ceylon can use this credit for importing from India dried fish of the value of Rs. 60 lakhs, textiles for Rs. 80 lakhs and dried chillies for Rs. 60 lakhs; and
 - (iii) The loan carries interest at 3 per cent and is repayable

in 6 half yearly instalments beginning 1st July, 1967.

(c) Does not arise.

Foreign Investment

*616. Shri P. R. Chakraverti: Shri Madhu Limaye: Shri Yashpal Singh:

Will the Minister of Finance be pleased to state:

- (a) whether there is any proposal under consideration of the Government of India resulting in the reversal of Government policy of disallowing any foreign participation in the management of Indian industry against the promises of greater inflow of the private capital;
- (b) whether the US Agency for Industrial Development has, in a document presented to Government, suggested a number of changes and also made plea for concessions; and
- (c) whether the foreign investors have made offers of increasing investment if they were allowed some say in the managerial control?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) policy regarding foreign investment is that normally only the major interest in ownership and effective control of an undertaking has to be in hands. However this is not a and fast rule and in individual cases majority foreign participation may be permitted, where this appears necessary in the national interest. There is no proposal to modify this policy.

- (b) No. Sir.
- (c) Government have not come across any cases where a foreign collaborator has offered to increase his investment if he was allowed a say in the managerial control. However, in some cases, the foreign collaborators have stipulated that they should have an effective say in the management of the concern as a condition to their participation in the venture.

Wastage of Drugs

- *617. Shri Yashpal Singh: Will the Minister of Health and Family Planning be pleased to state:
- (a) whether Government have seen the press report appearing in the Hindustan Times dated 31-12-1965 on page 3 under the heading "Drugs Worth Rs. 40,000 Go Waste";
- (b) whether Government propose to hold any inquiry into this loss; and
- (c) if so, the action taken against the persons responsible for this loss?

The Minister of Health and Family Planning (Dr. Sushila Nayar): (a) Yes. Sir.

(b) and (c). It has been reported by the Delhi Municipal Corporation that a very small quantity of medicines costing about Rs. 3600 was rendered useless due to the passing of the expiry date. The Government of India do not consider it necessary to hold an enquiry into this loss. The Municipal Corporation is however being advised to be more careful in future in fix responsibility in this case.

Irrigation and Power Allotments

- *618. Shri Bibhuti Mishra: Will the Minister of Planning be pleased to state:
- (a) whether it is a fact that in all the three Five Year Plans allocations for irrigation and power to Bhar State have been meagre in spite of the fact that per capita income in Bihar is the lowest and the population is the second largest in India; and
- (b) if so, the reasons therefor and the steps taken to increase the allocation for the Fourth Five Year Plan?

The Minister of Planning (Shri Asoka Mehta): (a) No. Sir.

(b) Does not arise.

D.V.C. Tariff

*619. Shri Shree Narayan Das: Shri P. C. Borooah: Shri Indrajit Gupta; Shri Mohammad Elias: Dr. Ranen Sen: Shri S. M. Banerjee:

Will the Minister of Irrigation and Power be pleased to state:

- (a) whether the Damodar Valley Corporation's scheme to revise and increase power tariff so as to earn a return of at least 7 per cent on the net value of assets in use during any year as suggested by the World Bank as a condition for the grant of a loan from that body has been given effect to;
- (b) if so, the nature of the modification and enhanced rate of power tariff to be charged from the consumers:
- (c) whether the Venugopalan Committee has supported the increase suggested by the Damodar Valley Corporation or it has suggested changes therein; and
- (d) the nature of the changes suggested, if any?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed): (a) Yes. The D.V.C. tariffs were revised with effect from the 1st April, 1965.

(b) The average increase is approxlmately 12 per cent to 15 per cent. The revised tariff is as follows:-

For supply at 33 K.V.:

Demand Charge: Rs & per KVA per month:

Plue

Energy charge as follows:-

First 200,000 units per month 3.5 paise per Kwh.

Next 300,000 units per month 3.25 paise per Kwh.

all in excess 3 paise per Kwh.

The energy charges is subject to variation with a coal cost surcharge.

For Supply at 32 K.V .:

A rebate of 2-1|2 per cent on the 33 K.V. tariff is allowed.

Com-(c) and (d). Yes. The mittee has supported the power as revised by the supply tariff D.V.C. with effect from 1-4-65 except in the case of supplies to the Bengal and Bihar State Electricity Boards where an increase of 2-1|2 per cent over the old rates (i.e. as existed prior to 1-4-65) has been recommended, to be effective from 1-4-66.

Loan of Officers for Development of Water Resources in Certain African Countries

*620. Shri P. R. Chakraverti: Shri Bhagwat Jha Asad: Shri S. C. Samanta: Shri Subodh Hansda;

Will the Minister of Irrigation and Power be pleased to state:

- (a) whether the Government of India have received request from three African Countries—Kenya, Ghana and Uganda to send experts to advise them on the development of water resources in those countries; and
- (b) if so, whether the experienced engineers from the Central Water and Power Commission have been deputed to these developing African Countries to assist them in the irrigation and allied projects?

The Minister of Irrigation and Power (Shr] Fakhruddin Ahmed): (a) and (b). The requisite information is as follows:

Kenya

Requests were received from the Government of Kenya and from certain agencies of the United Nations for the services of some experts in the field of Irrigation and Development of Water Resources, for deputation to Kenya.

Some officers were reccommended for assignments in Kenya; but none of them has received an offer of appointment.

Ghana

One officer of the Central Water and Power Commission is on deputation to Ghana since June, 1959, as Senior Engineer (Hydrology).

Uganda

No request has been received from the Government of Uganda for the services of Indian experts in the field of development of water resources.

"Seisure of Chinese Dollars on West Bengal-Sikkim Border"

*622. Dr. L. M. Singhvi: Shri D. C. Sharma: Shri Ram Harkh Yaday:

Will the Minister of Finance be pleased to state:

- (a) whether it is a fact that Chinese dollars have been found among contraband goods recently seized by the Indian Land Customs at a checkpost on the West Bengal-Sikkim border at Rangpo recently;
- (b) if so, the circumstances surrounding the seizure, the quantity of Chinese dollars and the status of those from whom the Chinese currency has been recovered;
- (c) whether there is any suspicion or proof of Chinese currency being used to promote activities prejudicial to our national gecurity; and
- (d) the action if any taken in this respect and against whom?

The Minister of State in the Ministry of Finance (Shri B. R. Bhagat):
(a) and (b). On 10th February, 1966
the staff at the Customs Check Post at
Rangpo on the West Bengal-Sikkim
bor-Jer seized from a Sikkimese national, who was travelling in a jeep from
Kalimpong to Sikkim, 18 pieces of
silver utensils, 12 pieces of obsolete
Indian silver coins and 2 pieces of
obsolete Chinese dollars, all valued
about Rs. 408. The Sikkimese nationa' is a dealer in silver, cloth and

footwcar at Kalimpong. The case is under further investigation.

- (c) The Government have no information that Chinese currency is being used to promote activities prejudicial to the security of this country.
 - (d) Does not arise.

Lower Sileru Project

2306. Shri Kolla Venkaiah: Shri M. N. Swamy:

Will the Minister of Irrigation and Power be pleased to refer to the reply given to Unstarred Question No. 403 on the 19th August, 1965 and state:

- (a) whether the foreign exchange requested for by the Government of Andhra Pradesh for the procurement of construction machinery etc. for the Lower Sileru Project from U.S.S.R. has since been granted;
 - (b) if so, when; and
 - (c) if not, the reasons for the delay?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed): (a) to (c). No. The matter is under consideration.

US Study on Development of India

2307. Shri Kolla Venkalah: Shri M. N. Swamy: Shri Laxmi Dass:

Will the Minister of Finance be pleased to state:

- (a) whether the United States Government have made any study of the development of India since the achievement of independence (i.e. the 15th August, 1947) and the contribution to the capital for development;
- (b) if so, the main points which emerged from the study;
- (c) whether the study has been undertaken in cooperation with the Government of India; and

(d) the reaction of Government to the points raised in the study?

The Minister of Finance (Shri Sachindra Chaudhuri: (a) The Embassy of the USA in Delhi has brought out a brochure entitled "India's Development and Economic Aid" in December 1965. It refers briefly to the economic development of India in the course of the three Plans and narrates the extent and scope of foreign economic aid to India during this period.

- (b) Apart from data on foreign ecomonic aid, the following seem to be the main general points made out in the brochure:
 - (i) "India has had an impressive record of economic development since achieving independence in 1947. Despite some problems, the country has probably accomplished more in these 18 years than in any previous century. While foreign assistance has played an important role. India itself has supplied 80 per cent of its own development requirements."
 - (ii) "Since India's planned and concerted development effort began in 1951, total real output has grown at an average annual rate of nearly 4 per cent; agricultural output has increased at about 3 per cent. The 1964-65 growth rate of 7.3 per cent indicates that the country may be able to do much better in the future. Both food and total production have increased at rates consistently higher than the annual population growth, although the margin has not been sufficient over a long enough period of time to sharply increase per capita income and consumption."
- (iii) Indian planning has provided a needed framework for de-2839 (Ai) LSD-3.

- velopment outlays and policies and has steadily improved over the past 15 years."
- (iv) "While the public sector has grown greatly, the volume of private investment and business activity also has substantially increased. Growth has not been confined to any one sector. India's economic policy has been adjusted from time to time on the basis of pragmatic considerations."
- (v) "The ultimate goal of Indian planning is self-sufficiency. As the late Prime Minister Nehru said in October 1949:
 - "Self-help is the first condition for a nation, no less than for an individual."
- "And the country is dedicated to the ideal of bringing about development while, at the same time, preserving freedom. India does not want to obtain its economic development in the Communist Chinese manner—by wringing it from the blood, tears and mortal sacrifice of the people."
- (c) No, Sir.
- (d) Does not arise in view of the answer to part (c).

Fuel Briquetting Plant in Kerala

2308. Shri A. K. Gopalan: Will the Minister of Planning be pleased to state:

- (a) whether it is a fact that the Kerala Administration are investigating that the waste saw dust in Kallai, Calicut District can be used to start a fuel briquetting plant.
- (b) the number of saw mills in Calicut District;
- (c) whether it is a fact that the Kerala Industries Project Officer has sent a questionnaire to the saw mili

owners to know how much saw dust will be available; and

(d) when the factory is likely to be started?

The Minister of Planning (Shri Asoka Mehta): (a) to (d). In order to study the possibilities of utilisation of saw dust available in various Industries Project areas for manufacture of fuel briquettes, by Rural Industries Planning Committee of the Planning Commission sought information from various rural industries projects. including Kozhikode Kerala State, regarding the quantity of saw dust available in the area. The Kozhikode project authorities accordingly, undertaken a study of the availability of the saw dust in project area. The information collected by the Project Officer, Kozhikode through a questionnaire. According to the information collected, there are 73 saw mills in Kozhikode District. Technical feasibility and economic viability of setting up a plant in Kozhikode are under study no final decision has been taken so far.

U.S. Loan to Indian Firms

2309. Shri Rem Harkh Yadav: Shrimati Maimoona Sultan:

Will the Minister Finance be pleased to state:

- (a) whether the U.S. Government have extended a loan amounting to Rs. 3 crores to five firms for joint collaboration in India;
 - (b) if so, the terms thereof; and
- (c) the names of firms to be benefited by the loan?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) to (c). The US Government has extended five separate loans, totalling to just over Rs. 3 crores, to the firms indicated in the Statement laid on the Table of the House. [Placed in Library. See No. LT-5798/66] which also gives the

terms of the loans and the purposes for which they have been made. All five firms have U.S. collaborators.

Integration of Rural Electrification Programme

2310, Shri Ram Harkh Yadav: Shri Murli Manohar:

Will the Minister of Planning be pleased to state:

- (a) whether Government appointed a Programme Evaluation Organisation of the Planning Commission for the integration of the Rural electrification Plan:
- (b) if so, its recommendations for the right progress of the scheme; and
- (c) whether Village Panchayat and the Block Development Councils are to be associated with the scheme?

The Minister of Planning (Shri Asoka Mehta): (a) The Programme Evaluation Organisation of the Planning Commission made a detailed enquiry into the rural electrification programme and prepared a report in October, 1965.

(b) and (c). A summary of the report is laid on the Table of the House. [Placed in Library. See No. LT-5799/66].

IUCD Programme

- 2311. Shri V. B. Gandhi: Will the Minister of Health and Family Planning be pleased to state:
- (a) whether the services of practising medical personnel other than those in Government service are at present utilised for the proper motivation of the public and the use of IUCD on large scale; and
- (b) whether it is the intention of Government to provide for medical examination of those asking for IUCD with a view to reducing complications

and making the IUCD programme more safe?

The Minister of Health and Family Planning (Dr. Sushila Nayar): (a) The services of private medical practitioners are being utilised for the motivation and use of IUCD;

(b) Medical examination is done in all cases before giving them IUCD.

Accommodation for Government Servants

2312. Shri Dharmalingam: Will the Minister of Works, Housing and Urban Development be pleased to state:

- (a) whether the Government employee with service exceeding 14 years are still without any Government accommodation;
- (b) if so, the number of such employees; and
- (c) when these employees are likely to be provided Government accommodation?

The Minister of Works, Housing and Urban Development (Shri Mehr Chand Khana): (a) Yes.

(b) 6,439.

(c) Government is taking all possible measures to build more houses but it will take many years to provide them accommodation.

चुचा प्रस्त क्षेत्रों में पीने के पानी की व्यवस्था

2313- भी दे० कि० पाटिल : भी कुलकीवास भाषव :

क्या स्वास्थ्य तथा परिवार नियोजन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या ग्रनावृष्टि तथा फसल की खराबी से ग्रमावग्रस्त क्षेत्रों में पीने के पानी की ब्यवस्था करने के लिये महाराष्ट्र सरकार ने केन्द्रीय सरकार से कोई वित्तीय सहायता मांगी है;

- (ख) यदि हां, तो उसकी राशि कितनी है; भीर
- (ग) सरकार ने उसकी प्रार्थना पर क्या निर्णय किया है ?

स्वास्म्य तथा परिवार नियोजन मंत्री (डा॰ मुझीला नायर) : (क) से (ग). प्राकृतिक संकटों के कारण सहायता कार्यों जिनमें पीने के पानी की व्यवस्था भी सम्मिलत है, के खर्च की पूर्ति के लिए राज्यों को दी जाने वाली केन्द्रीय सहायता का स्वरूप भारत सरकार ने पहले ही निर्धारित कर रखा है। इस कार्य के लिए महाराष्ट्र सरकार ने भारत सरकार से भ्रव तक कोई भाषिक सहायता नहीं मांगी है।

प्राम जल पूर्ति योजनाधों के 1966-67 के बार्षिक प्लान में महाराष्ट्र सरकार को 60 लाख रुपये की व्यवस्था नियत की गई है। इस बीर्ष के घन्तर्गत महाराष्ट्र सरकार ने 2.50 करोड़ रुपये का घतिरिक्त धावंटन मांगा है लेकिन भारत सरकार धभी तक कोई घतिरिक्त धावंटन करने के लिए राजी नहीं हुई है।

योजना भायोग द्वारा निर्मित केन्द्रीय सरकार के भ्रष्टिकारियों के एक दल ने 10 से 15 जनवरी, 1966 तक भ्रभाव की स्थिति का स्थल पर ही भ्राययत केलों का बौरा किया। इस दल की टिफारिशों पर भ्रमण से विचार किया जा रहा है। जल पूर्ति योजनाभों के लिए महाराष्ट्र सरकार को भ्रतिरिक्त धन नियत करने के लिये इस दल ने कोई विशेष सिफारिश महीं की है।

Industrialisation of Delhi

2314. Shri Maheswar Naik: Will the Minister of Works, Housing and Urban Development be pleased to state:

(a) whether it is a fact that the policy of Government with regard to

609 5 Write	ten Answers	MARCH	17, 1966	Written Answers	6096
industrialisation of Delhi has been so framed that all the industries will			ara between G.T. d and Railway	113	
not be allowed to be located within the city;			Near Moti Nagar 13		13
(b) if so, the localities that have	Near	Tilak Nagar	5		
been selected for the development of industries and the extent of industries to be set up there; and (c) the steps being taken in respect of the existing industries already leasted in the city?		Najaf	garh Road	16	
			Total	1,583	
		Large scale and heavy industries South of Okhla near			
located in the city? The Minister of Works, Housing and Urban Development (Shri Mehr Chand Khanna): (a) The Master Plan				shalling Yard	908
			Najaf	garh Road area	369
for Delhi was published on the 1st September, 1962. Such industrial uses as do not conform to the land use		Rev	en Railway line to vari and new in- rial road	331	
shown in the Master Plan will have to be shifted to industrial areas ear- marked therein, in gradual stages ranging from 3 to 5 years in the case				een Rohtak Road Railway lin e to tak	194
of noxious industries, 4 to 10 years in the case of nuisance industries and 6 to 20 years in the case of others.			of Railway line Rohtak	469	
-	(b) The desired information is given below: Location Area		Azadr Ros	our north of Ring d	410
Locatio			Shahdara between new Railway line and new highway 919		
Small scale	(in acres) Small scale non-nuisance industries			Total	3,600
Hindustan Housing Factory.		Factory.	(c) Such industrial units as are willing to shift voluntarily from their		
Okhla I (two si	ndustrial area ites)	164	non-conforming locations are at pre- sent being offered land in the indus-		
Kalkaji (two sites) 8		trial areas being developed by the Delhi Development Authority, subject			
On Mathura Road (three sites) 169			to the condition that the non-con- forming use of the existing premises shall be stopped within a period of		
West of	Pusa Institute	279	2 years. La	Land is being al	and is being allotted at s based on the cost of
Delhi Mi	ilk Supply	20	acquisition plus develo		ent and
Site near Anand Parbat 60 Roshanara Road 11		overhead charges. Suitable loan assistance for purchase of land and			
		construction of buildings is being pro- vided by the Delhi Administration.		eing pro-	
Sarai Rohilla		32	vided by	e Denn Admini	ou audit.
Lawrence Road-Nangal		27	मकानों का निर्माण		
Area so Road	outh of Ring and G.T. Road th-west	333	2315. 1	ती भागवत झा ग्राचाद जी म०ला० हिकेबीः भी स०चं०सामन्तः	:

भी सुबोध हंसदाः भीमती सामित्री निगमः भी प्र० चं० यहचाः भी विभूति निभाः

क्या निर्माण, भ्राक्षास भीर नगरीय विकास मंत्री यह बताने को कृपा करेंगे कि :

- (क) क्या भूतपूर्व प्रधान मंत्री स्वर्गीय श्री लाल बहाबुर शास्त्री ने गत दिसम्बर के धारम्भ में यह प्रपील की थी कि धापात-काल की धवधि में बड़े भवनों के निर्माण पर बर्च कम किया जाए : श्रीर
- (ख) यदि हां, तो इस बारे में सरकार ने क्या कार्यवाही की है ?

निर्माण, आवास तथा नगरीय विकास मंत्री (भी मेहरचण्य सभा): (क) सरकार को कोई सूचना नहीं है कि स्वर्गीय लाल बहादुर शास्त्री ने कोई ऐसी प्रपील की थी। प्रेस रिपोर्ट के प्रमुसार रामचन्द्रपुरम् (हैदराबाद) में भारत हैवी इलेक्ट्रिकस्स के हैवी पावर इक्विपमेंट प्यांट के उद्घाटन करते हुए 11 दिसम्बर, 1965 को उन्होंने यह कहा था कि परियोजना के लिये नियत निर्मि में से एक बहुन नड़े भाग को बड़े भवन बनाने में खर्च करना उचित नहीं था क्योंकि निर्माण की बचत का और परियोजनाओं में भीर प्रधिक प्रच्छी तरह से उपयोग में लाया जा सकता था।

(ख) एमरजैन्सी के कारण केन्द्रीय सरकार के द्वारा कार्यानय भवनों तथा मकानों के बनाने का कार्यक्रम बहुत कम कर दिया गया है ।

Kerala N.G.Os.

2316. Shri Vasudevan Nair: Shri Warier: Shri A. K. Gepalan:

Will the Minister of Finance be pleased to state:

(a) whether the organisation of Kerala Non-Gazetted Officers has submitted a memorandum on the Kerala Pay Commission Report; and (b) if so, its details and the steps taken to examine the Pay Commission's proposals in the light of the suggestions made by the Non-gazetted Officers?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) Yes, Sir.

(b) The details are contained in the statement given below. The proposals are being examined by the Government of Kerala and decisions are expected to be taken shortly.

STATEMENT

The points in the memorandum on the Kerala Pay Commission's Report submitted by the Kerala Non-Gazetted Officers' Union are:

- (i) The recommendations of the Pay Commission may be suitably modified so as to afford neutralisation of the cost of living index as on 1st July, 1959.
- (ii) One increment weightage for every three years of service subject to a maximum of five may be granted to all non-Gazetted Officers.
- (iii) The present pay revision may be confined to those scales of pay which extend up to Rs. 500.
- (iv) The pay slabs now adopted for D.A. may be modified suitably to suit the pay structure in the State.
- (v) House Rent Allowance at a flat rate of Rs. 10 p.m. may be granted to all Non-Gazetted Officers.
- (vi) Compulsory Savings Scheme may be dropped in respect of the employees whose income is below the Income Tax payable limit.
- (vii) A Committee with a representative of Kerala Non-Gazetted Officers Union may be appointed with a view to suggest ways and means of making suitable modifications to the Pay Commission's recommendations.

के द्वार स्वास्थ्य से शा योजना

Written Answers

2317. श्री विमृति मिथाः ध्यो क० ना० ति गरी:

क्या स्वास्म्य साः। रियार नियोजन मंत्री यह बताने की कृत करें, कि :

- (क) क्या सरकार चीथी पंचवर्षीय योजना में उन लोगों के लिये केन्द्रीय स्वास्थ्य सेवा योजना लाग करने की योजना बना रही है, जिनकी वार्शिक ग्राय 150 रुपये तक है, भीर उनते कोई मंगदान नहीं लिया जायेगा ; घीर
- (ख) यदि हां, तो उतका ब्यीरा स्या

हवाहच तथा परिवार नियोजन मंत्री (डा॰ सूर्त:ला नायर) : (क) जी, नहीं।

(ख) ये प्रश्न नहीं उठता ।

Hospital in Gulabi Bagh, Delhi

2318. Shri Yashpil Singh: Shri Bagri: Shri V shram Prasad: Dr. Ram Manohar Lohia: Shri Utiya: Shri Kishen Pattnayak: Shri Shiv Charan Gupta:

Will the Minister of Health and Family Planning be pleased to refer to the reply given to Unstarred Question No. 2162 on 9th December, 1965 and state:

- (a) the progress so far made by Government in the eviction of squatters from the land acquired to construct a hospital in Gulabi Bagh near Andha Mughal in Delhi;
- (b) if so, when the construction work is likely to start; and
- (c) when the work will be completed?

The Min'ster of Health and Family Planning (Dr. Sushila Nayar): The land was at one time cleared of squatters but it was re-occupied by them in greater numbers. Efforts are being made to evict them.

(b) and (c). Due to financial stringency no provision has been made for constituction work in 1986-67.

िट्रात भाई पड़ेल भाग, नई दिल्ली

2319. थी मन्सान्धिकी: थी भागवत सः माजादः की सुरोध हंतदाः र्थ: स॰ चं शामन्त :

र्थः प्रव्यं वस्त्राः

क्या तिराम, ब्रामस तया नगरीय विकास मंत्री यह बताने की कृपा करें। कि:

- (क) कांस्टीच्यूगन हाउस के स्थान पर बनाये गये बिट्टल भाई पटेन भवन के प्रांगण में बने कई मंजिले फ्लैटों में किठने संसद सदस्य रह सकते हैं;
- (ख) उन फ्लैटों में बास्तव में फितने संसद् सदस्य रहते हैं;
- (ग) जिन पलैंडों में संसद सदस्य नहीं रहते उनमें किस श्रेगी के लोग रह सकते हैं तथा इस प्रकार के कितने फ्लंटों में लोग रहते ₹;
- (घ) जब से यह भवन बना है तब से लेकर जनवरी, 1966 तक कितने फ्लैट मगातार धयता योडे समय के निये खाली रांहें ; घीर
- (इ) किराये के रूप में सरकार के किसी जिल्ला ह्या ?

िम्मंण, प्रावास तथा नगरीय विफास मंत्री (श्री मेहर चन्व सन्ता): (क) बिट्ठल घाई पटेल हाउस में 14: रिहायशी पूनिट (36 दो कनरे वाले तथा 108 एक कमरे वाले सूट्स) हैं। संतद सदस्यों की मांग पर इस सीमा तक उन्हें स्थान प्रत्वंटित किया जा सकता है।

(er) 12

- (ग) संसद सदस्यों की भावप्रयम्तामों से फाललू स्थान सामान्यतः 700 रुपये प्रति भाह तथा इससे भ्रधिक थेतन पाने वाले भ्रधिकारियों भ्रयता भारतीन प्रशासनिक सेवा, भारतीय पुलिस सेवा तथा भ्रवधि के भ्राधार पर केन्द्रीय सरकार में भाए राज्य सरकार के राजपजित भ्रधिकारियों को भावंटित किया जाता है। इस समय ऐने भ्रधिकारियों के द्वारा 126 प्लैटों पर कब्जा है।
- (घ) धौर (इ). धार्यटन की सामान्य प्रक्रिया में थोड़ी घवधि के लिए कुछ सूट्स खाली पड़े रहें। इस प्रकार के खाली पड़े रहने को "राजस्व की हानि" नहीं कहा जा सकता। कुछ पत्रैटों को संसद सदस्यों तथा प्रकासनिक सुधार धायोग की धापाती मांगों की पूर्ति के लिए भी खाली रखना पड़ा है।

Reorganisation of Ministry of Works and Housing

2320. Shri Bhagwat Jha Asad: Shri M. L. Dwivedi: Shri S. C. Samanta: Shri Subodh Hansda: Shrimati Savitri Nigam: Shri P. C. Borooah:

Will the Minister of Works, Housing and Urban Development be pleased to state:

 (a) whether the reorganisation of the Ministry will n-cessitate retranchment of some employees; and (b) if so, whether efforts will be made to provide alternative employment for them?

The Minister of Works, Houving and Urban Development (Shri Mehr Chand Khanna): (a) and (b). The reorganisation has resulted in reduction of some assistants and clerks but they have been absorbed in vacancies elsewhere.

गण्डक परिक्रोजना के किये सीमेंड की प्रमी

2321. भी द्वा॰ ना॰ तिबारी : बया तिबार प्रांट विद्युष् मंत्री यह बताने की कृषा करेशे कि :

- (गः) क्या यह सच है कि गण्डक परियोजना (बाल्मीकी नगर) के लिये सी.मेंट की कमी पड़ गई है, जिसके परिणाम-स्वरूप किसी भी समय काम बन्द हो सकता है; भीर
- (ख) यदि हां, तो इसके क्याकारण हैं भीर इस कभी को पूरा करने के लिये क्या कार्यवाही की गई है ?

सिचाई भीर विद्यु मंत्री (श्री कारहेन सहनद): (क) भारतवर-दिसम्बर, १६६५ की भाषि में गण्डक परियोजा के सिये में मेंट की सप्लाई में भाषाई रूप से नमी दूरियो, परन्तु इसते कोई काम बन्द नहीं हुए।।

(स) सीमेंट की साम वसी के पारण परियोजना परियोजना परियोजना परियोजना परियोजना परियोजना कि सप्ताई कम रही। रेजने सिक्त कारियों द्वारा ७ भीर २७ नव नर, १८६५ के नेच मदुसादोज्ञ के रास्ते यादायात में सार्वाई विद्यों के बारण सीहेट जाने में भी कुछ देरी हो गई। इन निस्तों की हट-वाया गया और कुछ सन्य सायटनों में भी बरहे समय पर पनियोजा हुए पर्योग्न माला में सीमेंट साने का प्रयन्ध किया गया।

गंडक परियोजना में मझीनों के फालसू पूर्वे

2322. भी हा॰ ना॰ तिवारी: क्या सिंभाई भीर विभूत मंत्री यह बताने की कपा करेंगे कि:

- (क) क्या यह सब हैं कि गंडक परि-योजना में भनेक मधीनें फालतू पुर्जे न होने के कारण बेकार पड़ी हैं भीर परियोजना का कार्य दक गया है;
- (ख) क्या यह सच है कि विदेशी मुद्रा की कमी के कारण फालतू पुजौं का घायात नहीं किया जा रहा है; घौर
- (ग) यदि उपरोक्त भाग (क) भौर (ख) का उत्तर स्वीकारास्मक हो, तो फालतू पुत्रों की सप्लाई का प्रबन्ध करने के लिये क्या उपाय किये जा रहे हैं?

तिचाई मोर विद्युत् मंत्री (भी फल-वद्दीन महमद):(क) फालतू पुर्जों के न होने के कारण कुछ मझीनें बेकार पड़ी रहीं परन्तु इस कारण काम बिल्कुल बन्द कमी नहीं हमा ।

- (ख) विदेशी मुद्रा की कमी के कारण फालतू पुर्जी का भ्रायात सीमित मात्रा में किया जा रहा है ।
- (ग) फालतू पुजें कोसी परियोजना और दामोदर घाटी निगम से प्राप्त किये जा रहे हैं। मजीनों के संभरकों से भी पुजें खरीदे जा रहे हैं जिनको भ्रायात के लिये भ्रावस्थक लाइसेंस दे दिया गया है। कुछ एक भ्रावस्थकताभों को भ्रन्य भारतीय स्टाकिस्टों से पुजें खरीद कर भी पूरा किया जाता है।

बिहार राज्य में परिवार नियोजन

- 2323. भी द्वा० ना० तिचारी : क्या स्वास्थ्य तथा परिचार नियोजन मंत्री यह बताने की कुपा करेगी कि :
- (क) क्या बिहार सरकार ने वहां के कोगों को देने के लिये गर्म निरोधक खरीबने

के लिये कोई वित्तीय सहायता मांगी है ;

(ख) यदि हां, तो उस पर सरकार द्वारक क्या कार्यवाही की गई है ?

स्वास्थ्य तथा परिवार नियोजन संबी (बा॰ सुत्रीला नायर) : (क) प्रीर (ख). नहीं । गर्भरोधकों का सारा खर्च भारक सरकार वहन करती है ।

Loan Assistance for Tungabhadra High Level Canal Scheme

2324. Shri Kolla Venkalah: Shri M. N. Swamy: Shri Laxmi Dass: Shri Vishwa Nath Pandey: Shri Yashpal Singh:

Will the Minister of Irrigation and Power be pleased to refer to the reply given to Unstarred Question No. 1254 on the 25th November, 1965 and state:

- (a) whether the additional loan assistance sought by the Government of Andhra Pradesh in the current financial year for the Tungabhadra High Level Canal scheme has since been granted;
- (b) if so, when and the amount granted; and
- (c) if not, the reasons for delay?
 The Minister of Irrigation and
 Power (Shri Fakhruddin Ahmed):
 (a) and (b). Against the request of
 the Government of Andhra Pradesh
 for additional loan assistance of
 Rs. 1.98 crores, two loans, one of
 Rs. 1 crore and another of Rs. 60
 lakhs, were sanctioned to them on the
 18th December, 1965 and the 31st January, 1966 respectively.
 - (c) Does not arise.

Urban Community Development. Projects in Rajasthan

2325. Shri Karni Singhii: Will the Minister of Health and Family Planning be pleased to refer to the repty given to Unstarred Question No. 853 on the 18th November, 1965 and state whether any decision has since been taken to start pilot projects for urben

Community Development in Rajasthan?

The Minister of Health and Family Planning (Dr. Sushila Nayar): The Government of Rajasthan have been allotted one project for Urban Community Development which will be started at Ajmer.

Aid from Austria

2326. Shri Karni Singhji: Shri Vishwa Nath Pandey:

Will the Minister of Finance be pleased to state:

- (a) the amount received from Austria under the Aid India Consortium assistance for 1965-66:
- (b) how much of it has been spent;
- (c) the manner of utilisation of the amount with details thereof?

The Minister of Finance (Shri Sachindra Chandhuri): (a) A Governmental Credit of \$4.00 million (Rs. 190 lakhs) and a Suppliers' Credit of \$1.00 million (Rs. 47.6 lakhs) were made available.

- (b) and (c):
- (i) Governmental Credit—(Rs. 190.00 lakhs)
- Rs. 75 lakhs have been allocated for import of fertilizers for which the draft contract has been approved and is now being finalised.
- (2) Rs. 50 lakhs have been allocated for import of steel for which contracts are awaited.
- (3) Rs. 21.43 lakhs have been set apart for payment of technical fees to M/s. Bohler which fall due in May, 1966 and November, 1966;
- (4) The balance of Rs. 43.57 lakhs has been allotted to 'others' including State Electricity Boards and Railways and contracts are awaited.
- (ii) Suppliers' Credit (Rs. 47.6 lakhs)The allocations under this credit are being finalised.

Irrigation and Power Potential in U.P.

2327. Shri Vishwa Nath Pandey: Shri Ram Sewak Yadav: Shri Barri:

Will the Minister of Irrigation and-Power be pleased to state:

- (a) whether the Government of Uttar Pradesh have approached the Union Government for additional helpfor developing their power and irrigation potential during 1966-67; and
- (b) if so, the reaction of the Union Government thereto?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed): (a) No.

(b) Does not arise.

Family Pension and House Building Loan Scheme

2328. Shri Vishwa Nath Pandey:
Will the Minister of Finance be pleased to refer to the reply given to Unstarred Question No. 105 on the 4th November, 1965 regarding the Family Pension and House Building Loan Scheme and state:

- (a) whether Government have since received the report from the senior officer of his Ministry who had gone abroad to study the working of family pension scheme;
- (b) if so, the main recommendations thereof; and
- (c) whether Government have completed consideration thereof and also of his report on the House Building Loan Scheme?

The Minister of Finance (Shri Sachindrs Chandhuri): (a) to (c). A Memorandum on a Pension Scheme mainly for employees other than Government servants has been received. This scheme as well as the scheme for a Housing Finance Corporation are under consideration.

Adulteration in Foodstuffs

2329. Shri Vishwa Nath Pandey; Shri Onkar Lal Berwa: Shri Hukam Chand Kachhayaiya:

Will the Minister of Health and Family Planning be pleased to state:

- (a) the number of prosecutions launched in each State and Union Territory since the 15th December, 1965 against adultrants of food-stuffs:
- (b) the number of convictions secured; and
- (c) the nature and quantum of sentence awarded in each case?

The Minister of Health and Family Planning (Dr. Sushita Nayar): (a) to (c). A statement containing the requisite information is laid on the Table of the House. [Placed in Library. See No. LT-5800/66].

Teaching of Pharmacists

2339. Shri P. R. Chakraverti: Will the Minister of Health and Family Planning be pleased to state the steps taken to improve the standards of teaching imparted to Pharmacists?

The Minister of Health and Family Planning (Dr. Sushila Nayar): The Pharmacy Act was enacted in 1943 with a view inter dis to regulate the educational standards in Pharmacy.

The Pharmacy Council of India regulates education in Pharmacy upto the diploma level by prescribing the nature and content of the courses of atudy to be undertaken before admission and examination by approving the educational institutions conducting courses of study in Pharmacy and by prescribing the subjects of examination and the standards to be attained therein. The Education Regulations under the Pharmacy Act, 1948 were notified in 1951 accordingly.

The All India Council for Technical Education in the Ministry of Education appointed an Expert Committee known as the Pharmaceutical Education Committee which has laid down model Education Standards for the graduate level of studies in Pharmacy. The scheme also included the details of equipment, accommodation, staff and other instructional facilities required for conducting the course.

The Government of India have undertaken a programme for the improvement and development of institutions conducting degree courses in Pharmacy. The States which do not have facilities for training in Pharmacy at degree level have been advised to establish at least one such centre each. It is proposed to assist the institutions by providing 50 per cent of the expenditure as grantinaid under the Third Five Year Plan.

For co-ordinated development of post-graduate studies in engineering and technology, the All India Council for Technical Education had set up a Board of Post-Graduate Studies and Research. So far the Board have approved three centres for conducting Post-graduate courses in Pharmacy.

The Central Government have also a proposal to establish a Central Institute of Pharmacy to provide courses of study in the higher ranges of Pharmacy with facilities for research and to train teachers for various pharmaceutical subjects.

निवर्षे के पानी का गन्दा होता 2331. भी हुकम चन्द्र कहारायः भी बढ़े:

स्या स्वास्थ्य तथा परिवार नियोजन मंत्री यह बताने की कृपा करेंगी कि :

(क) क्या निदयों के किनारों पर बते हुए गांवों के निवासी निदयों का पानी पीने के लिए प्रनोग नहीं करते हैं क्योंकि उनमें सैकड़ों टन गन्दगी बहाये बाने के कारण पानी गन्दा हो बाता है;

- (ख) का इतते उनके स्वास्थ्य पर बुराप्रभाव पड़ता है; स्रोर
- (ा) यादि हो, तो द्वा सन्यन्त्र में क्या कार्दशही करने का विवार है ?

स्वास्थ्य तथा परिवार नियोजन मंत्री (डा॰ सुर्शाला नायर): (क) नदियों के कि गरी पर बसे हुए प्रामी के निवासियों, जो गन्दनी बहाये जाने के कारण हुए गन्दे पानी को पीते या नहीं पीते हैं, की संख्या के बारे में देशव्यापी घाधार पर घांकडे उपलब्ध नहीं हैं । तयापि 1963 में उडीसा में हैजा के बारे में जांच करते हुए यह देखा गया था कि वहां जांच की गई जनसंख्या में से 79. 7 प्रतिशत व्यक्ति कृत्रों घीर तालाबों का पानी पीते ये ग्रीर केवल 2.8 प्रतिशत व्यक्ति ही नदी प्रयश नहरों का पानी पीते थे। पिछने वर्ष केरल में भी ऐसा ही कुछ देखा गया था भीर घन्य राज्यों जैसे बिहार, धसम, महाराष्ट्र भीर गुजरात के बारे में भी धामद भित्र नहीं थे। उन स्रोतों की प्रकृति के बारे में जहां से देश के देहाती क्षेत्रों के लोग धपने पीने का पानी लेते हैं। ये उपर्यक्त निष्कर्ष 9 विभिन्न राज्यों में सामदायिक परियोजना खण्डों द्वारा किये गये स्वास्थ्य सर्वे अर्गो के परिणामों से लगभग मिलते जलते थे। परिवय अंगल के सर्वे क्षित गांवों के घताता घन्य सभी सर्वक्षित क्षेत्रों में नदियों की प्रवेक्षा खुत्रे कुएं घीर तालाब ही घरेलू उप गोग के पानी के सप्लाई के मुख्य स्रोत है। इन सभी घष्ययनों से यह प्रकट होता है कि इस देश में पीने के लिये कुमों चौर तालाबों की तुलना में नदियों के पानी का इतना प्रधिक उपयोग नहीं होता ।

मसौदा तैयार किया है। इस कार्य के लिये बनायी गई एक समिति इतकी जांच कर रही है।

Development of Backward Areas in Rajasthan

2332. Shri Dhuleshwar Meena; Shri Ramachandra Ulaka;

Will the Minister of Planning be pleased to state:

- (a) the amount allotted to Rajasthan for the development of backward areas during 1965-66; and
- (b) the manner in which the amount was utilised by the State during the same period?

The Min'ster for Planning (Shri Asoka Mehta): (a) and (b). No specific amount was allotted to Rajasthan for the development of backward areas during 1965-66. Development of such areas formed part of the overall Plan for the State.

Loan to Rajasthan Government

2333. Shri Dhulediwar Mesna: Shri Ramachandra Ulaka:

Will the Minister of Finance be pleased to state:

- (a) whether the Central Government have granted any loan to the Government of Rajasthan for the improvement of their ways and means position during 1985-66; and
 - (b) if so, the details thereof?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) No, Sir.

(b) Does not arise.

Leprosy Control Centres in Rajasthan

2334. Shri Dhuleshwar Meena: Shri Ramachandra Ulaka:

Will the Minister of Health and Fam.ly Planning be pleased to state:

(a) the number of leprosy control centres at present in Rajasthan;

⁽ज) मन से गन्दे हुए पानी को पीने से नि::वंदेई लोगें के स्थास्थ्य पर बुरा प्रभाव वहना।

⁽ग) जल दूरन के निरंत्रत के लिए चारत सरकार ने एक विस्तृत प्रधिनियम

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- (b) the number of patients for whom provision has been made in these centres: and
- (c) the total amount of loan or grant given by the Central Government to these centres during 1965-66?

The Minister of Health and Family Planning (Dr. Sushila Nayar): (a) and (b). The gross incidence of leprosy in Rajasthan being very low, the State Government is not participating in the National Leprosy Control Programme being implemented in the country. As such, no Leprosy Control Centres have been established in this State. However, at present two Leprosy Asylums one each at Jaipur and Jodhpur with 40 and 55 beds respectively are functioning in the State.

(c) Does not arise.

Development of Rajasthan

2335. Shri Dhuleshwar Meena: Shri Ramachandra Ulaka:

Will the Minister of Planning be pleased to state:

- (a) the amount actually allotted to and spent by the Rajasthan Government for the development of the State during 1965-66; and
- (b) the amount proposed to be allotted to the State for the purpose during 1966-67?

The Minister for Planning (Shri Asoka Mehta): (a) Against the allocation of Rs. 52 crores, the likely expenditure is reported to be Rs. 51.27 crores, inclusive of about Rs. 6 crores for Rajasthan Canal Project.

(b) Rs. 36.66 crores, exclusive of the amount required for Rajasthan Canal Project.

Contraceptives

2336. Shri Ramachandra Ulaka: Shri Dhuleshwar Moena:

Will the Minister of Health and Family Planning be pleased to state:

(a) what is the available quantity of contraceptives and whether it is communsurate with the requirement of the country; and

(b) what steps have been taken toincrease production of contraceptives?

The Minister of Health and Family Planning (Dr. Sushila Nayar): (a) The following is the quantity of the various types of contraceptives produced/manufactured in the country

- Foam tablets---29.50 million tablets.
- 2. Jelly/Cream/Paste-214 tonns.
- 3. Rubber contraceptives-37.44 million pieces.

In addition about 10.00 million pieces of rubber contraceptives are being imported during the current financial

Production of contraceptives, except rubber contraceptives, is communsurate with the present requirements of the country.

- (b) The following steps have been taken to increase the production of contraceptives:
 - (i) Licences for the manufacture of rubber contraceptives have been given to certain firms and their production capacity is 177.17 million pieces. At present only one firm has started production. Four more firms under the Small Scale Sector have installed factories and their production capacity is 60 million pieces, but their product at present is below the Standard laid down by Government. The firms have been requested to improve the product.
 - (ii) The Government of India have decided to manufacture rubber contraceptives in the public sector, and a factory for this purpose is being established in Kerala;
 - (iii) Foam Tablets are being manufactured by the Government

of India at the Medical Store Depot, Madras. Efforts are also being made to manufacture contraceptive cream at the Medical Store Depot, Bombay.

Housing Advance in Orissa

2337. Shri Ramachandra Ulaka: Shri Dhuleshwar Meena:

Will the Minister of Works, Housing and Urban Development be pleased to state:

- (a) the number of applications received from the Central Government employees in Orissa for house building advances during the period from the 20th November, 1965 upto date;
- (b) the number of applications approved by Government; and
- (c) the total amount of loan granted to them during the above period?

The Minister of Works, Housing and Urban Development (Shrj Mehr Chand Khanna): (a) 2.

- (b) The sponsoring departments have been asked to get the defects/omissions rectified by the applicants. After this has been done, the applications will be processed further.
 - (c) Does not arise.

Slum Clearance in Orism

2338. Shri Ramachandra Ulaka: Shri Dhuleshwar Meena:

Will the Minister of Works, Housing and Urban Development be pleased to state:

- (a) the total amount actually granted for slum clearance in Orissa during 1965-66; and
- (b) the amount proposed to be given for the same purpose to Orissa during 1966-67?

The Minister of Works, Housing and Urban Development (Shri Mohr Chand Khanha): (a) The approved outlay for the Slum Clearance Scheme in Orissa during 1965-66 is Rs. 5 lakhs—Rs. 3.75 lakhs to be provided by the Central Government and Rs. 1.25 lakhs by the State Government. The actual amount which can be granted to the State Government will depend on the expenditure incurred by them during the year.

(b) The total approved outlay is likely to be Rs. 14 lakhs.

Research Schemes in Orissa

2339. Shri Ramachandra Ulaka: Shri Dhuleshwar Meena:

Will the Minister of Irrigation and Power be pleased to state:

- (a) whether any research schemes have been sanctioned or will be sanctioned by the Central Board of Irrigation and Power for Orissa during 1986-67; and
 - (b) if so, the details thereof?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed): (a) Yes, Sir.

(b) A statement is laid on the Table of the House. [Placed in Library. See No. LT-5801/66].

Development of Ayurveda During Fourth Plan

2340. Shri Vasudevan Nair: Shri Warior: Shri A. K. Gopalan:

Will the Minister of Health and Family Planning be pleased to state:

- (a) whether Government have received any memorandum from the Kerala Ayurveda Mandalam regarding the problems concerning this branch of medicine; and
- (b) if so, Government's reaction thereto?

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The Minister of Health and Family Planning (Dr. Sushila Nayar): (a) Yes, Sir.

(b) The memorandum is being examined.

Maharashtra Rural Water Supply Schemes

2341. Shri M. L. Jadhav: Will the Minister of Health and Family Planning be pleased to refer to the reply given to Starred Question No. 1258 on the 25th November, 1965, and state when the clearance for the rural water supply schemes of Maharashtra likely to be given?

The Minister of Health and Family Planning (Dr. Sushila Nayar): Of the 32 schemes reported in the reply given to Unstarred Question No. 1258 85 having been returned to the State Government, only 9 schemes were received from then after carrying out the suggested amendments. Of these, were approved and 2 are under examination in the Central Public Health Engineering Organisation.

Of the 11 schemes which were reported to be under examination, 7 have since been approved, 3 schemes were returned to the State Government for revision and 1 scheme is under scrutiny of the Central Public Health Engineering Organisation.

In addition to the above, 17 new schemes were received from the State Government. Of these, 3 have been approved, 1 returned for clarification and the remaining 13 schemes under scrutiny of the Central Public Health Engineering Organisation.

Acquisition of Land in Ghaziabad by Government of India

2342. Shri Shiv Charan Gupta: Will the Minister of Works, Housing and Urban Development be pleased state:

(a) whether land has been acquired in Ghaziabad (U.P.) for the use of the Government of India;

(b) if so, the area thereof and the amount of compensation paid for the same; and

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(c) for what purpose the land is to be utilised and when the project is likely to start?

The Minister of Works, Housing and Urban Development (Shri Mehr Chand Khanna): (a) and (b). Action been initiated for the acquisition of 250 acres of land Ghaziabad for the Central Government. The amount will only be known after the acquisition proceedings have been completed.

(c) For Central Government Offices and residences.

Night Blindness

2343. Shrimati Ramdulari Sinha: Will the Minister of Health and Family Planning be pleased to state:

- (a) whether any field work has been conducted in connection with night-blindness;
 - (b) if so, the details thereof; and
- (c) the steps taken to eradicate this disease completely?

The Minister of Health and Family Planning (Dr. Sushila Nayar): Yes.

(b) Field surveys have been conducted by the Nutrition Research Laboratories, Hyderabad and the Department of Nutrition, All India Institute of Hygiene and Public Health, These were designed Calcutta. to determine the percentage of population and the different age groups having night-blindness and whether this could be correlated with nutrient intake. It has generally been found that Vitamin 'A' deficiency of even moderate intensity can cause night-blindness, before any other clinical signs appear. The survey among the school children in Calcutta revealed about 2 per cent of all children suffer from night-blindness. The data in the South is slightly higher (3 to 4 per cent).

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(c) The measures to improve general nutritional standards will automatically e-adicate this disease. Special need is to anprove the intake of Vitamin 'A' through greater intake of milk, eggs and carrots etc. Expunded nutrition programme is being introduced in as many blocks as possible to peduce and distribute projective foods to vulnerable groups.

Dumbroo Hydro-Electric Project

- 2344. Shri Dasaratha Deb: Will the Minister of I.rigation and Power be pleased to state:
- (a) whether any scheme has been drawn either by the Centre or by the Tripura Administration to provide rehabilitation to those tribas who are likely to be displaced from lands when the Dumbroo Hydro-Electric Project in Tripura materialises; and
- (b) if not, whether Government propose to select and set aside a site or sites exclusively for the rehabilitation of the said population beforeband?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed): (a) and (b). Not yet, When the scheme is taken up for implementation, the rehabilitation problem will be tackled.

Rural Industrialisation in Puniab

- 2345. Shri Daljit Singh: Will the Minister of Planning be pleased to state:
- (a) the areas selected in Punjab for the Rural Industries Project Programme sponsored by the Rural Industries Planning Committee of the Planning Commission;
 - (b) the criteria for selection; and
- (c) the progress made so far under the scheme?

The Minister of Planning (Sbri Asoka Mehta): (a) to (c). A statement is laid on the Table of the House [Placed in Library. See No. LT-5802/ 66].

Memorandum Regarding Joint Stock Capital

- 2346. Shri P. C. Boroosh: Will the Minister of Finance be pleased to state:
- (a) whether the President of the Stock Exchanges in India recently presented to him a memorandum at Madras bringing forth the fact that the two-fifths of the newly subscribed joint stock capital in India has been wiped out during the past three years;
- (b) if so, the other points made out in the memorandum; and
 - (c) Government's reaction thereto?

The Minister of Finance Sachindra Chauuhuri): (a) and (b). Yes, Sir. The other points made out in the memorandum were that prospects of a reasonable return on equity capital and of capital appreciation had been dimmed on account of the fiscal measures, such as 71 cent tax on equity dividends declared by a public company, sur-tax company's profits, 121 per cent tax on bonus issues and the capital gains tax on bonus issues in the hands of the shareholders of a company. these points, the memorandum touched upon the inflationary rise in prices, high levels of personal taxation. and the present pattern of interest rates.

(c) Government has examined the memorandum and has the investment climate under constant observation with a view to its improvement.

बैसंर विशेषज्ञों के सम्मेलन के निष्कर्ष

- 2347. भी घोंकार लाल बेरवा : क्या स्वास्थ्य तथा परिवार नियोजन मंत्री यह बताने की कृषा करेंगी कि :
- (क) क्या यह सच है कि 12 जनवरी, 1966 को बस्बई में ग्रन्तर्राप्ट्रीय कैंसर विशेषकों का सम्मेलन हुन्ना था;

- (ब) यदि हो, तो उस सम्मेलन में कैंमर के इसाज के सम्बन्ध में क्या निष्कर्ष निकाले गये: ग्रीर
- (ग) उन के बारे में सरकार की प्रतिकिया क्या है ?

स्वास्थ्य तथा परिवार नियोजन मंत्री (डा॰ नुशीला नायर): (क) जी नहीं।

(ख) भीर (ग). ये प्रश्न नहीं उठते ।

Weighment of Export Cargoes

2348. Shri Indrajit Gupta: Will the Minister of Finance be pleased to state:

- (a) whether in the interests of preventing the malpractices of underinvoicing and over-invoicing in the country's foreign trade, Government are considering the feasibility of utilising the export services of independent bodies of recognised status functioning in Calcutta and other ports for checking the weighment and cubic measurement of export cargoes; and
- (b) if so, the progress made in this direction?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) No, Sir. Checking the weighment and cubic measurement of export cargoes does not generally help in assessing the extent of under-invoicing and over-invoicing. It is the valuation aspect that is important in assessing the extent of under/over-invoicing. When there are doubts about the correctness of valuation in respect of any export goods, the Custom Houses make such enquiries as considered necessary to arrive at the correct value of the goods concerned.

(b) Does not arise.

Master Plan for Big Cities and Towns in Orissa

2349. Shri Ramachandra Ulaka: Shri Dhuleshwar Meena:

Will the Minister of Works, Housing and Urban Development be pleased to refer to the reply given to Starred Question No. 72 on the 21st February, 1963 and state the amount allocated to Orissa for the preparation of master plans for big cities and towns?

The Minister of Works, Housing and Urban Development (Shri Mehr Chand Khanna): The amount allocated to the Government of Orissa for the preparation of Master Plans for big cities and towns during the Third Five Year Plan is Rs. 10.85 lakhs. A further sum of Rs. 75,000 has been provided during 1965-66 for basic surveys and advance action for towns to be included during the Fourth Five Year Plan for the preparation of Master Plans.

Allotment of Shops in New Delhi Markets

2350. Shri Daljit Singh: Will the Minister of Works, Housing and Urban Development be pleased to state.

- (a) the number of shops allotted in the different markets in New Delhi, so far:
- (b) the number of persons allotted more than one shop and how many have the maximum number in one name;
- (c) the number of allottees related to
 (1) the Government and
 (2) the Department employees;
- (d) the number of allottees who have sub-let; and
- (e) the action taken by Government against those who have sub-let?

The Minister of Works, Housing and Urban Development (Shri Mehr Chand Khanna): (a) 1381 shops have so far been allotted by the Directorate of Estates in New Delhi.

(b) The Ministry of Works, Housing and Urban Development is not aware of any case in which more than one shop has been allotted to an individual.

- (c) No information is available in this regard, as allottees are not required to furnish particulars of their relatives.
- (d) and (e). 60 complaints of alleged subletting have come to notice. These cases are under investigation.

Rural Electrification

2351. Shri Mohammad Ellas; Shri S. M. Banerjee; Dr. Ranen Sen;

Will the Minister of Irrigation and Power be pleased to state:

- (a) the number of villages which can be electrified by each State after taking all the existing factors into account including the present capability of each organisation and also position of material required for rural electrification;
- (b) whether the gigantic programme of rural electrification to be taken up for implementation on the occasion of the Mahatma Gandhi Centenary Celebrations in 1869 can be realised considering the capability and other limitations; and
- (c) whether it is a fact that rural electrification programme now drawn up has not been coordinated with other rural development schemes?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed): (a) A tentative assessment was made regarding the number of villages that may be electrified during the Fourth Plan was made in consultation various States and Union Territories. A statement showing the tentative figures is laid on the Table of House. [Placed in Library. See No. LT-5803/66]. However, in view of the urgent need for augmenting food production in the country, it has since been decided that rural electrification programme should henceforth drawn up with a bias towards ener-The tentative gising pumps sets. target for the IV Plan fixed in con-

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sultation with the various State Electricity Boards and the Food and Agriculture Ministry is about 7 lakh pumps. In order not to overlook the socioeconomic objective of rural electrification the State authorities have been advised that the schemes for rural electrification during IV Plan may be drawn up in such a manner as to cover an area of group of villages having clusters of pumps at the same time meeting the other rural loads in that area. Thus with the emphasis on the programme of energising of pump sets, as far as possible, 15 to 20 per cent of the villages in each State should be covered during the IV Plan period. The IV Plan programme has however not yet been finalised and only that for the first year of the IV Plan is being drawn up.

- (b) During the Irrigation and Power Seminar held in October, 1964, target was set for achieving electrification of one lakh villages by October, 1969, the birth centenary of Mahatma Gandhi, which was also reiterated in the conference of the State Irrigation and Power Ministers held in November, 1965. The achievement at the end of the III Plan would be about 55,000 villages. In accordance with the above conclusions the State authorities have been advised to take a number of steps as recommended in the Seminar, for expeditious achievement in rural electrification like strengthening the organisational set up at all levels in the States, strengthening of the rural electrification cell at Central level with a view to coordinate the activities of the planning agencies and allied matters and also the various measures to be taken in achieving economy in conalready initiated action on the above already intiated action on the above suggestions.
- (c) The States have been advised that while drawing rural electrification schemes for the IV Plan close collaboration should be maintained and the schemes be prepared in consultation with the Agriculture, Irrigation, Development and Planning Depart-

ments in order to ensure co-ordinated development of the programmes. This aspect has been emphasized also during the Conference of Chairmen of State Electricity Board held in November, 1965.

Tungabhadra Right Canal 2352. Shri Kolla Venkaiah: Shri M. N. Swamy:

Will the Minister of Irrigation and Power be pleased to state:

- (a) whether the Mysore Government disagreed with the Central Water and Power Commission regarding the calculation of surplus water from Tungabhadra right canal available for Andhra for second crop;
- (b) if so, the reasons advanced for the disagreement;
- (c) the reaction of Government thereto; and
- (d) whether any action will be taken immediately in view of the season for the second crop?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed): (a) to (d). There was no disagreement. The first working Table also was drawn up in consultation with all. Later on considering the inflows, the repairs of left main canal and the altered programme of letting in water made it necessary to revise the table. These have since been worked out. This kind of revision is inherent for any river system.

Extended Family Planning Programme

- 2353. Shrimati Akkamma Devi: Will the Minister of Health and Family Planning be pleased to state:
- (a) whether it is a fact that under the Extended Family Planning Programme, Malaria and Family Planning Programmes are linked up; and
 - (b) if so, the reasons therefor?

The Minister of Health and Family Planning (Dr. Sushila Nayar): (a) and (b). Yes. In areas where National Malaria Eradication Programme has been completed and entered the maintenance phase, one male basic Health Worker and one auxiliary nurse midwife are being appointed per 2,000 families or 10,000 populations so that they visit every home, motivate people to have small families and also keep a watch against the recurrence of Malaria. This method is expected to give better results in family planning as the workers will be better accepted and their advise given more attention to by the people.

Airport Health Organisation, Dumdum

2354. Shrimati Renu Chakravartty: Will the Minister of Health and Family Planning be pleased to state:

- (a) whether it is a fact that Conveyance Allowance at revised rates has been granted to the gazetted officers working in Airport Health Organisation, Dumdum; and
- (b) the reasons for not giving revised conveyance allowance to the non-gazetted staff?

The Minister of Health and Family Planning (Dr. Sushila Nayar): (a) and (b). The grant of Conveyance Allowance to Central Government employees, whether gazetted non-gazetted, is governed by the same set of rules. As none of the employees of the Airport Health Organisation, Dumdum fulfil the prescribed conditions the conveyance allowance not been sanctioned to any of them. However, the non-gazetted supervisory field staff who fulfil the conditions for the grant of cycle allowance are in receipt of such allowance.

घफीम की खेती

2355. भी रामसेवक यादवः भी मधु लिमवेः

क्या विला मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि झफीम की
 चेती करने के लिए ददनी केवल उन्हीं पोस्त

जत्पादकों को दी जाती है, जिनका भौसत जत्पादन प्रथम भयवा दूसरी श्रेणी का होता है;

- (ख) यदि हां, तो क्या सरकार को इस बात की जानकारी है कि बाराबंकी (उत्तर प्रदेश) में कुछ ऐसे किसान हैं, जिनका भौसत उत्पादन तीसरी श्रेणी का होते हुए भी उन्हें ददनी दी जाती है: भौर
- (ग) यदि हां, तो क्या तीसरी श्रेणी के भीसंत उत्पादन वाले सभी किसानों को ददनी दी जाती है प्रयवा कुछ ही लोगों को दी जाती है भीर यदि हां, तो इस भेद-भाव के क्या कारण हैं?

वित्त मंत्री (भी शबीन्द्र चौधरी): (क) से (ग). पोस्त की खेती करने वाले किसानों को, उन के द्वारा पिछले वर्षों में सरकार को दी गयी भौसत उपज के भाधार पर निश्चित प्राथमिकता के धनसार लाइसेन्स (ददनी) दिये गये थे । 1965-66 के मौसम में पोस्त की खेती के लिए उपलब्ध रकबा, पोस्त की खेती होने बाले जिलों में बांट दिया गया था भीर प्रत्येक जिले में उपर्यक्त प्राथमिकता भ्रपनायी गयी थी। उत्तर प्रदेश के बाराबंकी जिले के ग्रधिक उपज बाले कुछ गांवों में, लाइसेंस दिये जाने वाले रकबे की कुल जमा ग्रधिकतम सीमाग्रों का ध्यान रखते हुए, भौसतन तीसरे दर्जे की उपज देने वाले किसानों को भी लाइसेंस देना सम्भव था । इयलिए इनको भी लाइमेंस दिये गये थे। लेकिन इस वर्ष पोस्त की खेती के लिए अधिकृत रकवे में सामान्य कटौती को इष्टि में रखते हुए, बाराबंकी जिले के दूसरे भागों में, ग्रथवा पोस्त उगाने के लिए ग्रधिकत इसरे जिलों में तीसरी श्रेणी में ग्राने वाले सभी किसानों को लाइसेन्स देना सम्भव नहीं हो सका है। फिर भी जिन गांवों में तीसरी श्रेणी के किसानों को लाइसेन्स दिये गये थे. बहां किसान किसान में कोई भेदभाव नहीं किया गया ।

Night Shelters in Calicut

2356. Shri Mohammed Koya: Will the Minister of Works, Housing and Urban Development be pleased to state:

- (a) the approximate number of the pavement dwellers in the city of Calcut in Kerala;
- (b) the number of the night shelters provided for them;
- (c) if no shelter is provided, the reasons for the same; and
- (d) whether the night shelters are provided in any other city in Kerala?

The Minister of Works, Housing and Urban Development (8hrl Mehr Chahd Khanna): (a) The information is being obtained from the Government of Kerala and will be laid on the Table of the Sabha as soon as received.

- (b) one night shelter is being run by the Bharat Sewak Samaj in Calicut.
 - (c) Does not arise.
- (d) Night shelters have also been provided by the Bharat Sewak Samaj in:—
 - (1) Trivandrum.
 - (2) Ernakulam:
 - (3) Kottayam.
 - (4) Alleppey.

A project for the construction of a night shelter in Kottayam has been sanctioned by the State Government recently under the Slum Clearance Scheme.

Accommodation for Working Girls

2357. Shri Mohammed Koya: Will the Minister of Works, Housing and Urban Development be pleased to state:

- (a) whether Government have taken any steps to solve the accommodation problems of the girls working in non-Governmental and quesi-Governmental establishments in Delhi; and
 - (b) if so, the details thereof?

The Minister of Works, Housing and Urban Development (Shri Mehr Chand Khanna): (a) and (b). No. Government caters to the needs of Central Government officers only. However, we have allotted accommodation to non-Government servants in the Working Girls' Hostel to the extent available.

Survey on the Demand of Energy in Northern India

2358. Shri Raghunath Singh: Will the Minister of Planning be pleased to state:

- (a) whether Government's attention has been drawn to the survey conducted by the Netional Council of Applied Economic Research on the demand of Energy in Northern India; and
- (b) the reaction of Government on the findings of the survey?

The Minister of Planning (Shri Asoka Mehta): (a) and (b). The Planning Commission is aware that a report on "Demand for Energy in the Northern India" prepared by the National Council of Applied Economic Research has just been published. The report will be considered in due course.

Power Generation in J. & K.

2359. Shri Rameshwar Tantia: Shri Vishwa Nath Pandey:

Will the Minister of Irrigation and Power be pleased to state:

- (a) whether Government have recently approved a power generation scheme in Jammu and Kashmir; and
- (b) if so, the total estimated cost of the scheme?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed): (a) and (b). The Upper Sind Hydro-Electric Scheme—Stage I, estimated to cost Rs. 421.16 lakhs (Generation Rs. 357.79 lakhs and Transmission Rs. 33.37 lakhs) has been approved, in principle, by the Advisory Committee on Irrigation, Flood Control and Power Projects.

Shortage of Trained Workers for Family Planning Programme

2360. Shri P. C. Borooah: Will the Minister of Health and Family Planaing be pleased to state:

- (a) whether it is a fact that the family planning programme has been held up owing to the shortage of trained workers;
- (b) if so, the nature and extent of shortage; and
- (c) the measures being taken to meet the same?

The Minister of Health and Family Planning (Dr. Sushila Nayar): (a) and (b). Yes. There is shortage of trained personnel for the desired progress of the family planning programme.

- (c) The following measures have been/are being taken to meet the shortage:—
 - More training centres are being established and existing ones are being further strengthened.
 - (ii) A scheme for the grant of 500 scholarships @ Rs. 100 per month every year to women Medical students, who agree to work under the Family Planning and Maternity & Child Health Programmes for the period for which they vail themselves of the scholarship, has been started;
 - (iii) Liberalisation of the terms and conditions of service of the Medical Officers to attract them to the rural areas e.g. grant of public health or nonpractising allowance, provision of residential accommodation etc.

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- (iv) Liberal grant of extensions and re-employment of retired medical officers;
- (v) Raising of the upper age limit for the recruitment of Assistant Surgeons to thirty-five years and for the recruitment of specialists to fifty years;
- (vi) Enforcing of minimum period of rural service s_S an essential condition for confirmation, for crossing efficiency bar and for selection to higner assignments and post-graduate training:
- (vii) Recruitment of doctors from surplus areas by offering appointments on permanent basis:
- (viii) Students who are nominated against reserve seats or granted stipends are required to sign a bond undertaking to serve the State Government for a specified number of years after graduation.
- (ix) Increasing the number of admissions in the existing medical colleges wherever, possible, and by opening new medical colleges.

Raid on Solicitors' Firm in Calcutta 2361. Shri S. M. Bancrjee: Shri Madhu Limaye:

Will the Minister of Finance be pleased to state:

- (a) whether it is a fact that on the 11th February, 1966, the office of a Solicitors' firm in Calcutta was searched by the officers of Directorate of Enforcement, Government of India;
- (b) if so, the details of the documents found;
 - (c) the action taken by Government;
- (d) whether prosecution has been launched against the firm, and
 - (e) if not, the reasons for the delay?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) Yes, Sir.

(b) to (e). Certain douments and some foreign currency have been reized. The seized documents are under scrutiny. The que stion of further action will depend on the results of the scrutiny.

Shifting of C.G.H.S. Dispensary, Paharganj, New Delhi

2362. Shri Kajrolkar: Will the Minister of Health and Family Planning be pleased to state:

- (a) whether it is a fact that there was a proposal to shift the C.G.H.S. Dispensary. Pahargani to Quarters Nos. 13-17E, Chitra Gupta Road, New Delhi which were got vacated in January, 1965 for this purpose, and
- (b) if so, the reasons for not shifting the Dispensary from the present premises to the proposed premises, perticularly when the former gets flooded during the rainy season?

The Minister of Health and Family Planning (Dr. Sushila Nayar): (a) Yes. Sir.

(b) The dispensary will be shifted from the present premises to the new premises after necessary additions to the quarters are carried out to suit the requirements of a dispensary.

Proposed Shifting of C.G.H.S. Dispensary, Paharganj to Chitragupta Road, New Delhi

2363. Shri Kajrolkar: Will the Minster of Works, Housing and Urban Development be pleased to state:

- (a) whether it is a fect that quarter Nos. 13 to 17E, Chitragupta Road, New Delhi were got vacated in January, 1965 to shift the C.G.H.S. Dispensary from its present accommodation in Paharganj to Chitragupta Road in New Delhi:
- (b) whether these quarters are still unoccupied; and
- (c) if so, the loss of rent incurred by Government on this account?

The Minister of Works, Housing and Urban Development (Shri Mehr Chand Khanna): (a) Quarters No. 13, 14, 6 and 17E, Chitragupta Road were handed over to the Directorate General of Health Services on the 20th February, 1965 and Quarter No. 15-E was handed over to them on the 25th May 1965 after getting them vacated from the occupants.

- (b) Information is being collected from the Ministry of Health and when received will be laid on the Table of the Sabha.
 - (c) The accommodation is rent free.

पोस्त की फसल

2364. भी हुकम चन्व कछवायः श्री प्रकाशबीर शास्त्रीः भी बडेः भी गौरी शंकर कक्कड

क्या विक्त मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि मंदसौर तथा रतलाम जिलों में इस वर्ष पर्याप्त वर्षा न होने के कारण पोस्त की फसल पर बहुत ध्रधिक प्रभाव पड़ा है;
- (ख) क्यायह भी सच है कि इस फसल के लिये वर्षा के मलावा मन्य साधनों से जो जल दिया गरा था वह बहुत प्रपर्यान्त था भीर वह समय पर भी नहीं दिया गया था;
- (ग) गया यह भी सच है कि यदि कृषक प्रति बीघा या प्रति एकड निर्धारित भौसत उत्पादन नहीं करता, तो काश्तकार का पोस्त की खेती करने का परिमट फिर से जारी नहीं किया जाता है: भीर
- (घ) गदि हां, तो इन कठिनाइयों को दूर करने के लिये सरकार ने क्या कार्यवाही

विश्व मंत्री (भी श्रधीन्त्र चौनरी): (क) इस साल बारिश कम होने से फसल पर कुछ हद तक बुरा भ्रसर पड़ा है, परन्तू फमल की सामान्य हालत ग्रच्छो होने की रिपोर्टें मिलो हैं।

Written Answers

- (ख) यद्यपि यह सही है कि बारिश की कमा के कारण, फसल को पाना कम मिला है, परन्तु केन्द्रोय सरकार का इससे कोई सम्बन्ध नहीं है। ग्रपने खेतों का सिचाई का प्रबन्ध किसानों को खुद करना होता है।
 - (ग) जो, हां।
- (घ) प्रति वर्षं, लाइसँस देने की नोति निर्धारित करते समय, सरकार पिछले वर्ष में हए प्राकृतिक प्रकोप, जिसमें वर्षा का ग्रभाव भी शामिल है, जैसी बातों का भी ध्यान रखतो है।

Allotment of Land to National Rifle Association

2365. Shri Karni Singhii: Will Minister of Works, Housing and Urban Development be please I to state the up-to-date position with regard to the allotment of land to the National Rifle Association of India for the construction of National Ranges in Della tor civilian target shooting?

The Minister of Works, Housing and Urban Development (Shri Mehr Chand Khanna): The position in this regard was earlier explained in the note laid on the table of the House on the 9th December 1965, in reply to Unstarred Question No. 2148.

Subsequently the Vice President of the Association had written to the then Prime Minister requesting that the land allotted to the Association on the Ricge may be allowed to be utilised for 'he purpose, as no structures as such would be put up and the character of the green belt could be preservd. This was referred to the Delhi Devclopment Authority. The Standing Committee of the Delhi Development Authority have stated that the land-use for the site on the upper Ridge Road area at present with the Association is a regional park' and therefore, its use for the location of a rife range was contrary to the land-use prescribed under the Master Plan. The Authority have therefore, recommended that the Association should not be allowed to have a rifle range on that site.

Eviction of Villages from Vicinity of Kadang Dam on River Mahi

2366. Shri Rattan Lai: Will the Minister of Irrigation and Power be pleased to state:

- (a) the acreage of land to be irrigated by the Kadana Dam under construction on the river Mahi in Gujarat State on the Rajasthan border;
- (b) whether it is a fact that as a result of this project, residents of a number of villages will have to leave these villages and shift elsewhere; and
- (c) if so, the names of these village in Rajasthan and Gujarat?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed (a) 3.86.905 acres.

(b) and (c). Yes. The exact number of villages and their names will be known after detailed survey is done.

Chit Funds in Delhi

2367. Shri Lakhmu Bhawani: Shri Wadiwa: Shrimati Shyamkumari Devi:

Shrimati Shyamkumari Devi:

Will the Minister of Finance De

pleased to state:

- (a) the names of the Chiet Fund Companies in Delhi not registered so far under the Madras Chit Fund Act:
- (b) the steps Government are taking to remove the hardships caused to the public due to the unregistered Chit Funds; and
- (c) whether these unregistered Chit Fund Organisations can issue notices for non-payment of dues to their members and can also file suit against them in a court of law?

Minister of Finance (Shrt Sachindra Chaudhuri): (a) Chit fund companies as such not required to be registered under the Madras Chit Funds Act, 1961 as extended to Delhi. The bye-laws relating to chits, started by companies or by other personafter the 15th July 1964 are required to be registered, but as the Act does not have retrospective effect, which were current at the time of the extension of the Act are not governed by its provisions and are not required to be registered. As these unregistered chits are not described or identified by particular names, it is not possible to furnish a list showing the names of these chits, but the number of unregistered chits is believed to be not very large now.

- (b) Complaints from the members of the general public are investigated and if the persons responsible for conducting the chits are guilty of any act which is punishable under the law, suitable action is taken.
- (c) The contractual obligations of the foremen and various other persons who are parties to the unregistered chit contracts continue to be valid and will be enforceable, if the contracts do not violate any of the provisions of the law.

Leprosy Centre at Agra

2368. Shri Lakhmu Bhawani: Shri Wadiwa: Shrimati Shyamkumari Devis Shri Vishwa Nath Pandey:

Will the Minister of Health and Family Planning be pleased to state:

- (a) whether the work on the leprosy centre at Agra has started;
- (b) if so, the progress made in this regard; and
- (c) the estimated total expenditure on the same?

The Minister of Health and Family Planning (Dr. Sushila Nayar): (a) Yes.

- (b) 75 per cent of the construction work has been completed so far;
- (c) The over-all expenditure expected to be incurred on this centre is estimated to be Rs. 50 lakhs.

Written Answers Profit from Coca Cola

2369. Shri Lakhmu Bhawani: Shri Wadiwa: Shri Shyamkumari Devi:

Will the Minister of Finance pleased to state:

- (a) whether it is a fact that some of the profit from Coca Cola goes to the U.S.A. regularly from India;
- (b) if so, the amount involved each year; and
 - (c) the reasons therefore?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) No profits are remitted abroad on account of the bottling and sale of Coca Cola, Profits are, however, being remitted to the U.S.A. by the Indian branch of the Coca Cola Export Corporation, U.S.A. which manufactures Coca Cola concentrate in India for sale to the bottling companies and for export.

- (b) Information regarding the profits of individual companies are treated as confidential and it would not be in public interest to disclose them. It may, however, be mentioned that the remittances on this account are more than covered by foreign exchange earnings from the exports made by this company.
- (c) Remittances of profits and dividends on foreign investments in India are freely allowed after payment of Indian taxes.

M.S. and M.D. Degrees

2370. Dr. P. Srinivasan: Will Minister of Health and Family Planning be pleased to state:

- (a) whether it is a fact that Medical students get MS. and M.D. degrees within a period of six months in some new universities without any regular post-graduate course;
- (b) if so, whether they have been recognised by the All India Medical Council:

- Written Answers (c) if not, the reasons thereof; and
- (d) whether the recipients of such M.S. and M.D. Degrees are treated at par for appointment, promotion and seniority in Service?

The Minister of Health and Family Planning (Dr. Sushila Nayar): (a) in so far as the Central Government are aware, Medical graduates do not get M.S. and M.D. degrees within a period of six months in any university India without any regular post-graduate course.

(b) to (d). Does not arise.

National Emergency Insurance Schemes

2371. Shri D. C. Sharma: Will the Minister of Finance be pleased to state the total yield from the National Emergency Insurance Schemes during the current financial year?

The Minister of Finance (Shri Sachindra Chaudhuri): The total collections under the Emergency Risks Insurance Schemes during the current financial year as booked in the Office of the Accountant General, Central Revenues, upto 9-3-1966 are as follows:

Emergency Risks (Goods) Insurance Scheme

.. Rs. 334.74 lakhs

Emergency Risks (Factories) Insurance Scheme .. Rs. 911.43 lakh

Financing of Primary Education in Madhya Pradesh

2372. Shri Wadiwa: Shri R. S. Tiwary: Shri Lakhmu Bhawani: Dr. C. B. Singh: Shri J. P. Jyotishi; Shri R. S. Pandey:

Will the Minister of Finance be pleased to state.

(a) whether the former Union Minister for Finance held any discussion with the Members of Parliament from Madhya Pradesh in September, 1965 regarding financing of primary education in Madhya Pradesh:

- (b) whether any assurance was given by him to the Members Parliament from Madhya Pradesh in September, 1965 that the Finance Ministry will give sympathetic consideration to the financing outside the State Plan of the schemes for opening of primary and middle schools in Tribal areas in Madhya Pradesh during the current financial year as well as in further plan period;
- (c) whether any proposal has since been received from the Madhya Pradesh Government; and
- (d) if so, the decision of the Central Government thereon?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) Yes, Sir.

- (b) It was indicated that a special case could be made out for the educational programmes in Tribal areas.
 - (c) Yes, Sir.
- (d) The matter is being examined in consultation with the Planning Commission.

यमुनानदीकी बाढ़ों सेननेरा तका समसा-बाद गोकों की रक्षा

2373. भी रामें बरानन्य: स्था सिचाई भीर विद्युत् मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या के द्वीय सरकार ने यमुना के तट पर बसे हुए ननेरा और तमसाबाद गांबों को, जिनका कुछ भाग यमुना में बह चुका है, बचाने के लिये कोई कार्यवाही की है; और
- (ख) क्या सरकार का विचार यमुना के बहाव के टेढ़ेपन को दूर करने के लिये भी कोई कार्यवाही करने का है ताकि उन स्यानों पर नदी में बाढ़ की तेजी को कम किया जा सके ?

तिचाई और विद्युत् मंत्री (बी फलवव्दीन धहनद): (क) तथा (ख). मू-कटाव और जल उमड़न से प्रामों की रक्षा करने के लिये पंजाब सरकार द्वारा तैयार की गई स्कीम की जांच हो रही है। इस बारे में कुछ तकनीकी. प्रध्ययन किये जा रहे हैं।

U.S. Ald

- 2374. Shri Rameshwar Tantia: Willithe Minister of Finance be pleased to state:
- (a) whether it is a fact that the experts of the National Council of Applied Economic Research have pointed out that U.S. credit assistance directed to agriculture was not likely to make the same impact on 'India's efforts to attain self-sustained growth as would aid directed to machine building industries; and
- (b) if so, the reaction of the Government thereto?

The Minister of Finance (Shri Sachindra Chaudhuri) (a) No. Sir.

(b) Does not arise.

Central Assistance to Madhya Pradesh

2375. Shri Himatsingka: Shri Rameshwar Tantia:

Will the Minister of Finance be pleased to state:

- (a) whether the Madhya Pradesh Government have submitted a Memorandum to the Prime Minister for more Central assistance for development of the State:
- (b) if so, the reaction of the Unios Government thereto;
- (c) the main points of the Memorandum; and
- (d) the decision taken on the Memorandum?

The Minister of Finance (Shrt-Sachindra Chaudhuri): (a) No-

memorandum has been submitted. But the Chief Minister of Madhya Fradesh a letter to the Prime had written Minister.

(b) to (d). The main points are (i) additional Central assistance for the State Plan in 1966-67 (ii) assistance towards drought relief expenditure. It has been decided that, while no additional Plan assistance is possible the question of further assistance drought relief will be considered early in the next financial year.

Power Supply to Delhi from Punjab

2376, Shri Rameshwar Tantia: Will the Minister of Irrigation and Power be pleased to state:

- (a) whether it is a fact that the recently Punjab Government have been approached to release more power to Delhi; and
- (b) if so, the reaction of the Punjab Government thereto?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed): (a) Yes. Punjab Government were approached by DESU on 25th February, 1966 for release of more power to Delhi.

(b) The Punjab Government have agreed that if the supply is restricted on average to 20 MW in the months of February and March, 1966, more power will be made available to Delhi during the months of April, May no June, 1966.

Master Plan for Supply of Drinking Water

2377. Dr. L. M. Singhvi: Will Minister of Health and Family Planming be pleased to state:

- (a) whether a master plan to make drinking water available to all the citizens has been formulated adopted: and
- (b) if so, when would this basic necessity be satisfied throughout the ·country?

The Minister of Health and Family Planning (Dr. Sushila Nayar;: (a) and (b). No such Master Plan has been prepared.

12.09 hrs.

RE QUESTION OF PRIVILEGE

Mr. Deputy-Speaker: On the 16th March, 1966, Shri Ram Sewak Yadav sought to raise in the House a question of privilege regarding the alleged obstruction of the taxi of Dr. Ram Manohar Lohia, Member of Parliament, outside Gate No. 1, Parliament House, New Delhi when he was going from the Parliament House, to give passage to the Prime Minister's car.

I have made enquiries into the matter and have been told by the Watch and Ward Officer, Lok Sabha, that the Constable on duty while regulating traffic in the normal course had to give a stop signal to the taxi of Dr. Lohia as he had already given pass signal to the traffic coming from the other side. The driver of Dr. Lohia's taxi stopped the taxi. Dr. Lohia came out of the taxi towards the constable on duty and in the meantime the Prime Minister's car coming from the other side (Gate No. 5, Parliament House) passed by. There was thus no intention on the part of the constable on duty to obstruct the hon. Member's taxi from proceeding in the normal course. All that had to be done to avoid any accident and regulate free flow of traffic. There is, therefore, no question of privilege involved.

डा॰ राम मनोहर लोहिया (फर्म खाबाद): यह बिलकुल झूठ है घध्यक्ष महोदय ।

भी रामसेक्क यादक (बाराबंकी) : भाष मुझे कुछ निवेदन कर लेने दीजिये।

डा॰ राम मनोहर लोहिया : यह बिलक्ल झठ है। दोनों टैक्सियां एक हा दिशा में जा गड़ी थीं । उनके विपरीत दिशा से धाने का कोई सवाल नहीं उठता । दोनों एक ही दिमा में जा रही थीं। इतना बड़ा भठ बोल कर के प्रधान मंत्री बच जाना चाहती हैं। इसलिए घव घाप मुझे बताने दोजिये कि वस्तुस्थिति क्या है। झउ बोल कर के विशेषाधिकार का प्रश्न टाला नहीं जा सकता। बात यह थी कि जब मैं भ्रपनी टैक्सी में बैठ कर के जाने लगा और टैक्सो धारो बढ गई तब उस के बाद पुलिस वालों ने उस टैक्सो को रोका क्योंकि-मैंने पुलिस वाले से पूछा, इसलिए कि प्रधान मंत्री साहब उसके धारो वाले फाटक से निकल कर के प्रपनी गाडी में उसी दिशा में बागे जा रही थीं, दोनों एक ही दिशा में। ग्रव यहां मवाल यह उठता है कि सड़क के इस्तेमाल के बारे में खास तौर से इस सदन की सडक के इस्तेमाल के बारे में चगर सदस्यों में चापस में भेद किया जायगा कि कोई सदस्य ज्यादा इस्तेमाल कर सकता है, कोई कम इस्तेमाल कर सकता है, तो वह कानन के खिलाफ होगा गौर दूसरे यहां सावंभीम मत्ता का भी सवाल उठता है। (व्यवधान) ... देखी ग्रगर इस तरह रे चिल्लाने रहागे . . . (व्यवधान) . . . चत्र ग्राप मुझे बतलाइए . . . (व्यवधान) इसलिए मैं चुप रहता हूं जब तक यह नहीं चुप हो जाने।

Mr. Deputy-Speaker: Order, order. Let him have his say.

Shri J. B. Kripalani (Amroha): It is our painful experience that whencever a member of the Government pass's, his car is given precedence over other cars and traffic is stopped.

बार राम मन्तेष्ट्रर मोहिया: मैं भ्राप को सबसे पहले संविधान की धारा 14 भीर 15 सुना देता हूं भीर भ्राप इनको चुप होने के लिए कहिए तब मैं बोल्गा।... (श्यवनाम) भ्रम यह मंड तो चुप रहेगा न ? संविधान की भ्रारा 14 भीर 15—धारा 14 में हैं:

". he State shall not deny to any person equality before the law or the equal protection of the laws within the territory of India." यह तो पहलो बात है भीर दूसरो बात है कि

"No citizen shall, on grounds.... be subject to any disability, liability, restriction or condition..."

वगैरह, वगैरह । मैं बास तौर से रेस्ट्रिक्शन शब्द के ऊपर धापका घ्यान खींच रहा हू, काहे के लिए रेस्ट्रिक्शन ? restriction...

"..... with regard to

- (a) access to shops, public restaurants, hotels and places of public entertainment; or
- (b) the use of wells, tanks, bathing ghats, roads and places of public resort......."

रोड्स में खास तौर से कहा गया है। तो सडक के इस्तेमाल के बारे में . . .

Mr. Deputy-Speaker: Please read sub-clauses (3) and (4) also.

Dr. Ram Manohar Lohia: I will read them.

"Nothing in this article shall prevent the State from making any special provision for women and children."

(व्यवधान)

प्रव में यह निवेदन करना चाहना हूं कि
प्रधान मंत्री जी बच्चा तो नहीं बनना चाहेंगी
और इस मामले में वह भीरत भी नहीं बनना
चाहेंगी। वह यहां पर संसद की एक सदस्य
हैं भीरइसके भलावा कुछ नहीं हैं। (व्यवचान)
भीरत या बच्चा बन कर यह विभेचाधिकार
का प्रश्न नहीं टाल सकतीं। (व्यवचान)
इसी तरह पिछड़े वर्ग की भी वह नहीं बनना
चाहेंगी। भव सवाल यह उठता है कि
एक दो सड़क के ऊपर भाने जाने के जो भी
समान नियम होने चाहिएं उनका उस्लंबन

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[डा॰ राम मनोहर लोहिया]

हमा भौर दूसरी बात भ्रगर संसद में भारत की सार्वभीम सत्ता का प्रकाश होता है तो संसद के इतने सदस्य हैं, कम से कम संसद् के भवन के ग्रन्दर उस सार्वभौमिकता में किसी तरह का भ्रम्तर नहीं होना चाहिए। मैं समझता हं कि यह घटना दुनियां के किसी भीर स्वतंत्र भीर जनतंत्र देश में हो नहीं सकती भौर यदि होती, वैसे तो खैर भ्रसम्भव है, लेकिन ग्रगर हो जाती तो प्रधान मंत्री का पहला काम होता कि सदन में ग्राकर के माफी मांगते भ्रीर तीसरी बात जो मैं कहना चाहता हुं वह यह कि यहां पर जितने भी पुलिस भ्रफसर हैं . . .

उपाध्यक्ष महोदय : खत्म हो गया ?

डा० राम मनोहर लोहिया : श्रभी कहां (व्यवधान) . . . प्ररे हंसो फिर जुसके बाद जब भीड़ तुम्हारे गले घोटेगी तब मेरे ही पास ग्राम्रोगे (व्यवधान) . .भाज यह हालत हो रही है। ग्राज इस तरह से चिल्ला रहे हो भौर जब भीड़ श्राकर के गले घोटना शरू करेगी तब पता चलेगा भीर जब भारी धान्त्वानेत पकडी जायगी तब पता चलेगा। . . . (व्यवधान)

उपाध्यक्ष महोदय : म्राडंर, म्राडंर ।

डा० राम मनोहर लोहिया : ग्रव भाप सुनिये । पुलिस के जो कांस्टेबिल हैं या ग्रफसर हैं या सरकार के जितने नौकर हैं जनको एक बात सिखादी गई है कि जो कोई उनका बड़ा ग्रफसर हुक्म देता है उनका कर्त्तंब्य है, यह इयुटी शब्द मंग्नेज लोग छोड़ गये हैं बड़ा ही घातक ग्रीर पापी शब्द है, उनकी डयटी है यह कहा करते हैं कि इस हक्म का पालन करना हमारा कर्त्तंब्य है, चाहे प्रपने बाप को मार डालना पड़े, चाहे धपनी मां को, चाहे जो कोई भी, कुकर्म करना पडे । इसलिए यह जरूरी हो जाता है कि जो भी सरकारी नौकर हैं उनको समझाया जाय कि जहां वह काम करने हैं वह भसल में सरकार हैं। मेरे लिए सदन के बाहर जो पुलिस बाला खडा हो कर के रास्ता बताता है वह सरकार का सबसे बड़ा ग्रफसर है. उसके मुंह से जब मैं यह सुनता हूं कि मैं ग्रपना कत्तंव्य कर रहा हु ग्रीर कर्त्तंव्य करना, बड़े ग्रफसरों का हुक्म मानना है क्योंकि प्रधान मंत्री के जाने के लिए रास्ता साफ कर दिया गया, इसलिए मेरा कहना यह है कि जितने सरकारी नौकर हैं चाहे छोटे से छोटे नौकर जो हैं वह भी सरकार हैं स्रौर सरकार के प्रतीक हैं ग्रीर मंत्रियों से बड़े हैं उस जगह पर । यह णब्द मैं भ्रपनी डयटी कर रहा हं यह बिलकुल छट जाना चाहिए । जो उनको हुक्म दिया जाता है उन्हें भी उसके बारे में क्रिष्ठ सोच विचार करना चाहिए। इसलिए इन तीन कारणों से एक तो दैं फिक यानी धावागमन के नियम के बारे में कोई भी भेद नहीं होना चाहिए, दूसरे, सदन श्रीर लोक सभा की सावंभीमिक सत्ता के बारे में सदस्यों में भापस में विभेद नहीं करना चाहिए श्रौर तीसरे, सरकारी नौकरों को जो भी कोई काम किया करें, उसके बारे में सचेत रहना चाहिए भीर खाली यह कह कर कि बड़े श्रफसर ने हक्म दिया है उसको नहीं टाल देना चाहिए । भ्रच्छत्र होता कि प्रधान मंत्री स्वयं इस मामले की यहां सफाई कर देती।

Dr. L. M. Singhvi (Jodhpur): Mr. Deputy-Speaker it is not a trivial or a petty matter as it might appear to be, Some three years ago I had faced a similar experience and I happened to write it in our complaint book also wrote to the then Prime Minister, Shri Jawaharlal Nehru, about this. The most ill-mannered, offensive and unbalanced attitude that the police takes when ministerial cars happen to pass is an affront to our democracy and our democratic values. The late Prime Minister had the goodness to write to me expressing disapproval of this practice and had the goodness to express his regret to me.

I would submit also to you that this is done under specific instructions,

whether they are oral or written. Therefore, this is a matter which this House must take cognisance of. I have the greatest respect for the present Prime Minister and for all Prime Ministers. We must give precedence and respect, but the manner in which the police acts on sighting a ministerial car or the Prime Minister's car is really most improper and it gives the lie to the democratic values which we proclaim at the top of our voices. I think, it is a very serious matter.

I hope the Prime Minister herself would make the position clear. When we say this, we do not mean any disrespect to her by any stretch of imagination.

Shri Ranga (Chittoor): I agree with what Dr. Singhvi had just now said. We are all in favour of protecting the security and the status of our Ministers. It does not matter which particular person happens to be the Prime Minister or a Minister. We have to see that their security, the security of person and possession, is properly safeguarded. Therefore, let there be special steps taken by the special police who go by their patrol cars and so on. But why should the other cars be specially directed not to ply this way or that way for one or two minutes only in order to provide direct access to and fro, to the cars of these Ministers? That is a thing which not satisfactory and which is unnecessary. Specially, in the precincts of Parliament, the other Members alsoafter all the Ministers are also the Members of Parliament-move about in the performance of their duties. I do not see any reason why their passage, to and fro, should be obstructed only in order to provide direct access, without any intervention at all, without even a seconds delay, for the cars of the Ministers and even of the Prime Minister.

I would like to make an appeal to the present Prime Minister that it would be graceful for her to disavow any such necessity and to say that, apart from security, no other special consideration would be needed by her or by any other Minister.

Shri H. N. Mukerjee (Calcutta Central): It is a good thing that this matter has come up . . . (Interruption).

Shri A. P. Sharma (Buxar): How long will this discussion go on?

Shri H. N. Mukerjee: It is a good thing that this matter has come up and, I think, the Chair perhaps can take some steps in regard to this matter. We are all conscious that certain people in the country require security. But there is no reason why certain practices which were quite appropriate in the old days should continue. is very important that in the precincts of Parliament, Members of Parliament are also treated with a certain amount of consideration which is due not to them personally but because move about for the performance of their duty. The security police or whoever the other people are concerned are often seen to we rather discourteous in their attitude towards Members of Parliament while they have a deference for Ministers and others. We have no animus against Ministers as such. On the contrary, we desire that they may have every opportunity of moving about smoothly. But the kind of security arrangement which is made in this country is redolent of the old memory of the imperialist days. In cities like Calcutta, for instance,traffic is stopped for two three hours on end because some dignitary has to pass through one of the arterial routes of the city and in Delhi also, where Members of Parliament have to move about, there is some kind of impediment. This matter should be seriously considered by the Government, together with the Chair, so that some way out can be found.

Shri U. M. Trivedi (Mandsaur) Mr. Deputy-Speaker, Sir...

Shri Tyagi (Dehra Dun): Why have a long discussion?

Shri Karni Singhji (Bikaner): I would also like to say something, Sir.

Shri Sheo Narain (Bansi): Have we no right to say anything? Even during the Question Hour, they have got the right to put questions. Have we no right to say anything..(Interruptions)

Mr. Deputy-Speaker: Order, order; please sit down.

Shri U. M. Trivedi: The point that has been raised by my friend Dr. Singhvi is the most important point for the purpose of coming to a proper conclusion regarding the mode of conduct towards Members of Parliament. It is not merely the question of a Minister passing through and having a precedence on account of, as my friend Mr. Ranga put it-we do realise that-security reasons. But it is not proper that a car of a Member may be stopped and the car of a Minister may be allowed to pass. We do not grumble against that. what we do grumble against is the attitude of the police officers and the officials; in fact, I do not limit this only to the police officers; it is the attitude of every officer over whom the Home Ministry has got control; it is those officers who misbehave with the Members of Parliament from place to another; this is the ordinary experience that we have. At least so far as the Union Ministers are concerned, I have got very great regard for the Ministers here and most of them have similarly responded to the regard that I have shown them and they have shown equally good regard towards me. But I find that the regard shown in the States is a regard of hate and contempt, and they go on poking the small officers and the small SDO's. the ADM's and the small commisioners and the police officers and the SPs and sub-inspectors to insult Members; every opportunity is being taken by them for this purpose, even by the chowkidar. Very recently, there was one such instance when Shri Kapur Singh was pulled out while he was getting into the Willingdon Hospital. It is this type of thing which requires to be looked into. Some specific instructions must be sent down by the Home Ministry to the officers concerned and they must be told that insult to Members of Parliament is an insult to the sovereign body of this country.

of Privilege

Shri Hem Barua (Gauhati): agree with what Dr. L. M. Singhvi has said and it has been very cogently put by Acharya Kripalani also, Security must be ensured for the Prime Minister but that must not be carried tothe extent of insulting Members of Parliament when they come here tothe Parliament House to discharge their own duties. In many European countries the Prime Minister is seen to move in a bus or on a bicycle. Even Mr. Harold Wilson is seen to move in a tube train and all that. In spite of that, what do we find here?

Here, may I say one thing? My own experience is this. One day I was coming to the Parliament in a taxi. My taxi was stopped here by a polleeman for no reason; I became so angry and I ran out of the car and I was about to throttle him, that is, that police officer.....

Shri Karni Singhji: That would have created new problems.

Shri Hem Barua: I was on the point of doing it, because he had no business to stop the car. No Prime Minister and no Minister was moving that way; even if the Prime Minister or any Minister was moving that way, he had no business to stop it.

So, I would submit that you should instruct the policemen or ask the Home Minister to instruct the policemen not to interfere with the legitimate activities of Members of Parliament, and to tell them that Members of Parliament should not be stopped. Why should the traffic be stopped?

Shri Karni Singhji: I fully support what my hon. friend Dr. Ram Mano-

har Lohia has said, because I have had the same experience myself. I consider that in a free country it is highly undemocratic that the Members of Parliament and their vehicles or cars on their way to Parliament should be stopped. I wish to appeal to the Prime Minister that at least on her way to Parliament she should give up this red carpet treatment, because after all, we are all equals here.

Shri Hari Vishnu Kamath (Hoshangabad): Her father did it. gave it up.

Shri Bhagwat Jha Azad (Bhagalpur): May I submit that the question before the House was a very limited one, namely the question of privilege? You have said in reply to that that the traffic men there regulate the traffic when they see it, and they do so just to avoid any clash.

Three points have been urged here. Dr. Ram Manohar Lohia has mentioned three points. The first is that road communication is a right for everybody and it should be left uninterrupted. The second is that there should be no discrimination between the Members of the House and the third is that the policemen on duty should be warned to be careful about their duties.

None of us would question the three cardinal principles that he has laid down in this House. We agree with him that road is for all. As regards the third point in regard to the policemen, I would submit that sometimes they stop me, and sometime they stop others, and they do so as not to allow any clash to be there at the traffic square. That is one important point that we should remember.

As regards the point that when Ministers go their cars are given precedence and the cars of others held up. I may be excused in saying that we are arrogating too much importance to ourselves, in the sense that every constable does not know all the Ministers and all the Members of Parliament so as to see that the Minister's car is allowed to pass and the Mem-

ber's stopped. I am sure if that poor constable who stopped Shri Barua's taxi had known that it was Shri Hem Barua who was passing. he would certainly not have stopped him.

I would only say that the general traffic rules and Government's intention and interpretation of these should be taken into account. The red signals which are flashed do not permit a Minister to go forward in disregard of that. The traffic rules are meant toregulate traffic irrespective of the personality of the occupants of the passing cars. At a particular point at a particular time, a Minister's car may be stopped and at other times other cars may have to wait on seeing the red signal. So far as the traffic rules are concerned, they are intended only to avoid clashes. I think this view will be supported by all Members and by Government too.

On the specific issue raised, as you have said in your ruling......

An hon. Member: There is no ruling given.

Shri Bhagwat Jha Azad: All right.

You have already said that there is no privilege involved because the traffic policemen at the Parliament House gate regulate the traffic to clash. Naturally when the Prime Minister's car goes first because there is a lot of traffic and some Member's car is stopped, there is no question of discrimination against the Parliament Members as such.

Mr. Deputy-Speaker: Has Government anything to say?

The Prime Minister and Minister of Energy (Shrimati Indira Atomic Gandhi): I did not hear the beginning of this discussion, unfortunately....

Shri S. M. Banerjee: (Kanpur): It is most unfortunate.

श्री बागड़ी (हिसार) : प्रधान मंत्री जी की कार की वजह से डा॰ राम मनोहर लोहिया की कार को रोका गया।

उपाध्यक्ष महोतय : माननीय सदस्य बैठ जायें भौर सुनें ।

Shrimati Indira Gandhi: I have gathered as much.

As far as I am concerned. I am the least bothered about pomp, ceremony or any kind of special provisions as an individual. I do feel, however, that the position of the Prime Minister of India should be regarded as something special. It is not a question of one individual as Prime Minister; it applies to all Prime Ministers.

It is true that in some countries unothing special is done, but in the majority of countries, there are very special traffic regulations, escort, pilot, cars and so on.

Shri Hem Barua: Only in underdeveloped countries.

Shrimati Indira Gandhi: No—I am sorry—even in the others.

Shri Hem Barua: No, no.

बा० राम मनोहर लोहिया : मंग्रेजों में मगर कोई प्रधान मंत्री ऐसा करे, तो दूसरे दिन प्रधान मंत्री न रह पाये।

An hon. Member: Not in Sweden.

Shrimati Indira Gandhi: It is in .America, because I have been there with some Presidents.......

डा॰ राम मनोहर लोहिया : मोहो ! यह प्रेजिडेंट बनना चाहती है ।

श्री मधु लिमये (मुंगेर) : श्राप्त प्रयान मंत्री हैं। प्राप धमरीका की बात न कीजिये। पाप इंग्लैंड की बात कीजिये, जहां प्रधान मंत्री होता है। Shrimati Indira Gandhi: There is no President in U.K.

डा॰ राम मनोहर लोहिया : यह राष्ट्रपति भी बनना चाहती हैं !

Shrimati Indira Gandhi: It is a question of deciding whether the Prime Minister should have a special status or not. My view is that the Prime Minister should have, specially because of various other conditions of traffic and so on in India.

But as far as the other point, about rudeness, is concerned, I am fully in agreement with the hon. Member that it should not be permitted, and every effort should be made to see that (a) there is no rudeness shown and (b) there is no inconvenience caused. I am sorry to hear that a Member had to wait for two hours; I had never heard of it before. If they have to wait, it should be the minimum possible wait.

One thing more. You might perhaps have heard that this rule of stopping the traffic for the Prime Minister's car to pass applies only when the car comes into view; the traffic is not stopped beforehand. And it does not apply to other Ministers. It is only for the Prime Minister.

Dr. L. M. Singhvi: The only problem is that they are rude; the constables go hay-wire on sighting the Prime Minister's car.

भी रामसेवक यादव : उपाध्यक्ष महोदय, मेरा एक निवेदन सुन लीजिये ।

Mr. Deputy-Speaker: Order, order. No, please sit down.

श्री रामसेक्क यावव : उपाध्यक्ष महोदय, मैं एक मिनट में निवेदन कर देता हूं। मैं ने विशेषाधिकार के उल्लंघन का नोटिस दिया वा।

भी किशन पटनायक (सम्बलपुर) : उपाध्यक्ष महोदय, यह प्रस्ताव माननीय सदस्य, श्री यादव, के नाम से है। इस लिए भाप उनको बोलने दीजिये।

Mr. Deputy-Speaker: I have heard the Members. I have heard Dr. Lohia. All the three principles enunciated by him are accepted. All Members of Parliament are equal. The roads are free in India, but the traffic police have got a duty to perform, they have to prevent accidents. The statement says that he had already given clear to the other side. The Prime Minister of India should be given some consideration. So, there is no question of privilege. I uphold my earlier decision.

भी मधु लिमये: उपाध्यक्ष महोदय, उन सिद्धान्तों को मंत्री जी ने नहीं माना है।

श्री राभसेक्क यादव: उपाध्यक्ष महोदय, श्राप मेरी बात तो मुन लीजिये। माननीय सदस्य ने जो स्टेटमेंट दिया है, उस को चेलेंज किया जा रहा है। प्रश्न यह है कि क्या ग्राप एक माननीय सदस्य के बयान को स्वीकार करेंगे या नहीं।

उपाध्यक्ष महोदय : ग्राडर, ग्राडर । माननीय सदस्य वैठ जीयें ।

भी रामसेबक यावब: भाप मेरा निवेदन सुन लें। प्राप ने बोड़ा भन्याय किया है। भाप के सामने माननीय सदस्य ने एक बयान दिया और ट्रैंफिक पुलिस ने एक दूसरा बयान दिया। भाप किस के बयान को स्वोकार करेंगे? इस लिए विशेशधिकार कमेटी को सुपुर्व करने के लिए यह एक जबदंस्त मामला बन जाता है। भाप को यह फैसला करना होगा कि माननीय सदस्य गुलतबयानी कर रहे हैं या ट्रैंफिक पुलिस को तरफ से ग्रलत-ब्यानी का गई है।

श्री किशन पटनायक : उपाध्यक्ष महोदय, इस तरह से यह धन्याय खन्म नहीं हो सकता है।

2839 (Ai) LSD-5.

Mr. Deputy-Speaker: No more now. That point is over. Please sit down.

बा॰ राम मनोहर लोहिया: प्रधान मंत्रों ने कहा है कि प्रधान मंत्रों का एक विशेष स्थान है। मैं यह चाहता हूं कि इस लोक समा में इस सिद्धान्त को उक्तराया जाये, जलाया जाये घौर यह बात कहने वाले को भा ठुकराया जाये। यह लोक समा है, जिसमें सब बराबर हैं।

Mr. Deputy-Speaker: I have disallowed it. Please sit down

12.38 hrs.

OPINION ON BILL

Shri A. S. Saigal (Janjgir): I beg to lay on the Table Paper No. I to the Bill to provide for the better administration of Sikh Gurdwaras situated in different States of Indian Union and for inquiries into matters connected therewith which was circulated for the purpose of cliciting opinion thereon by the direction of the House on the 3rd September, 1965.

12.38} hrs.,

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following Message received from the Secretary of Rajya Sabha:

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 15th March, 1966, agreed without any amendment to the Imports and Exports (Control) Amendment Bill, 1966, which was passed by the Lok Sabha at its sitting held on the 10th March, 1966."

12.39 hrs.

6155

PETITION RE: FOR SCHEME MODEL FARMS FOR SCIENTIFIC AGRICULTURE

Shri Sivamurthi Swami (Koppal): I beg to present a petition signed by a petitioner regarding the scheme for model farms for scientific agriculture.

12.39 hrs.

RE: POINT OF ORDER

भी मध् लिमये (मंगेर) : उपाध्यक्ष महादय, एक निवेदन सून लाजिये । मेरा एक व्यवस्थाका प्रश्न है (व्यवधान)

श्री रामसेवक यादव (बागवंकी) : उपाध्यक्ष महोदय, मैं भ्राप के निर्णय के विरोध में सदन का त्याग करता है। (Shri Ram Sewak Yadav then left the House)

भी मधु लिमये : नियम 105 के ग्रन्तगंत मेरा पायंट ब्राफ़ ब्राइंट है।

उपाध्यक्ष महोदय : कोई पायंट ब्राफ़ भाडंर नहीं है। एक काम ख़त्म हो चुका है भीर दूसरा ले लिया गया है। इस समय क्या पायंट धाफ धार्ड र उठ सकता है ?

श्री बागडी (हिसार) : उपाध्यक्ष महोदय, . . (व्यवधान)

भी मधु लिमये : राष्ट्रपति के। इञ्जत मिले भीर प्रधान मंत्रों को सत्ता। दोनों को मिलावट करना बहुत बुरं। बात है । प्रधान मंत्री सत्ता भा चाहतो हैं भीर इज्बत भी बाहती हैं। धगर वह मता बाहती हैं, तो वह प्रधान मंत्रो रहें भीर भगर वह इज्डत चाहती हैं, तो वह राष्ट्रपति हो आयें। मै विरोधस्वरूप सदन का त्याग करता हूं।

(Shri Madhu Limaye then left the House)

डा॰ राम मनोहर लोहिया (फहंखाबाद): खुण हो जाम्रो। तबला बजाम्रो भीर नचवाम्रो।

भी किशन पटनायक (सम्बलपूर) : उपाध्यक्ष महोदय, भ्राप ने इस बदतमाजी को श्रनुशासित नहीं किया ग्रीर उस को चलने दिया। ग्राप ने प्रधान मंत्रों जो के माद्वेत्य श्रीर बदतमाजा को श्रनशासित नहीं किया इस के विरोध में मैं सदन-त्याग करता है।

(Shri Kishen Pattnayak then left the House)

भी बागडी : उपाध्यक्ष महोदय. . . .

उपाध्यक्ष महोदय : माननोत्र सदस्य बैठ जायें या बाहर चले आयें।

भो बागड़ी : भाप मरा ग्रज सून लाजिये।

Mr. Deputy-Speaker: I have not called you. You cannot speak anything. Order, order. You are obstructing the proceedings of the House. It will not be recorded.

(Interruptions). ..

Shri U. M. Trivedi (Mandsaur): There was a calling attention notice given regarding some shooting by a policeman.

Mr. Deputy-Speaker: You will receive intimation.

Shri U. M. Trivedi: But I have not received any intimation. This is a very serious matter. Another news is pubdlished in the newspapers about the kiling of a man. There is no intimation as to what has happened to the cilling attention.

Shri Hem Barua (Gauhati): About the Panipat incident, I submitted

^{**}Not recorded.

call attention notice about the burning of three persons alive . . . (Interruptions).

Shri Kapur Singh (Ludhiana): Even those of us who have some respect for the dignity of this House are entitled to a word in between . . . (Interruptions).

Mr. Deputy-Speaker: It is a matter entirely for the Punjab Government and the matter has been discussed in the Punjab Assembly yesterday. The Centre has nothing to do with that. I disallowed that.

Shri Tyagi (Dehra Dun): Call attention or no call attention, may I say that the whole House is upset and a statement is called for from the government. It is not an ordinary matter.

Mr. Deputy-Speaker: I have disallowed that. One motion has been kept pending and as soon as information is received by the Minister it will be taken up... (Interruptions.) If anybody is dissatisfied, he can please come to me and discuss it with me.

भी जगदेव सिंह सिखान्ती (श्रज्जर) : पंजाब में कोई शासन नहीं रह गया है।

भी शिष नारायण (बांसा) : तान धादमी जिन्दा जला दिये गये धौर कांग्रेस के धादमी जलाये गये हैं।

भी रामेक्बरामम्ब (करनाल) : उपाध्यक्ष महोदय, ग्राप मेरा बात मुन लोजिये। वह मेरा चुनाव क्षेत्र है।

जी हुक्त चन्द कड़काय (देवास) : ग्राप नहीं सुनेंगे तो कौन सुनेगा, बार-बार ग्राप बोलने से रोक रहे हैं।

Shri B. N. Mukerjee (Calcutta Central): It is part of the repercussions to a certain decision of the central government. That is why the House is so agitated over this question. Three

Congressmen of long standing are reported to have been burnt alive. We want some kind of a statement from the government. We do not want to embarrass the government; we want some kind of detail in regard to the factual position. It is the result of the central government decision and that is why this demand . . . (Interruptions).

Shri Tyagi: It is for the Government to make a statement here; it is a slur on the whole party...

The Minister of Parliamentary Affairs and Communications (Shri Satya Narayan Sinha): Sir, in the first place, we do not know what is happening even here....(Interruptions.)

भी बागड़ी : मेरं। बात मुन लाजिय, मेरे साथ ज्यादतो कर रहे हैं। मेरा काम रोको प्रस्ताव था, पहले मेरो बात मुन लें, उसके बाद वह जवाब दें।

उपाध्यक्ष महोदय : माप बैठ जाइपे

भी बागड़ी: ग्राप मेरे माथ ज्यादना कर रहे हैं। जब तक वह मेरो बात नहीं मुनेंगे तब तक जबाब क्या देंगे।

भी रामेश्वरानन्द : ग्राप मेरो बात मुनिये, यह घटना मेरे क्षेत्र को है।

भी हुकन वाद कड़वाब : बाबाजो के क्षेत्र में यह घटना घटो है, उनका बान पहले मुन लोजिये ।

Shri Kapur Singh: I am one of the Movers of the adjournment motion and I have a right to make a submission.

Mr. Deputy-Speaker: Can Swamiji go on like this? I have told the House that the matter has been discussed on the floor of the Punjab Assembly and the Punjab government is seized of the matter. It is a matter of law and order . . . (Interruptions.)

Shri Satya Narayan Sinha: For the last five minutes I do not know what

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is happening. I have been trying to say something for the last five minutes but we cannot follow what is happening. We must understand what is going on and what one is saying about these matters.

श्री रामेश्वरानस्य : वहां जान ग्रीर माल की मुरक्षा नहीं है ।

श्री सत्य नारायण सिन्हाः ग्राप बैठिये न, भाई ।

भी जगदव सिंह सिद्धारती: भाप पहले हमारो सुन नें, तभी तो भाप कुछ कहेंगे।

श्री सत्य नारायण सिन्हाः हम सुन चुके हैं ग्रापकी बात को ।

श्री जगवेच सिंह सिद्धारती: कहां सुन चुके हैं। श्राप कोई श्रन्तर्यामी या परमात्मा नहीं हैं, श्रन्तर को बात जानने वाले कहां से बन गयं, पहले हमारो बात सुनिये।

श्री बागड़ी: पहले दिन भो ऐसा सबाल उठा था, उस दिन भाप ने सब को मौका दिया भौर सब को बात मुनो थो, भगर भाप हमारो बात नहीं मुनेंगे ता उनका व'त कैसे सुनेंगे।

Shri Satya Narayan Sinha: So far as this call attention notice is concerned we are all very shocked and grieved at what has happened. I think the government must make some statement and it will make some statement about what has happened tomorrow or at time fixed by you.... (Interruptions.) It will be today at 4.30 or 5.00 P.M.

भी बागड़ी: मेरे लिये घाप इजाउत नहीं दे रहे हैं। मैंने इस के लिये काम रोको प्रस्ताव दिया है, मेरा बात को सुने बिना भ्राप ने यह कह दिया कि यह मामला प्रान्तीय सरकार का है। यह प्रान्तीय सरकार का मामला नहीं है। यह केन्द्रोय सरकार की जिम्मेदारी है। इस तरह से प्रादिमयों को जलाना, यह कानना बात है।

श्री रामेश्वरानम्थः मैं यह निवेदन करना चाहता हूं कि पानोपत मेरा चुनाव क्षेत्र है।

उपाध्यक्ष महोदय: इस के लिये गवर्नमेंट का स्टेटमेन्ट ग्रा रहा है।

He is making a statement at 4.30 today. Please sit down now.

12.49 hrs

ORISSA LEGISLATIVE ASSEMBLY (EXTENSION OF DURATION) BILL*

The Minister of State in the Ministry of Law (Shri C. R. Pattabhi Raman): Sir, I beg to move for leave to introduce a Bill to provide for the extension of the duration of the present Legislative Assembly of the State of Orissa.

Mr. Deputy-Speaker: Motion moved:

"That leave be granted to introduce a Bill to provide for the extension of the duration of the present Legislative Assembly of the State of Orissa."

Shri S. M. Banerjee (Kanpur): Sir, I rise to oppose this Bill even at the introduction stage, I would draw your attention to article 172(1) of the Constitution. Will you ask the House to become orderly?

Mr. Deputy-Speaker: Order, order. Let there be silence. He may proceed.

Published in Gazette of India Extraordinary, Part II, Section 2, dated 17-3-66.

Shri S. M. Banerjee: How can I proceed if it is like this? Article 172(1) of the Constitution says:

brought in this Houcse against all democratic traditions, to justify the misdeeds of the Orissa Government. So,

"Every Legislative Assembly of every State, unless sooner dissolved, shall continue for five years from the date appointed for its first meeting and no longer and the expiration of the said period of five years shall operate as a dissolution of the Assembly:"

The emphasis is on the word "shall"—

Mr. Deputy-Speaker: Please read the proviso.

Shri S. M. Banerjee: Yes; I om coming to that. The proviso says:

"Provided that the said period may, while a Proclamation of Emergency is in operation, be extended by Parliament by law for a period not exceeding one year at a time and not extending in any case beyond a period of six months after the Proclamation has ceased to operate."

I am told in the Statement of Objects and Reasons that the reason for this particular Bill extending the life of the State legislature of Orissa is the emergency, and some assurance was given by the Home Minister in this House that the general elections will synchronise with the elections there. I do not find any clause in the Constitution which sanctions that his particular election to the State legislature should be synchronised with the general election. This is not undemo-cratic. I rise to oppose this, and I feel that the election to the Orissa State Legislative Assembly, if the term expires in August, 1966, should be held after that. I say it only on the ground, namely, that the Government in Orissa is headed by the ruling party, the Congress Government, which does not command, and which no more commands, the confidence of the people, after the CBI report and what they have done after that. That is why I feel that this Bill is being

brought in this Houcse against all democratic traditions, to justify the misdeeds of the Orissa Government. So, I oppose the introduction of this Bill, and I submit that this Bill should not be brought before the House.

Shri M. R. Masani (Rajkot) rose-

Mr. Deputy-Speaker: I can ask nly one Member to oppose the Bill at this stage, and Shri Banerjee's letter had come earlier and so I have allowed him to speak.

Shri M. R. Masani: I am one of those who represent the major Opposition group in the House and so I want to say a few words.

Mr. Deputy-Speaker: I cannot allow another speech. I am very sorry.

Shri Ranga (Chittoor): I take exception to this.

Shri Hari Vishmu Kamath (Hoshan-gabad): Under the proviso to rule 72, you "may permit a full discussion thereon." That is what it says. "... the Speaker may permit a full discussion thereon."

Mr. Deputy-Speaker: Which is the rule?

Shri Hari Vishnu Kamath: Rule 72, proviso.

Shri Ranga: The chief Opposition group should be allowed to have its say, Sir. Never before has the Speaker done like this—not allowing them to speak.

Mr. Deputy-Speaker: The rule says:

"... the Speaker, after permitting, if he thinks fit, a brief explanatory statement from the member who moves and from the member who opposes the motion, may, without further debate, put the question:

Provided that where a motion is opposed on the ground that the

[Mr. Deputy-Speaker]

Bill initiates legislation outside the legislative competence of the House, the Speaker may permit a full discussion thereon."

The Bill does not do so.

Shri M. R. Masani: We are the official Opposition in Orissa and it is to stop a Swatantra Government from coming into existence that this Bill has been introduced. Surely you should give us three or four minutes to explain our objection.

Mr. Deputy-Speaker: The Bill is quite clear.

Shri M. B. Masani: It is not quite clear. (Interruption). Representing the Chief Opposition group, I may be permitted to say a few words.

Mr. Deputy-Speaker You may take just two or three minutes.

Shri M. R. Masani: The Statement of Objects and Reasons gives no reason whatsoever for this Bill to be introduced. All it says is that on 10th December the Home Minister made a statement and in pursuance of that statement it is now proposed to extend the duration of the Assembly. Is that a reason, that Shri Nanda made a statement in December and therefore the Bill has to be introduced? That is no reason. Nor can it be the emergency. The cat is let out of the bag by the proviso which says that even if the emergency ends sometime this year, even then, the election should be postponed by six months after the emergency. In other words, by hook or by crook, the people of Orissa should be denied the right to cast their mandate, their vote, some time this year.

Why? Because the Congress Party in Orissa has lost the people's faith through the misbehaviour of the two Chief Ministers who had to be removed. By this Bill they are giving time to the people of Orissa to forget about their misdeeds. They are frightened that a Swatantra-led Government may come into existence this year in

Orissa, and set such a good example that next time at the General Elections next year, the whole country may move that way. We feel that the people of Orissa are being denied and being cheated of their rights, and we strongly oppose this Bill. We shall divide the homes on this issue to show the strength of our feelings.

Shri H. N. Mukerjee (Calcutta Central): May I say a few words on this question? (Interruption). This is a matter where your discretion should come into the picture, because we feel very strongly about this matter. will tell you this. This is an instance of political pettiness and this is an instance of how the ruling party operates in order to make sure of its political position. I say this because nearly five years ago, when there was the question of the election in Orissa, some of us-my hon. friend Surendranath Dwivedy is not herehe and I along with some others went and saw the late Prime Minister. Pandit Jawaharlal Nehru, and Orissa being a very poor State we were asking for a postponement of the election so that it could be held at the same time. At that point of time, merely because the Congress party has got the power of the purse to operate as it wishes-Pandit Nehru was polite to us when we were talking to him, but later the Congress leadership gave its decision—and Orissa being a poor State and the people of Orissa being poor, and the political party in opposition there was in disarray, at that particular point of time, advantage was taken by the Congress Government to put in power a Ministry which, as Shri Masani has said, sullied the fair name of this country in a manner which is disgraceful. And now they are trying to evade the election if this election took place now August, 1966, it would have been a pointer to the whole of the contry, and it would have been the handwriting on the wall and the Congress party at the general elections would have been faced with a very difficult situation. In order to avoid that difficult situation, in order to practise its political pettiness and craftiness they are doing this kind of thing which goes against the grain of parliamentary democracy. Which is why, stretching the rule a bit, we are all trying to oppose the Bill, not only by casting our vote but also by expressing something which would be on record in the debates of this House.

Shri U. M. Trivedi (Mandsaur): May I make a submission?

Shri Hari Vishnu Kamath: Under rule 72, even in the rule,—not only in the proviso—the wording is 'mray'. The wording is not "shall". So, the discretion is vested in you. Why don't you exercise that discretion on this important occasion?

Mr. Deputy-Speaker: All right.

Shri U. M. Trivedi: The point which I wish to make is this. If a legislation of this type is attempted, there is always a limitation put upon the period of extension that is desired. It is not more than one month. There are reasons for this.

We have started doubting the bona fides for this legislation, and the bona fides are in dispute because the record of the two Chief Ministers who have been removed, one after the other, has not been a very happy one; not only not very happy but it is a record of those who have tried to misuse their power and have fallen into the temptation of making money while employed. It was a very disgraceful act on their part that, but then, just have done to hide that disgrace, you are making a law. After dissolution takes place in the month of August, 1966, why is an extension not being demanded only for a period of six months? When the general elections are coming, why an extension is being demanded beyond that period, is not given; the period is no specified.

Mr. Deputy-Speaker: It is going into the merits.

Shri U. M. Trivedi: Not merits. Specific reasons must be given. The period of extension must be specified, because the legislation brought forward here does not specify it. It does not mean that you should go to the extreme. If there are valid reasons, if the action is bona fide, the exact period must be mentioned-one month, two months or three months, to meet the situation. So, in the circumstances, all of us are of the opinion that this is a thing which is not proper, which is not fair on the part of the Government, to allow this Ministry which was part and parcel of those Ministers who had acted in a most disgraceful manner, to continue and to to allow this Legislative Assembly continue.

Shri Hari Vishnu Kamath: I shall be very brief, Sir. The emergency has to all intents and purposes become a cloak for covering or shielding shrouding, I should say, a multitude of misdemeanours on the part of Government. This legislation now is being brought forward under the proviso to article 172, which empowers Parliament to make a law to extend the duration of the Assembly when an emergency is in operation. 352 provides for the proclamation of emergency. The other day, I sorry to hear the Prime Minister saying in Calcutta, apparently from ignorance of the Constitutional provisions, that the disturbances in Bengal would campel the Government to revise their attitude to revocation of the emergency.

Article 352 reads thus:

"If the President is satisfied that a grave emergency exists whereby the security of India or of any part of the territory thereof"—not the whole country—"is threatened by war or external aggression or internal disturbance ..." etc.

13 hrs.

Unfortunately there are some disturbances in some parts of the country, [Shri Hari Vishnu Kamuth].

but not all over the country, certainly not in Orissa. Certainly can the Prime Minister or any minister on the Treasury Benches can lay their hands on their hearts, and say that Orissa is a disturbed State today within the meaning of this article? Therefore, I would plead with the House and the Miniscr,—will they recall that Britain, from whose book of laws we have borrowed so much, may be to our profit and also at times to disadvantage, in 1945 soon after their victory over Hitler, after the close of the European war, when the war in Japan was stitll in progress, within three weeks of the defeat of Germany, there was a general election,-but here the Congress Party is so frightened of the people, on whose support they depend, that they not merely do not want elections in Orissa, but on the question of bye-election too, this fantastic, preposterous, ridiculous answer was given to a question here: On 17th September, when Indo-Pakistan conflict was on, the Election Commission prohibited or banned bye-elections in September. The war ended successfully; we have won the war and still there are no bye-elections even; they have been stopped. In 1963, within six months after the close of the military operations against China, after the tragic military debacle, there were by-elections in U.P. and Rajkot. But today in spite of the fact that we have won the war, there are no bye-elections. This is another pretext for perpetuating their honourable, dishonest rule in Orissa where the two Chief Ministers, Shri Biju Patnaik and Shri Biren Mitra were hounded out-I am sorry,-removed. As the Education rightly said a year ago, on 15th March in this House, the two ministers were held unworthy of office and removed, as the CBI report placed on Table of the House showed. That report is still under consideration. had not had the grand finale yet; it is coming. So, it is not merely improper, but disgraceful for this government to postpone the elections to the Orissa Assembly. Let the people

be given an opportunity to give their verdict against that crowd of hypocrites and dishonest ministers.

श्री किञ्चन पटनायक (सम्बल्जार): इस के पहले जितने तक दिये गये हैं उन का समर्थन करते हए मैं इस बात को जोडना चाहना है कि पांच सालों में उड़ीसा में तीन मध्य मंत्रो हो चुके हैं श्रीर श्रब जो श्राखिर। वाले हैं उन को पोछे हटा कर श्रा पटनायक फिर से ब्रा जाना चाहते हैं। भ्राज इस को बहुत कोशिश चल रहो है। मुख्य मंत्रो स्तर पर जहां इतने बदलाव हो रहे हैं उस का मतलब यहा है कि वहां के सर-कार। दल में काफा श्रस्थिएता या इनस्टेबिलिटी मा गई है। वहां की जनता की क्या राय है इस को भो ग्राप जानते होगे जिस प्रकार वहां पर बान्दोलन वर्गरहा हुए। जिस किस्म का भ्राम्य मरा हो रही है वहां पर इन सब बातों को देखते हए वहां की जनता की राय जल्द जानी जाय भीर इस सरकार को ही नहीं जल्दी ग्रसेम्बलः को खत्म कर के नई-धसेम्बली चुनी जाये । मैं धाप को इतना विश्वास दिला सकता हुं कि ग्रगर भाप ग्रभो नये निर्वाचन वहां करवायेंगे तो वहां की जनता राज्य सरकार की बिलकुल टोकरी में फेंक देगो ।

The Minister of Law (Shri G. S. Pathak): Sir, I do not see any valid legal objection to the introduction of this Bill.

Shri Hari Vishnu Kamath: What about ethical?

Shri G. S. Pathak: If there are any objections to the merits of the Bill, the proper stage would be when the Bill comes up for consideration.

Shri Hari Vishnu Kamath: Read rule 72. We can oppose it even now.

Being a new Minister, he does not know the rules unfortunately. Rajya Sabha rules he may know, but not Lok Sabha rules.

Shri G. S. Pathak: 1 am getting used to these discourteous remarks. I will read the rule also and show to him that it is absolutely essential that this Bill be introduced, leave be granted for its introduction and this Bill at a later stage be considered by the two Houses. The reasons are these:

Article 168 requires that there shall be a legislature in the State of Orissa. It states:

"For every State, there shall be a Legislature which shall consist of the Governor..." etc.

So, there cannot be any point of time when it could be said that there is no legislature. Legislature must exist.

Shri Hari Vishnu Kamath: Except in Kerala!

Shri G. S. Pathak: The opposition at the present moment is forgetting that under article 356 there may be no legislature and the President may assume the powers and may exercise the powers himself or through the Governor. The emergency with which we are concerned, which affects the entire country including Orissa, is emergency under article 352. Therefore, there must be a legislature there. The life of the pressent legislature is soon to expire. Therefore, it is essential that the legislature should be continued.

Shri Ram Sewak Yadav (Bara Banki): Why not have elections?

Shri G. S. Pathak: Article 172 is the article which would show that it is necessary that Parliament shall pass a law for the extension of the life of the legislature.

Shri Harl Vishnu Kamath: It says "may", not "shall". Don't misread and misquote the article.

Shri G. S. Pathak: Before I have read it, how can he say I am misquoting?

Shri Hari Vishnu Kamath: You said "shall"; don't say anything before reading. Read it.

Shri G. S. Pathak: Why not Mr. Kamath have a little patience? It is necessary that we should have this law, because otherwise how can you extend the life of the legislature?

Shri Hari Vishnu Kamath: Don't extend the life.

Shri G. S. Pathak: And, don't have legislature? The Constitution requires that there must be a legislature. (Interruptions).

Mr. Deputy-Speaker: We cannot go on like this, I would request hon. members to hear him in patience.

Shri Kapur Singh (Ludhiana): Please request the Minister not to misquote.

Shri G. S. Pathak: I am reading article 172 for the consideration of the House:

"Every Legislative Assembly of every State, unless sooner dissolved, shall continue for five years from the date appointed for its first meeting and no longer and the expiration of the said period of five years shall operate as a dissolution of the Assembly:

Provided that the said period may, while a Proclamation of Emergency is in operation, be extended by Parliament by law for a period not exceeding one year at a time and not extending in any case beyond a period of six months after the Proclamation has ceased to operate."

Now, the Government knows and the Parliament knows that the operation of the life of the Orissa Assembly is [Shri G. S. Pathak]

going to expire very soon. The Constitution requires that there must be a legislature always.

Shri Hari Vishnu Kamath: Hold

Shri G. S. Pathak: Therefore, it is the duty of the Government to introduce legislation as a result of which the life of the Assembly may be extended.

Shri Priya Gupta (Katihar): By coramine injection.

Mr. Deputy-Speaker: Order, order. When the Minister does not yield, he stands up and goes on speaking.

Shri Sezhiyan (Perambalur): Sir, he has evaded the issue. The point raised by the Opposition is... (Interruptions).

Mr. Deputy-Speaker: Order, order.

Shri G. S. Pathak: We are holding general elections at a later time.

An hon Member: Why?

Shri G. S. Pathak: But before that time arrives it is necessary for the Government to see that Parliament passes a law extending the life of the Assembly.

Shri Ranga: Is it permissible for a midwife to arrange abortion?

भी मधु लिमबे (मुंगेर): ब्राप मंत्री के नाते बोल रहे हैं या बकालत कर रहे हैं ?

Bill Introduced

Shri G. S. Pathak: In case the emergency is lifted, provision is made in article 172, which I have read, that the life of one year itself might be curtailed to six months. Therefore, the objections that are being raised, namely, that there might be other elections, there might be other provisions for elections, those objections do not relate to the legality or validity of the Bill. At this stage we are only concerned with this, that this Bill should be introduced or not. I submit, Sir, that there is no valid objection to the introduction of this Bill and I hope the House will allow this Bill to be introduced and leave will be granted.

Shri S. M. Banerjee: It may not be illegal, but it is immoral.

Shri Sezhiyan: He has not said why the elections cannot be held now.

Mr. Deputy-peaker: The question is:

"That leave be granted to introduce a Bill to provide for the extension of the duration of the present Legislative Assembly of the State of Orissa."

The Lok Sabha divided:

Division No. 7]

[13.19 hrs.

AYES

Achuthan, Shri
Aniansppa, Shri
Arad, Shri Bhagwat Jha
Bal Krishna Singh, Shri
Barua, Shri R.
Bhagat, Shri B. R.
Bhagavati, Shri
Bist, Shri J.B.S.
Borooah, Shri P. C.
Braisehwar Prasad, Shri
Bril Bail Lal, Shri

Chandak, Shri Chaturredi, Shri S. N. Daliit Singh, Shri Das, Shri B. K. Das, Shri B. K. Das, Shri Sudhansu Dinesh Singh, Shri Gandhi, Shri V. B. Hem Raj, Shri Jadhav, Shri M. L. Jena, Shri Jyotshi, Shri J. P.

K amble, Shri Kappen, Shri Khadiliker, Shri Kindar Lai, Shri Kotoki, Shri, Liladhar Lakhan Dae, Shri Lakhan Khamma, Shrimati Lakhar, Shri N. R. Melmoona Sultan, Shrimati Mellick, Shri Rama Chandra

AYES-contd.

Manaen, Shri Maniyangadan, Shri Masuriya Din, Shri Matcharaju, Shri Mehdi, Shri S.A. Mehrotra, Shri Braj Bihari Mehta, Shri Jashvant Mengi, Shri Gopal Datt Menon, Shri Krishna Mohanty, Shri Gokulananda Muthish, Shri Naskar, Shri P. S. Niranian Lal, Shri Pande, Shri K. N. Pandey, Shri Vishwa Nath Panna Lal, Shri. Patel, Shri Chhotubhai Patel, Shri Man Sinh P. Patil, Shri D. S. Patil, Shri J. S. Pattabhai Raman, Shri C. R.

Pratap Singh, Shri Raideo Singh, Shri Ramdhani Das, Shri Rane, Shri Rao, Shri Jaganatha Rao, Shri Ramapathi Rao, Shri Rameshwar Rattan Lal, Shri Ray, Shrimati Renuka Sadhu Ram, Shri Saha, Dr. S. K. Saigal, Shri A. S. Samenta, Shri S. C. Samnani, Shri Sanji Rupji, Shri Saraf, Shri Sham Lal Sarme, Shri A. T. Satyabhama Devi, Shrimati Shah, Shri Manabendra. Shankuntala Devi, Shrimati Sharma, Shri D. C.

Shashi Ranjan, Shri Shastri, Shri Ramarard Sheo Narain, Shri Shree Narayan Das. Shri Siddenanjappa, Shri Sinha, Shrimati Ramdulari Sinha, Shri Satya Narayan Sonavane, Shri Soundarem Remechandren, Shrimeti Swamy, Shri M. P. Tentle, Shri Remeshwar Tiwary, Shri K. N. Tiwary, Shri R. S. Tule Rem, Shri Tyagi, Shri Uikey, Shri Upadhyaya, Shri Shiva Datt Valvi, Shri Varme, Shri Ravindre Venkatasubbaiah, Shri P. Vyas, Shri Radbela) Yadab, Shri N. P.

NOES

Alvares, Shri
Badrudduja, Shri.
Banerjee, Shri S. M.
Barua, Shri Hem
Bheel, Shri P. H.
Chatterjee, Shri H. P.
Dandeker, Shri N.
Deo, Shri P. K.
Dheramalingam, Shri
Guishan, Shri
Gupta, Shri Kashi Ram
Gupta, Shri Felya.
Kakker, Shri Gauri Shanker.

Kamath, Shri Heri Vishnu.
Kandappan, Shri S.
Kapur Singh, Shri S.
Kar, Shri Prabhat
Kripalani, Shri J. B.
Krahnapel Singh, Shri
Lìmaye, Shri Madhu
Manoharan, Shri
Masani, Shri M. R.
Misra, Dr. U.
Mukerjee, Shri H. N.
Nair, Shri Vasudevan
Nath Pai, Shri
Nath Pai, Shri

Pattnayak, Shri Kishen Ram Singh, Shri Ramabadran, Shri Ranga, Shri Sezhiyan, Shri Singhvi, Dr. L. M. Sivasankaran, Shri Swamy, Shri Sivamurthi Trivedi, Shri U. M. Vishram Prasad, Shri Yadav, Shri Ram Sewak Yashpai Singh, Shri.

Mr. Deputy-Speaker: The result of the division is: Ayes—97; Noes—38.

The motion was adopted.

Shri C. R. Pattabhi Raman: Sir, I introduce the Bill.

13,18 hrs.

GENERAL BUDGET—GENERAL DIS-CUSSION—Contd.

Mr. Deputy-Speaker: The House will now proceed with the discussion on the General Budget. May I know when the Minister will reply to the debate? The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao): At three o'clock.

Mr. Deputy-Speaker: The Finance Minister will be called at 3.00 and till then this discussion will go on,

बी बीरबह सिंह (महामू): उपाध्यक्ष महोदय, कन मैं कह रहा था कि हमारा देश बाज कन बढ़ा कठिनाइयों में से सुजर रहा है। हमारे देश के सामने बहुत मां धार्षिक कठिनाइयां है, धनाज का समस्या है और बिदेशी मुद्रा की कमी होने के कारण कई समस्याएं पैदा हो गई है। और उसके साथ साथ विकास और रका के लिए धन की बाबस्य-यकता है। इसलिए इस पष्ठ प्रसि में ही हमें [श्री वीरभद्र सिंह]

इस बजट के ऊपर चर्चा करनो चाहिए ग्रौर इस बजट को देखना चाहिए ।

मुझे इस बात की बड़ी प्रसन्नता है कि इस साल के बजट में माननाय वित्त मंत्री जी ने एक्सपेंडोचर टैक्स की समाप्त किया है। कई माननाय सदस्यां ने इसके खिलाफ कहा है मैं समझता हूं कि इसमें कोई सैद्धान्तिक बात नहीं है कि इसको जरूर रखा जाए । यह एक ऐसा टैक्स था जिससे बहुत कम प्राप्ति होता थो भ्रीर उसके मुकावले में उसको इकट्ठा करने में बहुत कठिनाइयां होती थी ग्रीर कई दिक्कतें पेश मातः था। इसलिए इस टैक्स को खत्म करके माननीय वित्त मंत्रा जी ने भ्रच्छा ही किया है। इसके ग्रलाबा मैं यह कहना चाहता हुं कि व्यक्तिगत करो में जो सरकार ने लूट दी है उसकी भामें सराहना करता हूं। इससे कई लोग जो कम ग्रामदन। वाले हैं उनको राहत मिलेगी । मगर इसके साथ साथ जो चोनो खांडसारो ग्रीर डिजेल ग्रायल पर सरकार ने इयटी लगायी है, मैं चाहंगा कि वित्त मंत्री महादय उसके बारे में फिर से विचार करें क्योंकि इस ड्युटो को लगाने से इन चीजों की कीमत अवश्य ही बढ़ेगां और जो कन्ज्यू-मर्स हैं उभोक्ता है उनको हानि होगी । श्रीमन् ग्राजकल हमारे देश में ग्रनाज की कमा है। हमें बड़ी भारी माला में बाहर के मल्कों से ग्रनाज मंगाना पड़ रहा है ग्रीर किसानों से हम यह कह रहे हैं कि स्राप स्रधिक स्रनाज उगायें। ऐसा हालत में भ्रगर हम डिजेल भ्रायल के ऊपर ड्यूटो लगाते हैं जो कि किसान भ्रपने ट्रैक्टरो में भीर पानी के पम्पो इत्यादि में इस्तेमाल करते हैं तो मैं समझता कि यह बहुत उलटी बात है मैं चाहंगा कि वित्त मंत्रो महोदय इस घोर भी जरूर ध्यान दें। इसके 10 प्रतिशत स्पेशल सरवार्च प्रामदना के ऊपर लगाया है मैं समझता हं कि यह बहुत ज्यादा है भीर उसको भाघटाकर मधिक से म्राधिक 5 परसेंट कर देना चाहिये भ्रगर वित्त मंत्रं। महोदय उसको बिलकुल ही खत्म नहीं कर पाते।

चेयरमन साहब इस वर्ष के बजट में प्रतिरक्षा के लिए जो रूपया खर्व होने वाला है वह वाजिब है । देश की रक्षा करना हमारा सबस पहला फर्ज है श्रीर मैं समझता हूं कि देश का रक्षा के लिए कोई भो कुशानी कोई व्यय ग्रधिक नहीं है भीर मैं तो यह कहुंगा कि अगर जरूरत पड़े और इससे भा ज्यादा रुपये की मावश्यकता हो यह माननोय सदन उस धन-राशि को बड़ो खुणों से सरकार को देगा। लेकिन इसके साथ-साथ में यह कहना चाहता ह कि हनारा सरकार को हमारे उन पड़ोसी देशों के साथ जिनके साथ हमारे ताल्लुक भ्रच्छे नहीं हैं किर से दोस्ताना ताल्लुकात पैदा करने के लिए भरसक प्रयत्न करते रहना चाहिये इस बारे में जहां तक चोन का समाल है मुझे उससे कोई खास उम्मोद नहीं है । मैं समझता हुं कि चोन ग्राजकल दुनिया में एक ग्रजोब नोति ग्रपना रहा है। चोन संसार का एक मात्र देश है जो कि संसार में शान्ति नहो चाहता वह सारे संसार पर छा जाना चाहता है भौर साथ में मैं तो यह भो कहुंगा कि वह ग्राज के संसार का सबसे बड़ा इम्पिरिप्रलिस्ट कन्ट्रो है। मगर जहां तक पाकिस्तान का सम्बन्ध है, मैं यह भ्रापसे जरूर कहंगा कि हमारे श्रीर पाकि-स्तान के बोच में जितने भो इस वक्त झगड़े हैं वह ऐसे नहो है कि जो ग्रगर कोशिश को जाय तो दूर न हो सके । मगर इसके लिए दोनो घोर से सदभावना को जरूरत है। मैं यह जानता हूं कि हमारो भ्रोर से इस सद्भावनामें कभो भो कमो नहीं रहो है। हम हर वक्त इस तरफ कोणिश कर रहे हैं। मगर जहां तक पाकिस्तान का सवाल है उसने भ्रमो तक इस सद्भावना का सब्त नहीं दिया पर इसके बावजूद भी हमें हताश नहीं होना चाहिये भौर हमारो जो कोशिश है वह निरन्तर जारी रहतो चाहिए। श्रोमन् मैं यह कह दूं कि चाहे हम इस बात को चःहेयान चःहे,

यसन्द करेया न करें,हिन्दुस्तान ग्रौर पाकिस्तान दोनों का भविष्य इकट्ठा जुड़ा हुआ है ग्रीर यह देशों के हिन में है कि यह दोस्त बनकर अच्छे पड़ोनी को तरह रहें।

हमारा देश श्रीमन् संसार के उन देशों में से है जिनमें कि सबसे ग्रधिक टैक्स हैं। फिर भी प्रति वर्ष टैश्सों का बोश बढ़ता ही जा रहा है। इस वर्ष लगभग 100 करोड़ रुपये के नये टैक्स लगे हैं अनता टैक्स देने से इन्कार नहीं लेकिन उसे इस बात का दुख है कि जो रुपया मरकार टैक्सो के रूप में उनसे लेती है उसका उसका ठीक शे इस्तेमाल नहीं होता उसका श्रपन्यय होता है। जो फिजूल खर्ची हमारे चारो ारफ होती है वह किसी से छिपी नहीं हैं। माप किसी भी आदमी से पूछिए चाहे इ स मान-नीय सदन का सदस्य हो या बाहर जनता का म्रादमी हो वह 'हौरन भ्रापको कई ऐसे उदाहरण बता देगा जिससे साबित होगा कि चारो तरफ फिजुलखर्ची हो रही है। इसके मलावा सरकार ने अपने खर्च में भी कभी नहीं की है। हर साल हम इतना सूनते हैं, सदन में कहा जाता है कि सरकार को कमी करनी चाहिए भपने खर्चे में नेकिन हम देखते स्था ह कि इसके बावजूद भी हर साल सरकार के खर्च में वृद्धि होती जा रही है मेरा मतलब प्लान के खर्चें से नहीं है, वह तो होना ही चाहिये मेरा मतलब है कि प्रशासन का जो खर्चा है बह कम शोना चाहिये।

13.25 hrs.

[SHRI SONAVANE in the Chair]

इस वक् जो मौजूदा टैक्स हैं उनकी भी बसूली ठीक तरह से नहीं होती। धगर उनकी बसूली ठीक तरह से की जाये और सरकारी खर्च में कमी की जाये तो नये टैक्स लगाने की जरूरत ही नहीं रहेगी टैक्सों के बसूल करने का जो तरीका है उसमें बहुत से लूपहोस्स हैं। माननीय सदस्य श्री नाषपाई ने तो धपने भाषण में कहा था कि वह लूपहोल्स ही नहीं, इतने टनेल्स हैं जिनके रास्ते करोंड़ो श्यया गायव हो जाता है। मैं चाहूंगा कि नयेनये टैक्स लगाने के पहले सरकार इस घोर भी ब्यान दे।

श्रीमन् मैं यह भी कहना चाहना हूं कि वस्त भ्रागवा है कि हन भ्रामदनी के नये नये जरिये दूर्वे। जब भी रुग्ये की जरूरत पड़े उन वस्त सिर्फ एस्नाइज ड्यूटो लग दे ऐसे या नये टैस्स दें जिनका सीवे कीमतों पर भ्रसर पड़ता है. बह ठीक नहीं है। हमें चाहिये कि इस प्रकार की टैस्स प्रणाली हम भ्रपनाये जिससे कि कीमतो पर सीधा प्रभाव न पड़े।

दूसरी बात जो मैं सदन के सामने रखना बाहता हूं वह यह है कि सारे देश में एक समान उन्नति होनी चाहिये। रीजनल इम्पैलेस नहीं होना चाहिये मगर ग्राज हम देखते हैं कि ऐस नहीं हो रहा है। इसकी मिसाल चारों तरफ है पंजाब में हरियाना को लीजिये। पंजाब में हरियाना का जो इलाका है वहां पर लोगों को शिकायत यी कि वहां इतनी तरक्की नहीं हुई जितनीकी होनीचाहियेथी। उसकाफल है कि वहां लोगों में भसन्तोय फैला भौर जो कुछ वहां भाज हो रहा है वह भापके सामने है। इसी प्रकार ईस्टनं यू॰ पी॰ भौर नायं बिहार के लोगों की शिकायत है वहां पर उतनी तरक्की नहीं हो रही है जितनी कि होनी चाहिए। राज्यों में भी यह शिकायत है कि कुछ राज्यों में ज्यादा तरक्की के काम होते हैं ग्रीर कई। में कुछ नहीं होता । इसी बारे में मैं घपने प्रदेश के विषय में कहना चाहता हूं। मैं हिमा-चल प्रदेश से भाता हूं जो कि एक छोटासा केन्द्रीय प्रशासित स्टेट है भौर जो एक पहाड़ी इलाका है पिछले 18 सालों में जब से कि म्राजादी हुई है भौर हिमाचल प्रदेश का जन्म हुआ है उस वक्त से लेकर ग्राज तक हिमाचल प्रदेश में, खासकर पन्लिक सैक्टर में, एक भी छोटा या बड़ा मह-त्वपूर्ण कारखाना नहीं लगा। यह एक प्रजीव है इसके प्रलावा मैं प्रापसे धर्ज करना चाहता

[श्री वीरमद्र सिंह]

हंकि हिमचल प्रदेश एक पहाडी इलाका है। बहां पर कई नदी नाले बहते हैं भीर वहां बहत बिजली पैदा हो सकती है । एक एस्टीमट के मताबिक वहां पर 43, 43 लाख फिलाबाट बिजली पैदा हो सकती है जिसके बारे में डा० के० एल० राव जानते हैं भीर यहीं नहीं भ्राप खद भन्दाजा लगा-इए कि 43, 43 लाख किलोवाट बिजली पैदा करने मे प्रदेश की 129 करोड़ रुपये प्रतिवर्ष ग्राय बढ सकती है भौर बिजली उपलब्ध होने के बाद जो वहां कारखाने लग सकते है उन छोटे बडे कारखानों से जो म्रामदनी होगी वह इसके म्रलावा होगी । मगर इस वक्त मौजुदा हालत क्या है? हिमाचल प्रदेश में जहां इतनी बिजली पैदा करने की क्षमता है वहां इस वक्त केवल 750 किलोवाट बिजली पैदा हो रही है । हाउस को इस बात को सुनकर ताज्ज्ब जरूर होगा । श्रीमन्, मैं चाहंगा कि इस बारे में भारत सरकार विचार करे ग्रौर इसके लिए धन दे । क्योंकि बिना धन के यह काम नहीं हो सकता। इसके ग्रलावा मैं यह भी कहना चाहता हं कि हिमाचल में बिजली पैदा करने की क्षमता का मुकाबिला स्विटजरलैंड जोकि संसार का ममृद्धशाली देश है, एक साथ हो सकता है। कमी सिर्फ केपिटल की है, धन की घावश्यकता है इस केपिटल को भारत सरकार को प्रावाइड करना चाहिये। दूसरी बात मैं कहना चाहता हं

Mr. Chairman: Please conclude.

Shri Virbhadra Singh: Sir, I have just started my speech.

Mr. Chairman: I know it. The records are with me.

Shri Virbhadra Singh: I want two more minutes.

Mr. Chairman: He might conclude his speech soon.

भी बोरभड़ सिंह : इसके घलावा मैं भाप से बहना चाहना हूं कि हिमाचल प्रदेश एक ऐसा इलाका है जहां पर इस बकत
ऐसे ऐंदे बांध लगे हैं जैसे भाखड़ा नंगल,
किशाफ बांध, जोगेन्द्र नगर पावर हाउस ।
यह सारे हिमाचल प्रदेश के ब्रन्दर स्थित हैं,
हिमाचल के बोर्डर पर स्थित हैं। लेकिन
हिमाचल के दार्डर पर स्थित हैं। लेकिन
हिमाचल के इन रिमोर्सेंड को दूसरे प्रदेश
एक्सप्लायट कर रहे हैं। हिमाचल को एक्
पैसे का भी फायदा नहीं। हिमाचल प्रदेश
सारी बिजली खरीदकर करूपमर्स को देता है।

यह एक अजीव बात है कि इस वक्त कई सूबों में पानी को लेकर झगड़े हो रहे हैं। आंध्र प्रदेश और महाराष्ट्र के बीच में गंदा बरी के पानी के ऊपर कितना झगड़ा हो रहा है ? हम पाहते हैं और मैं आशा करता हूं कि हिमाचल प्रदेश की जो समस्याएं हैं और जो हमारे हकूब है उन के बारे में भारत सरकार अकर ध्यान देगी।

इस के झलावा झन्त में मैं पंताबी सूबे के बारे में कुछ वहना चाहता हूं.

Mr. Chairman: Your allotted time is over. Please try to conclude.

Shri Virbhadra Singh: I want to say that we, the Members from Himachal Pradesh, never get time to speak and when we do get time to speak we just get five or six minutes. It is not fair to us.

Mr. Chairman: You should have talked about this earlier. Please conclude within two minutes.

श्री बोरअब सिंह: पंजाबी मूबे के बारे में मैं आप से अर्ज कर रहा था कि जो कांग्रेस कार्यकारिणी ने फैसला किया है उस का हम स्वागत करते हैं। मैं ग्रामा करता हूं कि भारत सरकार भी इस बारे में शीघ्र निर्णय करेगी ग्रीर भाषा के ग्राधार पर पंजाबी सूबे को बनायेगी। इस के साथ साथ मैं यह कहना चाहूंगा कि ग्राज जो हरियाणे की मांग है उस का भी साथ में ही फैसला हो

जाना य। हिए सीर पंजाब के जो पहाड़ा इलाके हैं, जसे कांगड़ा, कुल्लू, लाहील, स्पती सार शिमला; उन को हिमाचल प्रदेश में मिलाया जाये सोर हिमाचल प्रदेश का एक पूर्णराज्य के रूप में निर्माण किया जाये। धन्यशद।

Shrimati Maimoona Sultan (Bhopal): Mr. Chairman, I am grateful to you for giving me this opportunity. In giving me time today you have also convinced me of the fact that patience is always rewarded.

Sir, before I proceed any further in my analysis of the Budget, I shall briefly refer to the two speeches made in this House on the opening day of the debate. The first came from the Swatantra leader, Shri Masani, and the other was made by the hon Member, Shri Hiren Mukerjee.

It has been very interesting and very revealing indeed to listen to these two leaders as also to note their reactions to the proposals of the Budget and to the various economic policies that have been pursued by the Government in the past to be followed in the future months and year to come.

Both the leaders disagreed with each other violently only to agree on one single point, that is, the condemnation of the Government. Both the leaders have always tried earnestly to pull the Government in different directions—one to this extreme and the other to that extreme—and when they fail in this effort they lose their temper.

As for the speech of Shri Masani— I am sorry, he is not here—it is true that he makes very useful contribution to the debate, but somehow the underlying tone of his speech reminds me of a French story which I cannot but tell this House. It has been said that a certain French lady in a dispute with her neighbour came out with this remark.—

"I meet no one but myself who is always in the right."

Obviously, Shri Masani is not the only person who thinks so highly of his own opinions and of his own judgements.

One of the major grievances of Shri Masani, apart from other reasons, also emanates from the fact that this Goverament never listens to what he has been predicting and prophesying all these years. Had the Government been wise enough to listen to the precious gems of thoughts Shri Masani has been scattering all round, then what would have happened? learned Member, Professor Ranga, gave an indication of it yesterday in his marathon speech and election manifesto combined. Had this Government been polite enough to be overthrown by the Swatantra then what would have followed? There would have been an era prosperity all round, no inflation, no rising prices, the rich would have been rich the poor would have been poor and, I presume, there could not have been any food crisis either because the rains also would have come down from the skies and then everybody would have been happy-Shri Masani would have been happy, the big business would have been happy and. when these two are happy, consequently the common man also has to be happy. This is very simple and very logical. Naturally, when the giants of industry are happy, the common man dares not to be unhappy.

But that was not the point. I am not trying to minimise for a second the immense contribution that the hon. Member makes to the debate. But what I wish to emphasise is the fact that there is a basic and snarp difference between the policies of the Swatantra Party and those of the Congress on basic economic issues. We also believe in increased production:

[Shrimati Maimoona Sultan]

we also believe in increased prosperity for the people, and emphatically we do, but side by side the concentration of economic power in the hands of the few as given out by the report on the Monopolies Commission, the inequality of wealth between the rich and the poor; and between high and low is repugnant to us. It is because of this basic difference that whatever Shri Masani says becomes so jaring to the ears.

Now let us see what the hon. Member, Shri Hiren Mukerjee, had to say in his speech. Fortunately or unfortunately, his speeches are always so charged with emotions that it is really difficult to follow the reasoning or the arguments behind what he says. Beyond that I am not going to criticize the hon. Member any further, because I have great respect for him; but at the same time, I wish to point out that the language that the non. Member makes use of is a very familiar language to us. He has accused the Government of 'surrendering to moneybags' and making "concessions after concessions to the top dogs of industry." I must say, this is a very familiar language. This is language that the Communist leaders and their followers use all over the world in the denunciation of the policies they do not approve of. Their language is the same, their strategy is the same and also their objectives are the same. Therefore we are not surprised that.

With your permission, Sir. I have got a line from an Urdu poet which has got a bearing on the subject and which I wish to read out to you. These are the Urdu lines:-

राहजन राह में दानिस्ता जलाते हैं चिराग्र, काफ़िला जुल्मते घनवार से बच करें गुजरे

It only means that there are people who are in fact robbers- I am saying it, the poet said it-they light the path of the people with candles deliberately to beguile them, but it is for the people to know that there is really darkness and not light that awaits them. Now there may be individuals who are exceptions to it but by and large it is true. Sir, there is another Persian line which says:

Budget (Gen. Dis.)

मनखूब मीं शनासम ई पीराने पारसारा

It means, I know them too well who profess such high ideals; and that is the fact.

Now I shall briefly refer to the speech of hon, Shri Kripalani, is well nigh impossible for to criticize the hon. Member for he is a very senior Member, a very respected Member of House; but, at the same time, I wish to point out, that this country hus got an unprecedented record of glory and achievements in the past. Only recently we emerged out of the conflict with Pakistan and we emerged as a united nation and as a proud nation. The unity this country came out with in this hour of crisis despite the diversity of language, religion and so many other obstacles, would ever remain unsurpassed in the annals of history. That is a fact and, therefore, I say that this country could never be subjugated to any foreign aggression because it is a resilient nation, it is a vigorous nation. At the same time, this country has many times in the past because of what its own people did towards it. It has been said Sir, that when Caesar fell, he received many wounds but the blow that really killed him came from Brutus. It was not really the weapon that killed him but it was the unkindness of Brutus. So, this country is also going to survive many blows. But the blows that it receives from its own people are going to make it weaker and weaker.

I do not absolve the Government of its responsibility towards the people. The Government is responsible to the people, to give them food and to give them protection. But at the same time the responsibility of the Government does not mean that the Opposition has no responsibility at all. This is a new conception of the responsibility and duty that we hear these days; the responsibility towards the people could not be discharged without aggravating a situation, without exploiting a situation; and that so what is happening these days.

Sir. I did not have the privilege of working with Mahatma Gandhi Kripalaniji had or other hon. Members had. But we all know what were his teachings, the manner in which he lived and the manner he gave up his life. At the age of 80 or more, he went from place to place restoring sanity among the people and pleading with them not to indulge in acts of violence. If we take the name of Mahatma Gandhi, we should also the people that he never condoned even a single act of violence in all his life not even in the name of freedom of the country which was so dear to him.

Since I have gone so far, I may also refer to Dr. Lohia, about what he said yesterday. Dr. Lohia is not here.

The recurrent theme of his speech was

"भारत, तेरी काफ़ी बह रही है" This is what he said. He said many other things also but I shall refer to that part of his speech only.

I better reply to him in the language he used.

बाक्टर साहब ने कहा, "भारत, तैरी काफ़ो बह रही है।" भववल तो हिन्दुस्तान के लिए यह मिसाल देता ठीक नहीं है, क्योंकि फांस भीर हिन्दुस्तान में बड़ा फ़र्क है भीर इसलिए यह मिसाल यहां लागू नहीं होती है। लेकिन फ़र्ब कीजिए कि बाक्टर साहब को सुबहा है भीर बहम है कि ऐती बात हो रही है, तो बहैसियत एक लोडर के भीर एक बिम्मे-चार इस्तान के, जो सब कुछ समझते हुए भी कुछ नहीं समझते हैं भीर न समझते हुए भी सब कुछ समझते हैं, बाक्टर साहब का 1839 (ai) LSD—6. यह फ़र्ज है कि जब मुल्क की मजबूती का बबाल है और उसको लगता है कि वह काफ़ी वह रही है, तो वह इस काफ़ी को एक एक क़तरा करके उठा लें, बजाये इसके कि इसमें और कीचड डाल दें।

I think I shuld leave these two gentlemen now to conduct themselves as they like.

Now I shall come to the Budget proposals. It has been said that this Budget is a production-oriented Budget. Mr. Masani says that it is a sion-oriented Budget. Personally, think that it is a realistic Budget, as other Members also have pointed out. The Finance Minister has given us a picture which may be rather unpleasant for us to be bold. But nevertheless, it is a correct picture, correct in a'l the details and very factual and, therefore, I say that it is an honest Budget, But in spite of the fact that I appreciate the honesty of the Finance Minister very much and I also know that the difficulties that he had to grapple with in preparing the Budget have been of terrifying dimensions, yet at the same time I hold the view that it is a Budget that definitely lacks a socialistic approach towards problems. I am say-Mr. Bhagat is here- that this reflect the pasic budget does not policies and the basic philosophy to which the party stands committed. I am afraid, our Finance Minister has behaved towards socialism in the manner Voltaire behaved towards once. It has been said that once Voltaire happened to cross the path of a religious procession and as he came near the procession, the great philosopher, lifted up his head and then went on. On an enquiry from friend as to why he had behaved that way, Voltaire said, "Well, when and God meet, we salute ech other. But we do not speak." It appears to me that our Finance Minister when he came face to face with socialism in his Budget, stopped to salute socialism, but he did not bother to [Shrimati Maimoona Sultan]

cultivate it any further. Therefore, this Budget remains what it is crying for a better treatment towards socialism, and it is here finance Minister has faltered and faltered rather badly.

Now, we have been talking about socialism day in and day out, without being abstruse as to the meaning of socialism. I shall read out to you what the Prime Minister had to say about it. On the 26th of January, when she pledged herself to the service of the nation, the Prime Minister said:

"We have promises to keep to our people-of work, food, clothing and shelter, health and education....."

-that is what socialism means to us. Now, I shall be within my right ask the Finance Minister as to where are the promises of socialism and where are the provisions for the under-privileged and the weaker sections of society about which Prime Minister had given an assurance in her broadcast to the nation.

Not only that, but our Food Minister also some time back came to the House and said that socialism starts with children, and everyone of us applauded it. But where is that socialism in the Budget which cares for children which makes them the first to receive relief in time of distress and also gives them the best of all? There is nothing of that type here. The malady is that there has always been a wide gap between what we say and what we do. I shall again quote an authority, i.e., the Prime Minister in this regard. This is what she said:

"In economic development, as in other fields of national activitya, there is a disconcerting gap between intention and action.

That is the whole trouble with us. The Finance Minister has to give an answer to it; the Government has to sive an answer to it: As to how long

shall we have to take to bridge the gap between action and intention? It is true that it takes some time to achieve progress. But it is also true that we have to assess every year how near we have come to the objective of socialism, and not after a period of 15 or 20 years.

The hon. Member Mr. Chairman: may conclude now.

Shrirati Maimoona Sultan: Just two minutes and I shall

Str. the common man has the feeling that he is not getting a fair treatment and that the Government is not making an earnest effort to solve their problems. They are groaning under heavy taxation and heavy burdens. They do not get food. Or shall I say they have very little food? They have very inadequate shelters, there in no sanitation and there is no cheap transport easily available to them. Those things are the base of the existence of the common man. Therefore, I am opposed to any tax proposals that may further affect him adversely. In this context, I am particularly, opposed to the levy on khandsari and sugar. Apart from the fact that it is a growing burden on the common man beyond his means there is another angle to it. In this country, children say upto the age of 15 years consume a larger quantity of sugar and, therefore, to put a lovy on sugar and to take it out from the budget of families would be most unforgivable.

Mr. Chairman: She must conclude

Shrimati Maimoona Sultan: I have to conclude now. So I am grateful to you for giving me this opportunity.

श्री प० ला० बारूपाल (गंगानगर): समापति महोदय, मैं प्रापका बहुत धाभारी हं कि घापने मझे समय दिया ।

वित्त मंत्री महोदय ने जो बजट इस सदन में प्रस्तुत किया है, उस को मैं न तो ज्यादा महा बताऊंगा भीर न भच्छा । इसका कारण भी मैं बताता हं। एक परिवार

में मां धौर बाप होते हैं भौर दोनों का भपने 5 वो के साथ एक-सा रनेह होता है। लेकिन इस्तर यह होता है कि बाप दिमाग से काम करता है ग्रार मा हृदय से काम करती है। हृदय से विया गया काम बच्चा के लिये जितना ल भदायक होता है, दिमाग से किया गया काम चतना लाभदायक नहीं होता है। हमारे दित्त मंत्री महोदय ने बाप के दिमाग से यह दजट प्रस्तुत किया है, मां के हृदय से नहीं। इ.गर यह मां के हृदय से यह बजट प्रति करते, तो मैं समझता हं कि वह र.ही मानों में समाजवाद के बहुत नजदीक पहुंच र.वते । ६८ने बच्चों को पालने के लिए मां विसी बात की परवाह नहीं करती है। दह इतने बच्चों का पेशाब झौर मैला साफ बन्ती हुई, हर एक मसीयत का सामना करती हुई बरची का पालन पंत्रण करती है। ऐसी रिथति हमारे दिल मंत्री के दिमाग में नहीं थी, स्योकि उन्होंने इसकी दिमात से तैयार किया था, हृदय से नही किया है।

इ.व मैं कुछ झन्य दिदयों पर कहना चाहता हं दयेकि समस्यायें देश की बहुत बड़ी हैं। देश भी बड़ा है भीर समस्यायें भी दड़ी हैं। मैं जिस क्षेत्र से चुन कर भाषा हं, यह पाविस्तान के बार्डर से फिस्ता हमा क्षेत्र है भीर भाज शहबारों में भारने पढ़ा हे.गा, मैं यह बात नहीं बहता कि यह बहां तक रही है, लेकिन हमारे दिधान समाई सदरय ने दताया कि पाकिस्तान की सेना कभी भी राजस्थान की सीमा के पास जमा हो नही है। मैं नहीं समझता कि हमारे स्टर्गीय प्रधान मंत्री के ताशकाद समझौते के बाद से सेना का यह जमाव होना वहां सक न्यायं चित है। लेकिन में सरकार से यह वहनाचाहताहं कि सरकार कभी भी पाकि-रतः न के उ.पर भरे सान करे, विश्वास न करे ग्रीर हमारे सुरक्षा प्रयत्नों में शिथिसता न माने पावे । हमारे सुरक्षा सम्बन्धी जितने भी कार्यत्रम हैं, व जारी रहने चाहियें। एक बात तो मैं यह कहना चाहता था।

श्रव जहां तक सवाल है पाकिस्तान की सीमा के पास सड़कें बिछाने का, रेल की लाइनें डालने का, वह हमारे मंत्री धौर सेकटरी वगैरह सब जानते हैं भीर वह जारी रहना चाहिये।

मैं जिस क्षेत्र से झाता हूं, हमारे देश के धन्दर प्राप्त की समस्या को लेकर बहुत सी समस्यायें खड़ी हो रही हैं, कितनी सम की कमी है, किसना ग्रन्न चाहिये, इन सब के बारे में घांकडे दिये जाते हैं। मैं ज्यादा पढा-लिखा बादमी नहीं हं, बर्ध-शास्त्री नहीं हं, लेकिन में सरकारी बांकडों पर विश्वास नहीं करता । मांकड़े कुछ भीर होते हैं भीर बारतविकता कुछ भौर होती है। कितना प्रश्न देश में पैदा होता है, उसके लिये रोज द्यांकड़ों में वृद्धि बताई जाती है, लेकिन षटोतरी जाती है। होती धगर वास्तव में बढ़ोतरी होती है, तो धन्न की समस्या का क्या कारण है। हमारी सरकार के पास पटवारी जो शांकडे भेज देते हैं, उसको मान कर वे छाप दिये जाते है। इस लिये हमें उस पर भरोसा नहीं करना चाहिये । सेकिन मेरे इलाके में जिसमें भाख हा की नहर पहती है, गंगा नहर पटती है, राजस्थान की नहर का निर्माण हो रहा है, झाज भी हजारों एकड भूमि फासत् पड़ी है, जब यह खमीन फासत् पड़ी है तो किसानों को बयों नहीं मिलती है, इसके धन्दर नया उलझन है। वहां पर भी हमारी सरकार है भीर यहां पर भी हमारी सरकार है, मैं किस पर घारोप लगाऊं, जैसे भागीरची गंगा बाई है बौर शिव की जटा में घटक गई है, बैसे ही यहां भी पता नहीं मामना कहां घटक जाता है धीर इस कार्य में कोई प्रगति नहीं होती है। प्रगर कर खमीन किसानों को फिल जाये और सिचाई की व्यवस्था अच्छी तरह से ही जाये, तो मैं समझता हं कि काफ़ी मायनों में हमारी शक की समसया का समाधान हो सकदा है।

[श्री प० ला० बारूपाल]

माज हमारी जो नहरें हैं, उनमें पाकि-स्तान से नहरी-पानी समझौते के बाद से पानी बहुत कम भाया है। यह ठीक है कि नहरों के सम्बन्ध में जो समझीता किया गया है, उसका पालन होना चाहिये, लेकिन इस बात को लेकर हमारे यहां पानी की जो कटौतो हुई है, उसके कारण पिछले चार साल से भ्रकाल पड़ा हुमा है। किसानों को नहरों से पानी नहीं मिलता है, श्रीर वे जहां पहले 20, 25, 30 मन प्रति बोधा स्ननाज का उत्पादन करते थे, वहां ग्राज पांच से लेकर 10 मन भी उत्पादन नहीं हो रहा है। मैं समझता हुं कि ऐसे किसानों के लिये ट्यूब-वेल की सुविधा दी जाये। हमारे यहां किसान कहते हैं कि भाप टयब-बेल हमको दीजिये, बिजली का कनेक्शन दीजिये, हम इसके लिये पैसा सरकार को देने के लिये तैयार हैं, लेकिन न ट्यूब-वेल देते हैं भीर न कनेक्शन देते हैं। ऐसी स्थिति में श्रन्न की समस्या का समाधान कैसे हो सकता है। इस कार्य में जितनी देरी हो रही है, उतना ही नकसान हो रहा है। हमारे यहां विसानों को सस्ते दामों पर बीज देना चाहिये, ट्रेक्टर, इससे सम्बन्ध रखने वाली मशीन श्रीर श्रीजार, धीर खेती से सम्बन्ध रखनेवाली इसरी चीर्जे दी जानी चाहिये। मेरा क्षेत्र एक कृषि प्रधान क्षेत्र है, जिसमें गंगा नगर, बीकानेर का इताका भाता है, जहां किसानों को हर प्रकार की सुविधा दी जानी चाहिये।

श्रीमान्, मैं 15 साल से पालियामेंट का मेम्बर हूं, लेकिन प्राप मुझे सिफ् 5-10 मिनट देते हैं। समस्यायें हमारे दिमाइ में इतनी होती हैं कि इतने थोड़े समय में किसको कहूं थोर किसको न कहूं। लोहिया थी जिस तरह से कहते हैं, प्रगर उस तरह से कहना सुरू कर दूं तो एक रामायण की पोषी वन जाये। हमारे लोहिया जी राजस्थान के हैं ग्रीर मैं भी राजस्थान का हूं — चूल्हा कहे मैं सर्व सोने का,

बेवनी वहे मैं साथे ही साथे।

वह हमारे कमों को जानते हैं श्रीर हम उनके कमों को जानते हैं, लेकिन जिस तरीके से वह वातें करते हैं, मैं यहां नहीं करूंगा । श्रापको धान्दोलन पसन्द है या शान्ति पसन्द है, यह दूसरी वात है, लेकिन इस तरह से कहना कि सिवालय पर कब्बा किया जाय, शत्वागार पर कब्जा किया जाये, शत्वागार पर कब्जा किया जाये, इतने जिम्मेदार झादमी डेमोक्रेसी के युग में पालियामेंट के झन्दर बैठ कर माननीय सदस्यों के सामने इस तरह से बातें करते हैं, इसका क्या मतलब होता है ? इससे लोगों को श्रोत्साहन मिलता है, श्रीर जो छोटा तबका है वह उभर जाता है श्रीर फिर लोग मनमानी करते हैं।

भी कार्शराम गुग्त (ग्रलवर) : प्राप यह सिखाते हैं कि वे लोग ऐसा करें, उन्हें ने जो पूरी बात कही है उसको समझिये।

श्री प० ला० बाह्पाल : मैं घापसे यह कहना चाहता हूं कि इस तरह से वह लोगों को घागे कर के भड़काते हैं घौर खुद पीछे रहते हैं। घाज किसानों घौर श्रीमकों में जो भी गड़बड़ी होती है उसमें राजनीतिक पार्टियों का प्रथम हाथ होता है।

मैं ज्यादा भाषण नहीं दूंगा । सिफं यही कहना चाहता हूं कि इन ले.गों के मन मैं यह बात है कि भगर हमारी सरकार भौर हमारे भक्तर भच्छा काम करेगे तो स्वाभ दिक बात है कि जनता हमको बोट देगी । ये लोग इस बात को जानते हैं कि जब हम भच्छा काम करेंगे तो इनको बोट कहां से मिलेंगे, इनको बोट तभी मिल सकते हैं जब कि ये तोड़ कोड़ की कार्यवाही करें, ले.गों में नारायगी पैदा करें, उनके भन्दर परेशानी पैदा करें।

उनके भ्रन्दर ऐसी फितरत करें कि वह हम से नाराज होकर इनको बोट दें, केविन मैं बता देना चाहता हूं कि इस तरह से केई भादमी भापको बोट नहीं देगा।

सभापति महोदयः प्रापका जो महत्व का प्रश्न है उसको किंहिये ।

श्री प० ला० बाकपाल : माज जो हमारे इस मुस्क के मन्दर गरीबी है, जो बेकारी है, हमें उससे छुटकारा पाना है। हम लोगों ने राजनीतिक कान्ति के हारा सामन्तवाद और दिटिश साम्राज्यवाद से भपनी मुक्ति प्राप्त की है और भव हमें भुखमरी, बेकारी भीर भशिक्षा से छुटकारा पाना है। श्रीमन, बातें सब करते हैं, लेकिन मैं समझता हूं कि जब तक धार्मिक कान्ति, माधिक कांति नहीं होगी, तब तक समाजवाद भाना विलकुल बातें करना है। बात करना भलग बात है, लेकिन करनी भीर कथनी में भन्तर होता है।

ज्ञान करते हैं बाक से, नह करनी ध्यान सगाय, वह ज्ञानी वाचक सदा, तजा न विषय विचार ।

यह राजस्थानी भाषा में है। हर धादमी बात मुंह से करता है, लेकिन उसकी करनी धीर कथनी में धन्तर होता है। इसलिये धाज हमारा मुस्क जिस संकटकालीन स्थित में से गुजर रहा है, हमको धपने नौजवानों को तैयार करना है, हमारी जो बहनें घिष्ठित हैं, धनपढ़ हैं, उनको शिक्षा दिलानी है। धाज हमारा मुस्क कम से कम 48 करोड़ का भारत देश है। इसका मतलब यहां के पहाड़, नदियां, पत्थर या पालियामेंट नहीं है, बस्कि हमारे नेहरू जी के शब्दों में, 48 करोड़ भारतीयों का ही नाम भारत है। धगर धाज भारत का कोई भी धंग कमजोर रहता है कोई भी वर्ग कमजोर रहता है कीई भी वर्ग कमजोर रहता है।

तो मैं भापसे बतलाना चाहता हूं कि भाज साखों भग्धे, भगहज, सुने, सगड़े हमारे देश में हैं, जिनको न तो राज्य ही भौर न समाज ही पूछता है। उनके सिये इस बजट में कोई गुंजाइश नहीं है

14.00 hrs.

भी हुकम चन्य कल्लवाय (देवास) : भ्राध्यक्ष महोदय, ऐसे ध्रव्ले भ्रावण को सुनने के लिये यहां सदन में गण-पूर्ति नहीं है !

Mr. Chairman: The bell is being rung....There is no quorum yet. The bell is being rung again....Now there is quorum. Shri Barupal

भी प० ला० बारूपाल : मैं कहना चाहता हूं कि हमारे देश में भिखमंगों की संख्या एक करोड़ के करीब है। कोई उन में से दस रुपये रोज खर्च करता है, कोई परब्रह रुपये करता है भीर कोई पांच रुपये करता है। प्रति व्यक्ति देखा जाये तो भीसतन पांच रुपये खर्च बैठता है। इतना भौसतन रोजाना का एक का खर्च है। एक करोड़ का मतलब यह हुआ कि पांच करोड़ इपया भीसतन रोज वे खर्च करते हैं। इस हिसाब से घाप देख लें कि एक महीने में डेढ सी करोड़ रुपया खर्च करते हैं। भाप पांच साल का भीर एक साल का खर्च निकाल कर देख सकते हैं कि कितना उनका खर्च बैठता है। मैं समझता हूं कि पांच साल में 90-99 घरब रुपये तो वे खर्च करते ही होंगे। मैं चाहता है कि ऐसे लोगों को धनिवास शिक्षा दी जाए, श्रनिवार्य कोई ट्रेनिंग दी जाए, किसी धंधे की ट्रेनिंग दी जाए, या नहरों में लगाया जाए या मिलिटरी का काम उनको दिया जाए, या सफाई का काम दिया आए या कोई भीर काम जो वे कर सकते हों, उनको करने को दिया जाए, उस काम की उनको ट्रेनिंग दी जाए। कोई भी भाषमी बिस्कुस निकम्मा नहीं रहना चाहिये। कोई न कोई काम उसको करने के सिये दिया जाना चाध्ये । ऐसे बादमियों की

[श्री प॰ ला॰ वाक्याल]
को बेकार रहते हैं, जो शिखमंगे होते हैं इनको
काने का श्रीकार नहीं है धौर नहीं मारे
मुक्क में उनको खाने का श्रीकार होना
काहिये। कोई काम उन से लिया जाए
धौर इन शिखमंगों की समस्या को हल किया
बाए।

धव मैं राजस्थान के सम्बन्ध में कुछ बार्वे कहना चाहता हं। धाप जानते ही हैं कि केरल के भन्दर 45 प्रतिशत लोग एज्-केटिड हैं। नागालैंड घीर मिजो में 66 परसेंट के करीब लोग एजुकेटिड हैं। उन एजुकेटिड भोगों को धादिवासी धौर जंगली कहा जाता है भौर सारी सुविधायें दी जाती हैं, सारी बीजें महैया की जाती हैं। लेकिन राजस्थान की हालत यह है कि वहां पांच परसेंट भी एजकेटिड लोग नहीं हैं। जंगली तो राज-स्थान के लोग हुए जिनमें पांच परसेंट भी एजकेटिड लोग नहीं हैं। ऐसे लोगों को हम ६ ज केशन के मामले में क्या धागे लाने की कोशिश नहीं करेंगे ? यदि हमने ऐसा न किया तो वे भान्दोला नहीं करेंगे तो क्या करेंगे। हमें चाहिये कि हम उनको इंसान बनायें । वित्त मंत्री की चाहिये कि बह राजस्थान सरकार को ज्यादा से ज्यादा पैसा जहां तक शिक्षा का सम्बन्ध है दें।

प्रव में प्रार० ए० सी० के जवानों के बारे में कुछ करना चाहता हूं। इन्होंने बहुत प्रच्छा काम किया है। हमारे नीजवानों ने बहुत प्रच्छा काम पर्ल भी किया है धौर प्राज भी बाइंर पर जो पोलिस पोस्ट्स हैं, बहां ये कर राईं। लेकिन दुख के साथ मुझे कहना पड़ता है कि वहां न तो उनके खाने पीने का प्रबन्ध है, न पानी का प्रबन्ध है धौर म रहने का ही प्रबन्ध है। क्वाटेर उनके लिये हैं। नहीं। कुछ भी उनके लिये नहीं है। इतनी हालत उनकी खराब है। मैं बित्त मंत्री जी से कहुंगा कि जहां तक राजस्थान की पाकिस्तान से लगने बाली सीमा की सुरक्षा का सन्बन्ध है, वह सार० ए० सी० के जवानों

की समस्याभों को हल करें, उनकी घरेलू समस्याभों का भो कोई हल निकालें।

Shri M. L. Jadhav (Malegaon): The Finance Minister has had to present his budget at a time when there was drought in the country and agricultural and industrial production was affected. Also there has been a strain on our economy because of the war with Pakistan. In these circumstances, it was an uphill task for the Finance Minister to present the present Budget to the House.

In spite of what has been stated by the Minister of State during his intervention yesterday, I am concerned at the rise in non-developmental expenditure. Why should there be an increase of Rs. 95 crores on the administrative expenditure....

The Minister of State in the Ministry of Finance (Shri B. R. Bhagat): Defence, border police.

Shri M. L. Jadhav: I know defence and border police had to be there and must be there. The nation must be defended. At the same time, I would recall the assurance given last time that there would be a cut of Rs. 150 crores on this account. Now we find that apart from the expenditure on defence and border police, there is an increase in the cost of running the administration. I feel efforts should be made to reduce the cost of ministration and make the administration more efficient. Even now, I fee! that administrative efficiency has gone down. There have been delays; for which the persons concerned many a time delay defeats the purpose for which the persons concerned come to the administration. Under these circumstances, we should try to be more efficient while reducing the expenditure also.

With regard to the production of cars, the cost of labour in India is less than that in other countries. Yet we find that the cost of Fiat and other types of cars is increasing year by year,

Compared to the cost in other countries, the cost of cars in India is three or four times in a number of cases. It is thus necessary to ensure that the cheap or small car should cost less. Efforts should be made in that direction. Again for buying cars, people have to remain in the waiting list for a number of years. This state of affairs is not happy. This should also be looked into.

Our country now experiences a shortage of food and we have to go begging to other countries for food, This begging bowl condition is not at all happy for us. At the same time, what do we do to increase agricultural production? What are the facilities made available to the farmer? Take the question of credit The Reserve Bank surfacilities. vey has observed that the small man, small holder, gets only 10 per cent of the credit required for cultivation, and the big ones get the remaining 90 per cent that is available from the cooperative sector. The small man has to borrow money at 25-30 per cent interest from other sources, either from the big cultivator or from the moneylender. I feel efforts should be made to provide adequate credit to the small man. He should not be denied credit only because he has not enough security. He should be given credit, and unless and until you provide enough credit, enough money, for cultivation, you cannot expect farmer to produce more and increase production.

We are short of fertilisers as compared to other countries where production is more. There, the per acre fertiliser supply is 200 or 300 kilos; here we got on an average 2 to 3 kilos per acre. How can we expect better production in the absence of supply of enough fertilisers?

We should have more fertiliser factories. As has been said by the Depermentation of the forth of the forlicences for fertiliser factories, whether in the public sector or the private sector, should be given, and we should have enough fertilisers, and this fertiliser should be supplied to the cultivators in time and at a reasonable price. I find that the States are making a profit even on these fertilisers. It is most undesirable. This is needed for more production, and on this no profit should be made. It should be sold to the cultivator at the cost of production.

Then, I find that on foreign tractors more taxes are levied, and the cost of tractors produced in the country is very high, and the quantity is very small as compared to the recruirements of the country. We should have more tractor factories, and we should see that the cultivator is supplied with small tractors so as to help him to improve his cultivation and increase his production. efforts are necessary in this direction. There are hundreds of tractors lying idle for want of spares. This is not a happy position for a country which is mainly dependent on agriculture. We should try to find spares, and see that these spares are supplied to the owners whose tractors are lying idle for want of spares.

I find that there is a lot of difference between the procurement price and the consumer price. Why should States make a profit from the grain that they procure? In some cases I find that the margin is 50 per cent. Why should this margin be there? I feel that the consumers should the goods at the minimum price, at the price at which it is procured, plus minimum charges of handling for taking it to the consumers. This diff erence should be reduced, otherwise the producers get less and the consumer has to pay more. This state of affairs is not happy and I feel that it should be remedied.

I feel that there should be no tax on light diesel oil. Light diesel oil is a necessity of the farmer. There is shortage of light diesel oil in Maharashira. A number of complaints

[Shri M. L. Jadhav]

have been received that light diesel oil is not available. The farmer has to run to the mamhatdar or to the petrol pumps for securing this. Many a time it is available in the black market, but the farmer who needs it is not getting it. Enough quantities of diesel should be made available to the farmer at a reasonable rate, and this tax should be removed in order that we may have better production, increased production.

I have enquired of some sugar factories in Maharashtra and I find that sugar worth crores of rupees is lying They are pressing the that Government release orders should be given for taking away the sugar, because they have no space, and their money is locked up. The cane growers are not paid because the sugar is not lifted. I feel we have reached the stage when we can decontrol sugar. We sell sugar at a very low price in America and other countries. Why not decontrol it and give it to the people. It can stop the black market and other things also. Therefore, the time has come when we should decontrol sugar as we have decontrolled cement and other commodities.

Even when power is not used by the agriculturist in the rainy season or in summer when the wells are dry, he has to pay Rs. 18 or Rs. 19 as minimum This state of affairs is not happy. When we say that the farmer should grow more, when spend crores of rupees on PL. 480 and import foodgrains from other countries, it is very necessary that should not require our farmer to pay for electricity during the idle period when he is not using it. This state of affairs should be remedied, and no charges should be recovered from him for the idle period.

While drought conditions are prevailing in Maharashtra, I find that irrigation in Maharashtra is only five per cent, and it is lagging behind the other States in the country. I feel that projects like the Upper Godavari Karanjavan project should be taken in hand, and more irrigation should be provided so that more land can be cultivated, and there can be more production.

Lastly, I feel that the Finance Minister is not doing justice to the rural areas. I find that in technical and higher education, rural boys are there only to the extent of five per cent.

Mr. Chairman: Please conclude now. You have exhausted your full quota of time.

Shri M. L. Jadhav: Sir, I feel that the rural boys should be given more scholarships and more facilities for study in technical and higher education. In the services also, I feel that the rural population is not getting its due share or representation.

Mr. Chairman: Shri Mahida. Please try to conclude within 10 minutes, so that more Members can speak. At 3 O'Clock the Finance Minister is to reply.

Shri Mahida.

श्री न० प्र० यादच (सीतामदी) : जरा इघर भी देखिये ।

भी नरेश सिंह महीडा (धानन्द):
समापित जी, मेरे बोलने का मौका पहले
धागे धाता या क्योंकि मैं स्वतन्त्र पार्टी से
बोला करता या, ध्रव दल बदलने से मेरा
मौका लास्ट धाया है। लेकिन मैं मानता हूं
कि दल बदलने से फायदा ध्रविक हुंधा है।
ध्रव मैं कांग्रेस में धा रहा हूं। स्टेट लेबिल
पर धा गया हूं। पॉलयामेन्ट में भी मैं ध्रपने
मिलों के साथ जरूद बैठ जाऊंगा।

श्री स्थानी (देहरादून): उधर जाने का इरादा तो नहीं है।

बी नरेन्द्र सिंह नहीं वा: बजट के सम्बन्ध वें हमारे फाइनेन्स मिनिस्टर को जो कठिनाइयो

हैं उन को हम समझते हैं । कठिनाइयां हमेशा हमारे फाइनेन्स मिनिस्टर को रहेंगी। इस देश में जो भी फाइनेन्स मिनिस्टर बनेगा, मेरे ख्याल से पैंतीस चालीस साल तक फाइनेन्स मिनिस्टी का किटिसिज्म हमेशा बना रहेगा । क्योंकि जिस देश में भनाज की ग्रीर दूसरी वस्तुओं की कमी होती है, उस देश को उठाने के लिए कई सालों तक परिश्रम करना पडेगा । ग्रीर खासकर के द्मपने देश की जो धन्न की परिस्थिति है उस प्रम्न की परिस्थिति को लक्ष्य में रखते हुए हमें यह ख्याल करना पडेगा कि उसके लिए हमें कई डैम्स भीर कई इर्रीगेशन की योजनायें करनी पडेंगी । दो-तीन महीने पहले मझे ब्रान्ध्र प्रदेश के नागार्जुन सागर हैम को देखने का मौका मिलाया। उस डैम ने घानध्र प्रदेश की परिस्थिति की बदल दिया है। वहां पर डेंड सी करोड़ रुपया खर्च करने के बाद दस साल में हम काफी परिवर्तन देखते हैं। जिनकी भांखें देश की प्रगति की तरफ गई हैं वह जरूर स्वीकार करेंगे कि यहां लडते झगड़ते भिन्न भिन्न भाषायें बोलते हए भी इस देश को भागे बढ़ाने में हम काभी कामयाब हए हैं। नागार्जुन सागर डैम की जो बातें मैंने देखी हैं उनसे मैं बड़ा प्रभावित हुचा हुं भीर जो लोग हमारी भाज की व्यवस्था को किटिसाइज करते हैं मैं उनसे प्रार्थना करता हं कि देश की जो ऐसी-ऐसी बडी-बडी योजनायें हैं वहां कृपा करके पधारें भीर वहां की परिस्थिति को देखें। वहां, समापति जी, 150 करोड रुपश खर्ज करने के बाद इरींगेशन की जो योजनायें नजर में भा रही हैं, वहां जो भौगोलिक परिस्थिति बदल गई है उसको भी माप कृपश क्याल में रखें। वहां जो बारिश 35 इंप हो रही थी, धन 41 इंच वहां हो गई है। वहां घास पास में जंगल भी खड़े हो गए हैं। भीर वहां सभापति जी, सबसे प्रधिक बात तो यह हुई है कि निजाम के राज्य के बक्त जो लोग भूकों मर एहे

थे, उनको भाशा हुई है कि वह पब गुलामी से छट जायें ने भीर जब कृष्णानदो का पानी उनके खेतों में बहेगा भीर उनके पेट में धनाज पड़ेगाती वह धपना सिर ऊंबा करके चल सकेंगे भीर यह समझेंगे कि वह ग्लामी से बच गये हैं। गांधी जी की कल्पना थी कि इस भारतवर्ष के जो किसान हैं उनके वहां एक बड़ी कटोरी हो पीतल की कटोरी या किसी धातू की हो भीर उसमें इतना दूध होना चाहिए जिससे उसका कांडा डबे । यह गांधो जी के शब्दथे। गांधी जो हमेगा जो बोलते ये उसका बड़ा महत्व होता था। इसका प्रयंयह या कि दूब किसके वहां होगा जिसके यहां गाय भैंतें हों, बही दूब पी सकता है। पोतल या धानुका कटोरा किसके पास होगा ? जिसको परिस्थित कुछ उच्चतर गई हो वही पोतल का कटोरा रख सकता है मीए हाय डब जाय इतना दूध पचाने के लिए भी ग्राप के ग्रन्दर कुछ शक्ति होती चाहिए । इति। मेहनत इति। परिश्रम द्माप करें तभी वह दूध पच सकता है। इसका भावार्य यह या कि इस देश को जो उठाना बाहते हैं वह सब परिश्रम करने वाले हों। धव परिश्रम करना जरा हम ने कुछ कम कर दिया है भीर बातें जरा ज्यादा बढ़ रही हैं। हमारे जो लोग भी भाज किसान भीर मजदूर हैं वह परिश्रम कम करते हैं भौर चिल्लाते ज्यादा हैं। इसका नतोजा यह हो रहा है कि देश का जो प्रोडक्शन है वह चट गया है भीर धपने वेजेब बढ़ गये हैं भीर इसकी भाफत कोई भी फाइसेंस मिनिस्टर इस देश में इस परिस्थिति में उठा नहीं सकेगा। प्रम्न की परिस्थित के सम्बन्ध में हम चाहते हैं कि गुजरात में जो नर्मदा योजना हो रही है उसकी तरफ भी भाप लक्ष्य करें। इस नमंदा योजना पर 1 हजार करोड़ रुपया खर्च करने का धन्दाजा व्लानिंग कमोशन ने लगाया है भीर इस नर्गदा योजना से भाप सोवें कि धमस्कंटक से सीन नदी द्वारा गंगा तक इर्सेंबेबन का मौका मिलेगा तथा बंडमा बे

[श्रीनरेन्द्र सिंह महोडा]

लेकर एक छोटा जहाज मध्य प्रदेश तक भी जा सकेगा । इसलिए हमारो प्रायंना है कि नमंदा की योजना को भागे बढ़ायें। हमारे राज्यों के बीच के जो तकरार हैं उनको हम समेट लें भीर भधिक से भधिक फायदा जिन जिन राज्यों को हो सके, चाहे महाराष्ट्र हो, राजस्थान हो, मध्य प्रदेश हो या गुजरात हो, उसको ध्यान में रखते हुए इस नगंदा योजना को हम जल्दो से जल्दो धमल में स्रायें।

धी बड़े (खारगोर) । गुजरात वाले मानते नहीं हैं।

भी नरेग्र सिंह महीका : मैं नहीं मानता हुं हमारे जो बड़े साहब कह रहे हैं कि गुजरात बाले इस ने विरोध करते हैं। मध्य प्रदेश द्वारा देश को सगर सधिक फायदा हो तो धारता हम फायदा कम करने के लिए तैयार है। यह बातें राज्य लेवल पर करने क बाद हम भाशा करते हैं कि भारत सरकार इस योजना को घागे बढायेगी।

जब हम सोशलिस्ट पैटनं की बात करते हैं तो मैं तो बड़े चक्कर में घा जाता है कि कौन सा सोगलिंग्म हम लें ? हिटलर भी कहता था कि हमारा नेशनल सोशलिज्म है। हमारे साम्यवादी भाई भी कहते हैं कि हमारा कम्युनिस्ट सोशलिज्म है । हिन्दुस्तानी भाई भी कहते हैं कि हमारा भी सोशलिज्म है। हम तो कहते हैं कि इस चक्कर में न पडें भीर सब से बड़ी बात जो महात्मा गांधी धीर हमारे ऋपि मृनि कहते थे, मानवतावाद, उस पर हम मायें। मानवताबाद से हम किसी चक्कर में नहीं फंतेंगे।

14.25 hrs.

[SHRI SHAM LAL SARAF in the Chair]

जब हम एल० घाई० सी० का मामला देखते हैं जो हमेशा रूरल एरिया से भी वैसा लता है भीर भवंत एरिया से भी वैसा सिता है, उस को मैंने देखा बाम्बे वगैरह में धन का पैसा वो धर्व होता है वह बहरों

में ही खर्च होता है। जब हम मानवतावाद की बात करते हैं या सोशलिज्म की बात करते हैं तो हम चाहते हैं कि एल० माई० सी० का जो वैसा है जो करीब करीब भारत-वर्ष के सभी हिस्सों से कारपोरेशन के पास माता है, 600 करोड़ की उन की मामदनी है भीर लगभग 900 करोड़ का टर्न घोवर है, मैं चाहता हूं कि वह पैसा गांवों में भी अपर्व हो । मैं चाहता हं कि हमारे किसानों की जो योजनायें हैं इन्श्योरेंस झाफ काप्स, उसके लिए भी एल॰ भाई॰ सी॰ योजना करें। मेरे जिले में खासकर जो कैरा डिस्टिक्ट कोब्रापरेटिव सोसाइटी है, मैं तो हमेशा मजाक भी करता हुं कि ईश्वर मुझे जन्म दे तो भगले जन्म में भैस बनाये क्योंकि हमारे जिले में भैंस का भी इन्स्योरेंस होता है। वहां भैंस के लिए पैसा मिलता है खगेद करने के लिए, उन के पीने के लिए पानी की योजना है, भैंस जब बीमार पड़ती है तो भैंस के लिए डाक्टर भी द्याता है। हम सोचते हैं कि जब भैंस के लिए इतनी संमाल या केयर ली जाती है तो हमारे लिए भी कुछ इन्तजाम हो जाय तो बहुत एहसानमंद होंगे । हम तो समझते हैं कि भैंस के लिए खटिया भी मिल जायेगी, इनलप पिलो भी मिल जायेगा (व्यवधान) वहां भैंस को इसलिए महस्व है कि वहां भैस जो दूध देती है उसकी कीमत धाती है धौर उस से धपनी तरक्की लोग करते हैं। लेकिन ऐसी बातें गरीब किसानों को भागे बढ़ाने के लिए हों तो मैं मानता हूं कि सच्चा स्वराज्य प्रपने पास प्रा जायेगा ।

देश में सभी लोग चिल्लाते हैं कि टैक्स बढ़ रहा है, टैक्स बढ़ रहा है लेकिन यह टैक्स बढ़ाने के लिए कारण क्या हु, या उसका नतीजा क्या हु उस को भी सोचेंगे तो मैं मानता हं कि कोई भी सरकार हो, उसे यह दीवार रखेनी पड़ेगी कि मधिकतर जिसके पास धन है उससे लेकर गरीबों के लिए खर्च किया बाबे । बब तक यह वैसेंस नहीं होगा तब तक जो बोलने वाले हैं उन को कुछ राहत मिल जायाी ध्रीर जो बोलते नहीं हैं उन को राहत मिलती नहीं हैं।

सभापति जी, माज भी बस्तर जिले में द्याप जाइल, मैं जगदलपुर गया था, मझे शर्म **धा**ती है कि धाज 1966 में भी वहां के सोग ग्राधे नंगे घुमते हैं गौर जाल पहनते हैं। बस्त्र की बात तो छोडिए, छाल पहनते हैं। ऐसे जमाने में जबिक हम परिवर्तन इस में करना चाहते हैं तो परिवर्तन करने के लिये धनिक लोगों से ज्यादा पैसा खेना पहेगा. परिश्रम करके ज्यादा धनाज धौर धन कमाना पडेगा भीर उन गरीब लोगों के लिए, हमें कुछ करना पड़ेगा । वह लोग बोलते नहीं हैं इसलिए उनकी घावाज यहां नहीं पहुंचती है। नेकिन भाग को याद रखना चाहिए भीर हमको भी याद रखना चाहिए, सभापति जी, कि जब तक इन गरीब गिरे हए लोगों को जिन की संख्या 30 करोड़ है इस देश में उठायेंगे नहीं तब तक हम धागे नहीं बढेंगे । इन सब बातों को ध्यान में रखकर मैं ग्राशा करता हं कि विरोधी दलों के लोग भीर दूसरे लोग जो हिन्दुस्तान को भागे बढाना चाहते हैं वह हमें सहयोग देंगे धौर हमारे कार्य में कोई विरोध नहीं डालेंगे।

Shri P. C. Borooah (Sibsagar): Few finance ministers since the advent of freedom have had so deplorable an economic inheritance, short a time and so many formidable reverses, external and internal, on the economic plane, as the new Finance minister. Shri Sachindra Chaudhuri. I congratulate him for the competent manner in which he has been able to address himself to the difficult and delicate task of framing the budget proposals which, cannot but he said to be good under the present abnormal circumstances. Many of my hon. friends have criticised this budget as unrealistic and some say it is antisocialistic, and some others have painted a gloomy picture, coloured

according to their individual and ideological tastes.

An hon. Member: Nobody has said it is socialistic.

Shri P. C. Borooah: Many have said: it is anti-socialistic. We should not be one-sided and we should not refuse to see the other side also. We have our problems and the problems must be solved. But we should not forget that in a democracy, for solving the problems, the responsibility does not lie with the Government alone it is with the people also. Both the people and the Government must work together and solve the promblems. In this context, I am viewing the budget proposals and am making some observations.

But, as it is at the fag-end of the day and at the fag-end of the general discussion also, though I have a lot of points to mention—points about food scarcity, price-rise, democratic socialism, public sector and private sector, disparity between the rich and the poor—and though I want to speak on all those points, since the time at my disposal is short, I am unable to do so. I therefore come straight to the proposals, I want to make.

I congratulate the Finance Minister on raising the exemption limit from Rs. 3,000 to Rs. 3,500 in the case of individuals. In this connection, I would like to say that he should increase this to Rs. 6000. Why I saving this is, with an income of Rs. 500 per mensem, in the preent day circumstances, one can hardly make both ends meet. So, I suggest that it should be extended to Rs. 6,000. Between Rs. 6,000 and Rs 10,000—on this slab-let the choice be given to the assessee either to pay the income-tax or to invest an equivalent amount in the national savings certificates. This will enable the Government to mobilise the resources and make the people happier. The question will come as to how to get the loss on this account will be made up. We do want money.

[Shri P. C. Borooah]

I have a proposal through which think the Government can get money and make good the loss. At present, the hill areas of our country are exempted from tax because of backwardness and underdeveloped condition. Of late, the Government is spending quite a lot of money on the development of these areas, and in the meantime many of the people there have become very prosperous; not to speak of mere prosperity, many of them have become multimillionaires, as good as those in Bombay. Calcutta and other places. I do not understand why these people should not be brought within the taxation laws and why they should not be tax-If the tax is applied to them, I think the loss that the Government will suffer from raising the limit to Rs. 6.000 in the individual income as proposed eariler will be made good adequately. That is my second suggestion.

I next pass on to submit another suggestion which is about the excise duty. I refer to the question of the excise duty to be refundable on the export of tea. In this connection, representatives of the tea industry met the Finance Minister, I am glad to say that the Finance Minister has been pleased to accept some of the suggestions, and I am happy and congratulate him on the development allowance while he has granted and that will do a great deal of good to tea industry. But it is not only for the industry alone that I am speaking. I am speaking in the interest of our country's boosting exports also and to earn more foreign exchange. was recommended bу This Finance Committee, that Tea to give a refund of 18 paise per pound in respect of all the exported. The tea industry is saving the country in varied ways and it is contributing a grant deal towards our earning of foreign exchange. But this industry is dealt with discriminately namely, excise duty in respect of the tea ex-

port is not refundable. I would implore the Finance Minister to see that the refund of 18 paise per pound on all the tea exported, is made applicable. It will bring in more foreign exchange and more money for import of raw material, besides will be able to keep the tea industry at its high position in the market. I hope he will give thought to this question of refund.

Next, I turn to administrative cost. Many things have been said in support of the Government side and yesterday also the Minister of State in the Ministry of Finance said similar things, but it is not very convincing. We have not done much to reduce the cost of administration. In 1951, for instance the number of Government employees at the Centre was 5,90,000. But in 1964, the number has risen to 25,27,000. Taking the number of government employees at the Centre, in the States and in the local authorities, the figure comes to 50 lakhs in 1956 and stands at 86 lakhs at the end of 1964. Why it is? Why the number is so high?

Taking next the cost of administration, as such, let us see the position. In the first year of the first Plan, at the Centre, we spent Rs. 24.09 crores. In the last year of the third Plan, we spent Rs. 92 crores. Together with the cost of administration incurred in the States, the total comes to Rs. 130.79 crores in 1951-52 and Rs. 339 crores in 1965-66. Can it not be reduced? I think it is very necessary that the anducadministrative cost should be

I would be failing in my duty if I do not say something about the State I come from. My State of Assam is replete with abundant natural resources. It is the highest foreign exchange earner in the country. Yesterday, one of our hon. Members was saying that his area is paying crore rupees and so it needs development. But my State earns the highest foreign exchange surpasses in this respect the States

like Maharashtra, West Bengal, Madras and so on. My State has a record labour population and it enjoys a reputation of cordial labour relations. free from any serious labour troubles. Its people are simple and accommoduting so much so that that State has become a rendezvous for people from all other States of the country. I do not mind this, but what is wanted is, the people there are anxious to utilise the new opportunities of economic development that are avai'able to the people of other States. Practically, there is no industry worth the name; industrial policy of balanced development has not yet found its way into that State, so far. after 18 years of our Independence there is not a single jute mill, not a single cotton mill, not a single paper A paper-pulp plant is being thought of but I do not know when it will materialise. For the last 10 years a cement factory is in the offing, but it has not yet started pro-The same is the case with fertilisers. Although there is a sugar mill in the co-operative sector, condition is dwindling. 50 million cubic feet of natural gas is burnt out every day without being used. While oil is produced in Assam. the refinery is established outside Assam, of course giving the consolation, to Assam of a baby refinery.

Mr. Chairman: The hon. Member will conclude now.

Shri P. C. Borooah: The few smaller industries which have cropped up in the meantime, are owned and manned by people from outside the State. The tea industry which was developed by the British 150 years ago, with the help of the Assamese is now going to be divested of the Assamese with the change from the British to Indian.

Mr. Chairman: The hon, Member's time is up.

Shri P. C. Borocah: I want some more time, Sir.

Mr. Chairman: I have got to accommodate others also. So, you should conclude in one minute.

Mr. P. C. Borooah: Let me finish my point. All this has caused a widespread discontent among the people. If this discontent is allowed to continue, I am afraid the situation may go beyond control. With the trouble in the east, the Mizos in the south, with the Pakistan infiltrators all over the country, with the State troubles at the centre, and with an unfriendly China and uncertain Pakistan on our borders, I shudder to think what will happen to that part of the country in the event of an aggression and I wish the Government read the writing on the wall and take suitable measures before it is

An hon. Member: When will the Finance Minister reply?

Mr. Chairman: At 3.15.

Maniyangadan (Kottayam): Sir, the budget proposals of the Finance Minister have to be considered in the light of the existing circumstances in the country today. In the life of a nation, 15 or 18 years is not too long a period. After independence, we have worked three five Year Plans and we are on the threshold of the fourth. If we look to any country which has achieved independence from colonial rule or to such countries like Russia also, comparably the developments in India during the last 18 years are much more. In these circumstances, we have to look to the developments that have taken place before the present budget,

During the third plan, we had two major crises—attacks by China and Pakistan. That created such a situation that we could not spend all the money we had allotted for our developmental works. Necessarily defence expenditure had to be increased. There is also unprecedented drought last year. It is in this situation that these budget proposals have been presented. According to me, the Finance Minister has realised the situation and I congratulate him that he has not been bound by dogmas, but has

[Shri Maniyangadan]

taken a realistic stand and a realistic budget has been presented before us.

Regarding the criticisms levelled against the budget, according to one party one thing is good, but according to the other, that is the worst thing in the budget. So, the criticisms cancel each other and the budget reunattacked. For instance, Prof. Ranga presented his party's election manifesto in the House last day. I would have been happy if he had presented before Parliament some programmes which would have brought some happiness to our starying millions. But unfortunately I was not convinced by his arguments. He could say anything because he is sure he is not coming into power. In his so-called election manifesto, he can say anything and go on repeating it.

Some criticisms were made purely from dogmatic points of view. This approach shows only one side of the picture and we cannot completely depend on it. A realistic approach is needed. Attack was made about the help being given to the States. May be certain States are not following proper discipline in financial affairs, but that does not mean that the Centre should not go to the aid of States which are in need. I request the Finance Minister to go into the question of per capita tax burden in every Where taxation has reached such a point that it cannot be borne further, help should be rendered to such States by way of grants or loans.

I do not want to go into my State, but I submit that regional imbalances must be abolished. That is the declared policy in all the Five Year Plans, but still it has not been achieved. This question must be considered by the Finance Minister while allocating funds for various developmental activities and preparing the fourth plan.

Shri Sivamurthi Swamy (Koppal): There is no Minister at all, Mr. Chairman: The Finance Minister has gone to attend to a telephonic call; he is coming in a minute.

Shri Manlyangadan: The price-level is alarming; it has been increasing disproportionately. I submit that we must view it from a national point of view. There has been a criticism that DA has not been increased. According to me, increasing DA is no solution, because it leads to the spiral of prices going up. It is a vicious circle. Some other remedy must be found to bring down the prices. Government must devote its sole attention to this question.

I admit there is social inequality; there are the rich and the poor. It has been said that we are not going towards the goal of socialism. Here again there are some dogmatic approsches. I feel, if socialism is our goal, we have to increase production and the wealth of the country It does not mean division of poverty. We are a poor country faced with so many difficulties. During the last 18 years, there was no time when we were faced with so many difficulties. At such a critical time, we should see that the wealth of the country and production are increased and the increased wealth should not be allowed to be concentrated in the hands of a few, but it must be equitably distributed to the people. If that is socialism, we are following the socialist path no doubt.

The Finance Minister himself has stated it is a production oriented budget. For agriculture, a large amount has been allowed. I do not want to go into the figures.

Regarding foreign aid, much has been said. I do not find anything wrong with it. It is not a noval feature in India, In international affairs, this has been going on for the last several years. Every developing country depends on foreign aid from other countries.

I am one who will argue for lifting controls wherever possible. Control over cement, for example, has been lifted and we find sufficient quantity of cement available at reasonable prices. If that is a pointer, control over sugar and such other things should be lifted. There is no meaning in continuing them at the present stage.

Coming to Kerala wherefrom I come, this morning there was a question about electricity cut there. I plead with the Finance Minister to provide sufficient foreign exchange for establishing a thermal plant in Kerala. Otherwise in every field—small industries, heavy industries and agriculture—there will be failure and that will lead to chaos

थी जिनमृति रवामी : सभापति महोदय, इस बजट को पूरी तरह से देखने के बाद मेरी भ्रात्मा को धक्का लगता है भीर मैं सोचता हं कि स्या एक वैलफेयर स्टेट की स्यापना करने ग्रीर फुड डेफ़िसिट को दूर करने का दावा करने वाली सरकार के दारा कभी इस प्रकार का बजट पेश किया जा सकता है। मैं नहीं जानता कि तमाम माननीय सदस्यों ने इस बजट का पूरा एनैलेसिस किया है या नहीं । मैं सिर्फ़ इस के डेवेलपमेंटल एक्सपेंडीचर की तरफ़ इस सदन का ध्यान धार्कावत करना चाहता हं। इस में सोशल एण्ड डेवलपमेन्टल सर्विसिज के जो घांकड़े दिये गरे हैं उन में साइन्टिफिक डिपार्टमेन्टस.से एजकेशन, मेडिकल, पश्लिक हेल्य, एग्री-कल्चर, रूरल डेवलपमेंट, एनिमल हस्वेंडी को प्रापरेशन,इण्डस्टीज, बाडकास्टिंग, कम्य-निटी डबेलपमेन्ट प्राजेक्टस, नेशनल एक्स-टेन्शन सर्विस एण्ड लोकल इवेलपमेन्ट वन्सै लेबर एण्ड एम्पलायमेन्ट, मिसलेनियस सोशल एण्ड डबेलपमेन्ट मेट फाम रेवेन्यू, कैपिटल **प्रा**उटले प्रान बाहकास्टिंग विदइन दी रेवेन्य एकाउंट, के धलावा, मैं इस में मल्टी परपज स्कीम्ज भी मिलाना चाहता हं---जिसमें मल्टी परपंज रिवर स्कीम्ज, इरिगेशन, नेबी-गेशन, एम्बॅकमेन्ट तथा हेनेज वक्सं (नान-कार्माणयल), इनैक्ट्रिसटी स्कीम्य भी शामिल हैं। इन सब को मिलाने के बाद मैंने जब

हिसाब लगाया तो यह 9.6 परसेंट घात है। पूरे देश के उत्पादन में धगर तमाम स्कीमों को लेकर धन्दाजा किया जाय तो इतना खर्चा कर के 9.6 प्रतिशत परिणाम निकलता है जबकि इस में धफसरों की सनज्वाह भी धाती हैं। इस डिपार्टमेन्ट का समाम खर्च भी इस में शरीक है। इस बात को किस तरह से धाप स्पष्ट करते हैं यह मैं विस्त मंत्री से दरवायत करना चाहता हूं। क्या यह हमारे देश को घोडा देना नहीं है।

हमारी नई प्रधान मंत्री जो चत कर भाई हैं वह हमेशा बारबार फहती हैं कि हम को मन्न भीर शिक्षा में ब्यापक दिष्ट से भारम निर्भर बनना है किस राग्ह से बनेगी मैं यह समझ नहीं पारा हं। मैंने सिर्फ एग्री-कल्चर का ग्रनमान किया है-एप्रीकल्चर **रूरल इ**वलपमेन्ट, एनिमल हस्बेंडी को-भापरेशन, कम्यन्तिटी डवलपरेटी इरिगेशन जहां पर जिस मुल्क में 80 फीसदी लोग किसान रहते हैं उस मुल्ह में प्रगर .6 परसेन्ट यानी 100 में घगर साढे घाठ घाने या 60 पसे खर्च करते हैं एग्रीकल्घर पर भीर भपने इस मसले के हल करने के तरीके पर फ़ब्र करते हैं ता मैं समझरा हं कि या तो सरकार के दिमात में रेडिकल चेन्ज धाना चाहिये या बजट का जो सिस्टम को पूरे तराके से साचना Neither it is a democratic budget nor it is a socialistic budget, a welfare budgetइ,गर् प्राप को घपने यहा वैलफेयर श्टेट बनाना है जोकि भाप के कांस्टी स्पूणन का डाइरेक्टव है झगर इस को पूरा करना है तो कम से कम यह 50 कीसदी से ज्यादा होना काहिये। एक कर कर के निये 50 फीसदा से ज्यादा राजा चाहिये भीर भाष का जा एडमिन्स्ट्रेटिक एरस्येन्टियर है या थी भा दूसरे खब हैं वे किसी भी तरह से 49 फीसदा से ज्यादा नहीं होने चाहियें 1 बब अक एसा नहीं होगा धब धक हम स्वाब-

[श्री शिवमूर्ति स्वामी]

भागी नहीं बन सकेंग भीर यह देश हमेशा
गरीब बना रहेगा । यहां नहीं बिल्क
the rulers themselves will exploit the
country and they will perpetuate
hunger throughout the ages.
तो इस को वाजिब तरीके से बदलने के लिये
बजट में कम से कम 50 फीसदी से ज्यादा
रखना चाहिये तब ही हम सफज हो सकेंगे।

श्री न॰ प्र॰ यादव : चेयरमन साहव] घन्टों प्रताक्षा के बाद ग्राप ने समय दिया उसके लिये मैं ग्राप को धन्यवाद देता हूं।

श्रीमन् यह एक निराशाजनक बात है कि तान याजनाओं के पूरा हो जाने के पश्चात् भी हम अपनी आधिक कठिनाइयों को दूर नहीं कर सके हैं। किसानों का बो हमारी जनसंख्या के 90 प्रतिशत हैं आय में वास्तव में कोई वृद्धि नहीं हुई है। श्रीसत श्राय में जो वृद्धि हुई है वह भ्रामक है क्योंकि इस का हिसाब लगाते समय लगभग एक सौ एसे धनी परिवारों का भ्राय को भी शामिल किया जाता है जिनकी बहुत भ्राय है। किसानों को जो हमारे समाज को रीड़ हैं भ्राय बढ़ाने के लिये कुछ ठीस उपाय होना चाहिये।

जहां तक कृषि का सम्बन्ध है सरकार की और से इस को प्राथमिकता दी जानी चाहिये। संयुक्त राज्य ध्रमेरिका से जो उर्वरक मंगाया जा रहा है वह तभी उपयोगी साबित हो सकेगा जब पर्याप्त पानी उपक्ष्म होगा। श्रीमन् उत्तरी बिहार के सीतामढ़ी सब डिबीजन में जहां से मैं संसद् में प्रतिनिधित्व करता हूं वहां पर धभी तक किसी तरह ले भी सिचाई की व्यवस्था महीं की जा सकी है। प्रतिरक्षा की दृष्टि से गी उत्तरी बिहार के उत्तराखड क्षेत्र का बिकास होनाभी जरूरी है

श्रीमन् बजट तैयार करते समय इस बात को ध्यान में रखा जाना चाहिये कि करों मे गरीब लोगों को कठिनाई न हो । चीनी पर जो कर लगाया जा रहा है इस का भार गरीब लोगों पर ही पड़ेगा । डीजल पर कर लगाने क्ष्या बिजली की दरों बढ़ाने से कृषि उत्पादन बढ़ाने कठिनाई होगी ।

14.58 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

स्वाधीनता प्राप्त करने के 18 वर्षों के पश्चात भी उत्तरी बिहार के पिछड़े हए क्षत्रों का विकास करने ग्रीर उन क्षत्रों भें रहने वाले लोगों की भ्राय में विद्ध करने के लिये कोई ठोस कदम नहीं उठाया गया है। उत्तरी बिहार में बहुत ही गरी बी है। वहां के लोगों की भाषिक भवस्था बिल्कुल ही गोचनीय है। वहां पर श्रभी तक न कोई उद्योग लगाये गये हैं भीर न वहां पर कृषि उत्पादन में वृद्धि करने के लिये ही कुछ कियाजारहाहै। बिहार में कुछ केन्द्रीय उपक्रम हैं परन्तु वहां के स्थानीय सोगों को उस में उच्च पदों पर नहीं र**खा** जाता है। यह बात तो बिलकुल ही धसहनीय है कि बाहर के लोग बिहार में नौकरी पायें भीर बिहारी को बेकार रहना पटे। यद्यपि बिहार में खनिज पदार्थों की भरमार है फिर भी वह भारत के निर्धन राज्यों में से एक है। उत्तरी बिहार में बहुत ही गरीबी है। जहां प्रतिः व्यक्तिः भ्राय न्यन्तम है। उत्तरी बिहार के 85 प्रतिशक्ष लोग कृषि पर निर्भर हैं। वहां कुछ चीनी के मिल को छोड़ कर भीर कोई उद्योग नहीं है। योजना भायोग भीर वित्त मन्नालय का उस क्षेत्र की जो केरल, गुजराह भौर बनने वाले पंजाबी सूबे से बड़ा है उपेक्षा करना बहुत ही प्रनुचित है।

उत्तरी बिहार की भूमि बहुत ही उप-बाऊ है परन्तु उत्पादन बढ़ाने के साधन, धर्मात् जस, विद्युत् तथा उर्वरक बहुत धर्धिक मूल्य पर मिलते हैं, जिस के कारण कृषक धरने को निसहाय पाते हैं। बीजल तेम पर धुल्क बढ़ाने से कृषकों पर प्रधिक प्रमाद पड़ेगा ।

केन्द्रीय तथा राज्य सरकारों के कर्य-चारियों के बेतन कभों और महंगाई भत्तों मैं संतुलन होना चाहिये। वर्तमान प्रसमानता बहुत ही प्रधिक है।

15 hrs.

उपाध्यक्ष महोदय, धपव्यय के कई ध्रष्टाहरण दिये जा सकते हैं । जैसे सामु-श्रायिक विकास खंडों में 5.57 करोड़ स्पये की 4,357 जीपे, पिक-भ्रप तथा स्टेशन वैगन हैं जिन को बनाये रखने के सिए प्रतिवर्ष 1.33 करोड़ स्पये खर्च करने पक्कों हैं।

हमने इतना ऋण ले लिया है कि उस का तथा उस पर क्याज भुगतान हमारे लिए चिन्ता का विषय बन गया है। इस से इमारी भारमनिर्भरता नष्ट हो जायेगी। इमें इस ऋण को कम से कम करना चाहिये नहीं तो भाने वाखी पीड़ी को इस से बड़ी हानि होची।

उराध्यक्ष महोदय, गरीकों के रहन सहन के स्तर को सुबारने के लिए कोई डोस कार्यवाही नहीं की जा रही है। गरीब सोवों को प्रव भी उतना ही कठिनाइयों का सामना करना पड़ रहा है जितना उन्हें स्वाधीनता भान्वोलन के समय करना पड़ता या। एक सुदृढ़ तथा प्रगतिशील समाजवादी केस का निर्माण करने के लिए प्रशासनिक स्वस्था को लेजी से काम करना चाहिये।

सरकार को यह मुनिश्चित करने के सिए कार्यवाही करनी चाहिये कि चौषी बोजना के भन्त तक प्रत्येक भारतीय नाग-रिक को न्यूनतम भाय पांच सौ क्राये हो जाए।

उसध्यक्ष गहोदय, बेरोबगारी का प्रक्रन बच्चत्त राष्ट्र को परेशान कर रहा है। 2003 (ai) LS-7. हमारे देश के नवयुवकों में हीन भावना धा गई ह क्योंकि उनके लिए नौकरी का कोई मार्ग खुला हुमा नहीं है।

उपाध्यक्ष महोदय, बैंकों का राष्ट्रीयकरण किया जाना चाहिये और सस्कर ध्यापार को रोकना चाहिये। काल धन को निकासने का प्रयत्न होना चाहिये।

केन्द्रीय सरकार, राज्य सरकारें धौर धाम समार्ये कर लगाती हैं। संतुलित परीके से कर लगाने के लिए एक ही व्यवस्था होनी चाहिये। ग्रामों की तुमना नगरों के विकास पर घष्टिक ब्यान दिया गया है। इस भेदभाव को समाप्त करना चाहिये जब तक ऐसा नहीं किया जाता देश प्रगति नहीं कर सकता।

उपाध्यक्ष महोदय, देश की रक्षा के लिए प्रणु बम का निर्माण होना चाहिये। चाहे हम पर कितना ही बोझ क्यों न पड़े फिर भी इस के लिए धन की व्यवस्था होनी चाहिये।

उपाध्यक्ष महोदय, पिछड़े वर्गों के कस्याण के लिए 1965-66 में 9.45 करोड़ दुपये नियल किये गये थे। 1966-67 में उक्त राशि को बटा कर 8.60 करोड़ दुपये कर दिया गया। 1965-66 में सुनारों की सहायता के लिए 28 लाख दुपये नियल किये गये थे। परन्तु 1966-67 में उक्त राशि को बटा कर 24 लाख दुपये कर दिया गया। ऐसा नहीं होना चाहिये। न सिर्फ जिठनी राशि इन पर खर्च करने की व्यवस्था श्री जाए उस को खर्च किया जाए बल्क इस में ग्रीर भी वृद्धि की जानी चाहिये।

भव में उपाध्यक्ष महोदय वित्तमंत्री का ध्यान उत्तरी बिहार की भोर ले जाना बाहता हूं। पटना से सीतामढ़ी की दूरी करीब एक सी मील की है। भभी भी रेल गाड़ी से जाने में करीब बीदह घंटे इन दी स्टेशनों के बीच में लगते हैं। 1928 में इस एरिया का सर्वेक्षण कराया गया बा

[श्री न 0 प्र 0 यादव]

पौर सिफारिश की गई थी कि उत्तरी विहार में भुजफ्फरपूर से सुनवरसा तक वाया सीता-मढी जिस की दूरी करीब 58 मील है, नई रेलवे लाइन की व्यवस्या होनी चाहिये। उसके बाद फिर 1948 में इसके लिए सिफारिश की गई लेकिन प्रभी तक उस इलाके के लिए मुजफ्फरपुर से सोनवसी तक वाया सीतामढी कोई रेल की व्यवस्था नहीं हो सकी है। मैं चाहता हुं कि माननीय वित्त मंत्री तथा रेल मंत्री का ध्यान इस घोर नाए ।

द्याप के द्वारा वित्त मंत्री का ध्यान में उत्तर बिहार की एक और भावश्यकता की भोर ले जाना चाहता हं। वहां न तो इंडस्ट्री है भीर न रेल की व्यवस्था है भीर न ही सडक परिवहन की भ्रन्छी व्यवस्था है। बीतामढी सब-डिवीजन के जिस क्षेत्र से मैं **धाता हं** उस का उत्तरी भाग साठ मील के करीब नेगल से उस की सीमार्थे मिलती हैं। जनकपूर से मलंगवागोर तक नेपाल की सरकारकी ग्रोर संपीच सड़क, पक्की सड़क बनने जा रही है। सीमा की सुरक्षा की इब्टि से मैं भाप से निवेदन करना चाहता हं कि जैसेवेरेगिनिया से मेजरगंत भीर मेजर-गंज से बेला भीर बेला से सुरसंड ब्रीर सुरसंड से जद दूपटीबाजार होते हुए दरभंगा तक पीच सड़क, पक्की सड़क बनाई जानी चाहिये। इस सडक की भी व्यवस्था चतुर्य पंचवर्षीय योजना में हो जानी चाहिये।

धापने जो मुझे समय दिया है, उस के लिए प्रापको धन्यवाद देता हं।

Mr. Deputy-Speaker: Shri Maurya wants to come back to the House. Is it the desire of the House that he should be allowed to come back?

Some hon, Members: Yes.

Mr. Deputy-Speaker: All right.

Shri Basappa (Tiptur): Mr. Deputy-Speaker, Sir, since you have been able to give me only a few minutes, I do not want to deal with the complicated problems of finance in the budget. I would like to confine my attention to only a few projects which are of great interest not only to my State but to the whole of India. The project which is upper-most in the mind of Members of Parliament from Mysore and the Government of Mysore is the Upper Krishna Project, which is a very important one from the point of view of Mysore and also from the national point of view. When the project is completed it is going to yield 4 lakhs or 5 lakhs tons of foodgrains, and that too at a time when we need food most. It is going to benefit 7 lakhs acres of the famine-stricken Gulbarga, 2.7 lakhs acres of Bijapur and 3.3 lakhs acres of Raichur. The total cost of the project will be Rs. 120 crores.

Though Mysore has been the forerunner in building hydro-electric work in the past, we are sorry to say that it has got only 7 to 8 per cent of irrigation. In no other State is the position so bad. In order to overcome the deficit in food and also to help the famine-stricken areas we want this project to be taken up. You and very well appreciate that a small State like Mysore cannot take up a project like this. So, I would request the House and the Government to pay a little more interest to this State and see to it that the necessary amount is provided by the Centre for the execution of this project.

I can quote examples without number of the projects in the States taken up by the Centre when they The Rajasthan national projects. Canal Project, the Neyveli Lignite Corporation and the Nagarjunasagar are only a few of such instances. Can anybody deny that special grants or aids are given to the State of my hon. friends. Andhra, for the Nagarjunasagar project? Can anybody deny that they have been given Rs. 50 crores or 60 crores I am not grudging that. I do not say that they should not get it. I am only saying that when others get it, we should also get it. That is all what I say. I do not want to come in the way of the Centre giving aid to the Nagarjunasagar project. I only say that the Upper Krishna Project, which is also of equal national importance, should be taken up by the Centre.

I am told that the Ministry of Irrigation has recommended about 9 projects to be taken up by the Centre. I understand also that Upper Krishna Project is one of them. If that is so, I feel that the Central Government or the Planning Commission must see to it that this project is taken up as a Central project.

If they cannot take up this project ar a Central project, let them give financial assistance to the State so tha. the State can take it up. When Central aid is given to the various States, including the neighbouring States,-I am not grudging it at all-why should it be denied to Mysore? When other States are given 66 per cent Central aid why should it be less for Mysore? This is the pertinent question which I want the Finance Minister to answer. Only the other day, the Finance Minister of the State stated on the floor of the House that the overdraft with the Reserve Bank is going up. Because of all this, Mysore cannot take up a nig project like this without substantial assistance from the Centre. As it .s a project of national importance, I am sure the Centre will come to the h ip of the State Government,

I understand that about 81 minor irrigation schemes have been sent to the Central Government for approval. I hope the Central Government will give approval to those projects very soon.

Mysore is rich in ores and it is a good foreign-exchange earner. We need foreign exchange very badly. Even now we are despatching a lot of ore to foreign countries to earn

foreign exchange. In order to increase the export of ore we have to develop and improve road and rail communication. The railways have to take up the Kottur-Harihar line. The national highways have to be improved for carrying ore to the railheads. I understand that about Rs. 4 crores have been spent on this account. It seems that the Central Government promised to give Rs. 2 crores for this purpose. The previous Finance Minister, for reasons best known to him has not agreed to this proposal to sanction Rs. 2 crores even though his colleagues. Manubhai Shah and Shri Raj Bahadur have pressed for it. I wish the present Finance Minister at least would do so. Whether it is one Ministry or another Ministry it is after all the responsibility of the Central Government and when an assurance has been given it must be fulfilled. I hope that it would be done.

Mangalore Port has already been sanctioned but very little work is going on. At this rate what time are you going to take to complete this project? Every attention should be paid to see that it is done.

Regarding the fertiliser plant, there are so many who are coming forward to take it up. The latest one—Duggal's project—has to be examined by the Government. I do not know why they take so much time when fertiliser is such an important thing.

To earn foreign exchange tourism is a very important thing. A five-star hotel has to be started in Bangalore and the Government has to sanction funds to the Corporation. I hope, they will soon give the Corporation sufficient funds to take this up.

Cement factories at Gokok. Sedam and Hesdurg have to be taken up. Sugar factories also—I have to go with a telegraphic speed because you have given me so little time. Their location at Hiriyur and M. Hubli are very, very necessary. Letters of intent have to be issued for these things.

[Shri Basappa]

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More than all this is the Bellary steel plant. We have raised this question a number of times. There is first-class iron ore in very large quantities and it has been said that Dastur and Company, the Government committee and even the Anglo-American consortium have approved of this. I think, this must be taken up.

I do not want to take more of your time. The whole House is very eager to listen to the Finance Minister (Interruption). In this emergency questions like Goa and Belgaum should not be raised. After all, we are passing through very critical times. Justice alone will give peace to this country and to the whole world. Therefore, I hope that this sovereign Parliament will not give any other consideration except on point of justice and it will act boldly to see that these things are done.

भी रा॰ स॰ तिवारी (खज्राहो) : उपाध्यक्ष महोदय, बजट के प्रश्न पर इन थोडे से मिनटों में बोलना सहल नहीं है, लेकिन चंकि माप को मेरे ऊपर दया मा गई इसलिये मैं भ्राप को धन्यवाद देता हु इस के लिये ।

मैं बराबर कई दिनों से बजट पर भाषणों को सून रहा हूं। मुझे ताज्जुब यह हमा कि भाज जो हमारे बहत से ऊंचे नेता हैं, जैसे द्याचार्य कृपालानी, प्रोफेसर रंगा, जो कि हमारे साथ हैं, हमारे साथ जब पालियामेन्ट शुरू हुई तब से भीर जब कांस्टिट्यूशन श्रसेम्बली गुरू हुई तब के साथी हैं, कृपालानी जी हमारे पद प्रदर्शक थे ग्रीर कांग्रेस के बड़े भारी उच्च नेता थे, उन्होंने प्रपनी स्पीच में यह कहा कि जो गवनंसं की पोस्टस हैं वह बड़ी खराब पोस्टम हैं. फजल हैं भीर उन को जल्दा खाम हो जाता चाहिये। मैं िबेदन करना चाहता हं कि जिस समय वह कांग्रेस में थे उस समय हमारा कांस्टिटयणन बन रहाथा, तब यह सर्वसम्मति से, एक राय से बना था। उस समय उन को यह कह देना चाहिये था कि यह गवर्नर की पोस्ट धागे सफेद हाथी का रूप ले लेगी। उस समय उन्होंने नहीं कहा लेकिन ग्रब चुंकि वह विरोध में चले गये हैं इसलिये उन्हें ऐसा कहने का मौका मिल गया।

दूसरे हमारे प्रोफेसर रंगा साहब हैं जो कि बहत विद्वान भीर योग्य व्यक्ति हैं भीर हमारे साथ कांग्रेस में रहे, फिर कांग्रेस से किसान परिषद् में चले गये। उस के बाद किसान परिषद् से उन्होंने राजा जी की पार्टी ज्वाइन कर ली है। उस पार्टी में पहुंचने के बाद जरूर भव उन के विचार भिन्न हो गये हैं । जिस समय कांस्टिट्युशन बनाने की कार्रवाइयां चल रही थीं, शिक्षा व्यवस्था को कायम किया जा रहा या तब वह शिक्षा कमेटी के मेम्बर थे, उस समय उन्होंने उसे ठीक माना लेकिन भाज वह शिक्षा के बारे में कहते हैं कि गवनंमेंट ने कुछ नहीं किया, शायद इसलिये कि वह विरोध में चले गये हैं। श्री रंगा ने इतना जरूर किया कि जहां फाइनेन्स मिनिस्टर ने बजट को पढेने में सवा या डेढ घंटा लिया वहां उन्होंने केवल 35 मिनट में सारे के सारे वित्त मंत्रालय के बजट को पढ दिया और उसके विपरीत जवाब भी दे दिया। यह जरूर उन्होंने बहुत जल्दी का काम किया।

जो हमारे जन संघ के विरोधी सदस्य हैं उन्होंने यह कहा कि यह टैक्स क्यों लगाये गये । उन्होंने कुछ बड़ी बड़ी बातें कह कर फिर कहा कि केन्द्रीय सरकार के कर्मचारियों का महंगाई भत्ता बढाया गया लेकिन प्राविशल गवर्नमेंट के कर्मचारियों की, जो कि करीब 80 लाख लोग हैं उन ही तन्हवाह वगैरह नहीं बढाई गई। ध्रगर सरकार उस को 10 रु॰ के हिसाब से भी बढ़ाती तो करीब 5 ग्ररब रू सरकार को भ्रीर देना होता । लेकिन टैक्स के लिये वह लड़ाई करते हैं कि उसे नहीं

बढ़ना चाहिये । अब आप ही बतलाइये कि यह दोनों बातें कैसे चल सकती हैं कि टैक्स का तो विरोध किया जाये और वेतनों में बराबर बढ़ोतरी होती चली जाये । मैं समझता हूं कि इस प्रकार के भाषण पालियामेंट में देना केवल विरोध के लिये विरोध करना है, इस से ज्यादा कुछ नहीं।

गोकि यहां बहुत सी बातें सही भी बतलाई गई हैं जो कि मानने योग्य हैं लेकिन बहुत सी चीजें ऐसी हैं जिन के बारे में इतने बोड़े से समय में हम कुछ नहीं कर सकते । लेकिन मैं यह निवेदन जरूर करना चाहता हूं कि पिछले दो तीन महीने में संसार के ग्रन्दर ग्राठ राष्ट्रों में परिवर्तन हुआ। आठ राष्ट्र इधर से उधर तितर बितर कर दिये गये। क्यों तितर बितर कर दिये गये। राष्ट्रों के तितर बितर होने के दो ही कारण हुआ। करते हैं। एक तो बाहरी कारण ग्रीर दूसरे भीतरी कारण । भीतरी कारण हैं: भुखमरी, कानून की कड़ाई भीर भापस के झगड़े फसाद भादि । भीतरी झगड़ों के घलावा हमें बाहरी झगड़ों के ऊपर भी घ्यान देना चाहिये, लेकिन हम उन पर ध्यान नहीं दे रहे हैं। क्यों नहीं दे रहे हैं। इसलिये कि हमारे यहां के राजदूत झक्सर दिल्ली में मौजूद रहते हैं। जिस समय मिस्र में राज्य परिवर्तन हो रहा था, कान्ति हो रही थी, हमारे राजदूत उस समय दिल्ली में थे। उस स्थान की भ्रोर उन का ध्यान नहीं था। षाना में जब मभी क्रांति हुई तो हमारे राजदूत यहां मौजूद थे । घाना की कान्ति की बात उन्होंने यहां रेडियो पर सूनी । जो हमारे राजदूत मुस्तैदी के लिये बाहर रक्खे जाते हैं उन को वहां पर इन बातों का पता नहीं चलता । रेडियो से सारी बात का पता चलता है। इसलिये द्यार्थिक स्थिति पर ध्यान देते हुए हम को इन बातों पर भी ध्यान देना है। भविष्य में कोई ऐसी बात नहीं मालूम होती कि यहां पर मिलिटरी की बगावत होगी क्योंकि उस का मार्ग घलाहदा होता है, मगर घगर इस की घोर सतकता

न बरती जाये तो इस प्रकार का अन्देशा हो सकता है और उस से नुक्सान हो सकता है।

मैं केवल एग्रिकल्चर के बारे में कहना चाहता हूं मोटे तौर पर कि जब भी एग्रीकल्चर मिनिस्टर से एग्निकल्चर की बात की जाती है तब वह कहते हैं कि खाद की कमी है, खाद का उत्पादन होना चाहिये । जब खाद का उत्पादन होगा तभी खाद्य दड़ेगा। मैं इसे बिल्कुल गलत मानता हूं। मेरा कहना यह है कि इस देश के मन्दर जो 80 प्रतिशत किसान हैं माप उन के काम की क्षमता को देखिये। ग्राप भमरीका भीर इंग्लैंड की उपज की बात कहते हैं। मैं भ्रपने यहां की बात बतलाता हं। एक एकड़ में किसान पचास ग्रीर साठ मन पैदा करते हैं यहां पर बशतें कि उन को पानी मिले। हमारे यहां गांव में भसाढ़ में फसल वो देते हैं भीर बवार की फसल काटते हैं तो दस बारह मन प्रति एकड़ हो जाता है। दूसरी फसल में भी बीस पच्चीस मन हो जाता है, तीसरी फसल में भी इसी तरह से होता है। बगर्ते कि गवर्नमेंट इस झोर ध्यान दे। झाप कहते हैं कि भाप बहुत सी बातें कर रहे हैं। मैं कहता हुं कि हमारे पुराने तरह की खेती के बारे में कोई ऐसी चीज नहीं है जिस के बारे में भ्राप को सोचने की जरूरत हो या जिस के लिये प्राई० सी० एस० प्रफसरों की जरूरत हो या ग्रमरीका भौर इंग्लैंड की बात सोचने की जरूरत हो । भ्राप तो सामान इकट्टा कीजिये भीर किसानों को सहयोग दीजिये। यही सब से बड़ी चीज ह। इस तरह से किसान बिल्कुल ठीक काम कर सकते हैं। मैं कहता

"बेती पाती बीनती उर घोड़े को तंग, भ्रापन हाय सम्हारिये, जो प्रिय चाहो रंग।" मैं तो यहां तक कहता हूं कि :

"हस्तन घरसी, चीतन चना, स्वाली गोहूं, विसातन चना, करत की तो कर सेना, नातर पीछे दु:ख सहना। [श्री रा० स० तिवारी]

नखतन क्षेती, बखतन राज, स्यानी बेटी करिये काज।"

General

यह मैं ग्रपने कार्य क्षेत्र ग्रथवा निर्वाचन क्षेत्र की बात कहता है। लेकिन जब हम सदन में बैठते हैं तो सरकार कहती है कि फरिलाजर देंगे लेकिन ग्रसाढ में देंगे। हमें चाहिये जब वर्षा हो तब । तब होता क्या है कि स्नाप के सरकारी कर्मचारी ग्रनीपचारिक रूप से खाद देते हैं यहां की भौर उस से खेती की पैदावार होती है। इसलिये मैं कहना चाहता हं कि श्राप खाद के ऊपर श्रपना रुपया खर्चन करें। ग्राप तो खेती के लिये टैक्टर दें, पानी दें। गांवों तक पानी ला कर खेती को बढाइये। भ्रगर भ्राप इस तरह से करें तो भ्राप भ्रगले साल ही ब्रात्म निर्भं र हो जायेंगे । लेकिन श्राप किसानों को सहयोग दीजिये। भ्राप उन से पुछिये, उन की भावश्यकताभ्रां को समझिये। धगर प्राप एक साल में घातम निर्भर नहीं होते तो दो साल में हो जायेंगे। हम ने मभी तक भपनी खेती के बारे में कभी विचार नहीं किया और न ग्रब करना चाहते हैं। दुनिया भर की प्लान बनाते हैं लेकिन जब तक भाप खेती की भार ध्यान नहीं देते हैं तब तक माप उस में सफन नहीं हो सकते हैं। इस समय हमारे यहां 6,000 दैक्टर तैयार हो रहे हैं जब कि ग्राप को 50,000 ट्रैक्टरों की हर साल जरूरत है। ,धाप ने रूस के ट्रैक्टरों को रोक दिया है जो सस्ते हैं। भगर यह सारे टैक्टर हमें एक साथ दे दिये जायें तो खाद्य का उत्पादन काफी बढ जायेगा । रूस के टैक्टरों की कीमत भारतीय टैक्टरों से आधी है, क्यों नहीं मंगाये जाते हैं।

म्राप ने डीजल पर टैक्स बढ़ा दिया है, डीजल किसान के काम में बाता है। खंडसारी पर टैक्स बढ़ा दिया है। श्राप शगर पर भले ही बढ़ा लेते लेकिन खंडसारी को इस से प्रलग रखना चाहिये। यह जो टैक्स ग्राप लगा रहे हैं यह गरीकों पर पहला है, बढ़े ब्रादिमयों पर नहीं पश्रता ।

The Minister of Finance Sachindra Chaudhuri): Mr. Deputy-Speaker, Sir, in rising to reply to the Budget debate, I wish first to express my gratitude to this House and specially to those Members who took part in it. Criticism there has been and I am grateful for that criticism. But I have felt, all through, from all sections of the House, a personal warmth towards me for which I am deeply grateful to the House.

I come from a place where the people say: Tarkeshu Karkashadhiyo Varyatneva Nanye. We are people who are harsh in our arguments nothing else. An illustraof that is my good friend tion opposite, Mr. Mukerjee. I wish it to be understood that I have got no personal feelings against any hon. Member. I have got the greatest regard for all those who spoke on the Budget. In fact, I will try to avoid any reference to any particular Member of this House.

One of the things said is that my Budget is disappointing. Disappointment, logically, means that somebody at sometime raised a hope in some one that something will happen. What is the hope with which this particular Budget was to be framed? Who raised that hope. Certainly, I did not raise that hope. I spoke in public only for a few minutes when pressed by pressmen. I made it quite clear that, as far as I can see, in the present-day conditions of this country, the only one thing I can offer is, blood, sweat and tears. Have I disappointed anybody in that? I was also asked as to how I will be able to make the present-day Budget, and I said, "I can see the conditions of the country and seeing the conditions of the country, I know that I have to put harshness on everyone concerned and that my Budget, I am afraid, will be a harsh one." Have I disappointed the House in that? The other thing I was asked was. 'In making the Budget, what will be your objective? Will it be distribution of affluence?" I said, "No. Sir. The utmost I can redistri-

bute is what I have got, namely, the poverty with which I have been left in this country. More than that I cannot do." Have I disappointed my friends in that? But I would certainly see that equitable distribution is done. I would put the burdens where the burdens could be borne to the best and I could even with a little bias relieve the burdens where the burdens have to be relieved. I am trying to justify myself on the last ground. It is in this atmosphere that I would like the House to approach my Budget. I do not apologise for what I have done because I have done it in the best If I have made of my conscience. mistakes, I am prepared to be corrected. If I have done something good, I do not want to be applauded. But at the same time I do want a certain amount of appreciation. As I said, I have felt a personal warmth towards me and I would ask for the same warmth, the same sympathy, to what I have got to say to day.

Sir, there has been a certain play of words on pragmatism, ideology and so on. 'Pragmatism' is a word which has come to me after I came here and not before. I have heard of realism, realistic approach, practical approach. "Pragmatism' is a nice Latinised word and it, of course, is well to use it sometimes. I have not got the gift of the language as some of my friends opposite have and, therefore, I listened to the common, or ordinary, plain English through which I have been trained and which I use. I have tried to take a realistic approach and to see what is real, that is to consider the conditions in the country and then from that to go on to theories of economics and ideology and so on. In saying that, I do not say for one single moment that I have not considered that socialism, as I understand it and as is generally understood, has to be practised in this country. In other words, there should be more for sharing on an equitable basis. But before there can be a sharing, there has got to be something to share. To that end, I have got to have a Budget which is production-oriented.

Apart from that, I have got no theories, no fads, in so far as economic theories are concerned. The one economic theory that I know is that what gives the most relief and the most encouragement to the people of the country is good. That is the theory and that is the ideology:

"यदेव भाराग्याय कल्वते स एव भेशजं"

That which cures is the medicine. I say, I have not been able to cure. But have I not been able to give a few palliatives here and there? My friends say, "You have given a little here and not more than that. "In trying to see what has been happening, I have tried to distribute the burden on the people. It has been said that relief is unequal, that we have made the rich richer and the poor poorer. I do not think anybody would blame me if I make the rich richer and in the process also make the poor less poor, if not rich

I have heard the comments about the corporate sector and a little relief that I have given there. Yes, I have given a little relief in the sense of, say, the bonus tax. But at the same times I have given relief to the men, for whom so many have wept, who have got a few shares in the various companies and who, when they get the bonus, had to pay some tax. They have been given some relief.

Then, on the question of dividend tax, it has been said, "Why don't you free the entire dividend?". If I could follow a principle whereby I take no taxes for the next year, so long as I am here. I would be happy to do that. But could I do it? Taxes have got to come in order that we might have the wheels of Government, the wheels of economy of this country, going on. At the same time, I have to think in of increasing productivity. terms Could we increase productivity by putting money into their own hands? What I have taken by way of taxes is only Rs. 100 crores. Out of Rs. 100 crores on different calculations, it is said that I have put taxes to the tune of about Rs. 42 crores more on the industries. I do not take the dim and poor view of things as my friends

opposite do. I do not feel that the burden is such that this vast complex of industries that has grown up in the last 18 years, since Independence, cannot bear it. I have lived in the world; I have not come here from a cloister. Have the persons who manage the businesses reduced their way of life? I ask that question. Have they got the money to invest or have they not got the money to invest?

I have had the calculations made. Last year, even when import restrictions were there, the imports had gone up. I have got the figures from the Reserve Bank and if my friends want, I can quote them. I may tell you that in the calendar year of 1965, imports have gone up by Rs. 100 crores over what it was in the calendar year 1964. Even with import restrictions, the imports have gone up. That means the money is there and the capital formation is there. Or, it may be that revenue is there and it has been spent for the purpose of getting imports. Anyhow, whether it is the revenue or the capital, it is there.

Then, I find there is an account which is described as the household account in the banks, that is accounts above Rs. 1500 upto a certain limit. There are people comparatively small people, who are considered to have the household accounts. The household accounts have increased year after year. In the present year which we are considering, they have increased to the tune of Rs. 325 crores as against Rs. 245 crores in the year before. If there had not been any capital, if there had not been any money, where would have that come from? I ask myself that question.

Shri J. B. Kripalani (Amroha): Black market.

Shri Sachindra Chaudhuri: Black market might be in big hands. But as I pointed out, this much money is saved by small people in the household accounts of Rs. 1500 upto a certain limit. So far as blackmarketing

is concerned, let us get down blackmarketing if my hon. friend will have it. It is the utmost desire of this Government to try and control blackmarket to the uttermost we can. Whether it succeeds or not is a matter which has always got to be seen. The forces of God and the forces of the Devil have always fought in this land. God has always been troubled by the Devil and even when He has confined himself to His heaven and shot down the Devil to the other place, the Devil has risen from time to time to walk the face of the earth, and it has been the endeavour of good men, men of honesty to try and see that that devil is contained. I am perfectly certain that my revered professor Acharya Kripalani will agree with me that he and I have got to join together for the purpose of trying to lay this devil of blackmarketing. And if he will join me in that and he will suggest any means, if any one of my friends opposite or on this side will tell me how I am going to contain that devil, I shall certainly take those steps. But what I was going to tell you and the House through you is this that not one single jot has been taken away from the provisions of law as they were; and heaven alone knows whether those laws, if properly applied, if they could be properly applied, could be called harsh laws. But we have been taking all steps to condemn, convict and punish blackmarketing or tax evasion.

I am not saying that blackmarket should be encouraged. If there has been failure in that, that failure has got to be judged by this, namely that just as we are trying our best with the resources at our command to put this down, so are the other people who are the blackmarketeers who are trying to convert other people to their way of life.

There is one suggestion which has been made, and I shall not mention the gentleman who has made this suggestion by name. The suggestion that has been made is that the reason

for blackmarketing, the reason for tax evasion is that the taxes are too high, and that if the taxation is reduced, blackmarketing would go. have got two answers to that. One answer is that I have worked in the field of taxation in my personal capacity and in my private life for nearly forty years. And when taxation was as low as two annas in the rupee in the old days, there was still tax evasion. I know people who made Rs. 1.50 lakhs and Rs. 2 lakhs, and they prided themselves on the fact that they paid only Rs. 6000 and no more. And during the war, I found this; when I asked the people-and by that time I got to know them a little better-'Why do you do this?', they said 'We must not pay anything to the coffers of the alien govern-ment which rules us'. Now, I ask them 'Why do you do it? Why do you not, now that there is no alien government, pay up your taxes?'. They say 'Sir, we have got to live also; and we have a principle too, namely the fight of private enterprise against public enterprise'. I do not recognise that there is any fight between these two.

I said that I would give two ans-The other answer is this. However unpalatable it might be, it is said that I should go out with folded hands and on bended knees and say 'You blackmarketeers, come here, I am going to give you tax relief; be kind of heart and pay up whatever is evaded'; if I feel that that would have produced the money, I would have done so. But it is a strange thing; it may not appeal to some of my friends, but it is a true thing that that would be giving an incento blackmarketing. heard of many things but I have never heard of giving incentive to dishonesty. The word 'incentive' has been used over and over again and as I say if this suggestion is shorn of its furnishings and fabrics, then it is nothing more than a bare rude nude suggestion that I should give an incentive to blackmarket by reducing taxes. Even if now they had come forward with the money and said This is the money for you; you take

it, but do not punish us and others', I might consider that. But I may tell you that I had better ask this Government of which I am a member to-resign and go away than yield to such pressure. If it has got to come to that kind of compromise with the black-marketeers; I am not going to have it

Shri Madhu Limaye (Monghyr): Publish their names.

Shri J. B. Kripalani: Government are having it in very many other ways.

Shri Sachindra Chaudhuri: So far as I am concerned, I have said that I shall not give out the name of any Member of this House or of anybody else. The thing is this that there are countries where there is blackmarket; it is there in other countries as well. But there are people of honesty, decency and good conscience who get together to put that down. Although I dislike these ideas of travelling across the seas for merely the purpose of studying what their fiscal policy or any other policy is. I must say this that in the U.S. with which some of my hon, friends opposite are more familiar than I am, there is a body which has been set up by business people themselves; they have themselves set up a club with a small committee. Every man who belongs to that club-and it is a matter of prestige to belong to that group-sends his tax returns for himself and his corporations and companies to that body. They have a shrewd assessment as to what is happening in the world of business, and who makes how much money. There, what happens is this that the names are seen, the incomes are seen, and if in the judgment of those five or six people, the income which has been returned is something which is lower than what is expected, beyond 10 or 15 per cent, then that person is asked to explain that. If he cannot give a satisfactory explanation, then in that case, he is blacklisted, in other words, excommunicated. And after that, none of these decent people would associate with him and Government keeps an eye on him.

General [Shri Sachindra Chaudhuri]

Would my hon, friends opposite who have been so very staunch in the defence of the private sector be good enough and kind enough to organise some body like this and help me to find out who the blackmarketeers are, and help themselves also to get rid of this onerous burden which according to them is put on them year year in the form of taxation? I would give this suggestion to them. I am throwing out the suggestion; I am not inviting any suggestion from them. Let them do it.

Shri J. B. Kripalani: You are in as much contact with that world as the people on this side.

Shri Ranga (Chittoor): More.

Shri Sachindra Chaudhuri: I have avoided personalities and I have avoided all personal references. But since the professor says I am, I ask: Who is not? Who is not? If I am, I have never denied it. But having done that, I have been like a duck which tries to swim in the water without having much water on its back. Neither in the sense of capital nor in the sense of shall I say, degradation have I shared it with any of these gentlemen. I am not talking of the business world generally

Shri M. R. Masani (Rajkot): If my hon. friend would yield for a minute, I would say this. I think he has made an excellent suggestion. We would like to know more about it. Would he be good enough, later on to send us some material about this club which he mentioned. Some of us would like very much that something like this should be done in this country, and we would like to go into the matter.

Shri Sachindra Chaudhuri: I am grateful to my hon, friend opposite; I am grateful to him.

Shri J. B. Kripalani: I had myself suggested it in one of the financial magazines of this country that the merchants or the businessmen should have a club not only for their rights but for their duties also.

Shri Sachindra Chaudhuri: I am deeply obliged to the venerable professor, and I am so glad to find that ignorant as I am, unread as I am, associating as he says with the other side. I have to confess that I did not read that article of his in the journal, but I am glad to find that I share my small idea with such a great as he.

Now, I shall go back to what I was saying. What I was saying was this. We have been talking about the distribution of the burden. So far as the distribution of the burden is concerned, as I have said, on the bonus issue and dividend tax a certain relief has been given, and a little relief in surtax also has already been given. I am not thinking in terms of the other marginal reliefs that have been given, nor am I saying that there is no possibility of considering questions such as tax credit certificates and se on to make the situation easier. But where I do disagree with my hon. friends from the other side is on this particular issue that I have done something so vitally wrong by adding on five per cent more to tax by putting up the tax by 10 per cent so that the 50 per cent has generally been put up to 55 per cent. I shall not now go into the question of the smaller companies which have got a little less tax and so on. Let us take this point that we have put up the tax by another five per cent, that is to say, from 50 per cent we have made the burden 55 per cent. the other burdens of surtax and one thing or another, if my hon, friends would be good enough to calculate it, they will find that the tax burden does not go beyond 58 or 59 per cent. Therefore, if you are thinking in terms of percentages, 41 per cent of the income is left in their hands, and when I say 41 per cent of the income or profit it is not related to the equity capital. It is related to the size of the business and the capacity to make profits, and that profit might well be very much more than the equity-profit relation. Out of that, the usual, normal practice here is-I think all my friends on the other side will agree with me-to distribute any-

where between a quarter and a third, no more than that. The other twothirds is ploughed back into the company's business. That is prudent business management. If that is done, taking the totality of profits made by business in this country, the position is this that we would have two-thirds of 42 per cent which according to me-I may be wrong in my arithmetic; I have often been-would be about 28 per cent which can be put back into the business. I may be out by one or 11 per cent-I would not quarrel about that. But that is more or less the quantum which can be ploughed back.

Of course, there is no capital formation. There cannot be any capital formation. Unfortunately, because of that association that Prof. Kripalan' was good enough to point out . . .

The Minister of State in the Ministry of Defence (Shri A. M. Thomas): Acharya Kripalani.

Shri Sachindra Chaudhuri: Acharya Kripalani. But as I am speaking in English. 'Professor' and 'Acharya' do not make any difference to me. If I were speaking in Sanskrit, I would always have referred to him as 'Acharya' Kripalani. But as I am speaking in English, I would refer to him as Professor Kripalani.

Shri J. B. Kripalani: 'Professor' is good enough for me.

Shri Sachindra Chaudhuri: I am glad. May I also refer to him a₃ 'my Professor'?

He had been kind enough to refer to that association I have had with people, people with whom I have sat, not blackmarketeers—I do not say I have anything to do with them—but honest business people. I know a little about these things.

Supposing we get more money in the hands of these business people, in the hape of these business companies, how would the capital be formed? If the capital is there, that capital would be used for the purpose of expanding that. Would that be done? Would it be used for the purpose of creating

new business and so on? These are questions which we have to think of. After the capital has been obtained, they have to go in for licence etc. But I have not known so far, within the brief two months I have been here, that there is any dearth of capital for the purpose of starting new business. The difficulty comes in 50 far as the machinery etc. are concerned for starting a new industry. When I say 'business', I mean industry, not trading business with which I am not concerned.

There have been many applications saying that 'we have got money, we have got the collaboration; you kindly release to us the licence'. Of course, if the trouble comes, it is not due to dearth of capital. Capital becomes available, but_where the trouble really comes in is that we have not got the foreign exchange to buy capital goods. We do not manufacture capital goods enough in this country; when I say 'this country', I mean that sector of the community which call themselves private enterprise. As I said, I do not see any difference between private and public enterprise; for me they are all machinery for production. But if you must give yourself a label, let that be private enterprise'.

As I said, the hunger is for the foreign exchange to buy the capital goods. They have got the rupee equivalent but they have not got the foreign exchange. If they cannot get the business going, it is not because they have not got the capital or money; it is just because the country has not got the foreign exchange to spare for the purpose of importing either raw materials or intermediates or components or bits and pieces of heavy machinery or caiptal machinery. That is the ill we are suffering from. I am quite conscious of that.

So far as the sharing of the burden is concerned, as I said, the total burden on the community of private enterprise that I have put is, on one calculation, R. 42 crores, and on another, Rs. 37 crores. I myself have

[Shri Sachindra Chaudhuri]

greater faith in private enterprise than those who plead for them here. I believe that this burden they can bear, and bear happily, if they make up their mind. I have asked them in my budget speech, and I ask them now, to be good enough, to be kind enough not to be led or misled into thoughts of doldrums, thousands of unhappiness, thoughts that they are all overborne with taxation, but join in our common endeavour and think ways and means, of seeing that production goes on and using the money and resources they have with them for that purpose, and putting the machinery they have to the best use. If they did that, they would be helping the country and also helping themselves. I have always maintained that they are an essential and useful element in the sense that they cannot be ignored and they have the means of produtcion which the country needs. If I know that they use those means of production well and put them to the best possible use, I will also endeavour to give them help to the extent posible for us to give. But if they do not do that, what is the alternative? I will not give the answer myself. My friends opposite can find the answer themselves, if and when they require it.

Now, so far as the burden in the field of private individual taxation is concerned, I must say that there is a class of people in this country for whom I have got the greatest sympathy, the people who are in the low income bracket the small income groups, people who live in the country side, people who have got little in the shape of money. For them, I have always felt sad. They are people who are either self-employed or are working in offices, mercantile or government, for a little salary of Rs. 250, Rs. 300. They have got large families to maintain; they have got social obligations to discharge. For them, I am sorry I could not do any more than I have done. I have given them even in this stringent situation. a certain amount of relief, relief in the sense that I have raised the exemption limit for tax by Rs. 500 and an additional allowance of Rs. 500. If we look at it very carefully, we see that the relief works up to about Rs. 7,400, which, judging the conditions of this country, is, I hope, not a bad relief. Beyond that, for the purpose of enabling those people to try and put a little money aside so that it may be used for the purpose of encouraging development and growth, particularly in the private sector, I have tried to relieve the burden on those having an income upto Rs. 25,000 by taking off what has been complained of as an onerous, cumbrous and clumsy thing namely, the annuity deposit. I say this even though I know that they have been burdened by me with a further 10 per cent surcharge.

I well remember that certain very learned gentlemen, learned in income tax law have said here and outside, that we are the highest taxed people in the world. Sir, I do not subscribe to that view. When you talk of the highest taxed people in the world, you think in terms of what we take from the average person, having regard to the average need3 of the country. Now, if you take taxation-fortunately I have had a list made out of how it works out in various countries-I find that so far as the incomes which industrialists dream of are concerned, that is, beyond Rs. 3-5 lakhs we do not tax them more than in countries like the UK. We tax them more than what they do in the USA.

Taking the income group Rs. 25,000

—30,000, I think many countries tax more than we do. But what I did say earlier. I am saying now. I do not wish to compare this taxation taking into account what they do in other countries, what their rate of tax is—may be a good rate, may be a bad rate. Conditions are different, society is different. If I could with the resources that Government has now ensure to everyone in this country

social security, security in old age, provision for taking care of him when he is sick, provision for education of his children, unemployment benefit, if I could do all that with what I have, I would not have the silghtest hesitation in cutting down the exemption limit to the scale of R3. 2,000. If I have not done that, it is because Government is not in a position now to provide these benefits. If these benefits are to be provided, we have got to be a little gentle to those that have little and a little stern with those who have more. Those people who get Rs. 25,000 a year in this country are not to be considered to be people in the poor category. are people who are comparatively well off. How many persons get Rs. 25,000 a year? Leaving alone any private means I might have, I am not paid R3. 25,000. Can it be said that the person who is getting less than Rs. 25,000 is a poor man? And if there has been a burden of 10 per cent put on him, can I accuse myself and those who are my colleagues in Government that they have done something which is outrageous. I do not find it in my heart to do that. As you go on in the scale, certainly taxes will rise. Having regard to the income in this country, what do we take? If we take the total national income of the country and the amount which we take as total taxes for the Centre and the States it comes to about 14 per cent of it.

Again, I have taken figures, my calculations may be wrong, but the figures are that the total national income is somewhere about Rs. 21,000may be 21 point something. And the total amount of taxation in this country is not more than Rs. 3,000 crores or so. And simple mathematics is that we have got one-seventh. There are many learned men on the other side, learned in Kautilya's Artha Shastra and so on, and even in those days it used to be the King's share or portion that he took one-sixth of the product. And if I take one-sixth, I would be able to put up the tax a little higher than Rs. 3,000 crores.

श्री मधु लिमये : पर कैपिटा इनकम में कितना फर्क है, यह भी तो जरा बतलाइये । इंग्लैंड में कितनी है भौर भ्रमरीका में कितनी है।

Shri Sachindra Chaudhuri: The per capita income is about Rs. 300 to Rs. 400, and if you take the per capita tax, on an average it will not be more than one-seventh of that.

Shri J. B. Kripalani: And the prices?

Shri Sachindra Chaudhuri: I am talking of taxes, I am not talking of prices, but so far as prices are concerned, again, they are the same for everyone. By removing the taxation if I can bring down the prices, I would certainly do it. That is where I do not agree with them. That is the fundamental difference between myself and friends opposite, namely reduction of taxes is going to effect a reduction in the prices. On the contrary, what will happen is that those who have money will have more money in their hands, those who do not pay any taxes will not have their condition improved at all. The result will be that in a country, in a market where there is scarcity, those who have money will be able to buy, and those who have not will not be able to buy. Therefore, from that point of view, prices can be controlled not by easing of taxation, but by putting taxation on those who can bear it, and by increasing production if we ean.

Shri Ranga: Those who are poor will continue to be poor, those who are rich will continue to be rich. Everything is all right. We are sate.

Shri Sachindra Chaudhuri: I do not know on what logic Prof. Ranga comes to this conclusion. If 1 take away from the rich, I am not making him richer, I am making him poorer. If I leave the poor without taxing him, he does not get poorer, he must be just as poor but not poorer. Should we merely follow these

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shibboleths and phrases? I know that Prof. Ranga has got far greater intelligence than I have, and he can interrupt me every time, but there should be some logic. In that case, my friend will do me to justice of considering what I am saying. That much I can expect from a gentleman like him.

An hon. Member: What are the figures in other countries?

Shri Sachindra Chaudhuri: Figures in other countries I have worked out. If it will please the House to have them read out, I will read out. So far as I am concerned, I tell you I do not believe in taking a journey across the seas, the occans or deserts for the purpose of finding out what other people do. I have had enough of that experience, and I have come to the conclusion that have got to live, to die, to work for my own country and no other. Otherwise, I can go to the other countries where conditions are better.

Shri J. B. Kripalani: May I suggest to the Finance Minister that he talks so much of the Opposition, but the criticism that the Opposition has levelled against his budget has also been voiced by many people in the Congress itself?

An hon, Member: That why he is replying now.

Shri J. B. Kripalani: And it will be more profitable if he addresses himself to his fellow members in the Congress.

An hon. Member: He is doing it.

Shri Sachèndra Chaudhurl: What I am doing, with all disc respect to Acharya Kripalani, is addressing all my fellow members. I have sometimes referred to the Opposition, because certain statements have come from them.

Shri J. B. Kripalani: The same criticism has come from the Congress Party.

Shri Sachindra Chaudhuri: If they have, in answer to that criticism. I have said I welcome the criticism from every one, however harsh they may be, and I beg of this House to let me be harsh because, as I said, I come from a part of the country where we believe in harshness in one thing only, in debate, and that is what I am indulging in. Once the debate is finished, I shall make myself a doormat for Acharya Kripalani or anybody else who wants to walk on me, I would not mind it, but at least for these few minutes you will have to tolerate me.

So far as the burden of taxation by way of personal taxation is concerned, I do not deny the fact that it is a burden, but a burden has been put on which can be borne.

Then we come to the question of indirect taxation. So far as indirect taxes are concerned, again those havebeen on certain considerations. There had been taxes, heavy taxes, I believe till last year. I have not touched those commodities which are generally used by the very poor, the very much have-not. They are the people whom I have not touched. I have not touched gur, I may have touched khandsari, I have not touched kerosene, I have not put anything on it, I have not touched matches, I have not put anything on it.

Shri Bade: Sales tax.

Shri Sachindra Chaudhuri: So far as "ales tax is concerned, I will come to that.

So far as the commodities are concerned, I have touched them for excise, three commodities have really been touched, apart from artificial silk and so on, which I understand, the poor in the country wear these days. I do not, I wear cotton when I get it; if poorer people wear it, I do not know, but I have certainly taxed artificial silk and fine and superfine cloth. What I am told is that fine cloth today is worn by the ordinary man. If I have been able to achieve this, if my party which has been in power for some time has been able to achieve this, that the ordinary common man in this country wear: fine cloth, and any imposition on that fine cloth is an imposition on him, I am very glad to hear that; it does not hurt me in that event to put a little tax also on fine cloth.

भी किशन पटनायक (सम्बलपुर): उसका ग्रसर क्या हुन्ना है ?

Shri Sachindra Chaudhuri: The next thing I shall say is this, so far as sugar is concerned. I have already said that we have got to get foreign exchange, and sugar is one of the commoditie: which we subsidise, heavily subsidise. Whether we ought to do it or not is another matter, but if we do heavily subsidise it, it has got to come from somewhere, and the excise duty that is levied goes partly to that.

Whether there abould be decontrol of sugar or not is a matter about which I and my good colleague Shri Subramaniam are having talks; if we can do it, we shall certainly try and decontrol part of it, not the whole of it perhaps, but certainly part of it. Our endeavour will be to see that there i: proper distribution of that.

We have taxed khandsari, but if you take the consumption units of a particular man or family who is buying it, the price will go up, but it will only be a little more. I have been reminded, and I bear that in mind, that there is no use my saying that sugar will cost only 8 paise more per kile or it will be only one paisa more on signreties, that so far as the shopkeeper is concerned, he passes on very much more Where doe: blackmarketing start? It starts And what are we here for? As we or are we not, as citizens, entitled to say

that we will not buy at that price and bring that man to book? What has been argued against me is this that wherever there is any taxation, it is encouragement to profiteering and Government is to be blamed because people in this country, and that is the allegation-I am not making the accusation, it is the accusation of those who argue thi: way, and everyone has done this that people in this country are such that given the slightest excuse, they are prepared to exploit the people of this country. Shall I weep, "Cry, My beloved Country", and say that if this is the condition, we are going to be demoralised? But I do not believe that we are being demoralised. I believe the strength and growth of this country is such that we will survive this as we have survived many other things.

16 hrs.

One of my hon. friends here said that the budget had nothing but gloom and darkness. I wish I could tell him; "Lead kindly light, Lead Thou me on; For the night is dark and I am far from home." Unfortunately, I am afraid that it is a kind of light which goes in conflagration, which burns itself. I would much rather have the little lamp and go on with that; I will much rather use that for the purpose of lighting. Believing in the innate capacity of the country, believing that the country has got one goal and we all work toward: that one goal namely, to get something better, we have got to go I have faith and belief in the Interruppeople of this country. tions.) It seems that these remarks have to me made. I know I am here not that I wanted to be here, not in this position, in this House. So far as this position is concerned it is no more my choice than somebody else's. Now. Sir these things are things to which I am used to in other spheres; they do not hurt me; they do not excite me. They only make me sad that when a person starts attacking, he is being told things not against his argument, but against his person I.

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have been here long enough to know this is something which has got to be tolerated and I do tolerate it. terruptions.) You may ask my friends on this side not to bother about protecting me; I can protect myself. Now, Sir, I was on the question of taxation. There has been increase in indirect taxation. I believe the light diesel oil has gone up in pricesome hon. friends will correct me if I am wrong by one anna per litre. We have been told that this is something which the cultivator uses in the villages. If I may make a disgression, I can say this. I do not know about this. But I come from a rural area. Not only that. I still have connections with the village. I go there. I have seen the changing conditions there. In my own area which is not one of the most progressive ones, there are villages of 200 or 300 families with 50 or 60 bicycles, with torches, transistor sets even and clothes to wear

Shri Maurya (Aligarh): Take them away.

Shri Sachindra Chaudhuri: We have to wait for another government to be formed to take them away. Now, what I am saying is this. A person who buys a diesel engine to lift water for irrigation purposes does not do it for irrigating half an acre or a quarter of an acre. He has got much more area. He has to spend money for getting water perhaps by digging a well or constructs a tank or perhaps draws water from some irrigation plan. So, he spends a certain amount of money, I do not know how much, may be it is Rs. 10,000 or Rs. 5,000 for the purpose of acquiring a diesel engine. Having done that he gets oil, mobile oil and diesel oil for running it. He has got a man to start if he himself cannot start it and he pays all that. If the one anna added per litre to this oil is going to make all the difference to him and all the difference to the crop he produces, I am afraid we

will have to think in terms of paying him that one anna per litre more in the price of his food. As I said, if we realise that emotions have got to be kept on one side and we have to think in terms of the burden we are putting, we find that what we are putting on is a little burden. Lastly. I say this. I am not saying that this is not putting some burden on the really poor man. It does. There is no getting away from it. We are a people who are not rich. Many of us are very poor indeed. In that poverty, we also have the pride that this is our country and we are contributing our widow's mite, no more than that but only the widow's mite in the shape of taxes. I had a clear recollection of the day when I was a young child. At that time, the people of my village would say-they asserted their rights-"what are you talking of? Do I not pay my tax in this country?" tax he had to pay would be just eight annas per half an acre of land. But he was conscious of that fact. He had that right. "I pay a tax and therefore I must have the right to say it." So, I do not want to take away that dignity from the people. I do not want the people to depend on the charity of others .- (Interruption) not from the rich from whom I extract and I spend. They also have the right. They do contribute and I know this is hardship to them, but I ask them to share that hardship for the progress of the country for the next generation which I hope will be built up.

Shri Bade: What about the sales tax?

Shri Sachindra Chaudhuri: So far as sales-tax is concerned, it is salso an indirect burden. The sales tax has been raised from two per cent to three per cent; that is by one per cent. When one pays 100 paise, one has to pay one more paisa.

An hon. Member: What about diesel oil?

Shri Sachindra Chaudhuri: About diesel oil, there are two reasons. I had already mentioned one reason just now, namely, the revenue reason. The other reason is this. Light diesel oil unfortunately can be used for the purposes of propelling automobiles. buses and things of that kind, and because of that this is diverted, and the oil which is really meant for the purposes of helping certain industries and also the cultivators is taken away for the purpose of running the buses and since they use much more of it than would be used by the small liftpumps, that would add ever to the cost or to the price of the diesel oil. I am informed that-and I believe that is correct-it is only 30 per cent of this oil which is used for agriculture and the rest is not used for agriculture.

So for as sales tax is concerned. I have already mentioned it. These bear comparision, and I have got the figures here. If anyone wants to see them, I would be very happy to show it to them at the end of the day.

The next question that arises is this. "It is all very well for the Finance Minister to say that these taxes are there, but are they necessary?" I have literally turned a hair to find out whether they are necessary; nobody likes such a thing and certainly not myself. And, therefore, I have turned a hair for the purpose of finding out whether it is possible to go without any deficit and to find out what advantage I could get out of that. But I could not do it without leaving a deficit financing. financing is a matter of high economics about which many of the hon. Mem-bers have known. But one thing also arises from this: that when you have deficit financing, let us say, borrow more, you have this difficulty also. namely, that we put up prices to help inflation. What has been suggested in this connection is this: that you need not have even this deficit if you could have borrowed that money, and you could have spared us this taxation, because your revenue income was surplus to revenue requirements. 2839 (A1) LSD-8

Well, from the purely narrow business point of view, nobody borrows all that he needs for the purpose of augmenting the power of production or his capacity to produce. It is a well known fact that in business management when you have got revenue, you prough back so much of the revenue for the capital purposes into business, and distribute only so much and no more than thit. If you are to follow that in the first place, it would be difficult for the purpose of finding out whether or not this method of borrowing would be useful to go into the examination of the country's resources. Secondary, if I could not raise these Rs. 100 crores or Rs. 102 crores by taxation, where should I get it from? By borrowing? I would have to borrow the same amount, but who would give me the loan.

भी मधु लिमये : खर्चा कम करो।

Shri Sachindra Chandhuri: That is a very good suggestion; I am coming to that. I am grateful to him for pointing that out. So far as expenses are concerned, as I have tried to explain in my budget speech, these expenses have been there by reason of there being monies to be paid to the States, monies which have to be used for the purpose of building up our plans, monies which are meant for the spreading of our social welfare institutions and monies which we spend on administration.

So far as the States are concerned, I have already recognised that States have been spending more than they should. I informed the Houseand I shall do so again-that I have tried to get them to cut down their expenses, at least their borrowing. This year the budgets of all the States have not come back to me, but I have had before me practically the budgets of all the States except one or two. There I find that against a deficit of Rs. 71 crores in the budget for 1965-66 for which in some shape or from the States have come back to the Centre, we have got a deficit

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of Rs. 34 crores only in State budgets for next year. There is greater realism in the States this year. It is hoped by better collection, by more vigorous means of limiting expenditure, they would be able to cover some of inis. If a habit has grown up, good or bad, it is not easy to earadicate. If one has got to eradicate it, one has got to take a little time. If what we have started this year bears some fruit, we shall see where pruning is possible next year. That is not the onl_y thing I have

I will take the House into confidance. as I always want to do, and tell the House that early after I took office, I tried to get the Reserve Bank to cooperate with me and find out ways and means of stopping the overdrafts being drawn on the Reserve Bank. We are actually at this moment engaged in trying to find out how best we can stop the overdrawings from the Reserve Bank. We are also trying our best to find out ways and means of getting back from the States in next 3, 4 or 5 years, monies which they have overdrawn or borrowed from the Reserve Bank. That is so far as States are concerned.

So far as monies spent on things like health, education, social welfare, family planning, etc. which do not pay dividends in the shape of money or goods. I do not think hon. members would like to cut down expenditure there.

Shri Ram Sewak Yadav (Barabanki): Super-structure!

Shri Sachindra Chaudhuri: These are mere words. If my good friends should say something concrete, I can understand. This also is super-structure—am I to bring it down?

Shri A. M. Thomas: The superstructure is empty there!

Shri Sachindra Chaudhuri: The expenditure on the plan falls into two

parts. One is, we have got to provide for the purpose of carrying on-I will not use words which are becoming odious like growth development-for carrying on those projects which are meant to produce heavier goods, power, irrigation and so on. Those have got to go on. Even there, as I have said in my budget speech, I have cut it down. But there is something builtin. We are to deal with the transitional stage from the third to the fourth plan. What was plan expenditure last year has become non-plan expenditure this year. That non-plan expenditure, I cannot cut down, because that built-in into the third plan. I canont take that away. Even then I tried to make a certain saving there and in doing that, I have tried to see if there can be any credit taken anything manufactured here. If we can do without having certain ments from other countries, that is the utmost that I can do.

I have been told, and this has frightened me, that the Planning Commission is like—I am paraphrasing it, this is not the language that has been used and this is my language or the impression which I got from what I heard—an old womens' council, that they sit down; in the council, talk among themselves and produce nothing.

Shri Ranga: They are your masters.

Shri Sachindra Chaudhuri: I am glad my hon. friend says that they are my masters; at least they are not my mistresses.....(Interruptions).

Shri Ranga: He says 'mistresses''. He must have got some. I do not know.

Shri Sachindra Chaudhuri: If I have got some, I would not be ashamed in confessing it. I do not feel ashamed as Professor Ranga: What I have done I have done fairly openly (Interruptions).

Shri Ranga: Your predecessor John Mathai had to resign because of that. I do not think that you are stronger than Mathai (Interruptions). I am told there are people who are entitled to have four people.

Shri Saichindra Chaudhuri: I do not know. Professor Ranga has got greater knowledge than I have in these matters.

Shri Ranga: My friends on the other side are laughing. Do have some sense of humour. I have never been to plead before the courts in order to bring down the tax burdens and then to come here and to justify higher taxes.

Shri Sachindra Chaudhuri: Sir, when I plead before courts I plead for a fee.

Shri Ranga: What do you plead for there?

Shri Sachindra Chaudhuri: When I plead before courts I plead for a fee.

Shri Ram Sewak Yadav: You plead here for election funds.

Shri Sachindra Chaudhurl: I do not plead for election funds. Probably my good friends will not find me after the next elections. I will neither here nor there. I plead here for the country and its progress. Sir, there is an old story. I do not in any way compare myself with that. Emperor Akbar one day went out and heard a beautiful song sung by Tansen in the field. He asked Tansen: "How is it that you sing so beautifully when you sing to yourself and when I pay you a thousand rupees"-which meant a lot of money in those days-"you sing only the stereotyped tones?" The answer he gave was: "when I was singing out in that field I singing to God and to my conviction, and to you I sing only for a thousand rupees." So also, when I plead in the courts I plead for a fee which was

given to me. Today, I plead here for the country, for myself and for the progress of the country. (Interruptions).

Shri Ranga: You had your money. Now you are pleading for this gang.

Shri Sachindra Chaudhuri: Sir, I have tried to avoid personalities, but if my hon. friends must have it I can only tell them that there I pleaded for money and here I plead for my country.

श्री सिद्धेडबर प्रसाद (नालंदा) : माननीय सदस्य, श्री रंगा, ने कहा है कि फ़िनांस मिनिस्टर गैंग के लिए प्लीड कर रहे हैं। यह सर्वया प्रनुचित है। उन को यह बात विदड़ा करनी चाहिए।

Shri Sachiadra Chaudhuri: Sir, the time of this House is very valuable. I have dealt with two items. The third item is administrative expenses. So far as the Centre is concerned, if my good friends had done me tocurtesy, kindness of reading the first part of my speech, they would have found that I have stated there what was the position. If some further clarification is needed, I am prepared to give it here.

Now, Sir, I have examined it for three years; I have not gone beyond it. During the last three years what has happened is this. The cost of public administration has increased in one year, I think from 1963-64 to 1964-65, by nearly Rs. 7 crores. In the next year, the increase was about Rs. 10 crores. In this year, if you take off Rs. 21 crores, which is estimated to be the cost of elections, we have got Rs. 31 crores more. It is not unnatural or very large increase. Then in these administrative expenses also a certain quantity goes for the purpose of assisting in an indirect way the development plans of this country.

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I could have gone round with a sword in my hand to each one of the Ministries for whom I provide the expenditure and said "off with this head, I am not going to provide for this". It is said in this House that there are 25 lakhs of people employed by the Central Government and if I cut down the strength by 5 per cent I think it would affect the lives of 1,25,000 people. Assuming that those 1,25,000 people have an average of four family members to feed, it would make nearly 5 lakhs people. Sir, I am a weak person. I do not have the heart to say that by one stroke I must sacrifice all of them. But it is our goal. We have to take time to reach that. It is a matter under constant observation of Government, whether we can make a saving, how we can bring down the administrative cost. Aв you are probably aware, the Administrative Reforms Commission has been set up. It is going into it with one of the very very hon, and senior Member of this House as its Chairman. Therefore, we are not unmindful the task or situation facing us.

Shri Rameshwar Tantia (Sikar): Please say something about the devaluation of the rupee.

Shri Sachindra Chaudhuri: One of the items of taxation about which there has been debate—some have said it is good; some have said it is badis the expenditure tax. I have said it in my budget speech, and I say it again, that in principle the expenditure tax is the only sensible tax we have .But, then, there is again a difference in theory and practice. practical from pragmatic but from point of view I would like to introduce or maintain the expenditure tax if I could, at the same time, also reduce the personal income-tax to a level of 40 per cent or so. So long as I could do that, I could maintain that. Otherwise it is a share; nothing else It hurts very few people in the sense of having to pay this tax. At the same time, it creates a great deal of work for those who administer this tax. Those citizens who have an income of over Rs. 36,000 have to fill in a large number of forms, apart from the waste of paper and all that. Therefore, I have done away with it. There is no justification beyond that, so far as expenditure tax is concerned.

There are one or two matters on which I think I should say something. The time is running against me and my colleague, Shri Nanda has to make some statement.

On the question of return public sector enterprises it has been suggested that the public sector enterprises are not paying as much as they should. Here again I will have firstly to put before this House this certain consideration that there are which are classed as undertakings public sector undertakings like education, health, social services and things of that nature which are of necessity and which by their very character are not able to produce any dividend in the shape of money. The dividend that we get from is the betterment of the life of our people and building up the next generation, and those are returns which I value more than money; but they do augment the coffers of this Government

So far as industrial projects are concerned, they are complex and heavy ones. I am prepared to grant that we have probably made a little mistake in our calculations, by six months or a year, and the result has been this, that they have not come to full production at the anticipated point of time.

Maybe, there has been also some hold-up somewhere by reason of things beyond our control like strikes in other countries, prices going up in other countries and so on, and because of that we have not come to full pro-

duction. I am not certainly pleading for those particular individual industries in the public sector which have not produced more money, but those who have dealt with the private sector also know that there are even in the private sector where the anticipated production or the anticipaied build-up is not made by sons outside the control of those that have planned it. That is the reason why in the immediate future, in the next six months or so, we cannot see any remarkable or spectacular in production from these public sector enterprises.

As I said, I fully take the blame for this; but perhaps we might have, had we been perfectionists, been able to see into the future and produce better phasing in time in these enterprises. But what I do feel is that assisted over a year or two or three years these enterprises will produce more and there is no question whatsoever, if we could wait or tide over our difficulties, that we would the production which is desired. This is a decision, which is a hard decision, that comes before anybody who put in charge of the finances either of a private individual or of a corporation, namely, are we to say good-bye to what has already been brought in because we find it rather difficult to produce the money, or are we to continue it by putting greater burdens on ourselves. I am afraid, this Government has chosen the latter course, namely, to put more burdens on ourselves in trying to carry on with it so that in the end we may have better results.

The last item that I have, apart from devaluation about which my hon. friend talked, about which I would like to say something in this House, is the question of foreign aid. I have been sitting in this House for five years now. I did not have any bias one way or the other but I must say that somehow instinctively I felt that there was a resentment against foreign aid. I can understand that. We have emerged from a colonial

state and those foreigners who ruled over us in the past had come in the guise of merchants. If I may be permitted to say something in Bengali -I will translate it-Banikar mandanda dekha dilo raj danda rupa puhale sarvari; at the end of the night we found that the light has dawned and at the same time the measuring rod of the merchant had become the sceptre of the king. That feeling our hearts we had. We did not have that same faith that we had perhaps before in what was coming by way of foreign assistance. But because there was that feeling in all our minds and because it was a lesson we learnt from history, our late revered Minister, Prime Minister Nehru, had made it practically an article of faith to see that we shall be non-aligned. We have followed that faith in truth. in fact and in spirit. Having followed that we have not scorned or spurned help from foreign countries, the foreign aid that comes from other country. taking care to see that such aid as comes comes from wherever friendly people come. We should not-I beg of this House-entertain in our minds this feeling that the hand of the world is against us. Let us have the feeling rather that as we have done no harm or injury to anybody, as we had not raised our hands against anybody, as we are determined to carry on our way of life with peace and honour. so also those who come to help us recognise that and come to help us because they want to help us.

I am not saying that the commercial feeling is away from it. When a country comes with aid, it does not mean that they are doing it for the benefit of their health. Nobody does it I certainly do not delude myself into it; but what I do believe is that when they enter into a bargain for the purpose of giving aid or help, they look at it from the point of view that this is a country which is progressive, this is the kind of progress that we have made and that this aid that they are going to give will make for more progress and they will get a return on their money. And we see

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investing goodwill, that it produces actually for ourselves both in the business sense and the political sense. That is the thought which is in the minds of the people who give aid. We should not spurn it.

I have heard in this House over and over again that we go round the world with a begging bowl. Sir. hang my head in shame when I think that our endeavour at international cooperation is looked upon as a journey with a begging bowl. I do not feel that this is so. We take it for purpose of giving it back in good time. We have contracts and agreements under which we take this money. Whatever comes has got to be put on a business basis and it is on that basis that we take it. We have a good bargain or a bad bargain or an advantageous bargain That has got nothing to do with the psychology of begging at all. If I say so, in all humility. without any pretence of being a knowledgeable person in high economics that this is something which is recognised everywhere, that is, aid, in the shape of foans, is necessary for the purpose of building up any business. In private enterprises, people go to banks, people go to relations and people even go and borrow money from hundi brokers. Having borrowed that money, they spend it for the purpose of building their businesses and when they have made their profits, they return the money. We are not going to any brokers. We are going to international banks and we are going to friendly countries of the world who are our friends and who try to give assistance in difficulties. These difficulties will not always be there. If we have or nothing else, at least we have goodwill and the determination of the people to go on fighting, not against anybody else but against the real enemies, poverty, dissensions, misunderstandings and things of that sort. It we do that, I am certain we shall come to an end which will be profitable to us and we shall be really able to take the place in the world which is ours.

Again, in connection with the foreign aid, two questions arise. have been debated over and over again. Although they do not concern directly because they do not within the purview of my duties, these are questions which have got to be considered. One of them is in regard to the Bokaro Steel Plant and that is that when we thought of building up this plant, there was a certain amount, Rs. 600 crores as the estimated cost, and in the time that has gone by that cost has gone up. In accepting the assistance or aid from a very friendly country, the U.S.S.R., with gratitude, we have not lost sight of the difference in price. But the difference in price has been caused by reason of our wishing, to a certain excent, to fabricate some of the component parts in this country. The fabrication of these parts is going to cost us more than what would cost if we imported them from other countries. The question is: Why do you fabricate them? The answer is two-fold. The answer is that we want to conserve our foreign exchange to the we can. Secondly, this will give our local industries, whether in the public sector or in the private sector, something to do and also the experience that is necessary for the purpose of building up similar plants.

The justification for building that plant is also questioned. Why have the Bokaro Steel Plant? Why have steel at all? These are the questions raised. In regard to steel, so far as this country is concerned, we have got not only deficiency in that but there are certain types of steel, special steels, which we have to import. I admit that certain types of steel are cheaper in the world than what we get here. It is purely because of this that so far as steel in this country is concerned, it does not, in all its aspects, provide what is necessary for the needs of the country. It is not only that. We have got to think in terms of not today, not tomorrow, not the day after, but the years after. Steel is a basic material and a very necessary material to build up anything, be it bridges, be it machinery, be it houses and what not. In consequence of that, I think, it is a good determination that we produce steel in this country even if it is not justified by the rules of economics which are mentioned in this House sometimes.

And the other reason for the prices going up is that when we import these machinery they bear a large amount by way of import duties or import tax. That is really taking the money out from one pocket of Government and putting it into another. Therefore, when we think in absolute terms the cost of this, while we have got to take this into account, these two things have got to be remembered namely that by and large, the excess of expense is incurred because we want to produce the things here or in other words keep the money in this country and the other reason namely that part of the cost goes only from one Government pocket into another.

The other thing which has been equally criticised in this House is the fertiliser deal. My hon. friend the Food Minister is here. He would in good time be able to give you a more detailed explanation. But not on request, but as a matter of curiosity, when the matter was being examind and the question was being raised and discussed so often. I have given it a look; I have given it a bird's eye view and a third mans look at it, and honestly I canot condemn this as being an uncommercial adventure.

What has happened is this. In a particular stated case, with a private enterprise abroad, Government have proposed to enter into an agreement whereby the manufacturing rights and distributing rights for a limited period of seven years from production are going to be given to them, and this has been characterised as being some-

thing which is going to allow this particular private enterprise to interfere with the life of the people. One thing is certain that we need more fertiliser here. Either we have got to build all the capacity for producing fertilisers in this country out of our own resources, which in other words means free foreign exchange, or else we have got to get fertilisers year to year by imports. The production of foodgrains in this country has to increase.....

Shri Bhagwat Jha Azad (Bhagalpur): You may give them a reasonable profit. But why give them the distribution rights?

Shri Sachindra Chaudhuri: I may tell my good friend that I am coming to that.

Shri Vasudevan Nair (Ambalapuzha): Can you justify a sell-out in the name of need and necessity? How can you justify a sell-out of our interests?

Shri Sachindra Chaudhuri: I wish that my hon. friends would listen to me; they may agree with me or disagree with me, but they should at least hear me.

What I am saying is this is that so far as this is concerned, we are entering into a great venture not for the entire production of the needs of this country in fertilisers, hut for one type or part only. Then the thing which arises is this that we feel that when we shall give them the right to distribute, it is intended and it is hoped that by the time this fertiliser plant comes in and within seven years thereafter, we shall have production ourselves; our intention is to have at least two-thirds to be produced in this country which will be either by the labour of Government or by the labour of private enterprise in this country, situated in this country, with the management in this country. When we have a con-cern like that, I forgot to mention this earlier, 30 per cent of the production of this company or this enterprise is going to be bought by Govern-

[Shri Sachindra Chaudhuri]

themselves. And only 70 per cent of the distribution is left to these people for seven years with the probability of Government also building in resources and capacity for the purpose of getting the fertiliser. And then, if they try in any way to interfere with the life of the people of this country by raising the prices, those prices can be held on a competitive basis firstly by what is produced in the country and secondly by the imports abroad. If we were to fix a ceiling on the price or profit-I think I am not wrong in saying that one of the hon. Members here said 'Give them 25 per cent, I do not mind, by way of profits' then in that case, with an inducement to that foreign company (which comes for collaboration) to come and set up the enterprise, which would give them 25 per cent, one may not want to do that: that is why I say that apart from politics, from the commercial point of view, I would have entered into an agreement or bargain like that tomorrow.

Shri Bhagwat Jha Azad: It is not convincing at all.

Shri Sachindra Chaudhuri: I can only give arguments. I cannot carry conviction. Conviction is in own mind. Arguments are with me (Interruption). I thought fiscal and financial conditions of this country for the time being are such that what we have done is in the best interests of the country. There is no other answer I can give.

Now, coming to another point, have been asked by several friends here about devaluation. I do not know what more can be said what has been said. In reply to an unstarred question, I have given a written answer saying no devaluation is contemplated. My colleague, who spoke the voice of not himself only but of the whole Government, said: no devaluation. I can only endorse that and say no more. Therefore, I do not see what discussion or debate

there can be if it is not in the mind of Government, unless it be that should start a discussion on whether it is good, bad or indifferent . . .

Shri Nath Pai (Rajapur): That was not the question. Government's intention not to devalue is well known. What was tried to be pointed out was this, that there is a selective devaluation by the impost of import duties, by encouragement of exports; and the actual devaluation unproclaimed. unaccepted in the world market is that our rupee does not compare even with the Pakistani rupee. This is the reality. Government's intention known to us. We wanted to know what is being done to stop this actual depreciation of the rupee in market in the world.

Shri Tyagi: It will require a little discussion.

Shri Sachindra Chaudhuri: A very good question and very well put. In as clear a language as I can command. I will give the answer. My friend, Shri Nath Pai, knows so much about the world, so much about the rupee and so on. May I tell him that the only way we can tackle that is by getting more production in the country so that we export What we can do is to produce more and carry on a vigorous promotion of exports.

I think the House has heard with enough patience. I do not wish to incur the displeasure of the House by making the House impatient me. If in my speech I have given offence to any of the revered friends, Prof. Kripalani, Prof. Ranga others, I fully and freely apologise. It was farthest from my intention to offend anyone. I have got the great reverence for them, the greatest respect for them. But in my arguments, I do not spare anybody. Thankyou.

Mr. eputy-Speaker: There are two formal items to be disposed of, intro-

duction of the Demands and contingent Bill . . .

Shri Hari Vishnu Kamath (Hoshangabad): Only introduction.

Mr. Deputy-Speaker: There will be no discussion.

भी बागडी (हिंसार) : उपाध्यक्ष महोदय, साढे चार अज च के हैं। साढ़े चार बजे होम मिनिस्टर साहब को पानीपत के दृःखद कांड के बारे में स्टेटमेंट देना था। प्रब यह दोनों ग्राइटम्स कल कर लिये जायं।

Deputy-Speaker: All right. Mr. Let us hear the Home Minister.

16.44 hrs.

RE: INCIDENT AT STATEMENT PANIPAT

The Minister of Home Affairs (Shri Nanda): Mr. Deputy-Speaker, as I stand before you and before the hon. Members of this House, my mind is haunted by the thought of the three martyrs . . .

An hon. Member: Four.

Shri Nanda: .. brave sons of the soil of India who met their death in circumstances ghastly beyond world. If we could imagine the last moments of their agony, the harrowing perience when their breath was being extinguished by the fumes and smoke in a godown, from which the dead bodies were recovered after the debris had been removed. Death will But such overtake everyone of us. death is a heart-rending tragedy in the extreme. There can be no words to give expression to the poignancy of our feelings and the anguish of our souls.

We, all of us should express our deep sympathy and send our condolences to the bereaved families. And we have to tell them that in their overwhelming grief all of us share.

I have with me a statement the Government of Punjab regarding the facts about this tragedy.

Shri U. M. Trivedi (Mandsaur): You are not mentioning about

Shri Nanda: According to a report received from the Government Punjab, at about 2.30 PM. on 15.3.1966 a procession of about 500 persons including Jan Sangh workers and students was moving towards the Police Station Panipat en route to Puranakila ground to hold a meeting there. As the procession was in defiance of prohibitory orders under Section 144 Cr. P.C., it was asked to disperse. It refused and started shouting provocative slogans and hurling brick-bats As the procession was becoming unruly, the Sub Divisional Magistrate ordered the use of tear smoke. As even the use of tear smoke did not have the desired effect, firing was resorted to. The mob thereafter dispersed at about 3.30 P. M. one person was injured as the result of the firing. He was taken to hospital where he died subsequently.

Shri U. M. Trivedi: Did he die before that?

Shri Nanda: While this person was being taken to hospital, he was followed by a procession of about 1000 persons. This procession was also shouting provocative slogans. Apprehending danger from the Diwan Chand Kakkar, a prominent Congress worker ran into his shop. Two more persons Kranti Kumar and Sant Ram Lamba who were also congressmen followed him for protection against the mob. The processionists set fire to the shop after sprinkling petrol on it.

Some hon. Members: Shame.

Shri Nanda: When the debris was searched, the bodies of these three persons were found. In this connection, seven persons have been arrested.

[Shri Nanda]

Sir, this most reprehensible incident is not an isolated act. In the past few weeks the time and the energy of the House have been devoted on several occasions to matters arising out of large scale violence in different parts of the country. The time has come for all of us to ponder seriously over unhealthy trends which are developing and assuming menaproportions. No democratic Government would like to use force against the citizens but at the same time it must be clear to everyone that no Government can abdicate its responsibility of protecting life and property.

Panipat

(Gurdaspur): Shri D. C. Sharma What have you done so far?

Shri Nanda: Preservation of public order is a sacred task and I want to say here and now that this Government will not flinch from any action, howsoever unpleasant it might be, stamp out violence, hooliganism and rowdyism which are not only marring the fair name of the country but are putting in serious jeopardy the precious structure of democratic freedoms as well.

Shri D. C. Sharma: Only words.

Shri Nanda: Punjab Government have already taken a series of steps to deal with those groups and persons who are indulging in this insensate violence, and I can assure the House that the sternest possible action will be taken against these anti-social elements.

There is, however, Sir, one important aspect to which I feel it my duty to draw the attention of the House. It is not enough on the part of political parties and leaders of public opinion to profess faith in peaceful and constitutional ways of action in a democratic society. They have to realise, and not only realise but express through the kind of action they organise, the dangers inherent in arousing passions of the population whose

irrational manifestation they are unable to control. The moral guilt of the loss of valuable lives and the destruction of property lies squarely on those who feed the masses on a vicious kind of propaganda. The responsibility of all political parties in this respect is clear and compelling. Not merely by passing resolutions or issuing statements criticising violence, but also by purposefully avoiding exploitation of issues with emotional overtones, they must operate with Government in ensuring the proper functioning of the democratic system in the country.

I would, therefore, Sir, appeal all sections of the House, and particularly the opposition parties not to encourage, by word or deed, actions which have the possibilities of violence. I have to say one word more, Sir. This dastardly and heinous crime has for us a painful lesson. It is for us here a warning. It is possible to ignite the spark in a moment and to consign to flames a whole place. Maybe, at that moment, nothing can be done about it. But behind the hand which started the fire, there was a mind which had been poisoned for days, weeks months . . . (An hon. Member: Years) which provided the impulse to the hand for that atrocious act.

Shri D. C. Sharma: What was the Government doing?

Shri Nanda: We have to deal with the dark and subterranean It is for all of us to combat the evil of these sinister forces. We have to make a beginning, here in this House. If a Member of the House says anything which has the semblance of the advocacy of violence, it has vast consequences. It has a large multiplier effect. What we sow here, people have to reap in streets. Therefore, everything sible has to be done to see that a bad example is not set here. We have to fight this battle for India, for the soul of India, for its freedom and

for its integrity and we have to start here and also in the homes, institutions and schools and everywhere because what faces us now is not a question of the breakdown of administration in a State. What we are confronted with is the danger of the brackdown of the social and political system. It is in the setting we have to see this problem. Government will take and has been taking stern action.

Shri Hari Vishnu Kamath (Hoshangabad): Very late always.

Shri Nanda: It does not come in very well from those who any time action is taken start blaming the Government... (Interruptions.) This is a solemn occasion and I do not want to spoil it by political bickerings. I want to make an appeal. We have to join together in ensuring that such heinous things which had hapened do not disfigure the pages of history of this country in the future.

श्री रामसेवक णावव (बाराबंकी) : लुधियाना में जो घटना हुई है, हम उस के बारे में भी गृह मंत्री से सुनना चाहते हैं।

भी उ० मृ० त्रिवेदी : उपाध्यक्ष महोदय, इस सदन में किसी भी सदस्य की हमददी इस बात के साथ नहीं हो सकती है कि किसी को मारा जाये या जिन्दा जलाया जाये। इस बारे में कोई दो रायें नहीं हो सकती हैं। लेकिन यह प्राशा जरूर की जाती थी कि गृह मंत्री इस सदन में सच बात कहें। उन्होंने ऐसी ग्रलत बात कह दी कि पुलिस की गोली से एक लड़के को चोट पहुंची, उस को भ्रस्पताल ले जाया गया भीर वहां पर वह मर गया। उन के मंह से यह सच बात नहीं निकल सकी कि उस लडके को गोली मारी गई, वह मर गया भीर उस की लाग को भ्रस्पताल ले जाया गया । ध्रगर वह यह बात कहते, तो लोगों को विश्वास होता कि वह सब बात कह रहे हैं। उन्होंने सब भीर झठ को मिला कर जो कुछ कहा है, वह ग़लत है। उन को सच बात कहनी चाहिए थी। किसी को भी
यह सोचने का भवसर नहीं मिलना चाहिए
कि गृह मंत्री के द्वारा इस हाउस में गलत
बात कही गई है। मैं यह उम्मीद करता हूं
कि गृह मंत्री ऐसी भापत्तिजनक बातें नही
कहेंगे।

भी रामेक्बरानन्व (करनाल) : उपाध्यक्ष महोदय, . . . (म्यवधान)

Hanumanthaiya Shri (Bangalore City): Sir, on a point of order. May I make a very humble appeal to my hon, friends on this side of the House? Now, it is a moment of sorrow, not a moment for bickerings. In Punjab, most of the places are on fire, only places, but the hearts and minds. As the Home Minister very appealed, let us not add to that fire. In fact the Home Minister and the Government of India are too anxious to settle these matters at informal meetings. I beg of them not to raise any controversy, not to further aggravate the troubles that already afflict the country. I appeal to you not to allow any more speeches or remarks on this issue.

भी रामेश्वरानन्द : उपाध्यक्ष महोदय, मेरा निवेदन मुन लें।

उपाध्यक्ष महोदय: कृपा कर के माननीय सदस्य बैठ जायें।

श्री रामेश्वरानन्तः यह घटना मेरे चुनाव-भोत में हुई है, इसलिए धाप भेरा निवेदन घवश्य मुन ।

Mr. Deputy-Speaker: Order, order. Please sit down. I would appeal to all Members on either side not to aggravate the situation. Let us not by asking questions or by doing anything try to aggravate the situation. We should try to pour oil over troubled waters. I along with the Home Minister would appeal to the House to lend every hand to bring about a calmer situation and bring peace to Punjab and to the rest of the country.

Some hon. Members: We all agree.

Mr. Deputy-Speaker: I would request everyone of you not to ask any questions which would not help the situation.

Shri Hem Barua (Gauhati): One question, Sir.

Mr. Deputy-Speaker: No. please.

Shri Ranga (Chittoor): I rose to appeal to you and others. But you did not give me an opportunity. wanted to say a few words, but even that, you did not allow. Then what should I do? Let me only say a few words.

Mr. Deputy-Speaker: I would not allow questions.

श्री मधु लिमये (मुंगेर) : यह कसे हो

भी हुकम चन्द कछवाय (देवास) : पुलिस की मोर से लोगों पर गोली चलाई जाती है भौर यहां पर भाप सवाल नहीं पूछने देते हैं।

श्री धबु लिमये : जिन सदस्यों ने काम-रोको प्रस्ताव दिया है, उन को मौका दिया जाये।

Mr. Deputy-Speaker: Order, order.

Shri Ranga: Sir, you do not want to allow any questions. You do not want to allow us to make any statement. You allowed the Home Minister not only to express sorrow and sympathy in regard to those horrible deaths that have taken place as a result of those disturbances but to give homilies. We are all feeling the same sympathy. We are also shock-But my hon, friend the Home Minister had not contented himself with that. He gave a big homily and drew a lesson from all the things that have happened. Then he gave us abjurations, threats, all sorts of

things, and you do not want me to say anything. Though I am the leader of my party here, you do not want me to say anything at all. All right; you have your own way.

But I can only say this. (Interruption).

Some hon. Members rose-

श्री मघ लिमये : उनको बोलने तो दीजिये।

Shri Ranga: I am extremely sorry and unhappy, and I am sure every one of the Members on this side, the Opposition, has feelings of sorrow and feels sorrowful over what has happened in regard to those three martyrs to our social unrest. This is happening, it is likely to happen. My hon friend the Home Minister says we should consider the consequences of what we say here and what we do here, in the larger context of the whole of the nation and the national affairs. We are fully aware of that. I do not know why he thought that he has a higher sense of responsibility just because he is fated to be the Minister of Home Affairs than anyone of us here. Anyhow, it is within his right to appeal to us, as it is within my right also to appeal to you and to him. But why he should stand up and give us his homily, I do not know.

One thing is clear. Things are not well in this country. Who is responsible? My hon, friend seems to think in a vicarious manner that the Opposition is responsible to a larger extent. But, to a larger extent and more principally the Government is responsible. I am not bringing in the question of the ruling party. No. The Government is responsible.

Shri Radhelal Vyas (Ujjain): a point of order.

Shri Ranga: I am not going to stand in your way.

order is this. The Home Minister has

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made a statement. How can any Member be allowed to make a speech? The hon. Member is making a speech on it. Further speeches are not allowed. He can ask for any information; but he is making a speech. It should not be allowed. That is the point of order. (Interruption).

Mr. Deputy-Speaker: Order, order.

Shri D. C. Sharma: You are not giving the opportunity to me to say a few words. I am coming from Punjab.

Shri Sheo Narain (Bansi): should get some time to put at least some questions. That opportunity is not given to us, but the hon. Member over there is making a speech. Never before after we achieved freedom had there been four adjournment motions within one month of a session. It has taken place now. Is it our fault?

Some hon. Members: Yes.

Shri Ranga: If you say 'yes' with a due sense of responsibility, I have no objection. I hope those on the Treasury Benches do not agree. For any quarrel, dispute or debate, there are always two parties. That government has so much greater responsibility when 500 people gathered there, according to his own information, and they were going in a procession. (Interruptions).

Mr. Deputy-Speaker: I will allow them. I have called Mr. Ranga.

Shri S. M. Banerjee (Kanpur): You cannot take action against them because you belong to the ruling party. (Interruptions).

Ranga: I have very many things to say, but I do not think it is necessary for me to say anything more than express my sympathy and condolences also to the bereaved families. I was shocked and amazed by the statement of my hon, friend, I do not wish to prolong this: it is a miserable experience for him and for me; more so for me.

Standing as I am here, after having been their partner in fighting for our freedom, I am now witnessing all these things.

भी विभृति मिश्र (मोलि ।री) : किस को ये उपदेश दे रहे हैं? उपदेश देना हम भी जानते हैं।

Shri Ranga: The time has come for the government to make a heartsearching to see whether they are capable of providing enough, decent, satisfactory, soulful leadership to this country, and whether it is not because of the inadequate leadership that all these things are happening. Let them think about it-we would also think about it-and realise the responsibility.

Mr. Deputy-Speaker: Shri D. C. Sharma.

Shri Kapur Singh (Ludhiana): We are the persons concerned primarily with this.

Mr. Deputy-Speaker: Your leader has spoken.

Shri Kapur Singh: Yes, but I come from Punjab. (Interruptions).

भी हकम करद कड़वाय : उनको च्य कराइये जो चिल्ला रहे हैं।

भी रामसेवक यावव : किसी कांग्रेसी को भी निकालें तो पना चले।

Shri D. C. Sharma: Everybody be in agreement with the sentiments expressed by the Home Minister. There is no doubt about that. I think a tragedy like this is unprecedented not only in the history of Punjab and India, but in the history of the whole world. We have heard of people who have immolated themselves. I know the threat of selfimmolation carries great weight in this country and other countries also. But I have yet to come across any instance in any country where people have been shut in a room, kerosene

[Shri D. C. Sharma]

oil has been poured upon them and they have been burnt to death.

An hon. Member: It is a shame for those who allowed it.

Shri D. C. Sharma: What pains me most is this that it is becoming an ever-continuous process. What happened at Panipat is being repeated in Ludhiana; what is being repeated in Ludhiana may be repeated in other places. I want to ask one question: Is the nation going to live upon the homilies that are being given, on the beautifully-worded statements prepared by the Secretary of this Ministry or that Ministry? Is this nation going to live upon the communique that will be issued? That will mean something or perhaps nothing. I want to ask the question. How is law and order going to be restored in the Puniab?

An hon. Member: In the whole country.

Shri D. C. Sharma: How is law and order going to be maintained in the whole country? I do not want to talk in terms of the country now. I want to ask, Sir, how is the Punjabi going to breathe freely and without hindrance, without restraint and without the sword of death always hanging What are we doing over his head? about that? That is the question that should have been answered. On the other hand, the hon. Home Minister has given us a beautiful essay. We are happy about that essay. I am a teacher. I am used to reading such essays. I will give very high marks for this essay. But we do not want such essays at this time. We want deliberate action, calculated action, want action which will not end today or tomorrow but action which will bring peace not only in the Punjab but in the whole country. I say, Sir, it is not only Punjab that is under fire. Tomorrow Delhi will be on fire and day-aftertomorrow Uttar Pradesh will be on fire. This fire will spread like a conflagration over all the States of India.

Therefore, I want to make appeal to the Prime Minister. I do not have any faith in other persons. I want to make an appeal to the Prime Minister of India, a noble lady, the inheritor of noble traditions and noble policies. I want to make an appeal to her to get up and say to us that this will not occur in other States of India and that Indians will be able to live freely without fear, without intimidations and without any kind of violence. I want her to make this statement. These Ministers come and go. I know how some of them who adorn the treasury benches have created this trouble. I do not want to take their names. They have adorned the Treasury Benches. I do not want to say anything about them. They are holding very high positions.

श्री जगदेव सिंह सिद्धान्ती (झज्जर) : सब पर श्राप यह इत्जाम नहीं लगा सकते हैं।

Shri D. C. Sharma: But I appeal to this noble lady to get up and give hope to the people, give courage to the people and give everything necessary by which they can live.

श्री जगदेव सिंह सिद्धान्ती: हमारे इलाके का मामला है हमें जरूर बोलनें दीजिये। बाहर के, बंगाल ग्रीर गुजरात के बोल रहे हैं। हमें भी मौका दीजिये।

श्री रामेश्वरानन्दः मृझे भी मृन जें, उपाध्यक्ष महोदय।

Shri H. N. Mukerjee (Calcutta Central): Sir, Professor Ranga has spoken in a manner which was representative of the feelings of most of us. I wish to add that when this morning I was, at least, partially responsible for securing that the Home Minister should come before House and give us some details about the calamity which has taken place, I had no idea that a solemn and sorrowful occasion would be turned by the Home Minister into an opportunity for pronouncing the kind of homily which he is making in such large numbers that an anthology of them could be very easily prepared. It is a cruel shame that in our country today there are miscreants who do such dastardly things as burning fellow human beings to death, and it is also a cruel shame that they appear to get away with it.

It is a terrible thing to remember. When the Chauri Chaura incident happened and some policemen were burnt to death Gandhiji had said that Swaraj was stinking in his nostrils. This is the kind of thing which stinks in our nostrils. We all want..... (Interruptions).

Shri A. P. Sharma (Buxar): whom are all these sermons?

Mr. Deputy-Speaker: Order, order.

Shri H. N. Mukerjee: I do not know why the hon. Members here get excited about the responsibility as if I am asking for punishment to be meted out to a particular person who is over there or anywhere else. It is not that. What I feel shame about is that the Government of the country, at the Centre or the States, has failed in securing conditions where such dastardly crimes, which in no part of the country are countenanced, do not happen in the way they have happened. That is not what we wanted to hear from Shri Nanda about. We all wanted to be told about the circumstances in which this crime took place and the steps which Government are taking in order to prevent such crimes taking place in the future.

But he took the opportunity of saying other things which have very serious implications-it has gone on record-which is why we have to say certain things. He says that we should feel anguish and sorrow, which we do. We feel sorrow as much, as if not more than, what Shri Nanda does in regard to this matter. Some of us personally have been looking forward to the reconstruction of Punjab on a more rational and popular basis. And when I see this kind of criminal dastardliness, passing muster from day to day, I

feel sorrower than I can express in words. We have much more sorrow than Shri Nanda conceivably has over the death of these martyrs who have had to embrace this kind of utmost insufferable annihilation. But he has gone out of his way, to give a ponderous homily to us. He has gone out of his way to ask us to behave; he has said that by implication. As Ranga has pointed out very capably and very relevantly, he has gone out of his way quite gratuitously in order to mar the solemnity of this evening's occasion. He has gone out of his way to say by implication that some Members of this House, by word or deed, gave connivance to actions of the dastardly sort which he has quoted from Panipat. This is not playing positive, this is not playing in a sportsmanlike manner, this is not cricket, this is hitting below the belt.

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If Shri Nanda wants us, on this side of the House, any of us, any section of us, to give an omnibus undertaking to him that we shall not be standing our people when they are in suffering, in anguish, in agony and when they in their anger rise in upsurge, we shall not stand with them but shall be dancing attendance with the authorities which justify, with the arguments which the authorities always bring forward to support all that action they undertake, he will never have that undertaking from any part of our population which is self-respecting; he will never have that kind of undertaking. Nor even the British under the worst days of imperialist rule could take from our people who were fighting for freedom the kind of undertaking, implicit or explicit, in order not to stand by the side of our When there was the Mopla Revolt and certain other things took place even after, even Gandhiji with all his peculiar predilections non-violence, stood by the people. We have to stand by the people.... (Interruptions) Sir, I want to say this to you. I do not know why the Home Minister went completely out of his way to tarnish the factual, ob[Shri H. N. Mukerjee]

jective nature of his report, which we all wanted, tarnish it by all kinds of implications and insinuations which we throw back at them, with compound interest if he wishes to have it. We behave on the basis of the principles of probity which we consider to be right. We are not going to be deflected from the path which we consider to be in the interests of the people merely because people in auchority make this kind of statement which they have made now.

Mr. Deputy-Speaker: With great respect I have to say that such statements will not help. Now Shri D. D. Puri.

भी रामेक्वरानन्दः उपाध्यक्त महोदय, मुझे स्नाप एक बार सुन लीजिये। यॐ घटना

Mr. Deputy-Speaker: Please sit down. I have called Shri Puri.

श्री जगवेव सिंह सिद्धान्ती: मैं बोल कर जाऊंगा, यह मेरे इलाके का मामला है।

Mr. Deputy-Speaker: Order, order. Please sit down.

Shri D. D. Puri (Kaithal): Mr. Deputy-Speaker, Sir, I deeply regret that the Opposition benches should have chosen this of all the opportunities to take political advantage of a very solemn occasion .. (Interruption). Our heads bend down in shame when we see that our own countrymen, people belonging to the Punjab, can commit such dastardly crimes in broad We condemn this without daylight. any reservations at all. I take this opportunity of taking the time of the House to ask only a limited question. In view of the fact that this shameful dastardly crime has been committed in broad daylight, are Government not of opinion that the arrest of only six or eight people is a grossly inadequate step to meet the situation?

Shri Nanda: Hundreds have been arrested in that connection.

Shri D. D. Puri: Have Government considered the possibility of imposing punitive tax and collective fines in Panipat and other places in the Punjab....... (Interruption).

Incident (Stt.)

Mr. Deputy-Speaker: Swami Rameshwaranand.

Shri Kapur Singh: Mr. Deputy-Speaker, do you realise that we are the people who are primarily concerned with it and you are distributing your favours in a manner which would do, perhaps, more than justice to the members of your own party?

Mr. Deputy-Speaker: I must be fair to all the parties. Your leader has spoken.

Shri Kapur Singh: He may be the leader of my party....(Interruption).

Shri Ranga: I have not spoken for the Punjab.....(Interruption).

Mr. Deputy-Speaker: We cannot go on like this. If there is one from every party, I can understand...... (Interruption).

Shri Ranga: Why is it that other Congressmen have been allowed to speak when he spoke for the whole of the Congress Party?

Shri Kapur Singh: Shri Nanda has spoken; then why did you call two Congressmen from the Punjab?..... (Interruption).

भी जगदेव सिंह सिद्धान्तीः मुझे भी बोलने दीजिये । मेरे इलाके का मामला है ।

श्री विभूति निश्च : हमारी तादाद 314 है उनकी तादाद 114 है, हम को ज्यादा समय मिलना चाहिये।

श्री मथ लिमये : उनको भ्राप नयों इजाजत दे रहे हैं।

भी रामेश्वरानन्व : उपाध्यक्ष महोदय, मैं भगवान् को साक्षी करके कहता हूं इस सदन

में कि मैं कोई पार्टी पर दोष लगाने वाली बात नहीं कहंगा । मेरा हृदय रोता है, मैं लज्जित हूं कि मेरे चुनाव क्षेत्र में यह दूखद घटना घटी है। लेकिन जैम: हथा है जैसा मैंने जाकर भपनी घांखों से देखा है, मैं ठीक बारह बजे गया हं धौर रावि तक था . . . (व्यवधान) ।

भी मधु लिमये : उनके चुनाव क्षेत्र की बात है, माप को सुनना चाहिये।

श्री रामेश्वरानन्द : मैं हाथ जोड़ता हं, भाप मेरी बात सुन लें, उसके बाद चाहे भाप मझे फांसनी पर चढादें।

मैं कहना चाहता हूं कि यह घटना किस तरह से घटी है। 14 तारीख को स्कल भीर कालेज के लड़कों ने ग्रीर नगर के लोगों ने हड़ताल की । नगर में एक जलस निकला । उसमें पुलिस साथ साथ थी। सारे नगर में फिरा, कोई दुर्घटना नहीं हुई। 15 तारीख को दिन के लगभग 2 बजे जब जन्म निकला जा रहा था तब, गुड़ मण्डी पानीपत में, जल्स जाते जाते गढ़ मण्डी से बाजार में जाने लगा. तब पुलिस के कुछ जवानों ने, एक दारोगा था उसने भौर ए० डी॰ एम॰ ने उसको बाजार में घुसने से रोक दिया। उधर से प्रदर्शनकारी बाजार में जाना चाहते थे। लेकिन वह जाने नहीं देते। इसी पर वहां जो दारोगा ये श्री मल्लिक, उन्होंने गोली चलाई । न प्रश्नु गैस छोड़ी, न लाठी चार्ज किया, न हवा में फायरिंग की । कुछ नहीं । एक विद्यार्थी, जिसका पडौस भी कभी जनसंघ में नहीं रहा था, मझे पता है उनके सारे परिवार का, वह लोकल वैश्य हैं भीर कांग्रेस के साथ चलते रहे हैं, उनका एक विद्यार्थी जो बी॰ ए॰ में पढ़ता था, उनकी दूकान इस घटना स्थल से लगभग 60 गज के फासले पर है, वहां पर दर्शक के रूप में या। जब जलुस वहां गया तब उसे रोका गया वह विद्यार्थी एक दूकान में भाइ लगाये बड़ा वा जिस समय दारोगा ने उस पर तीन गोलियां चलाई, धकेले पर, धौर जब तक वह विद्यार्थी जमीन पर नहीं गिर गया तब

तक उसकी पिस्तील म्यान में नहीं दकी। इस पर जलुस निकालने वासों ने जलुस को शान्त कर दिया भौर कहा कि भागे नहीं बढ़ेगा जलस, इसलिये कि प्रागे प्रौर भी दुबद घटना थी । उपाध्यक्ष महोदय, मैं सब कहता हुं जो मैंने भपते कानों से जाकर सुना है।... (व्यवचान)।

उपाध्यक्ष महोदय : घाडँर, घाडँर ।

भी रामेश्वरानम्ब : वहां पर इस घटना स्थल से ठीक तीसरी दूकान की छत पर कुछ लोग जमा हो रहे थे। उनके पास बन्द्रक भीर लाठी थीं भीर घच्छा हुमा कि जलुस माने नहीं गया । वहां से उसके परिवार के लोग भौर भन्य कुछ लोग उस लड़के को उटा कर जी॰ ठी॰ रोड पर एक हमारा भस्पताल है उसमें ले भाये। भव उस लडके के मरने पर नगर के सब लोग उमड पड़े ग्रस्पताल में। ग्रस्पताल वालों ने कुछ लोगों को तो भन्दर बुला लिया भौर काफी लोग उस जी० टी० . रोड पर खड़े रहे। जहां यह मस्पताल है उससे कोई 60 गज के फासले पर टक्कर साहब की दुकान है साइकिलों की । टक्कर साहब की दुकान पर वहां कुछ लोगों ने जाकर निवेदन किया . . .

उपाध्यक्ष महोदय : स्वामी जी ग्रव ग्राप खत्म कीजिये।

भी रामेश्वरानम्ब : मैं बिल्कूल समाप्त कर रहा हुं। उन को जाकर निवेदन किया कि टक्कर साहब ग्राप ने कल भी दकान बन्द नहीं की बी और प्राज भी बन्द नहीं कर रहे हैं (व्यवधान) प्राज तो वह बी॰ ए॰ में पढ़ने वाला लडका मर गया है कृपा करके माज तो दुकान बन्द कर दो तो वहां पर क्रान्ति कुमार ने कहा कि मधी एक ही मरा है मगर 7-8 मरते तब कोई बात बनती (व्यवचान) ।

भी बी॰ बं॰ झर्मा : उसने यह नहीं कहा ... (व्यवचान) ।

बी रामेश्वरानम्ब: प्रापस में जब उन्होंने कहा तो जनूस वालों ने यह समझा कि यह गोलियां उन्होंने चलवायी हैं... (व्यवधान) उनको यह बहाना हो गया कि शायद यह गोली चलाने वाले हैं और इसलिए वह गोली श्राज उन्होंने चलवायी है।

Mr. Deputy-Speaker: I appealed to the Members not to add anything to aggravate the situation. These speeches are not called for. These things are not going to help the situation....(Interruptions). Order, order.

श्री रामेक्वरानन्द: भ्राप मेरी बात मुन मीजिये।

एक माननीय सबस्य : उपाध्यक्ष महोदय, भाप इस तरह से कहानियां यहां पर मत सुनें।

बी रामेश्वरानम्ब : घापस में इस पर कहा सुनी हुई गाली गलीज हुई, दोनों तरफ़ है ईट पत्यर फैंके जाने लगे...

Mr. Deputy-Speaker: Please sit down.

भी राजेक्बरानिन्य: मैं एक मिनट से ज्यादा नहीं सूंगा। यह तीनों व्यक्ति दुकान के भन्दर चले गये भौर उन्होंने भन्दर की कुंडी लगा ली... (व्यवधान) भीड़ में से कुछ लोगों ने दुकान में ग्राग लगा दी। पुलिस कई घंटे यहां भाई नहीं भौर यह दुकान जलती रही...

एक माननीय सबस्य : गलत वयानी की जा रही है।

श्री रामेश्वरानन्व : परन्तु उसके ऊपर चोबारा या बहुत से लोगों का ख्याल या कि बे ऊपर चले जायेंगे किन्तु जीना न होने से ऊपर नहीं जा सके भीर दूसरे वह जो साइकिज का सामान है वह भाग को बड़ी जल्दी पकड़ता है इसलिए निकलने का जो रास्ता या उससे भी नहीं निकल सके भीर उनका भन्दर दम पृट गया। रात के 8-9 बजे तक लोगों को यह पता नहीं चला कि वह भ्रन्दर हैं या बाहर हैं। बहर हाल जो यह दुखद वाक्रया पेश भाषा मुझे इसका बड़ा दुःख है। मैंने ए० डी० एम० से कहा भ्रोर श्री रामकृष्ण से भी कहा कि मैं इस सारे मामले की न्यायिक जांच चाहता हूं, पुलिस जांच में नहीं चाहता हूं भ्रोर न्यायिक जांच के उपरान्त जो भी भ्रपराधी हो उसे फांसी पर लटका दिया जाय। यह मेरे क्षेत्र की घटना है भीर यह जो चार व्यक्तियों की मृत्यू हुई उसका मुझे बड़ा दुःख है।

Mr. Deputy-Speaker: I requested the Members, even before I allowed one or two Members, not to aggravate the situation. These speeches will not help the situation. I expected the Members to throw some oil on the troubled waters. But this is not the way in which we should go on. (Some hon, Members rose). No more speeches.

Some hon. Members: We want to have our say....(Interruptions).

Mr. Deputy-Speaker: Order, order. All of you should sit down. Shri Kapur Singh.

Shri Kapur Singh: Mr. Deputy-Speaker, Sir....(Interruptions).

Shri Khadilkar (Khed): On a point of order, Sir.

As you have just now ruled, I entirely agree with you that no type of partisan attitude should be exhibited here....

Mr. Deputy-Speaker: I have not called you.

Shri Khadilkar: On a point of order, Sit....

Mr. Deputy-Speaker: No point of order. He is a senior Member. How can ne go on like that? Shri Kapur Singh.

is made."

be asked at the time the statement

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Shri Kapur Singh: Mr. Deputy-Speaker, Sir (Interruptions).

Shri K. N. Tiwary (Bagaha): I move closure motion.

Shri A. S. Saigal: I move closure motion. You take the sense of the House.

Deputy-Speaker: How can Mr. you go on like that?

Shri Sheo Narain (Bansi): Closure has been moved.

भी राम सेवक यादव: सदन के नेता भौर प्रधान मंत्री जी दोनों मौजूद हैं व स्थिति को सम्हालें बरना वह बेकाबु हो सकती है। (श्यवधान)

The Minister of Parliamentary Affairs and Communications (Shri Satya Narayan Sinha): I think you should allow some Members to put questions, but not to deliver speeches.

बी बच्च लिमबे । यह पहले क्यों नहीं कहा जनाब ने ? पहले क्यों खामोश रहे ?

Shri Kapur Singh: I want to make a few observations.

Shri Khadilkar: No, no; only questions. (Interruptions).

Shri Kapur Singh: If you can control the House, I will finish my observations within a minute.

Some hon. Members: No. no.

Shri Kapur Singh: If the House does not wish to listen to me and you are incapable of controlling it, I have no option but to resume my seat.

Shri Parashar (Shivpuri): I rise on a point of order under rule 372. It Says:

"A statement may be made by a Minister on a matter of public importance with the consent of the Speaker but no question shall

Therefore, this should be closed. Closure has already been moved.

Shri Sheo Narain: Closure has been moved.

Mr. Deputy-Speaker: I am sorry. I have permitted some Members. have called Shri Kapur Singh. He should finish in two minutes.

Shri S. M. Banerjee: Kindly read the rule.

Shri Kapur Singh: There are two hon. Members still standing on the other side.

भी विभृति मिथाः उपाध्यक्ष महोदय यह कहा का न्याय है कि उधर के लोगों की ही भ्राप बलाये जा रहे हैं ? चार भादमी उधर से बोले हैं तो घाप को हमारी पार्टी स्टैय के धनसार 12 ग्रादिमयों को इधर से बोलने का मौका देना चाहिए । हमारी पार्टी के मेम्बरों की तादाद बहुत भिधक है ?

Mr. Deputy-Speaker: When ever a statement is made by a Minister in response to a call attention notice, some questions are allowed. This was a statement by the Minister. I have allowed some questions. Now I have called Shri Kapur Singh.

Some hon, Members: No, no. You should not allow it.

Mr. Deputy-Speaker: I have allowed two or three Members. I have called Shri Kapur Singh. Let us go on. (Interruptions).

Shri Parashar: In that case, I would like to know whether you have suspended rule 372.

भी राम सेवक यावव : भगर इस तरीके से बहमत के बल पर हमें घपनी बात कहने से बंचित किया जायगा तो भागे यहां पर कार्य करना मध्यान हो जायगा ।

Shri Kapur Singh: Unless you control the House, how can we go on? Unless the House is controlled, I will not speak.

Mr. Deputy-Speaker: In spite of my appeal, voices are raised against what I have suggested. Please be calm. (Interruptions).

भो बागड़ी (हिसार) : भ्राप भगर इस सदन को चला नहीं सकते तो बेशक बन्द कर वें लिकिन यह तरीका तो नहीं है

Mr. Deputy-Speaker: I have not called you. Please sit down.

भी बागड़ी : उन का बालने के लिए बुला रहे हैं और हमें बोलने नहीं दे रहे हैं यह बेइंसाफी की जा रही है।

उपाध्यक्ष महोदय : बागड़ी जी बैठ जायं।

भी किशन पटनायक (सम्बलपुर) : हमें बठने से पहले उधर उन को भी तो बैठालिये जो कई, कई खड़े हो रहे हैं।

Mr. Deputy-Speaker: Order, order. Please sit down.

Shri Kapur Singh: Mr. Deputy-Speaker, though I am not altogether happy at the tone and tenor which the hon. Minister of Home Affairs has, perhaps, inadvertently, introduced into some portions of his speech, I must say that every Member, every rightthinking Member on this side of the House, not only shares in the agony which is the Home Minister's at this time, but also shares the general sentiments he has expressed with regard to the implications of the tragedy. But patriotism is not the monopoly of one party, not even of the ruling party. We on this side....

An hon. Member: What is the question?

Shri Kapur Singh: We on this side also wish the country well. What has

happened does not put at stake any question of Hindi vs. Punjabi or Punjabi-speaking region vs. Hariana region or Hindu-Sikh relations. But what is at stake is the entire foundation of free India that we have built up ever since 1947.

Shri K. N. Pande (Hata): Is this a question?

Shri Kapur Singh: I am not putting a question. Please ask the hon. Member to sit down.

Shri K. N. Pande: Is the Member putting a question or making a speech? 1 13

Shri Kapur Singh: Let my hon. friend sit down. I am not yielding.

What is at stake is the entire foundation and the structure which has been built in this country after 1947; and what is at stake is the integrity, if not the future of those who have presided for fourteen or eighteen years of the era since Independence.

It is with this objective in view that I wish to promote the same interests and the same ends which the hon. Home Minister has at heart, and I wish to make the observation that he ought to know, and I am sure he knows, for, it is his business to know, that there are one or two impressions which exist abroad; there are two impressions in particular. One of them is that the focus of triggerment of this trouble does not exist in the towns where the trouble has developed, and the second impression is that there have existed, ever since the trouble started in the Punjab and a few days before that, some kind of instructions that the police and the executive authorities should not use necessary force to quell the riots and to control the situation properly.

Shri Khadilkar: Question.

Shri Kapur Singh: I request the hon. Home Minister to do his utmost to see that these two impressions are dispelled in the minds of the public.

Shri Khadilkar: I want to ask one question.

Mr. Deputy-Speaker: I am very sorry that I cannot allow any more questions now.

Shri Khadilkar: The hon. Member Shri Kapur Singh has made a very serious allegations, and, therefore, I want to ask one question.

Some hon. Members rose-

Shri Hem Barua: May I put one question?

Shri Hari Vishnu Kamath: Let Shri Hem Barua have his say for one or two minutes.

Shri Khadilkar: I want to ask one questions. Shri Kapur Singh has said that the law and order forces are not being used. That is a very serious allegation. Kindly bear with me for a minute. What I say is that after listening to....

Mr. Deputy-Speaker: I think the Prime Minister wants to say something....

Shri Khadilkar: I shall finish in a minute....

Shri M. R. Krishna (Peddapalli): Let us hear the Prime Minister now.

Mr. Deputy-Speaker: Already, we have spent forty minutes over this. Can we go on like this?

श्री राम सबक यावव : प्राप ने सब दलों को मौका दिया है। ग्राप हमारे दल को भी भवसर दें।

श्री शागड़ी : हमारी पार्टी की तरफ से किसी भी सदस्य को मौका नहीं दिया गया है।

Mr. Deputy-Speaker: Can we go on like this? I would call only one or two more hon. Members and not more than that. धी राम सेवक यादव : प्राप ने सभी दलों को मौका दिया है लेकिन प्राप हम को मौका न दे कर प्रधान मंत्री को बुलाना चाहते हैं, यह प्रमुचित हैं।

बी बागड़ी: उपाध्यक महोदय, संयुक्त समाजवादी दल की तरफ से किसी सदस्य को नहीं बुलाया गया है। हमारी घ्रोर से डाक्टर लोहिया को बुलाया जाये।

उपाध्यक्ष महोदय : श्री बागडी ।

भी बागड़ी : डा॰ लोहिया खड़े हैं।

भी रामसेवक यावव : हमारी तरफ से डा॰ लोहिया बोलेंगे ।

उपाध्यक्त महोदय: मैं ने श्री बागड़ी को ब्लाया है। श्री हेम बरुग्ना।

श्री विभूति निश्च : उपाध्यक्ष महोदय, ग्राप ने उधर से पांच सदस्यों को बुलाया है। इस लिये ग्राप हमारी तरफ से पन्नह सदस्यों को ग्रवसर दीजिए, क्योंकि इस सदन में हमारी संख्या तीन-चौथाई है।

भी राम सेवक यादवः ये गोली भी चलायेंग भीर यहां बोलेंगे भी।

श्री विभूति सिश्चः इन लोगों ने गांधीजी को समाप्त किया। श्रव ये कांग्रेमी कार्यकर्ताश्रों को मार रहे हैं।

Shri S. M. Banerjee: Can you not name the hon. Member?

Shri Hem Barua: I extend my sense sense of sorrow and shame and at the same time associate myself with the sentiments universally expressed, particularly by the hon. Home Minister, over the death of those persons in tragic circumstances. This is a very sad thing to note that violence is growing in dimension in this country and everyone of us has a responsibility, as the hon. Home Minister has said. As a matter of fact, I do not find anything that can be described as a homily in his statement. What

[Shri Hem Barua]

ever that might be, we are concerned with one basic fact that Indian unity must be preserved. India must live. If India dies, who lives?

We are for communal amity and national unity and democracy in this country, and in that light I would say that I welcome the sentiments expressed by the Home Minister in his statement that he is going to take stern steps against these fissiparous tendencies. I only want that he must be very strong, and take strong measures to see that all these fissiparous tendencies are nipped in the bud, so that India may live.

In that connection, if I may be permitted to offer an advice, I would go this far to tell the hon. Home Minister and the hon. Prime Minister also that if necessary the Government of India should take direct responsibility for the State of Punjab so as to bring peace to that part of the country.

श्री रामसेवक यावव : उपाध्यक्ष महोदय, हमारे दल की तरफ से किस को मौका मिलेगा ?

Mr. Deputy-Speaker: I called Mr. Bagri. He did not speak. If you want, I will give you two minutes. I am sorry, Dr. Lohia. Mr. Bagri.

भी जगवेव सिंह सिद्धान्तीः दो मिनट मुझे भी दिये जाय।

भी रामसेवक यावव : उपाध्यक्ष महोदय, हमारे दल से एक सदस्य बोलेगा । कौन बोलेगा, यह हम देखेंगे । श्राप इस बारे में जबर्दस्ती क्यों कर रहे हैं ?

Mr. Deputy-Speaker: I am calling Mr. Bagri.

भी रामसेवक यादव : श्राप का तरीका बहुत गलत है। हमारी तरफ से एक सदस्य ने बालना है-कोई भी बोल सकता है।

बी मधु लिमये : प्रगर डा॰ लाहिया बोलें, तो प्राप का क्या नुकसान है ?

Mr. Deputy-Speaker Yes, Dr. Lohia.

बा॰ राम मनोहर लोहिया : (फर्ड़ खाबाय) उपाध्यक्ष महोदय, सब से पहले मैं एक दुख, और महान् दुख-की तरफ ध्यान दिलाता हूं— कि कान्ति के लड़के जिन्दा जलाए जा रहे हैं क्योंकि वह खाली नाम से "क्रान्तिकुमार" नहीं थे, बल्कि झंग्रेजों से लड़ते द्वुए उन्हें झाजीवन कारावास मिला था और मुझे यह भी बताया गया है कि एक दफा उन को फांसी की सजा भी दी गयी थी। जिस ने यह राज्य बनाय। वह झाज जिन्दा जलाया जा रहा है, लेकिन उस जामाने में जो झंग्रेजी राज का समर्थन कर रहे थे, वे झाज सरकार चलाने में शिरक्त कर रहे हैं। झठारह बरस के कम मैं यह नतीजा निकल पाया है।

लेकिन इस के साथ साथ यह भी जरूरी है कि श्राप चार पक्षों की तरफ ध्यान दें। यहां पर सिर्फ दो पक्षों की तरफ ध्यान दिया जा रहा है। एक पक्ष में ने बताया है।

दूसरा पक्ष हमारी संस्कृति का है। पिछली कुछ सदियों से हमारी संस्कृति ऐसी हो गई है कि जो घटना पानीपत में हुई, वैसी हो घटना कृष्णनगर में दस पन्द्रह दिन पहले हुई थी, जब कि दस बारह पन्द्रह बरस के बच्चों ने एक पुलिस दारोगा का कपाल ईंट से कूट कूट कर तोड़ दिया था। धौर धाप वहीं पर न कक जाइये। उस से पहले ऐसी ही घटना तामिलनाड में हुई थी, जब कि लोग धपने धाप जिन्दा नहीं जले थे, बस्कि उन्हों ने दूसरों को, पुलिस वालों को, मारा था, जिन्दा जलाया था।

कहीं ऐसी कोई चीज हमारी संस्कृति मे आ
गई है, जिस से अपने से कमजोर आदमी पर
हाथ उठता है चाहे वह पुलिस वाला हो,
नागरिक हों मंत्री हो या मेरे जैसा आदमी हो।
अपने से मजबूत आदमी पर हाथ उठाते हुए
हम को डर लगता है। हम, कूर नृशंस और
आती हों गए हैं और हम राज्य को चलाना
नहीं जानते हैं। इस लिए इस संस्कृति के
बारे में व्यापक ढंग से सोचना चाहिए और

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कोई नतीजा निकालन। चाहिए कि क्या घटनाकम और संस्कृति में कहीं कोई खराबी है, जिस से

उपाध्यक्त महोदय : भव माननीय सदस्य खत्म करें।

डा० राम मनोहर लोहिया: आप मुझ इस समस्या को भ्रन्छी तरह से व्यापक परि-स्थिति में रखने दीजिए।

तीसरी बात विरोधो दलों सम्बन्ध में है। इस में कोई शक नहीं है कि पुलिस के या इन मंत्रियों के ग्रत्याचार के कारण चीज सामने नहीं मा पाती है। भीर मत्याचार भीर दमन इनके मनगिनत हैं। धगर सिर्फ उस पर मझ को धपनी बहस चलानी होती, तो मैं कहता कि एक सैंकंड में इन लोगों को खत्म करो। लेकिन उसके सबव से हमारा कोई धौचित्य नहीं हो जाता कि हम ऐसे काम करें या करवार्ये। मुझे नहीं मालुम कि यह जो बटना पानीपत में हई, उसके पीछे किसी दल का हाय या या नहीं था। शायद था। शायद कृष्णनगर में भी या। शायद तामिलनाड में भी या। लेकिन इन सब चीजों को ये विरोधी दल कब दूर करने की कोशिश करेंगे ? खाली यहांपर लेक्चर देदेने से भीर कह देने से कि ये षटनायें बड़ी दुखद हैं कुछ नहीं होगा। सड़कों पर निकल कर हम लोगों को इन षटनामों को रोकना पड़ेगा। यह तीसरी चीज है।

चौथी चीज यह है कि सरकार भ्रपने दामन को देखे। सरकार के दामन पर खन के छींटे पड़े हुए हैं। जो नन्दा जीने भाज यहां कहा वैसी बात नहीं है। खाली लाएंड ग्राडेंग का, ग्रमन चैन का बेकडाउन नहीं है। मैं ग्रापके उन शब्दों को दोहराये देता हूं। उन्होंने बेकडाउन शान्ति का, ये गब्द प्रयोग किये हैं।

भ्रपने बयान में ब्रेकडाउन श्राफ सोजल एंड इकोनोमिक लाइफ कहा है, पता नहीं उन्होंने पोलिटिकल भी कहा है या नहीं। मैं चाहता ह कि वह बतायें कि क्या उन्होंने यही कहा है न कि बेकडाउन भाफ सोशल एंड इकोनोमिक लाइफ। पहले वह यह बता दें, फिर मैं भागे चलगा। लेकिन वह चप हैं।

बेकडाउन माफ सोशल एंड इको-नोमिक लाइफ की बात मैं कहना चाहता हं। सामाजिक मार्थिक, सांस्कृतिक जिन्दगी भारत की भ्रष्ट भौर नष्ट हो चुकी है। म्रगर उस पर भीस्थान प्रस्तावनहीं माता हैतो किस बात पर माएगा? इसलिए ग्राप मेहरबानी करके इस स्यगन प्रस्ताव को स्वीकार करें जो बागड़ी जी ने दिया है भ्रौर इसके ऊपरखुल कर बहस होनी चाहिये। उस बहस में हमारे भी दोष सामने ग्रायें, ग्रीर ग्रापके भी भायें, भारतीय संस्कृति केदोच भी भाये ताकि किसी नतीजे पर पहुंचाजासके। दर्नाक्या होगा? ग्रारोप प्रत्यारोप मजे में सब लगाते रहेंगे, माप हंसते रहेंगे, हम हंसते रहेंगे भौर सारा मल्क जलता रहेगा भीर नंदा जी भीर प्रधान मंत्री इस देश को बचायेंगे? क्रान्ति केलोगों को तो जिन्दा जलाया जा रहाहै भौर ये सरकारी लोग सरकार की गद्दी पर जा कर बैठे हैं।

भी जगरेव सिंह सिद्धान्ती : दो मिनट में मैं खत्म कर दंगा। मझे भी भपनी बात कह लेने दीजिय। यह मेरे इलाके की बात है। मैं कहना चाहताहुं कि पंजाबी सूबे भीर हरियाणे का यह सवाल नहीं है। सरकार को चाहिये कि कठोर दण्ड वह हाथ में ले। उठ करके ऐसा कह देने से काम नहीं चलेगा। जो ऐसे तत्व हैं उनको द्याप सक्ती संदबाद्रो । यह पंचाबी सुबे या हरियाणे का सवाल नहीं है।

The Prime Minister and Minister of Atomic Energy (Shrimati Indira Gandhi): Sir, I fully support what has been said, and I would like first of all to express my deep sorrow at these occurrences and also pay homage to these three martyrs.

बी राजसेक यादव : लुधियाना में एक भादमी जला दिया गया है। उसको भी शामिल कर लें।

Shrimati Indira Gandhi: . . . who have died in a cause which is dear to the whole country and who have followed in the footsteps of greatest leader, Mahatma Gandhi: this is a cause which, as the Members have pointed out, is also, essential to the survival of our nation, of our democracy and our secu-lar setup. I am glad to know that most hon. Members stressed the need for controlling the situation. We ourselves feel that way. I am sorry if we have not dealt with the situation as strongly in the beginning as we should have. This is perhaps-I must point out as Shri Khadilkar or somebody else said the other day there is so much talk of police excesses that this has a hampering or hindering effect on the police themselves. Therefore, special instructions have to be given where they deal adequately with any situation.

डा॰ राम मनोहर लोहिया : भौर गोली चलाभोगे ?

Shrimati Indira Gandhi: I was sorry to hear what Shri Swamiji said here, because I myself sent some people down to Panipat this morning and my report is that the words supposed to have been said by Kranti Kumar were not said by him.

डा॰ राम मनोहर लोहिया: ग्रीर गोली चलाने का इरादा हैक्या?

Shrimati Indira Gandhi: I have only supported the words said by the hon. Members of the Opposition. I

a word about want to say just Kranti Kumar. He as well as others, were good Congress workers. Dewan Chand Kakkar was the secretary of the state congress committee; Sant Ram Lamba was an important congress worker of the area. Kranti Kumar was very close to most Congress workers of Delhi. And indeed all people associated with the Independence movement. Immedinon-co-operation after the movement, he left college and joined the National College founded by Lala Lajpat Rai, along with Bhagat Singh and others. He went to jail several times spending nine years in prison. He was Secretary of the Committee of Defence for Bhagat Singh in the Lahore Conspirary case. Actually his real name was Hans Raj, but Bhagat Singh gave him the name of Kranti Kumar to reflect his assessment of Hans Raj's character. I thought the House should know this.

I had wanted to say some other things, but most of those points, especially the abhorrence of violence, the need for all of us to try and stop this trend, have already been expressed by hon. Members of the Opposition, and I can only support them there.

I was sorry to hear some Members suggest or rather allege that in some way Government was responsible for This is not at all these happenings. true. As I said, you can say that perhaps action was not adequate at a given moment. The situation now under control. It is true and I have to say with sorrow that violence has grown in this country. It has not grown just lately; it has been growing gradually. It is naturally the prime responsibility of the Government to arrest this growth. But I must appeal to hon. Members of the Opposition that this is a matter which has to be taken up with all parties.

भी किञ्चन पटनायक : देश चलाना सीखो।

Shrimati Indira Gandhi: We have seen even before Independence; we have seen after Independence, how the spreading of a particular ideology, of an idea, does lead to certain situations. Such situations do not denly rise up or suddenly happen. The poisonous seed is sown little by little and it is this that we have to fight. There may be a violent deed here and there. I do not condone it in anyway. The deliberate sowing of seeds of discussion, the deliberate sowing of ideas which create fissiparous tendencies and which create and encourage violent action, these, I believe, should not be condoned by anyone either is this House or outside. This is what I wanted to say here.

डा॰ राम मनोहर लोहिया: विचार नहीं रहता तब जिन्दा जलाये जाते हैं।

Mr. Deputy-Speaker: Order, order.

Shrimati Indira Gandhi: The Government is fully aware of the situation and we will take every possible measure to deal with it with all the strength at our command.

Mr. Deputy-Speaker: All right. We will take up the next item of business.

भी बागड़ी : जब लोग जलाये गये उस वक्त पुलिस कहां थी ?

बा॰ राम मनोहर लोहिया: यहां पर **मामला बरन** हो गया ? प्रस्ताव का क्या **हुमा** जनाब ?

भी बानकीः सरकारी पक्ष भौर विरोधी पक्ष दोनों ने कहा है कि सरकार अपनी जिन्मेवारी निभाने में फेल हुई है। इस्तिए मैं निवेदन करता हूं कि मेरे काम रोको प्रस्ताव को मंजुर किया जाए।

उपाध्यक्ष महोदय : मैं उसको एडमिट नहीं करता हूं। श्री बागड़ी: धापको करना चाहिये। सभीने माना है कि सरकार फेल हुई है। धापको उसको एडमिट करना चाहिये।

D.G. on

Account

Mr. Deputy-Speaker: Order, order. Please sit down. It has been disallowed; the Adjournment Motion has been disallowed.

17.49 hrs.

DEMANDS* FOR GRANTS ON ACCOUNT, 1986-67

The Minister of Finance (Shri Sachindra Chaudhuri): I beg to move:

"That the respective sums not exceeding the amounts shown in the third column of the order paper, be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1967, in respect of the heads of demands entered in the second column thereof against Demands Nos. 1 to 146."

Mr. Deputy-Speaker: Motion moved:

"That the respective sums not exceeding the amounts shown in the third column of the order paper, be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1967, in respect of the heads of demands entered in the second column thereof against Demands Nos. 1 to 146."

Shri Hari Vishnu Kamath (Hoshangabad) rose—

Mr. Deputy-Speaker: Normally, there would not be any speeches at this stage.

Shri Hari Vishnu Kamath: That is no argument and that is no reason why I should not rise to make some observations. I would, Sir, invite your attention to rule 214.

Meved with the recommendation of the President.

[Shri Hari Vishnu Kamath] Rule 214(3) says:

"Discussion of a general character may be allowed on the motion or any amendments moved thereto. . . ."

So, under this rule, not only on the amendments, but on the motion itself, discussion must be allowed.

And rule 214(4) says:

"In other respects, a motion for vote on account shall be dealt with in the same way as if it were a demand for grant."

I am dealing with it in the same manner as if it were a demand for grant.

The Minister of State in the Ministry of Finance (Shri B. R. Bhagat): But normally. . . .

Shri Hari Vishnu Kamath: There is nothing normal nowadays; we are in an abnormal situation

S. M. Banerjee (Kanpur): Shri There is emergency.

Shri Hari Vishnu Kamath: Article 113 provides that. . . . I will read it.

Mr. Deputy-Speaker: Not necessary; you go on with your speech on the demande.

Shri Hari Vishnu Kamath: At the outset, I would refer to their carelessness, remissness so that the new Finance Minister might pay more attention to these errors in drafting or printing or finalishing the heads demands. We have got here a demand for grant on account, under the head "Ministry of Transport and Aviation." But here in this question list, ministry is described as the Ministry of Transport, Aviation, Shipping and Tourism. I do not know which Ministry really functions, whether this or that. They must have the same identical description for a particular ministry throughout in all government documents.

This is not my document; here is the question list published by the Lok Sabha Secretariat on information from the government which shows what the ordinary description of the ministry is. My hon. friend, Mr. Ponacha, the Minister of State is here. The Minister of State in the Ministry of Finance, Mr. Bhagat, is also here. The senior Finance Minister is also here.

Account

The Minister of Transport, Aviation. Shipping and Tourism Sanjiva Reddy): The Cabinet Minister is also here.

Shri Hari Vishnu Kamath: I did not notice him; he is hiding his lights under a bushel. The first thing to be clarified is whether the demand is for the Ministry of

Mr. Deputy-Speaker: It is a printer's devil.

Shri Hari Vishnu Kamath: I do not know how many devils are here; let not hell be empty, and all the devils, let loose here; The first thing to be clarified is whether this demand is on account of transport and aviation only or on account of transport, aviation, shipping and tourism.

Shri B. R. Bhagat: What is your suggestion?

Shri Hari Vishnu Kamath: It is up to you; it is your demand, not mine. You have to be careful about matter. I am pointing out your remissness, carelessness. They have been sitting there for 15 years and still careless. It is not my look-out. I will do it on some other occasion. The senior minister should know what the correct thing to do is.

I now take up the demand for grant on account of Rajya Sabha, Demand No. 11 at page 8. Part of this demand, which is charged, is given as Rs. 14,000.

Now, if you will refer to this Summary of Demands for Grants, you will get a comparative figure for the last two years. You will find that while the amount charged on account of Lok Sabha is constant, uniform, for 1965-66 and 1966-67-and there is a very trivial difference, a trifling difference-the amount charged on account of Rajya Sabha has shown an inordinate tendency to rise.

D.G. on

Shri Parashar (Shivpuri): Sir, there is no quorum in the House.

Shri Hari Vishnu Kamath: That is good. I will continue tomorrow.

Mr. Deputy-Speaker: The bell is being rung.

The bell has stopped. There is no quorum. It is also six o'clock. The House stands adjourned till 11.00 A.M. tomorrow.

18 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Friday, March 18th, 1966/Phalguna 27, 1867 (Saka).